

Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

Copyright © United Nations 1995
All rights reserved
Manufactured in Canada

Copyright © Nations Unies 1995
Tous droits réservés
Imprimé au Canada



Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

VOLUME 1291

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

United Nations • Nations Unies
New York, 1995

*Treaties and international agreements
registered or filed and recorded
with the Secretariat of the United Nations*

VOLUME 1291	1982	I. Nos. 21264-21272 II. No. 908
--------------------	-------------	--

TABLE OF CONTENTS

I

*Treaties and international agreements
registered from 24 September 1982 to 14 October 1982*

	<i>Page</i>
No. 21264. Multilateral:	
International Convention on tonnage measurement of ships, 1969 (with annexes, official translations of the Convention in the Russian and Spanish languages and Final Act of the Conference). Concluded at London on 23 June 1969	3
No. 21265. Belgium and Netherlands:	
Convention concerning the establishment of a chain radar system along the Western Scheldt and its estuary. Signed at Brussels on 29 November 1978	125
No. 21266. United Nations (United Nations Capital Development Fund) and Burundi:	
Basic Agreement concerning assistance by the United Nations Capital Development Fund to the Government of Burundi. Signed at Bujumbura on 29 September 1982	143
No. 21267. Brazil and Spain:	
Supplementary Agreement on irrigation engineering. Signed at Brasilia on 25 August 1982	157

*Traités et accords internationaux
enregistrés ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

VOLUME 1291	1982	I. N ^{os} 21264-21272 II. N ^o 908
-------------	------	--

TABLE DES MATIÈRES

I

*Traités et accords internationaux
enregistrés du 24 septembre 1982 au 14 octobre 1982*

Pages

N^o 21264. Multilatéral :

Convention internationale de 1969 sur le jaugeage des navires (avec annexes, traductions officielles de la Convention en russe et en espagnol et Acte final de la Conférence). Conclue à Londres le 23 juin 1969 3

N^o 21265. Belgique et Pays-Bas :

Convention au sujet de la mise en place d'une chaîne de radar le long de l'Escaut occidental et de ses embouchures. Signée à Bruxelles le 29 novembre 1978 125

N^o 21266. Organisation des Nations Unies (Fonds d'équipement des Nations Unies) et Burundi :

Accord de base relatif à une assistance du Fonds d'équipement des Nations Unies au Gouvernement du Burundi. Signé à Bujumbura le 29 septembre 1982 143

N^o 21267. Brésil et Espagne :

Accord complémentaire en matière de techniques d'irrigation. Signé à Brasília le 25 août 1982 157

	<i>Page</i>
No. 21268. Finland and Ireland:	
Agreement on the international carriage of goods by road (with protocol). Signed at Dublin on 19 May 1981	177
No. 21269. Austria and OPEC Fund for International Development:	
Agreement regarding the headquarters of the Fund (with exchange of notes). Signed at Vienna on 21 April 1981	197
No. 21270. Thailand and Malaysia:	
Treaty relating to the delimitation of the territorial seas of the two countries (with maps). Signed at Kuala Lumpur on 24 October 1979	233
No. 21271. Thailand and Malaysia:	
Memorandum of Understanding on the delimitation of the continental shelf boundary between the two countries in the Gulf of Thailand (with map). Signed at Kuala Lumpur on 24 October 1979	245
No. 21272. United Nations and Panama:	
Agreement regarding the establishment of a United Nations Information Centre in Panama. Signed at New York on 7 October 1982	255

II

*Treaties and international agreements
filed and recorded from 23 September 1982 to 14 October 1982*

No. 908. United Nations and Organization of the Islamic Conference:	
Memorandum on co-operation and liaison between the United Nations, acting through the Department of Technical Co-operation for Develop- ment, and the Organization of the Islamic Conference. Signed at New York on 14 October 1982	271
ANNEX A. <i>Ratifications, accessions, prorogations, etc., concerning treaties and international agreements registered with the Secretariat of the United Nations</i>	
No. 4789. Agreement concerning the adoption of uniform conditions of approval and reciprocal recognition of approval for motor vehicle equipment and parts. Done at Geneva on 20 March 1958:	
Entry into force of amendments to Regulation No. 9 annexed to the above-mentioned Agreement	280

	<i>Pages</i>
N° 21268. Finlande et Irlande :	
Accord relatif au transport international de marchandises par route (avec protocole). Signé à Dublin le 19 mai 1981	177
N° 21269. Autriche et Fonds de l'OPEP pour le développement international :	
Accord concernant le siège du Fonds (avec échange de notes). Signé à Vienne le 21 avril 1981	197
N° 21270. Thaïlande et Malaisie :	
Traité relatif à la délimitation de la mer territoriale des deux pays (avec cartes). Signé à Kuala Lumpur le 24 octobre 1979	233
N° 21271. Thaïlande et Malaisie :	
Mémorandum d'accord relatif à la délimitation du plateau continental entre les deux pays dans le golfe de Thaïlande (avec carte). Signé à Kuala Lumpur le 24 octobre 1979	245
N° 21272. Organisation des Nations Unies et Panama :	
Accord relatif à la création d'un Centre d'information des Nations Unies au Panama. Signé à New York le 7 octobre 1982	255

II

*Traités et accords internationaux
classés et inscrits au répertoire du 23 septembre 1982 au 14 octobre 1982*

N° 908. Organisation des Nations Unies et Organisation de la Conférence islamique :	
Mémorandum sur la coopération et la liaison entre l'Organisation des Nations Unies, agissant par l'intermédiaire du Département de la coopération technique pour le développement, et l'Organisation de la Conférence islamique. Signé à New York le 14 octobre 1982	271

ANNEXE A. *Ratifications, adhésions, prorogations, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de l'Organisation des Nations Unies*

N° 4789. Accord concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur. Fait à Genève le 20 mars 1958 :	
Entrée en vigueur d'amendements au Règlement n° 9 annexé à l'Accord susmentionné	282

	<i>Page</i>
Entry into force of amendments to Regulation No. 43 annexed to the above-mentioned Agreement	281
No. 12430. Convention for the protection of producers of phonograms against unauthorized duplication of their phonograms. Done at Geneva on 29 October 1971:	
Ratification by Uruguay	284
No. 13126. General Convention on social security between the Kingdom of the Netherlands and the Kingdom of Morocco. Signed at Rahat on 14 February 1972:	
Agreement relating to the modification of the Administrative Arrangement of 3 November 1972 concerning the manner of application of the above-mentioned Convention. Signed at The Hague and at Rabat on 9 April 1981	286
No. 13561. International Convention on the simplification and harmonization of Customs procedures. Concluded at Kyoto on 18 May 1973:	
Acceptance by the United Kingdom of Great Britain and Northern Ireland of annex B.3 to the above-mentioned Convention	287
No. 14236. Convention on the recognition of divorces and legal separations. Concluded at The Hague on 1 June 1970:	
Territorial application by the United Kingdom of Great Britain and Northern Ireland	288
No. 14668. International Covenant on Civil and Political Rights. Adopted by the General Assembly of the United Nations on 16 December 1966:	
Notification by Colombia under article 4 (3)	289
No. 14861. International Convention on the Suppression and Punishment of the Crime of <i>Apartheid</i>. Adopted by the General Assembly of the United Nations on 30 November 1973:	
Accession by Antigua and Barbuda	290
No. 15034. International Coffee Agreement, 1976. Concluded at London on 3 December 1975:	
Cessation of territorial application by the United Kingdom of Great Britain and Northern Ireland	291
Extension of the above-mentioned Agreement	291

	<i>Pages</i>
Entrée en vigueur d'amendements au Règlement n° 43 annexé à l'Accord susmentionné	283
N° 12430. Convention pour la protection des producteurs de phonogrammes contre la reproduction non autorisée de leurs phonogrammes. En date à Genève du 29 octobre 1971 :	
Ratification de l'Uruguay	284
N° 13126. Convention générale de sécurité sociale entre le Royaume des Pays-Bas et le Royaume du Maroc. Signée à Rabat le 14 février 1972 :	
Accord portant modification de l'Arrangement administratif du 3 novembre 1972 relatif aux modalités d'application de la Convention susmentionnée. Signé à La Haye et à Rabat le 9 avril 1981	285
N° 13561. Convention internationale pour la simplification et l'harmonisation des régimes douaniers. Conclue à Kyoto le 18 mai 1973 :	
Acceptation par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord de l'annexe B. 3 à la Convention susmentionnée	287
N° 14236. Convention sur la reconnaissance des divorces et des séparations de corps. Conclue à La Haye le 1^{er} juin 1970 :	
Application territoriale par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	288
N° 14668. Pacte international relatif aux droits civils et politiques. Adopté par l'Assemblée générale des Nations Unies le 16 décembre 1966 :	
Notification de la Colombie en vertu du paragraphe 3 de l'article 4	289
N° 14861. Convention internationale sur l'élimination et la répression du crime d'<i>apartheid</i>. Adoptée par l'Assemblée générale des Nations Unies le 30 novembre 1973 :	
Adhésion d'Antigua-et-Barbuda	290
N° 15034. Accord international de 1976 sur le café. Conclu à Londres le 3 décembre 1975 :	
Cessation d'application territoriale par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	294
Prorogation de l'Accord susmentionné	294

	<i>Page</i>
No. 16510. Customs Convention on the international transport of goods under cover of TIR Carnets (TIR Convention). Concluded at Geneva on 14 November 1975:	
Entry into force of amendments to annex 6 of the above-mentioned Convention	297
Ratification by the United Kingdom of Great Britain and Northern Ireland and accession by Chile	303
No. 17517. Agreement between the United Nations (United Nations Environment Programme) and the Government of the Kingdom of Norway on the provision of junior professional officers. Signed at Nairobi on 29 January 1979:	
Exchange of letters constituting an amendment to the above-mentioned Agreement. Nairobi, 9 October 1981 and 13 October 1982	304
No. 18818. Agreement for the establishment of a Centre on Integrated Rural Development for Africa. Signed at Arusha on 21 September 1979:	
Ratification by Uganda	308
No. 19487. Protocol to the Convention on the Contract for the International Carriage of Goods by Road (CMR). Concluded at Geneva on 5 July 1978:	
Accession by Spain	308
No. 20313. International Cocoa Agreement, 1980. Concluded at Geneva on 19 November 1980:	
Accession by Japan	309
No. 20378. Convention on the Elimination of all Forms of Discrimination against Women. Adopted by the General Assembly of the United Nations on 18 December 1979:	
Accession by Saint Lucia	309
No. 20743. Agreement on co-operation between the United Nations (Economic Commission for Latin America) and the Government of Spain. Signed at Madrid on 12 February 1982:	
Definitive entry into force	310
No. 21256. Agreement between the Republic of Finland and the German Democratic Republic on the reciprocal removal of obstacles to trade. Signed at Helsinki on 4 March 1975:	

	<i>Pages</i>
N° 16510. Convention douanière relative au transport international de marchandises sous le couvert de carnets TIR (Convention TIR). Conclue à Genève le 14 novembre 1975 :	
Entrée en vigueur d'amendements à l'annexe 6 à la Convention susmentionnée	299
Ratification du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et adhésion du Chili	303
N° 17517. Accord entre l'Organisation des Nations Unies (Programme des Nations Unies pour l'environnement) et le Gouvernement du Royaume de Norvège relatif à la fourniture d'administrateurs auxiliaires. Signé à Nairobi le 29 janvier 1979 :	
Échange de lettres constituant un amendement à l'Accord susmentionné. Nairobi, 9 octobre 1981 et 13 octobre 1982	306
N° 18818. Accord portant création d'un Centre de développement rural intégré pour l'Afrique. Signé à Arusba le 21 septembre 1979 :	
Ratification de l'Ouganda	308
N° 19487. Protocole à la Convention relative au contrat de transport international de marchandises par route (CMR). Conclu à Genève le 5 juillet 1978 :	
Adhésion de l'Espagne	308
N° 20313. Accord international de 1980 sur le cacao. Conclu à Genève le 19 novembre 1980 :	
Adhésion du Japon	309
N° 20378. Convention sur l'élimination de toutes les formes de discrimination à l'égard des femmes. Adoptée par l'Assemblée générale des Nations Unies le 18 décembre 1979 :	
Adhésion de Sainte-Lucie	309
N° 20743. Accord de coopération entre l'Organisation des Nations Unies (Commission économique pour l'Amérique latine) et le Gouvernement espagnol. Signé à Madrid le 12 février 1982 :	
Entrée en vigueur définitive	310
N° 21256. Accord entre la République de Finlande et la République démocratique allemande relatif à la suppression réciproque d'obstacles au commerce. Signé à Helsinki le 4 mars 1975 :	

	<i>Page</i>
Exchange of notes constituting an agreement amending Protocols 2 and 4 to the above-mentioned Agreement. Berlin, 21 January 1980	311

International Labour Organisation

No. 592. Convention (No. 9) for establishing facilities for finding employment for seamen, adopted by the General Conference of the International Labour Organisation at its second session, Genoa, 10 July 1920, as modified by the Final Articles Revision Convention, 1946:	
No. 605. Convention (No. 22) concerning Seamen's articles of agreement, adopted by the General Conference of the International Labour Organisation at its ninth session, Geneva, 24 June 1926, as modified by the Final Articles Revision Convention, 1946:	
No. 606. Convention (No. 23) concerning the repatriation of seamen, adopted by the General Conference of the International Labour Organisation at its ninth session, Geneva, 23 June 1926, as modified by the Final Articles Revision Convention, 1946:	
Ratifications by Egypt	324
No. 633. Convention (No. 55) concerning the liability of the ship-owner in case of sickness, injury or death of seamen, adopted by the General Conference of the International Labour Organisation at its twenty-first session, Geneva, 24 October 1936, as modified by the Final Articles Revision Convention, 1946:	
No. 634. Convention (No. 56) concerning sickness insurance for seamen, adopted by the General Conference of the International Labour Organisation at its twenty-first session, Geneva, 24 October 1936, as modified by the Final Articles Revision Convention, 1946:	
Ratifications by Egypt	326
No. 1871. Convention (No. 95) concerning the protection of wages. Adopted by the General Conference of the International Labour Organisation at its thirty-second session, Geneva, 1 July 1949:	
Ratification by Venezuela	328
No. 2109. Convention (No. 92) concerning crew accommodation on board ship (revised 1949). Adopted by the General Conference	

	<i>Pages</i>
Échange de notes constituant un accord modifiant les Protocoles 2 et 4 à l'Accord susmentionné. Berlin, 21 janvier 1980	311

Organisation internationale du Travail

- N° 592. Convention (n° 9) concernant le placement des marins, adoptée par la Conférence générale de l'Organisation internationale du Travail à sa deuxième session, Gênes, 10 juillet 1920, telle qu'elle a été modifiée par la Convention portant révision des articles finals, 1946 :
- N° 605. Convention (n° 22) concernant le contrat d'engagement des marins, adoptée par la Conférence générale de l'Organisation internationale du Travail à sa neuvième session, Genève, 24 juin 1926, telle qu'elle a été modifiée par la Convention portant révision des articles finals, 1946 :
- N° 606. Convention (n° 23) concernant le rapatriement des marins, adoptée par la Conférence générale de l'Organisation internationale du Travail à sa neuvième session, Genève, 23 juin 1926, telle qu'elle a été modifiée par la Convention portant révision des articles finals, 1946 :
- Ratifications de l'Égypte 325
- N° 633. Convention (n° 55) concernant les obligations de l'armateur en cas de maladie, d'accident ou de décès des gens de mer, adoptée par la Conférence générale de l'Organisation internationale du Travail à sa vingt et unième session, Genève, 24 octobre 1936, telle qu'elle a été modifiée par la Convention portant révision des articles finals, 1946 :
- N° 634. Convention (n° 56) concernant l'assurance maladie des gens de mer, adoptée par la Conférence générale de l'Organisation internationale du Travail à sa vingt et unième session, Genève, 24 octobre 1936, telle qu'elle a été modifiée par la Convention portant révision des articles finals, 1946 :
- Ratifications de l'Égypte 327
- N° 1871. Convention (n° 95) concernant la protection du salaire. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa trente-deuxième session, Genève, 1^{er} juillet 1949 :
- Ratification du Venezuela 329
- N° 2109. Convention (n° 92) concernant le logement de l'équipage à bord (révisée en 1949). Adoptée par la Conférence générale de

	<i>Page</i>
of the International Labour Organisation at its thirty-second session, Geneva, 18 June 1949:	
No. 2157. Convention (No. 69) concerning the certification of ships' cooks, adopted by the General Conference of the International Labour Organisation at its twenty-eighth session, Seattle, 27 June 1946, as modified by the Final Articles Revision Convention, 1946:	
Ratifications by Egypt	330
No. 2181. Convention (No. 100) concerning equal remuneration for men and women workers for work of equal value. Adopted by the General Conference of the International Labour Organisation at its thirty-fourth session, Geneva, 29 June 1951:	
Ratification by Venezuela	332
No. 2901. Convention (No. 73) concerning the medical examination of seafarers, adopted by the General Conference of the International Labour Organisation at its twenty-eighth session, Seattle, 29 June 1946, as modified by the Final Articles Revision Convention, 1946:	
Ratification by Egypt	334
No. 2907. Convention (No. 103) concerning maternity protection (revised 1952). Adopted by the General Conference of the International Labour Organisation at its thirty-fifth session, Geneva, 28 June 1952:	
Ratification by Venezuela	334
No. 3792. Convention (No. 68) concerning food and catering for crews on board ship, adopted by the General Conference of the International Labour Organisation at its twenty-eighth session, Seattle, 27 June 1946, as modified by the Final Articles Revision Convention, 1946:	
Ratification by Egypt	336
No. 3915. Convention (No. 47) concerning the Reduction of Hours of Work to Forty a Week, adopted by the General Conference of the International Labour Organisation at its nineteenth session, Geneva, 22 June 1935, as modified by the Final Articles Revision Convention, 1946:	
Ratification by Sweden	336

Pages

l'Organisation internationale du Travail à sa trente-deuxième session, Genève, 18 juin 1949 :

- N° 2157. Convention (n° 69) concernant le diplôme de capacité professionnelle des cuisiniers de navires, adoptée par la Conférence générale de l'Organisation internationale du Travail à sa vingt-huitième session, à Seattle, le 27 juin 1946, telle qu'elle a été modifiée par la Convention portant révision des articles finals, 1946 :**
- Ratifications de l'Égypte 331
- N° 2181. Convention (n° 100) concernant l'égalité de rémunération entre la main-d'œuvre masculine et la main-d'œuvre féminine pour un travail de valeur égale. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa trente-quatrième session, Genève, 29 juin 1951 :**
- Ratification du Venezuela 333
- N° 2901. Convention (n° 73) concernant l'examen médical des gens de mer, adoptée par la Conférence générale de l'Organisation internationale du Travail à sa vingt-huitième session, Seattle, 29 juin 1946, telle qu'elle a été modifiée par la Convention portant révision des articles finals, 1946 :**
- Ratification de l'Égypte 335
- N° 2907. Convention (n° 103) concernant la protection de la maternité (révisée en 1952). Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa trente-cinquième session, Genève, 28 juin 1952 :**
- Ratification du Venezuela 335
- N° 3792. Convention (n° 68) concernant l'alimentation et le service de table à bord des navires, adoptée par la Conférence générale de l'Organisation internationale du Travail à sa vingt-huitième session, Seattle, 27 juin 1946, telle qu'elle a été modifiée par la Convention portant révision des articles finals, 1946 :**
- Ratification de l'Égypte 337
- N° 3915. Convention (n° 47) concernant la réduction de la durée du travail à quarante heures par semaine, adoptée par la Conférence générale de l'Organisation internationale du Travail à sa dix-neuvième session, Genève, 22 juin 1935, telle qu'elle a été modifiée par la Convention portant révision des articles finals, 1946 :**
- Ratification de la Suède 337

	<i>Page</i>
No. 6352. Convention (No. 71) concerning seafarers' pensions, adopted by the General Conference of the International Labour Organisation at its twenty-eighth session, Seattle, 28 June 1946, as modified by the Final Articles Revision Convention, 1946:	
Ratification by Egypt	338
No. 8279. Convention (No. 122) concerning employment policy. Adopted by the General Conference of the International Labour Organisation at its forty-eighth session, Geneva, 9 July 1964:	
No. 8718. Convention (No. 121) concerning benefits in the case of employment injury. Adopted by the General Conference of the International Labour Organisation at its forty-eighth session, Geneva, 8 July 1964:	
No. 11829. Convention (No. 130) concerning medical care and sickness benefits. Adopted by the General Conference of the International Labour Organisation at its fifty-third session, Geneva, 25 June 1969:	
Ratifications by Venezuela	340
No. 12320. Convention (No. 134) concerning the prevention of occupational accidents to seafarers. Adopted by the General Conference of the International Labour Organisation at its fifty-fifth session, Geneva, 30 October 1970:	
No. 14156. Convention (No. 137) concerning the social repercussions of new methods of cargo handling in docks. Adopted by the General Conference of the International Labour Organisation at its fifty-eighth session, Geneva, 25 June 1973:	
Ratifications by Egypt	342
ANNEX C. <i>Ratifications, accessions, prorogations, etc., concerning treaties and international agreements registered with the Secretariat of the League of Nations</i>	
No. 4319. International Convention concerning the use of broadcasting in the cause of peace. Signed at Geneva, on 23 September 1936:	
Denunciation by the Netherlands	346

	<i>Pages</i>
N° 6352. Convention (n° 71) concernant les pensions des gens de mer, adoptée par la Conférence générale de l'Organisation internationale du Travail à sa vingt-huitième session, Seattle, 28 juin 1946, telle qu'elle a été modifiée par la Convention portant révision des articles finals, 1946 :	
Ratification de l'Égypte	339
N° 8279. Convention (n° 122) concernant la politique de l'emploi. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa quarante-huitième session, Genève, 9 juillet 1964 :	
N° 8718. Convention (n° 121) concernant les prestations en cas d'accidents du travail et de maladies professionnelles. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa quarante-huitième session, Genève, 8 juillet 1964 :	
N° 11829. Convention (n° 130) concernant les soins médicaux et les indemnités de maladie. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa cinquante-troisième session, Genève, 25 juin 1969 :	
Ratifications du Venezuela	341
N° 12320. Convention (n° 134) concernant la prévention des accidents du travail des gens de mer. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa cinquante-cinquième session, Genève, 30 octobre 1970 :	
N° 14156. Convention (n° 137) concernant les répercussions sociales des nouvelles méthodes de manutention dans les ports. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa cinquante-huitième session, Genève, 25 juin 1973 :	
Ratifications de l'Égypte	343
<i>ANNEXE C. Ratifications, adhésions, prorogations, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de la Société des Nations</i>	
N° 4319. Convention internationale concernant l'emploi de la radiodiffusion dans l'intérêt de la paix. Signée à Genève, le 23 septembre 1936 :	
Dénonciation des Pays-Bas	346

NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I), established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

*
* *

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

NOTE DU SÉCRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme «traité» et l'expression «accord international» n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de «traité» ou d'«accord international» si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

*
* *

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 24 September 1982 to 14 October 1982

Nos. 21264 to 21272

Traités et accords internationaux

enregistrés

du 24 septembre 1982 au 14 octobre 1982

N^{os} 21264 à 21272

No. 21264

MULTILATERAL

International Convention on tonnage measurement of ships, 1969 (with annexes, official translations of the Convention in the Russian and Spanish languages and Final Act of the Conference). Concluded at London on 23 June 1969

Authentic texts: English and French.

Authentic texts of the Final Act: English, French, Russian and Spanish.

Registered by the International Maritime Organization on 28 September 1982.

MULTILATÉRAL

Convention internationale de 1969 sur le jaugeage des navires (avec annexes, traductions officielles de la Convention en russe et en espagnol et Acte final de la Conférence). Conclue à Londres le 23 juin 1969

Textes authentiques : anglais et français.

Textes authentiques de l'Acte final : anglais, français, russe et espagnol.

Enregistrée par l'Organisation maritime internationale le 28 septembre 1982.

INTERNATIONAL CONVENTION¹ ON TONNAGE MEASUREMENT OF SHIPS, 1969

The Contracting Governments,

Desiring to establish uniform principles and rules with respect to the determination of tonnage of ships engaged on international voyages;

Considering that this end may best be achieved by the conclusion of a Convention;

Have agreed as follows:

Article 1. GENERAL OBLIGATION UNDER THE CONVENTION

The Contracting Governments undertake to give effect to the provisions of the present Convention and the annexes hereto which shall constitute an integral part of the present Convention. Every reference to the present Convention constitutes at the same time a reference to the annexes.

Article 2. DEFINITIONS

For the purpose of the present Convention, unless expressly provided otherwise:

- (1) "Regulations" means the Regulations annexed to the present Convention;
- (2) "Administration" means the Government of the State whose flag the ship is flying;
- (3) "International voyage" means a sea voyage from a country to which the present Convention applies to a port outside such country, or conversely. For this purpose, every territory for the international relations of which a Contracting Government is responsible or for which the United Nations are the administering authority is regarded as a separate country;
- (4) "Gross tonnage" means the measure of the overall size of a ship determined in accordance with the provisions of the present Convention;
- (5) "Net tonnage" means the measure of the useful capacity of a ship determined in accordance with the provisions of the present Convention;
- (6) "New ship" means a ship the keel of which is laid, or which is at a similar stage of construction, on or after the date of coming into force of the present Convention;
- (7) "Existing ship" means a ship which is not a new ship;
- (8) "Length" means 96 per cent of the total length on a waterline at 85 per cent of the least moulded depth measured from the top of the keel, or the

¹ Came into force on 18 July 1982 in respect of the States indicated hereafter, on whose behalf it had been definitively signed or for which an instrument of acceptance or accession had been deposited with the International Maritime Organization, in accordance with article 16, i.e., 24 months after the date (17 July 1980) on which the conditions provided for to that effect (viz., *inter alia*, that not less than 25 Governments of States the combined merchant fleets of which constitute not less than 65 per cent of the gross tonnage of the world's merchant shipping had become Contracting Parties thereto) had been fulfilled, in accordance with article 17 (1):

(Continued on page 5)

length from the foreside of the stem to the axis of the rudder stock on that waterline, if that be greater. In ships designed with a rake of keel the waterline on which this length is measured shall be parallel to the designed waterline;

(9) "Organization" means the Inter-Governmental Maritime Consultative Organization.

Article 3. APPLICATION

(1) The present Convention shall apply to the following ships engaged on international voyages:

- (a) Ships registered in countries the Governments of which are Contracting Governments;
- (b) Ships registered in territories to which the present Convention is extended under article 20; and
- (c) Unregistered ships flying the flag of a State, the Government of which is a Contracting Government.

(Footnote 1 continued from page 4)

State	Date of deposit of the instrument of acceptance (A) or accession (a)	State	Date of deposit of the instrument of acceptance (A) or accession (a)
✓ Algeria	4 October 1976 a	✓ Netherlands	16 June 1981 A
✓ Argentina	24 January 1979 A	(For the Kingdom in Europe and for the Netherlands Antilles.)	
✓ Austria	7 October 1975 a	✓ New Zealand	6 January 1978 a
✓ Bahamas	22 July 1976 a	(With a declaration that its accession shall not extend to the Cook Islands, Niue and Tokelau.)	
✓ Bangladesh	6 November 1981 a	✓ Norway	26 August 1971 A
✓ Belgium	2 June 1975 A	✓ Panama	9 March 1978 a
✓ Brazil	30 November 1970 A	✓ Philippines	6 September 1978 A
✓ China *	8 April 1980 a	✓ Poland	27 July 1976 A
✓ Colombia	16 June 1976 a	✓ Republic of Korea	18 January 1980 A
✓ Czechoslovakia *	10 April 1974 a	✓ Romania *	21 May 1976 a
✓ Fiji	29 November 1972 a	✓ Saudi Arabia	20 January 1975 A
✓ Finland	6 February 1973 A	✓ Spain	6 November 1972 A
✓ France *	31 October 1980 A	✓ Sweden	11 May 1979 A
✓ German Democratic Republic *	15 May 1975 a	✓ Switzerland	21 June 1977 A
✓ Germany, Federal Republic of (With a declaration of application to Berlin (West).)	7 May 1975 A	✓ Syrian Arab Republic *	6 February 1975 a
✓ Ghana	13 December 1973 A	✓ Tonga	12 April 1977 a
✓ Guinea	19 January 1981 a	✓ Trinidad and Tobago	15 February 1979 a
✓ Hungary *	23 May 1975 a	✓ Turkey	16 May 1980 a
✓ Iceland	17 June 1970 A	✓ Union of Soviet Socialist Republics *	20 November 1969 A
✓ India	26 May 1977 a	✓ United Kingdom of Great Britain and Northern Ireland (With a declaration of application to Hong Kong effected on 16 January 1981.)	8 January 1971 A
✓ Iran	28 December 1973 a	✓ Yemen	6 March 1979 a
✓ Iraq	29 August 1972 a	✓ Yugoslavia	29 April 1971 A
✓ Israel *	13 February 1975 A		
✓ Italy	10 September 1974 A		
✓ Japan	17 July 1980 A		
✓ Liberia	25 September 1972 A		
✓ Mexico	14 July 1972 A		
✓ Monaco	19 January 1971 a		

Subsequently, the Convention came into force for the following States three months after the date of deposit of an instrument of acceptance or accession with the International Maritime Organization, in accordance with article 17 (3):

State	Date of deposit of the instrument of acceptance (A) or accession (a)
Australia (With effect from 21 August 1982.)	21 May 1982 a
Denmark *	22 June 1982 A
Peru (With effect from 16 October 1982.)	16 July 1982 a

* See p. 61 of this volume for the texts of the declarations and reservations made upon acceptance or accession.

(2) The present Convention shall apply to:

- (a) New ships;
- (b) Existing ships which undergo alterations or modifications which the Administration deems to be a substantial variation in their existing gross tonnage;
- (c) Existing ships if the owner so requests; and
- (d) All existing ships, twelve years after the date on which the Convention comes into force, except that such ships, apart from those mentioned in (b) and (c) of this paragraph, shall retain their then existing tonnages for the purpose of the application to them of relevant requirements under other existing International Conventions.

(3) Existing ships to which the present Convention has been applied in accordance with sub-paragraph (2)(c) of this article shall not subsequently have their tonnages determined in accordance with the requirements which the Administration applied to ships on international voyages prior to the coming into force of the present Convention.

Article 4. EXCEPTIONS

(1) The present Convention shall not apply to:

- (a) Ships of war; and
- (b) Ships of less than 24 metres (79 feet) in length.

(2) Nothing herein shall apply to ships solely navigating:

- (a) The Great Lakes of North America and the River St. Lawrence as far east as a rhumb line drawn from Cap des Rosiers to West Point, Anticosti Island, and, on the north side of Anticosti Island, the meridian of longitude 63° W;
- (b) The Caspian Sea; or
- (c) The Plate, Parana and Uruguay Rivers as far east as a rhumb line drawn between Punta Rasa (Cabo San Antonio), Argentina, and Punta del Este, Uruguay.

Article 5. "FORCE MAJEURE"

(1) A ship which is not subject to the provisions of the present Convention at the time of its departure on any voyage shall not become subject to such provisions on account of any deviation from its intended voyage due to stress of weather or any other cause of *force majeure*.

(2) In applying the provisions of the present Convention, the Contracting Governments shall give due consideration to any deviation or delay caused to any ship owing to stress of weather or any other cause of *force majeure*.

Article 6. DETERMINATION OF TONNAGES

The determination of gross and net tonnages shall be carried out by the Administration which may, however, entrust such determination either to persons or organizations recognized by it. In every case the Administration concerned shall accept full responsibility for the determination of gross and net tonnages.

Article 7. ISSUE OF CERTIFICATE

(1) An International Tonnage Certificate (1969) shall be issued to every ship, the gross and net tonnages of which have been determined in accordance with the present Convention.

(2) Such certificate shall be issued by the Administration or by any person or organization duly authorized by it. In every case, the Administration shall assume full responsibility for the certificate.

Article 8. ISSUE OF CERTIFICATE BY ANOTHER GOVERNMENT

(1) A Contracting Government may, at the request of another Contracting Government, determine the gross and net tonnages of a ship and issue or authorize the issue of an International Tonnage Certificate (1969) to the ship in accordance with the present Convention.

(2) A copy of the certificate and a copy of the calculations of the tonnages shall be transmitted as early as possible to the requesting Government.

(3) A certificate so issued shall contain a statement to the effect that it has been issued at the request of the Government of the State whose flag the ship is or will be flying and it shall have the same validity and receive the same recognition as a certificate issued under article 7.

(4) No International Tonnage Certificate (1969) shall be issued to a ship which is flying the flag of a State the Government of which is not a Contracting Government.

Article 9. FORM OF CERTIFICATE

(1) The certificate shall be drawn up in the official language or languages of the issuing country. If the language used is neither English nor French, the text shall include a translation into one of these languages.

(2) The form of the certificate shall correspond to that of the model given in annex II.

Article 10. CANCELLATION OF CERTIFICATE

(1) Subject to any exceptions provided in the Regulations, an International Tonnage Certificate (1969) shall cease to be valid and shall be cancelled by the Administration if alterations have taken place in the arrangement, construction, capacity, use of spaces, total number of passengers the ship is permitted to carry as indicated in the ship's passenger certificate, assigned load line or permitted draught of the ship, such as would necessitate an increase in gross tonnage or net tonnage.

(2) A certificate issued to a ship by an Administration shall cease to be valid upon transfer of such a ship to the flag of another State, except as provided in paragraph (3) of this article.

(3) Upon transfer of a ship to the flag of another State the Government of which is a Contracting Government, the International Tonnage Certificate

(1969) shall remain in force for a period not exceeding three months, or until the Administration issues another International Tonnage Certificate (1969) to replace it, whichever is the earlier. The Contracting Government of the State whose flag the ship was flying hitherto shall transmit to the Administration as soon as possible after the transfer takes place a copy of the certificate carried by the ship at the time of transfer and a copy of the relevant tonnage calculations.

Article 11. ACCEPTANCE OF CERTIFICATE

The certificate issued under the authority of a Contracting Government in accordance with the present Convention shall be accepted by the other Contracting Governments and regarded for all purposes covered by the present Convention as having the same validity as certificates issued by them.

Article 12. INSPECTION

(1) A ship flying the flag of a State the Government of which is a Contracting Government shall be subject, when in the ports of other Contracting Governments, to inspection by officers duly authorized by such Governments. Such inspection shall be limited to the purpose of verifying:

- (a) That the ship is provided with a valid International Tonnage Certificate (1969); and
- (b) That the main characteristics of the ship correspond to the data given in the certificate.

(2) In no case shall the exercise of such inspection cause any delay to the ship.

(3) Should the inspection reveal that the main characteristics of the ship differ from those entered on the International Tonnage Certificate (1969) so as to lead to an increase in the gross tonnage or the net tonnage, the Government of the State whose flag the ship is flying shall be informed without delay.

Article 13. PRIVILEGES

The privileges of the present Convention may not be claimed in favour of any ship unless it holds a valid certificate under the Convention.

Article 14. PRIOR TREATIES, CONVENTIONS AND ARRANGEMENTS

(1) All other treaties, conventions and arrangements relating to tonnage matters at present in force between Governments Parties to the present Convention shall continue to have full and complete effect during the terms thereof as regards:

- (a) Ships to which the present Convention does not apply; and
- (b) Ships to which the present Convention applies, in respect of matters for which it has not expressly provided.

(2) To the extent, however, that such treaties, conventions or arrangements conflict with the provisions of the present Convention, the provisions of the present Convention shall prevail.

Article 15. COMMUNICATION OF INFORMATION

The Contracting Governments undertake to communicate to and deposit with the Organization:

- (a) A sufficient number of specimens of their certificates issued under the provisions of the present Convention for circulation to the Contracting Governments;
- (b) The text of the laws, orders, decrees, regulations and other instruments which shall have been promulgated on the various matters within the scope of the present Convention; and
- (c) A list of non-governmental agencies which are authorized to act in their behalf in matters relating to tonnages for circulation to the Contracting Governments.

Article 16. SIGNATURE, ACCEPTANCE AND ACCESSION

(1) The present Convention shall remain open for signature for six months from 23 June 1969, and shall thereafter remain open for accession. Governments of States Members of the United Nations, or of any of the Specialized Agencies, or of the International Atomic Energy Agency, or parties to the Statute of the International Court of Justice may become Parties to the Convention by:

- (a) Signature without reservation as to acceptance;
- (b) Signature subject to acceptance followed by acceptance; or
- (c) Accession.

(2) Acceptance or accession shall be effected by the deposit of an instrument of acceptance or accession with the Organization. The Organization shall inform all Governments which have signed the present Convention or acceded to it of each new acceptance or accession and of the date of its deposit. The Organization shall also inform all Governments which have already signed the Convention of any signature effected during the six months from 23 June 1969.

Article 17. COMING INTO FORCE

(1) The present Convention shall come into force twenty-four months after the date on which not less than twenty-five Governments of States the combined merchant fleets of which constitute not less than sixty-five per cent of the gross tonnage of the world's merchant shipping have signed without reservation as to acceptance or deposited instruments of acceptance or accession in accordance with article 16. The Organization shall inform all Governments which have signed or acceded to the present Convention of the date on which it comes into force.

(2) For Governments which have deposited an instrument of acceptance or accession to the present Convention during the twenty-four months mentioned in paragraph (1) of this article, the acceptance or accession shall take effect on the coming into force of the present Convention or three months after the date of deposit of the instrument of acceptance or accession, whichever is the later date.

(3) For Governments which have deposited an instrument of acceptance of or accession to the present Convention after the date on which it comes into force, the Convention shall come into force three months after the date of the deposit of such instrument.

(4) After the date on which all the measures required to bring an amendment to the present Convention into force have been completed, or all necessary acceptances are deemed to have been given under sub-paragraph (b) of paragraph (2) of article 18 in case of amendment by unanimous acceptance, any instrument of acceptance or accession deposited shall be deemed to apply to the Convention as amended.

Article 18. AMENDMENTS

(1) The present Convention may be amended upon the proposal of a Contracting Government by any of the procedures specified in this article.

(2) Amendment by unanimous acceptance:

- (a) Upon the request of a Contracting Government, any amendment proposed by it to the present Convention shall be communicated by the Organization to all Contracting Governments for consideration with a view to unanimous acceptance.
- (b) Any such amendment shall enter into force twelve months after the date of its acceptance by all Contracting Governments unless an earlier date is agreed upon. A Contracting Government which does not communicate its acceptance or rejection of the amendment to the Organization within twenty-four months of its first communication by the latter shall be deemed to have accepted the amendment.

(3) Amendment after consideration in the Organization:

- (a) Upon the request of a Contracting Government, any amendment proposed by it to the present Convention shall be considered in the Organization. If adopted by a majority of two thirds of those present and voting in the Maritime Safety Committee of the Organization, such amendment shall be communicated to all Members of the Organization and all Contracting Governments at least six months prior to its consideration by the Assembly of the Organization.
- (b) If adopted by a two-thirds majority of those present and voting in the Assembly, the amendment shall be communicated by the Organization to all Contracting Governments for their acceptance.
- (c) Such amendment shall come into force twelve months after the date on which it is accepted by two thirds of the Contracting Governments. The amendment shall come into force with respect to all Contracting Governments except those which, before it comes into force, make a declaration that they do not accept the amendment.
- (d) The Assembly, by a two-thirds majority of those present and voting, including two thirds of the Governments represented on the Maritime Safety Committee and present and voting in the Assembly, may propose a determination at the time of its adoption that an amendment is of such an important nature that any Contracting Government which makes a declaration under sub-paragraph (c) of this paragraph and which does

not accept the amendment within a period of twelve months after it comes into force shall cease to be a party to the present Convention upon the expiry of that period. This determination shall be subject to the prior acceptance of two thirds of the Contracting Governments.

- (e) Nothing in this paragraph shall prevent the Contracting Government which first proposed action under this paragraph on an amendment to the present Convention from taking at any time such alternative action as it deems desirable in accordance with paragraphs (2) or (4) of this article.

(4) Amendment by a conference:

- (a) Upon the request of a Contracting Government, concurred in by at least one third of the Contracting Governments, a conference of Governments will be convened by the Organization to consider amendments to the present Convention.

- (b) Every amendment adopted by such a conference by a two-thirds majority of those present and voting of the Contracting Governments shall be communicated by the Organization to all Contracting Governments for their acceptance.

- (c) Such amendment shall come into force twelve months after the date on which it is accepted by two thirds of the Contracting Governments. The amendment shall come into force with respect to all Contracting Governments except those which, before it comes into force, make a declaration that they do not accept the amendment.

- (d) By a two-thirds majority of those present and voting, a conference convened under sub-paragraph (a) of this paragraph may determine at the time of its adoption that an amendment is of such an important nature that any Contracting Government which makes a declaration under sub-paragraph (c) of this paragraph, and which does not accept the amendment within a period of twelve months after it comes into force, shall cease to be a Party to the present Convention upon the expiry of that period.

(5) The Organization shall inform all Contracting Governments of any amendments which may come into force under this article, together with the date on which each such amendment will come into force.

(6) Any acceptance or declaration under this article shall be made by the deposit of an instrument with the Organization which shall notify all Contracting Governments of the receipt of the acceptance or declaration.

Article 19. DENUNCIATION

(1) The present Convention may be denounced by any Contracting Government at any time after the expiry of five years from the date on which the Convention comes into force for that Government.

(2) Denunciation shall be effected by the deposit of an instrument with the Organization which shall inform all the other Contracting Governments of any such denunciation received and of the date of its receipt.

(3) A denunciation shall take effect one year, or such longer period as may be specified in the instrument of denunciation, after its receipt by the Organization.

Article 20. TERRITORIES

(1) (a) The United Nations, in cases where they are the administering authority for a territory, or any Contracting Government responsible for the international relations of a territory, shall as soon as possible consult with such territory or take such measures as may be appropriate in an endeavour to extend the present Convention to that territory and may at any time by notification in writing to the Organization declare that the present Convention shall extend to such territory.

(b) The present Convention shall, from the date of receipt of the notification or from such other date as may be specified in the notification, extend to the territory named therein.

(2) (a) The United Nations, or any Contracting Government which has made a declaration under sub-paragraph (a) of paragraph (1) of this article at any time after the expiry of a period of five years from the date on which the Convention has been so extended to any territory, may by notification in writing to the Organization declare that the present Convention shall cease to extend to any such territory named in the notification.

(b) The present Convention shall cease to extend to any territory mentioned in such notification one year, or such longer period as may be specified therein, after the date of receipt of the notification by the Organization.

(3) The Organization shall inform all the Contracting Governments of the extension of the present Convention to any territories under paragraph (1) of this article, and of the termination of any such extension under the provisions of paragraph (2) stating in each case the date from which the present Convention has been or will cease to be so extended.

Article 21. DEPOSIT AND REGISTRATION

(1) The present Convention shall be deposited with the Organization and the Secretary-General of the Organization shall transmit certified true copies thereof to all Signatory Governments and to all Governments which accede to the present Convention.

(2) As soon as the present Convention comes into force, the text shall be transmitted by the Secretary-General of the Organization to the Secretariat of the United Nations for registration and publication, in accordance with Article 102 of the Charter of the United Nations.

Article 22. LANGUAGES

The present Convention is established in a single copy in the English and French languages, both texts being equally authentic. Official translations in the Russian and Spanish languages shall be prepared and deposited with the signed original.

IN WITNESS WHEREOF the undersigned being duly authorized by their respective Governments for that purpose have signed the present Convention.

DONE at London this twenty-third day of June 1969.

ANNEX I

REGULATIONS FOR DETERMINING GROSS
AND NET TONNAGES OF SHIPS*Regulation 1. GENERAL*

- (1) The tonnage of a ship shall consist of gross tonnage and net tonnage.
- (2) The gross tonnage and the net tonnage shall be determined in accordance with the provisions of these regulations.
- (3) The gross tonnage and the net tonnage of novel types of craft whose constructional features are such as to render the application of the provisions of these regulations unreasonable or impracticable shall be as determined by the Administration. Where the tonnage is so determined, the Administration shall communicate to the Organization details of the method used for that purpose, for circulation to the Contracting Governments for their information.

Regulation 2. DEFINITIONS OF TERMS USED IN THE ANNEXES(1) *Upper deck*

The upper deck is the uppermost complete deck exposed to weather and sea, which has permanent means of weathertight closing of all openings in the weather part thereof, and below which all openings in the sides of the ship are fitted with permanent means of watertight closing. In a ship having a stepped upper deck, the lowest line of the exposed deck and the continuation of that line parallel to the upper part of the deck is taken as the upper deck.

(2) *Moulded depth*

(a) The moulded depth is the vertical distance measured from the top of the keel to the underside of the upper deck at side. In wood and composite ships the distance is measured from the lower edge of the keel rabbet. Where the form at the lower part of the midship section is of a hollow character, or where thick garboards are fitted, the distance is measured from the point where the line of the flat of the bottom continued inwards cuts the side of the keel.

(b) In ships having rounded gunwales, the moulded depth shall be measured to the point of intersection of the moulded lines of the deck and side shell plating, the lines extending as though the gunwales were of angular design.

(c) Where the upper deck is stepped and the raised part of the deck extends over the point at which the moulded depth is to be determined, the moulded depth shall be measured to a line of reference extending from the lower part of the deck along a line parallel with the raised part.

(3) *Breadth*

The breadth is the maximum breadth of the ship, measured amidships to the moulded line of the frame in a ship with a metal shell and to the outer surface of the hull in a ship with a shell of any other material.

(4) *Enclosed spaces*

Enclosed spaces are all those spaces which are bounded by the ship's hull, by fixed or portable partitions or bulkheads, by decks or coverings other than permanent or movable awnings. No break in a deck, nor any opening in the ship's hull, in a deck or in a covering of a space, or in the partitions or bulkheads of a space, nor the absence of a partition or bulkhead, shall preclude a space from being included in the enclosed space.

(5) *Excluded spaces*

Notwithstanding the provisions of paragraph (4) of this regulation, the spaces referred to in subparagraphs (a) to (e) inclusive of this paragraph shall be called excluded spaces and shall not be included in the volume of enclosed spaces, except that any such space which fulfils at least one of the following three conditions shall be treated as an enclosed space:

- The space is fitted with shelves or other means for securing cargo or stores;
 - The openings are fitted with any means of closure;
 - The construction provides any possibility of such openings being closed:
- (a) (i) A space within an erection opposite an end opening extending from deck to deck except for a curtain plate of a depth not exceeding by more than 25 millimetres (one inch) the depth of the adjoining deck beams, such opening having a breadth equal to or greater than 90 per cent of the breadth of the deck at the line of the opening of the space. This provision shall be applied so as to exclude from the enclosed spaces only the space between the actual end opening and a line drawn parallel to the line or face of the opening at a distance from the opening equal to one half of the width of the deck at the line of the opening (figure 1 in appendix 1).
- (a) (ii) Should the width of the space because of any arrangement except by convergence of the outside plating become less than 90 per cent of the breadth of the deck, only the space between the line of the opening and a parallel line drawn through the point where the athwartships width of the space becomes equal to, or less than, 90 per cent of the breadth of the deck shall be excluded from the volume of enclosed spaces (figures 2, 3 and 4 in appendix 1).
- (a) (iii) Where an interval which is completely open except for bulwarks or open rails separates any two spaces, the exclusion of one or both of which is permitted under sub-paragraphs (a) (i) and/or (a) (ii), such exclusion shall not apply if the separation between the two spaces is less than the least half breadth of the deck in way of the separation (figures 5 and 6 in appendix 1).
- (b) A space under an overhead deck covering open to the sea and weather, having no other connexion on the exposed sides with the body of the ship than the stanchions necessary for its support. In such a space, open rails or a bulwark and curtain plate may be fitted or stanchions fitted at the ship's side, provided that the distance between the top of the rails or the bulwark and the curtain plate is not less than 0.75 metres (2.5 feet) or one third of the height of the space, whichever is the greater (figure 7 in appendix 1).
- (c) A space in a side-to-side erection directly in way of opposite side openings not less in height than 0.75 metres (2.5 feet) or one third of the height of the erection, whichever is the greater. If the opening in such an erection is provided on one side only, the space to be excluded from the volume of enclosed spaces shall be limited inboard from the opening to a maximum of one half of the breadth of the deck in way of the opening (figure 8 in appendix 1).
- (d) A space in an erection immediately below an uncovered opening in the deck overhead, provided that such an opening is exposed to the weather and the space excluded from enclosed spaces is limited to the area of the opening (figure 9 in appendix 1).
- (e) A recess in the boundary bulkhead of an erection which is exposed to the weather and the opening of which extends from deck to deck without means of closing, provided that the interior width is not greater than the width at the entrance and its extension into the erection is not greater than twice the width of its entrance (figure 10 in appendix 1).

(6) *Passenger*

A passenger is every person other than:

- (a) The master and the members of the crew or other persons employed or engaged in any capacity on board a ship on the business of that ship; and
- (b) A child under one year of age.

(7) *Cargo spaces*

Cargo spaces to be included in the computation of net tonnage are enclosed spaces appropriated for the transport of cargo which is to be discharged from the ship, provided that such spaces have been included in the computation of gross tonnage. Such cargo spaces shall be certified by permanent marking with the letters CC (cargo compartment) to be so positioned that they are readily visible and not to be less than 100 millimetres (4 inches) in height.

(8) *Weathertight*

Weathertight means that in any sea conditions water will not penetrate into the ship.

Regulation 3. GROSS TONNAGE

The gross tonnage (GT) of a ship shall be determined by the following formula:

$$GT = K_1 V$$

where: V = Total volume of all enclosed spaces of the ship in cubic metres,
 $K_1 = 0.2 + 0.02 \log_{10} V$ (or as tabulated in appendix 2).

Regulation 4. NET TONNAGE

(1) The net tonnage (NT) of a ship shall be determined by the following formula:

$$NT = K_2 V_c \left(\frac{4d}{3D} \right)^2 + K_3 \left(N_1 + \frac{N_2}{10} \right),$$

in which formula:

- (a) The factor $\left(\frac{4d}{3D} \right)^2$ shall not be taken as greater than unity;
- (b) The term $K_2 V_c \left(\frac{4d}{3D} \right)^2$ shall not be taken as less than 0.25 GT; and
- (c) NT shall not be taken as less than 0.30 GT,

and in which:

V_c = total volume of cargo spaces in cubic metres,

$K_2 = 0.2 + 0.02 \log_{10} V_c$ (or as tabulated in appendix 2),

$$K_3 = 1.25 \frac{GT + 10,000}{10,000},$$

D = moulded depth amidships in metres as defined in regulation 2 (2),

d = moulded draught amidships in metres as defined in paragraph (2) of this regulation,

N_1 = number of passengers in cabins with not more than 8 berths,

N_2 = number of other passengers,

$N_1 + N_2$ = total number of passengers the ship is permitted to carry as indicated in the ship's passenger certificate; when $N_1 + N_2$ is less than 13, N_1 and N_2 shall be taken as zero,

GT = gross tonnage of the ship as determined in accordance with the provisions of regulation 3.

(2) The moulded draught (*d*) referred to in paragraph (1) of this regulation shall be one of the following draughts:

- (a) For ships to which the International Convention on Load Lines¹ in force applies, the draught corresponding to the Summer Load Line (other than timber load lines) assigned in accordance with that Convention;
- (b) For passenger ships, the draught corresponding to the deepest subdivision load line assigned in accordance with the International Convention for the Safety of Life at Sea² in force or other international agreement where applicable;
- (c) For ships to which the International Convention on Load Lines does not apply but which have been assigned a load line in compliance with national requirements, the draught corresponding to the summer load line so assigned;
- (d) For ships to which no load line has been assigned but the draught of which is restricted in compliance with national requirements, the maximum permitted draught;
- (e) For other ships, 75 per cent of the moulded depth amidships as defined in regulation 2 (2).

Regulation 5. CHANGE OF NET TONNAGE

(1) When the characteristics of a ship, such as *V*, *V_c*, *d*, *N₁* or *N₂* as defined in regulations 3 and 4, are altered and where such an alteration results in an increase in its net tonnage as determined in accordance with the provisions of regulation 4, the net tonnage of the ship corresponding to the new characteristics shall be determined and shall be applied without delay.

(2) A ship to which load lines referred to in sub-paragraphs (2) (a) and (2) (b) of regulation 4 are concurrently assigned shall be given only one net tonnage as determined in accordance with the provisions of regulation 4 and that tonnage shall be the tonnage applicable to the appropriate assigned load line for the trade in which the ship is engaged.

(3) When the characteristics of a ship such as *V*, *V_c*, *d*, *N₁* or *N₂* as defined in regulations 3 and 4 are altered or when the appropriate assigned load line referred to in paragraph (2) of this regulation is altered due to the change of the trade in which the ship is engaged, and where such an alteration results in a decrease in its net tonnage as determined in accordance with the provisions of regulation 4, a new International Tonnage Certificate (1969) incorporating the net tonnage so determined shall not be issued until twelve months have elapsed from the date on which the current Certificate was issued; provided that this requirement shall not apply:

- (a) If the ship is transferred to the flag of another State, or
- (b) If the ship undergoes alterations or modifications which are deemed by the Administration to be of a major character, such as the removal of a superstructure which requires an alteration of the assigned load line, or
- (c) To passenger ships which are employed in the carriage of large numbers of unberthed passengers in special trades, such, for example, as the pilgrim trade.

¹ United Nations, *Treaty Series*, vol. 640, p. 133.

² *Ibid.*, vol. 1184, p. 2.

Regulation 6. CALCULATION OF VOLUMES

(1) All volumes included in the calculation of gross and net tonnages shall be measured, irrespective of the fitting of insulation or the like, to the inner side of the shell or structural boundary plating in ships constructed of metal, and to the outer surface of the shell or to the inner side of structural boundary surfaces in ships constructed of any other material.

(2) Volumes of appendages shall be included in the total volume.

(3) Volumes of spaces open to the sea may be excluded from the total volume.

Regulation 7. MEASUREMENT AND CALCULATION

(1) All measurement used in the calculation of volumes shall be taken to the nearest centimetre or one twentieth of a foot.

(2) The volumes shall be calculated by generally accepted methods for the space concerned and with an accuracy acceptable to the Administration.

(3) The calculation shall be sufficiently detailed to permit easy checking.

Appendix 1

FIGURES REFERRED TO IN REGULATION 2(5)

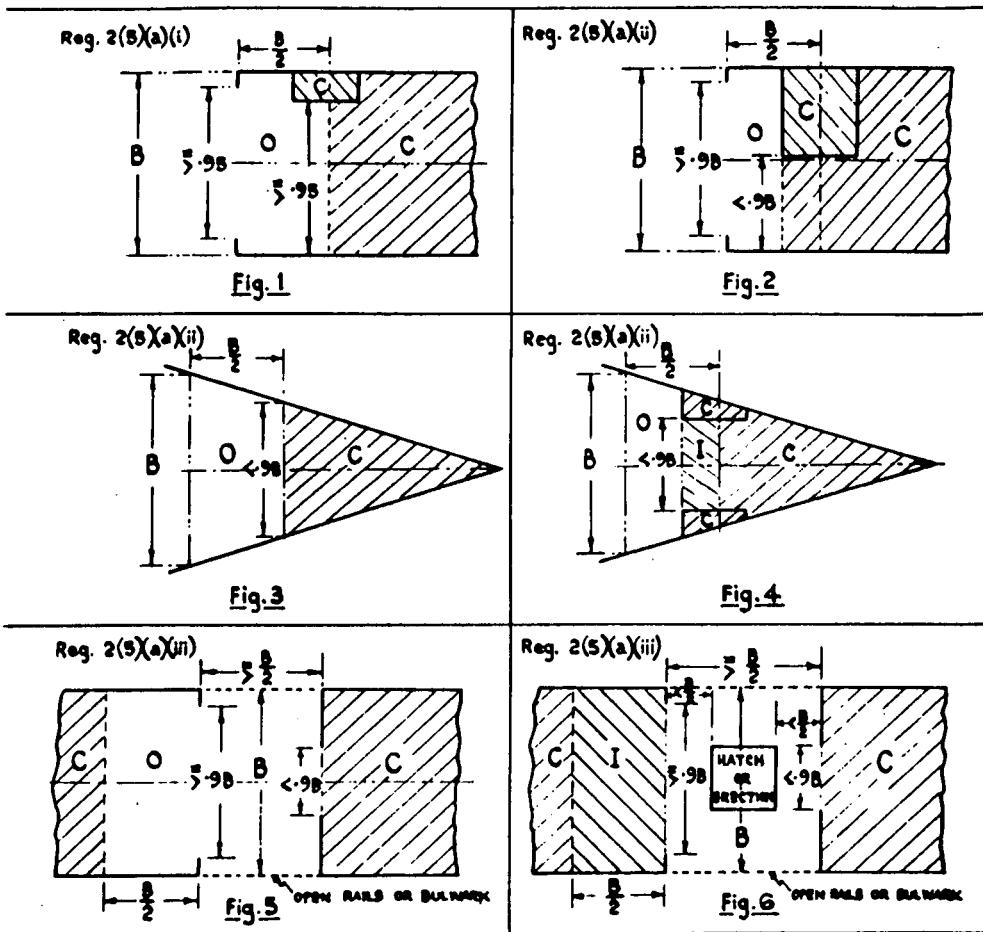
In the following figures:

O = excluded space.

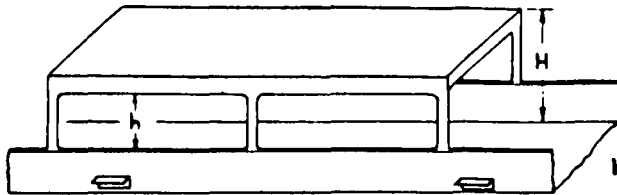
C = enclosed space.

I = space to be considered as an enclosed space. Hatched in parts to be included as enclosed spaces.

B = breadth of the deck in way of the opening. In ships with rounded gunwales the breadth is measured as indicated in figure 11.



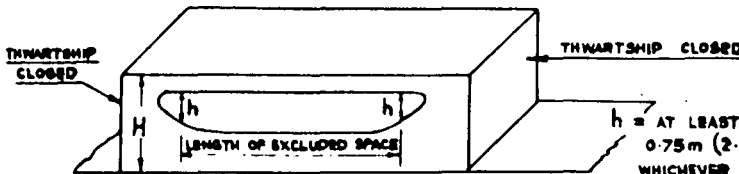
Reg. 2(5)(b)



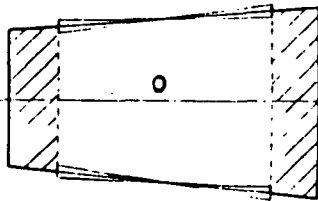
$h = \text{AT LEAST } \frac{H}{3} \text{ OR } 0.75 \text{ m (2.5 FEET)}$
WHICHEVER IS THE GREATER.

Fig. 7

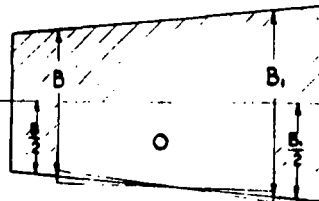
Reg. 2(5)(c)



$h = \text{AT LEAST } \frac{H}{3} \text{ OR } 0.75 \text{ m (2.5 FEET)}$
WHICHEVER IS THE GREATER.



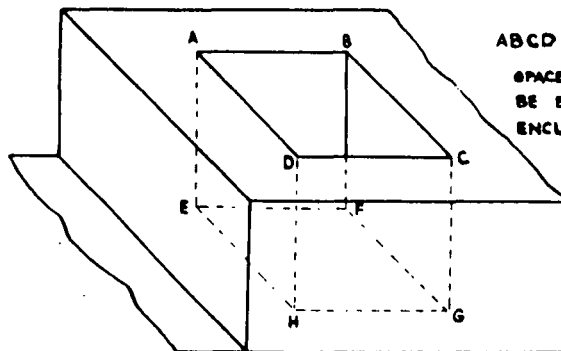
OPPOSITE SIDE OPENINGS



OPENING ON ONE SIDE ONLY

Fig. 8

Reg. 2(5)(d)



ABCD = OPENING IN THE DECK.
SPACE ABCDEFGH SHALL BE EXCLUDED FROM ENCLOSED SPACE.

Fig. 9

Reg. 2(s)(e)

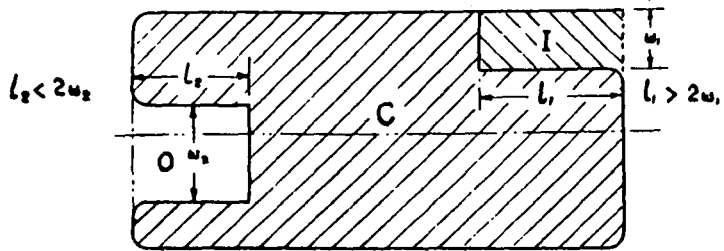


Fig. 10

SHIPS WITH ROUNDED GUNWALES

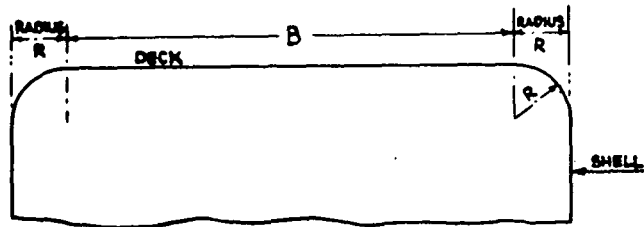


Fig. 11

Appendix 2

COEFFICIENTS K_1 AND K_2 REFERRED TO IN REGULATIONS 3 AND 4(1)(V or V_c = volume in cubic metres)

V or V_c	K_1 or K_2	V or V_c	K_1 or K_2	V or V_c	K_1 or K_2	V or V_c	K_1 or K_2
10	0.2200	45,000	0.2931	330,000	0.3104	670,000	0.3165
20	0.2260	50,000	0.2940	340,000	0.3106	680,000	0.3166
30	0.2295	55,000	0.2948	350,000	0.3109	690,000	0.3168
40	0.2320	60,000	0.2956	360,000	0.3111	700,000	0.3169
50	0.2340	65,000	0.2963	370,000	0.3114	710,000	0.3170
60	0.2356	70,000	0.2969	380,000	0.3116	720,000	0.3171
70	0.2369	75,000	0.2975	390,000	0.3118	730,000	0.3173
80	0.2381	80,000	0.2981	400,000	0.3120	740,000	0.3174
90	0.2391	85,000	0.2986	410,000	0.3123	750,000	0.3175
100	0.2400	90,000	0.2991	420,000	0.3125	760,000	0.3176
200	0.2460	95,000	0.2996	430,000	0.3127	770,000	0.3177
300	0.2495	100,000	0.3000	440,000	0.3129	780,000	0.3178
400	0.2520	110,000	0.3008	450,000	0.3131	790,000	0.3180
500	0.2540	120,000	0.3016	460,000	0.3133	800,000	0.3181
600	0.2556	130,000	0.3023	470,000	0.3134	810,000	0.3182
700	0.2569	140,000	0.3029	480,000	0.3136	820,000	0.3183
800	0.2581	150,000	0.3035	490,000	0.3138	830,000	0.3184
900	0.2591	160,000	0.3041	500,000	0.3140	840,000	0.3185
1,000	0.2600	170,000	0.3046	510,000	0.3142	850,000	0.3186
2,000	0.2660	180,000	0.3051	520,000	0.3143	860,000	0.3187
3,000	0.2695	190,000	0.3056	530,000	0.3145	870,000	0.3188
4,000	0.2720	200,000	0.3060	540,000	0.3146	880,000	0.3189
5,000	0.2740	210,000	0.3064	550,000	0.3148	890,000	0.3190
6,000	0.2756	220,000	0.3068	560,000	0.3150	900,000	0.3191
7,000	0.2769	230,000	0.3072	570,000	0.3151	910,000	0.3192
8,000	0.2781	240,000	0.3076	580,000	0.3153	920,000	0.3193
9,000	0.2791	250,000	0.3080	590,000	0.3154	930,000	0.3194
10,000	0.2800	260,000	0.3083	600,000	0.3156	940,000	0.3195
15,000	0.2835	270,000	0.3086	610,000	0.3157	950,000	0.3196
20,000	0.2860	280,000	0.3089	620,000	0.3158	960,000	0.3196
25,000	0.2880	290,000	0.3092	630,000	0.3160	970,000	0.3197
30,000	0.2895	300,000	0.3095	640,000	0.3161	980,000	0.3198
35,000	0.2909	310,000	0.3098	650,000	0.3163	990,000	0.3199
40,000	0.2920	320,000	0.3101	660,000	0.3164	1,000,000	0.3200

Coefficients K_1 or K_2 at intermediate values of V or V_c shall be obtained by linear interpolation.

ANNEX II

INTERNATIONAL TONNAGE CERTIFICATE (1969)

(Official seal)

Issued under the provisions of the International Convention on Tonnage Measurement of Ships, 1969, under the authority of the Government

of
(full official designation of country)

for which the Convention came into force on19..

by
(full official designation of the competent person or organization recognized under the provisions of the International Convention on Tonnage Measurement of Ships, 1969.)

Name of Ship	Distinctive Number or Letters	Port of Registry	*Date

*Date on which the keel was laid or the ship was at a similar stage of construction (Article 2(6)), or date on which the ship underwent alterations or modifications of a major character (Article 3(2)(b)), as appropriate.

MAIN DIMENSIONS

Length (Article 2(6))	Breadth (Regulation 2(5))	Moulded Depth amidships to Upper Deck (Regulation 2(2))

THE TONNAGES OF THE SHIP ARE:

GROSS TONNAGE

NET TONNAGE

This is to certify that the tonnages of this ship have been determined in accordance with the provisions of the International Convention on Tonnage Measurement of Ships, 1969.

Issued at19..
(place of issue of certificate) (date of issue)

.....
(signature of official issuing the certificate)

and/or
(seal of issuing authority)

If signed, the following paragraph is to be added:

The undersigned declares that he is duly authorized by the said Government to issue this certificate.

.....
(Signature)

SPACES INCLUDED IN TONNAGE					
GROSS TONNAGE			NET TONNAGE		
Name of Space	Location	Length	Name of Space	Location	Length
Underdeck	-	-			
			NUMBER OF PASSENGERS (Regulation 4(1)) Number of passengers in cabins with not more than 8 berths Number of other passengers		
EXCLUDED SPACES (Regulation 2(5)) An asterisk (*) should be added to those spaces listed above which comprise both enclosed and excluded spaces.			MOULDED DRAUGHT (Regulation 4(2))		
Date and place of original measurement					
Date and place of last previous remeasurement					
REMARKS:					

CONVENTION¹ INTERNATIONALE DE 1969 SUR LE JAUGEAGE DES NAVIRES

Les Gouvernements contractants,

Désireux d'établir des principes et des règles uniformes relatifs à la détermination de la jauge des navires effectuant des voyages internationaux ;

Considérant que le meilleur moyen de parvenir à cette fin est de conclure une Convention ;

Sont convenus des dispositions suivantes :

Article premier. OBLIGATION GÉNÉRALE DÉCOULANT DE LA CONVENTION

Les Gouvernements contractants s'engagent à donner effet aux dispositions de la présente Convention et de ses annexes qui font partie intégrante de la présente Convention. Toute référence à la présente Convention constitue en même temps une référence aux annexes.

Article 2. DÉFINITIONS

Aux fins de la présente Convention, sauf disposition contraire expresse :

1) Le terme « règles » désigne les règles figurant en annexe à la présente Convention ;

2) Le terme « Administration » désigne le gouvernement de l'Etat dont le navire bat pavillon ;

3) L'expression « voyage international » désigne un voyage par mer entre un pays auquel s'applique la présente Convention et un port situé en dehors de ce pays, ou inversement. A cet égard, tout territoire dont les relations internationales sont assurées par un Gouvernement contractant ou dont l'Organisation des Nations Unies assure l'administration est considéré comme un pays distinct ;

4) L'expression « jauge brute » traduit les dimensions hors tout d'un navire, déterminées conformément aux dispositions de la présente Convention ;

5) L'expression « jauge nette » représente la capacité d'utilisation d'un navire, déterminée conformément aux dispositions de la présente Convention ;

6) L'expression « navire neuf » désigne un navire dont la quille est posée, ou qui se trouve dans un état d'avancement équivalent, à la date ou postérieurement à la date d'entrée en vigueur de la présente Convention ;

¹ Entrée en vigueur le 18 juillet 1982 à l'égard des Etats indiqués ci-après, au nom desquels elle avait été signée définitivement ou pour lesquels un instrument d'approbation ou d'adhésion avait été déposé auprès de l'Organisation maritime internationale conformément à l'article 16, soit 24 mois après la date (17 juillet 1980) à laquelle les conditions prévues (savoir, notamment, que 25 Etats au moins dont les flottes de commerce représentent au total 65 p. 100 au moins du tonnage brut de la flotte de commerce mondiale soient devenus Parties contractantes) avaient été remplies, conformément au paragraphe 1 de l'article 17 :

(Suite à la page 25)

7) L'expression « navire existant » désigne un navire qui n'est pas un navire neuf;

8) Le terme « longueur » désigne une longueur égale à 96 pour cent de la longueur totale à la flottaison située à une distance du dessus de quille égale à 85 pour cent du creux minimum sur quille, ou à la distance entre la face avant de l'étrave et l'axe de la mèche du gouvernail à cette flottaison, si cette valeur est supérieure. Dans les navires conçus pour naviguer avec une quille inclinée, la flottaison à laquelle la longueur est mesurée doit être parallèle à la flottaison en charge prévue;

9) Par « Organisation », il faut entendre l'Organisation intergouvernementale consultative de la navigation maritime.

(Suite de la note 1 de la page 24)

<i>Etat</i>	<i>Date du dépôt de l'instrument d'approbation (A) ou d'adhésion (a)</i>	<i>Etat</i>	<i>Date du dépôt de l'instrument d'approbation (A) ou d'adhésion (a)</i>
Algérie	4 octobre 1976 a	Nouvelle-Zélande	6 janvier 1978 a
Allemagne, République fédérale d'	7 mai 1975 A	(Avec une déclaration selon laquelle son adhésion ne s'étend pas aux îles Cook, Nioué ou Tokelaou.)	
Arabie saoudite	20 janvier 1975 a	Panama	9 mars 1978 a
Argentine	24 janvier 1979 A	Pays-Bas	16 juin 1981 A
Autriche	7 octobre 1975 a	(Pour le Royaume en Europe et pour les Antilles néerlandaises.)	
Bahamas	22 juillet 1976 a	Philippines	6 septembre 1978 A
Bangladesh	6 novembre 1981 a	Pologne	27 juillet 1976 A
Belgique	2 juin 1975 A	République arabe syrienne *	6 février 1975 a
Brésil	30 novembre 1970 A	République de Corée	18 janvier 1980 A
Chine *	8 avril 1980 a	République démocratique allemande *	15 mai 1975 a
Colombie	16 juin 1976 a	Roumanie *	21 mai 1976 a
Espagne	6 novembre 1972 A	Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	8 janvier 1971 A
Fidji	29 novembre 1972 a	(Avec déclaration d'application à Hong-Kong effectuée le 16 janvier 1981.)	
Finlande	6 février 1973 A	Suède	11 mai 1979 A
France *	31 octobre 1980 A	Suisse	21 juin 1977 A
Ghana	13 décembre 1973 A	Tchécoslovaquie *	10 avril 1974 a
Guinée	19 janvier 1981 a	Tonga	12 avril 1977 a
Hongrie *	23 mai 1975 a	Trinité-et-Tobago	15 février 1979 a
Inde	26 mai 1977 a	Turquie	16 mai 1980 a
Irak	29 août 1972 a	Union des Républiques socialistes soviétiques *	20 novembre 1969 A
Iran	28 décembre 1973 a	Yémen	6 mars 1979 a
Islande	17 juin 1970 A	Yougoslavie	29 avril 1971 A
Israël *	13 février 1975 A		
Italie	10 septembre 1974 A		
Japon	17 juillet 1980 A		
Libéria	25 septembre 1972 A		
Mexique	14 juillet 1972 A		
Monaco	19 janvier 1971 a		
Norvège	26 août 1971 A		

Par la suite, la Convention est entrée en vigueur pour les Etats suivants trois mois après la date du dépôt d'un instrument d'approbation ou d'adhésion auprès de l'Organisation maritime internationale, conformément au paragraphe 3 de l'article 17:

<i>Etat</i>	<i>Date du dépôt de l'instrument d'approbation (A) ou d'adhésion (a)</i>
Australie (Avec effet au 21 août 1982.)	21 mai 1982 a
Danemark * (Avec effet au 22 septembre 1982.)	22 juin 1982 A
Pérou (Avec effet au 16 octobre 1982.)	16 juillet 1982 a

* Voir p. 61 du présent volume pour les textes des déclarations et réserves faites lors de l'approbation ou de l'adhésion.

Article 3. CHAMP D'APPLICATION

1) La présente Convention s'applique aux navires suivants effectuant des voyages internationaux :

- a) Navires immatriculés dans les pays dont le gouvernement est un Gouvernement contractant ;
- b) Navires immatriculés dans les territoires auxquels la présente Convention est étendue en vertu de l'article 20 ;
- c) Navires non immatriculés battant pavillon d'un Etat dont le gouvernement est un Gouvernement contractant.

2) La présente Convention s'applique :

- a) Aux navires neufs ;
- b) Aux navires existants qui subissent des transformations ou des modifications que l'Administration considère comme une modification importante de leur jauge brute ;
- c) Aux navires existants, sur la demande du propriétaire ;
- d) A tous les navires existants, douze années après la date d'entrée en vigueur de la Convention. Toutefois, ces navires, à l'exclusion de ceux qui sont mentionnés aux alinéas *b* et *c* du présent paragraphe, garderont alors leurs anciennes jauges aux fins de l'application des dispositions pertinentes d'autres conventions internationales existantes.

3) Dans le cas des navires existants auxquels la présente Convention devient applicable en vertu des dispositions de l'alinéa *c* du paragraphe 2 du présent article, les jauges ne peuvent être déterminées conformément aux dispositions que l'Administration appliquait, avant l'entrée en vigueur de la présente Convention, aux navires effectuant des voyages internationaux.

Article 4. EXCEPTION

1) La présente Convention ne s'applique pas :

- a) Aux navires de guerre ; et
- b) Aux navires d'une longueur inférieure à 24 mètres (79 pieds).

2) Aucune des dispositions de la présente Convention ne s'applique aux navires exclusivement affectés à la navigation :

- a) Sur les Grands Lacs d'Amérique du Nord et sur le Saint-Laurent, à l'ouest d'une loxodromie tracée du cap des Rosiers à la pointe ouest de l'île d'Anticosti et prolongée, au nord de l'île d'Anticosti, par le méridien 63° W ;
- b) Sur la mer Caspienne ;
- c) Sur le Rio de la Plata, le Parana et l'Uruguay, à l'ouest d'une loxodromie tracée de Punta Rasa (Cabo San Antonio), Argentine, à Punta del Este, Uruguay.

Article 5. FORCE MAJEURE

1) Un navire qui, au moment de son départ pour un voyage quelconque, n'est pas soumis aux dispositions de la présente Convention n'y est pas astreint

en raison d'un déroutement quelconque par rapport au parcours prévu si ce déroutement est provoqué par le mauvais temps ou s'il est dû à toute autre cause de force majeure.

2) Pour l'application des dispositions de la présente Convention, les Gouvernements contractants doivent prendre en considération tout déroutement ou retard subi par un navire du fait du mauvais temps ou dû à toute autre cause de force majeure.

Article 6. DÉTERMINATION DES JAUGES

La détermination des jauges brute et nette est effectuée par l'Administration, qui peut toutefois confier cette opération à des personnes ou à des organismes agréés par elle. Dans tous les cas, l'Administration intéressée se porte entièrement garante de la détermination des jauges brute et nette.

Article 7. DÉLIVRANCE DU CERTIFICAT

1) Il est délivré un certificat international de jaugeage (1969) à tout navire dont les jauges brute et nette ont été déterminées conformément aux dispositions de la présente Convention.

2) Ce certificat est délivré, soit par l'Administration, soit par une personne ou un organisme dûment autorisé par elle. Dans tous les cas, l'Administration assume l'entière responsabilité du certificat.

Article 8. DÉLIVRANCE D'UN CERTIFICAT PAR UN AUTRE GOUVERNEMENT

1) Un Gouvernement contractant peut, à la requête d'un autre Gouvernement contractant, déterminer les jauges brute et nette d'un navire et délivrer ou autoriser la délivrance au navire d'un certificat international de jaugeage (1969), conformément aux dispositions de la présente Convention.

2) Il est remis dès que possible, au gouvernement qui en a fait la demande, copie du certificat et des calculs faits pour déterminer les jauges.

3) Le certificat ainsi délivré comporte une déclaration attestant qu'il est délivré à la requête du gouvernement de l'Etat dont le navire bat ou battra pavillon ; il a la même valeur et il est accepté dans les mêmes conditions qu'un certificat délivré en application de l'article 7.

4) Il n'est pas délivré de certificat international de jaugeage (1969) à un navire qui bat pavillon d'un Etat dont le gouvernement n'est pas un Gouvernement contractant.

Article 9. FORME DU CERTIFICAT

1) Le certificat est établi dans la langue ou les langues officielles de l'Etat qui le délivre. Si la langue utilisée n'est ni l'anglais ni le français, le texte comprend une traduction dans l'une de ces langues.

2) Ce certificat doit être conforme au modèle figurant à l'annexe II.

Article 10. ANNULATION DU CERTIFICAT

1) Sous réserve des exceptions prévues dans les règles, le certificat international de jaugeage (1969) cesse d'être valable et est annulé par l'Administration si l'aménagement, la construction, la capacité, l'utilisation des espaces, le nombre total de passagers que le navire est autorisé à transporter selon les indications de son certificat de capacité (passagers), le franc-bord réglementaire ou le tirant d'eau autorisé du navire ont subi des modifications de nature à nécessiter une augmentation de la jauge brute ou de la jauge nette.

2) Tout certificat délivré à un navire par une Administration cesse d'être valable si le navire passe sous le pavillon d'un autre Etat, sous réserve des dispositions du paragraphe 3 du présent article.

3) Lorsqu'un navire passe sous le pavillon d'un autre Etat dont le gouvernement est un Gouvernement contractant, le certificat international de jaugeage (1969) demeure valable pendant une période ne dépassant pas trois mois, ou jusqu'à la date à laquelle l'Administration délivre en remplacement un autre certificat international de jaugeage (1969), si cette dernière date est plus rapprochée. Le gouvernement de l'Etat dont le navire battait précédemment pavillon adresse à l'Administration, dès que possible après le changement de nationalité, copie du certificat dont le navire était pourvu à la date du changement, ainsi que des calculs des jauges correspondants.

Article 11. ACCEPTATION DU CERTIFICAT

Le certificat délivré sous la responsabilité d'un Gouvernement contractant, conformément aux dispositions de la présente Convention, est accepté par les autres Gouvernements contractants et considéré comme ayant la même valeur que les certificats délivrés par eux pour tout ce qui concerne les objectifs de la présente Convention.

Article 12. INSPECTION

1) Tout navire battant pavillon d'un Etat dont le gouvernement est un Gouvernement contractant est soumis, dans les ports relevant d'autres Gouvernements contractants, à l'inspection d'agents dûment autorisés à cet effet par lesdits Gouvernements. Cette inspection doit avoir pour seul objet de vérifier :

- a) Que le navire est pourvu d'un certificat international de jaugeage (1969) en cours de validité ;
- b) Que les caractéristiques principales du navire correspondent aux indications portées sur le certificat.

2) Cette inspection ne doit en aucun cas entraîner le moindre retard pour le navire.

3) Dans le cas où l'inspection révèle que les caractéristiques principales du navire diffèrent des indications portées sur le certificat international de jaugeage (1969), de telle manière qu'elles entraînent une augmentation de la jauge brute ou de la jauge nette, le gouvernement de l'Etat dont le navire bat pavillon en est immédiatement informé.

Article 13. BÉNÉFICE DE LA CONVENTION

Le bénéfice de la présente Convention ne peut être invoqué en faveur d'un navire qui n'est pas titulaire d'un certificat en cours de validité délivré en application de la présente Convention.

Article 14. TRAITÉS, CONVENTIONS ET ACCORDS ANTÉRIEURS

1) Tous autres traités, conventions et accords actuellement en vigueur en matière de jaugeage entre les Gouvernements parties à la présente Convention conservent leur plein et entier effet pendant la durée qui leur est assignée en ce qui concerne :

- a) Les navires auxquels la présente Convention ne s'applique pas;
- b) Les navires auxquels la présente Convention s'applique, pour tout ce qui touche aux questions qu'elle n'a pas expressément réglées.

2) Toutefois, dans la mesure où ces traités, conventions ou accords sont en conflit avec les dispositions de la présente Convention, ce sont les dispositions de cette dernière qui l'emportent.

Article 15. COMMUNICATION DE RENSEIGNEMENTS

Les Gouvernements contractants s'engagent à communiquer à l'Organisation et à déposer auprès de celle-ci :

- a) Un nombre suffisant de modèles des certificats qu'ils délivrent en application de la présente Convention, aux fins de communication aux autres Gouvernements contractants ;
- b) Le texte des lois, ordonnances, décrets, règlements et autres instruments entrés en vigueur et ayant trait aux diverses questions qui relèvent du champ d'application de la présente Convention ;
- c) La liste des organismes non gouvernementaux habilités à agir en leur nom pour tout ce qui touche au jaugeage, aux fins de communication aux autres Gouvernements contractants.

Article 16. SIGNATURE, APPROBATION ET ADHÉSION

1) La présente Convention restera ouverte à la signature pendant six mois à compter du 23 juin 1969 et restera ensuite ouverte à l'adhésion. Les gouvernements des Etats membres de l'Organisation des Nations Unies, de l'une de ses institutions spécialisées ou de l'Agence internationale de l'énergie atomique, ou parties au Statut de la Cour internationale de Justice, peuvent devenir parties à la présente Convention par :

- a) Signature sans réserve quant à l'approbation ;
- b) Signature sous réserve d'approbation, suivie d'approbation ; ou
- c) Adhésion.

2) L'approbation ou l'adhésion s'effectue par le dépôt d'un instrument d'approbation ou d'adhésion auprès de l'Organisation, qui doit informer tous les gouvernements ayant signé la présente Convention, ou y ayant adhéré, de toute nouvelle approbation ou adhésion et de la date de dépôt de l'instrument.

L'Organisation informe de même tous les gouvernements ayant déjà signé la Convention de toute signature qui serait apposée pendant le délai de six mois compté du 23 juin 1969.

Article 17. ENTRÉE EN VIGUEUR

1) La présente Convention entre en vigueur vingt-quatre mois après la date à laquelle au moins vingt-cinq gouvernements d'États dont les flottes de commerce représentent au total 65 pour cent au moins du tonnage brut de la flotte de commerce mondiale ont soit signé la Convention sans réserve quant à l'approbation, soit déposé un instrument d'approbation ou d'adhésion conformément à l'article 16. L'Organisation informe tous les gouvernements qui ont signé la présente Convention, ou qui y ont adhéré, de la date de son entrée en vigueur.

2) Pour les gouvernements qui déposent un instrument d'approbation de la présente Convention ou d'adhésion à celle-ci au cours de la période de vingt-quatre mois prévue au paragraphe 1 du présent article, l'approbation ou l'adhésion prend effet au moment de l'entrée en vigueur de la présente Convention ou trois mois après le dépôt de l'instrument d'approbation ou d'adhésion, si cette dernière date est postérieure.

3) Pour les gouvernements qui déposent un instrument d'approbation de la présente Convention ou d'adhésion à celle-ci après la date de son entrée en vigueur, la Convention prend effet trois mois après la date de dépôt de l'instrument considéré.

4) Tout instrument d'approbation ou d'adhésion déposé après la date à laquelle ont été prises toutes les mesures nécessaires pour qu'un amendement à la présente Convention entre en vigueur, ou après la date à laquelle il est jugé, en vertu de l'article 18, paragraphe 2, alinéa *b*, que toutes les acceptations requises ont été recueillies dans le cas d'un amendement adopté à l'unanimité, est considéré comme s'appliquant au texte modifié de la Convention.

Article 18. AMENDEMENTS

1) La présente Convention peut être amendée sur la proposition d'un Gouvernement contractant, selon l'une des procédures énoncées dans le présent article.

2) Amendement par approbation unanime :

- a) A la demande d'un Gouvernement contractant, le texte de tout amendement qu'il propose d'apporter à la présente Convention est communiqué par l'Organisation à tous les Gouvernements contractants, pour examen en vue de son approbation unanime.
- b) Tout amendement ainsi adopté entre en vigueur douze mois après la date de son approbation par tous les Gouvernements contractants, à moins que ceux-ci ne conviennent d'une date plus rapprochée. Un Gouvernement contractant qui n'a pas notifié à l'Organisation son approbation ou son refus de l'amendement dans un délai de vingt-quatre mois à compter de la date où l'Organisation le lui a communiqué est réputé avoir approuvé ledit amendement.

3) Amendement après examen au sein de l'Organisation :

- a) A la demande d'un Gouvernement contractant, l'Organisation examine tout amendement à la présente Convention qui est présenté par ce gouvernement. Si cet amendement est adopté à la majorité des deux tiers des Membres présents et votants du Comité de la sécurité maritime de l'Organisation, l'amendement est communiqué à tous les Membres de l'Organisation et à tous les Gouvernements contractants six mois au moins avant qu'il ne soit examiné par l'Assemblée de l'Organisation.
- b) S'il est adopté à la majorité des deux tiers des Membres présents et votants de l'Assemblée, l'amendement est communiqué par l'Organisation à tous les Gouvernements contractants pour acceptation.
- c) Douze mois après la date de son acceptation par les deux tiers des Gouvernements contractants, l'amendement entre en vigueur pour tous les Gouvernements contractants à l'exception de ceux qui, avant son entrée en vigueur, ont fait une déclaration aux termes de laquelle ils ne l'acceptent pas.
- d) Au moment de l'adoption d'un amendement, l'Assemblée peut proposer, à la majorité des deux tiers des Membres présents et votants, y compris les deux tiers des gouvernements représentés au Comité de la sécurité maritime présents et votants à l'Assemblée, qu'il soit décidé que celui-ci revêt une importance telle que tout Gouvernement contractant qui fait une déclaration en vertu de l'alinéa c ci-dessus et n'approuve pas l'amendement dans un délai de douze mois après son entrée en vigueur cessera, à l'expiration de ce délai, d'être partie à la présente Convention. Une telle décision doit recueillir l'approbation préalable des deux tiers des Gouvernements contractants.
- e) Aucune des dispositions du présent paragraphe n'empêche le Gouvernement contractant qui a engagé au sujet d'un amendement à la présente Convention la procédure prévue dans ce paragraphe d'adopter à tout moment toute autre procédure qui lui paraîtra souhaitable en application du paragraphe 2 ou du paragraphe 4 du présent article.

4) Amendement par une conférence :

- a) Sur demande formulée par un Gouvernement contractant et appuyée par un tiers au moins des Gouvernements contractants, l'Organisation convoque une conférence des gouvernements pour examiner les amendements à la présente Convention.
- b) Tout amendement adopté par cette conférence à la majorité des deux tiers des Gouvernements contractants présents et votants est communiqué par l'Organisation à tous les Gouvernements contractants pour acceptation.
- c) Douze mois après la date de son acceptation par les deux tiers des Gouvernements contractants, l'amendement entre en vigueur pour tous les Gouvernements contractants, à l'exception de ceux qui, avant son entrée en vigueur, ont fait une déclaration aux termes de laquelle ils ne l'acceptent pas.
- d) Au moment de l'adoption d'un amendement, une conférence convoquée en vertu de l'alinéa a ci-dessus peut décider, à la majorité des deux tiers des Membres présents et votants, que celui-ci revêt une importance telle que tout Gouvernement contractant qui fait une déclaration en vertu de

l'alinéa *c* ci-dessus et n'approuve pas l'amendement dans un délai de douze mois compté de la date de son entrée en vigueur, cessera, à l'expiration de ce délai, d'être partie à la présente Convention.

5) L'Organisation informe les Gouvernements contractants de tout amendement qui entre en vigueur en vertu du présent article, ainsi que de la date à laquelle chacun de ces amendements prend effet.

6) Toute acceptation ou déclaration faite en vertu du présent article donne lieu au dépôt d'un instrument auprès de l'Organisation, qui en informe tous les Gouvernements contractants.

Article 19. DÉNONCIATION

1) La présente Convention peut être dénoncée par l'un quelconque des Gouvernements contractants à tout moment après l'expiration d'une période de cinq ans à compter de la date à laquelle la Convention entre en vigueur à l'égard de ce gouvernement.

2) La dénonciation s'effectue par le dépôt d'un instrument auprès de l'Organisation, qui fait connaître cette dénonciation et en communique la date de réception à tous les autres Gouvernements contractants.

3) La dénonciation prend effet un an après la date à laquelle l'Organisation en a reçu notification, ou à l'expiration de toute autre période plus longue spécifiée dans l'instrument de dénonciation.

Article 20. TERRITOIRES

1) *a)* Les Nations Unies, lorsqu'elles sont responsables de l'administration d'un territoire, ou tout Gouvernement contractant chargé d'assurer les relations internationales d'un territoire, doivent aussitôt que possible consulter les autorités de ce territoire ou prendre des mesures appropriées pour s'efforcer de lui étendre l'application de la présente Convention et peuvent, à tout moment, déclarer par notification écrite adressée à l'Organisation que la présente Convention s'étend à ce territoire.

b) L'application de la présente Convention est étendue au territoire désigné dans la notification à partir de la date de réception de celle-ci ou de telle autre date qui y est indiquée.

2) *a)* Les Nations Unies ou tout Gouvernement contractant qui ont fait une déclaration en vertu du paragraphe 1, alinéa *a*, du présent article postérieurement à l'expiration d'un délai de cinq ans compté de la date à laquelle l'application de la Convention a été ainsi étendue à un territoire, peuvent déclarer par notification écrite à l'Organisation que la présente Convention cesse de s'appliquer au territoire désigné dans la notification.

b) La Convention cesse de s'appliquer au territoire désigné dans ladite notification un an après la date de sa réception par l'Organisation, ou à l'expiration de toute autre période plus longue spécifiée dans la notification.

3) L'Organisation informe tous les Gouvernements contractants de toute extension de la présente Convention à un ou des territoires en vertu du paragraphe 1 du présent article, ainsi que de toute cessation d'une telle

extension en vertu du paragraphe 2, en spécifiant dans chaque cas la date à partir de laquelle la présente Convention est devenue ou cesse d'être applicable.

Article 21. DÉPÔT ET ENREGISTREMENT

1) La présente Convention sera déposée auprès de l'Organisation et le Secrétaire général de l'Organisation en adressera des copies certifiées conformes à tous les Gouvernements signataires ainsi qu'à tous les gouvernements qui y adhèrent.

2) Dès que la présente Convention entrera en vigueur, son texte sera transmis par le Secrétaire général de l'Organisation au Secrétariat de l'Organisation des Nations Unies pour y être enregistré et publié conformément à l'Article 102 de la Charte des Nations Unies.

Article 22. LANGUES

La présente Convention est établie en un seul exemplaire en langues française et anglaise, les deux textes faisant également foi. Il en est fait des traductions officielles en langues russe et espagnole, qui seront déposées avec l'exemplaire original revêtu des signatures.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet par leurs gouvernements, ont apposé leur signature à la présente Convention.

FAIT à Londres, ce vingt-trois juin mil neuf cent soixante-neuf.

ANNEXE I

RÈGLES POUR LE CALCUL DE LA JAUGE BRUTE ET DE LA JAUGE NETTE DES NAVIRES

Règle 1. GÉNÉRALITÉS

- 1) La jauge d'un navire comprend la jauge brute et la jauge nette.
- 2) La jauge brute et la jauge nette sont calculées conformément aux dispositions des présentes règles.
- 3) La jauge brute et la jauge nette des nouveaux types d'engins dont les caractéristiques de construction sont telles que l'application des présentes règles serait malaisée ou conduirait à des résultats déraisonnables sont déterminées par l'Administration. Lorsqu'il en est ainsi, cette dernière communique les détails relatifs à la méthode utilisée à l'Organisation, qui les diffuse à titre indicatif aux Gouvernements contractants.

Règle 2. DÉFINITION DES EXPRESSIONS UTILISÉES DANS LES ANNEXES

1) Pont supérieur

Le pont supérieur est le pont complet le plus élevé, exposé aux intempéries et à la mer, dont toutes les ouvertures situées dans les parties exposées aux intempéries sont pourvues de dispositifs permanents de fermeture étanches aux intempéries, et en dessous duquel toutes les ouvertures pratiquées dans les flancs du navire sont munies de dispositifs permanents de fermeture étanches aux intempéries. Dans les cas où le pont

supérieur présente des décrochements, on prend comme pont supérieur la ligne de la partie inférieure du pont exposé aux intempéries et son prolongement parallèlement à la partie supérieure de ce pont.

2) *Creux sur quille*

a) Le creux sur quille est la distance verticale mesurée du dessus de la quille à la face inférieure du pont supérieur au livet. Sur les navires en bois ou de construction composite cette distance est mesurée en partant de l'arête inférieure de la râblure de quille. Lorsque les formes de la partie inférieure du maître couple sont creuses ou lorsqu'il existe des galbords épais, cette distance est mesurée à partir du point où le prolongement vers l'axe de la ligne de la partie plate du fond coupe les côtés de la quille.

b) Sur un navire ayant une gouttière arrondie, le creux sur quille se mesure jusqu'au point d'intersection des lignes hors membres du pont et du bordé, prolongées comme si la gouttière était de forme angulaire.

c) Lorsque le pont supérieur présente des décrochements et que la partie surélevée de ce pont se trouve au-dessus du point où l'on doit déterminer le creux sur quille, ce dernier est mesuré jusqu'à une ligne de référence prolongeant la ligne de la partie inférieure du pont parallèlement à la partie surélevée.

3) *Largeur*

La largeur du navire est la largeur maximale au milieu du navire, mesurée hors membres pour les navires à coque métallique et mesurée hors bordé pour les navires à coque non métallique.

4) *Espaces fermés*

Les espaces fermés sont tous les espaces limités par la coque du navire, par des cloisons fixes ou mobiles, par des ponts ou des toitures d'abri, autres que des tauds fixes ou amovibles. Aucune interruption dans un pont ni aucune ouverture dans la coque du navire, dans un pont, dans une toiture d'abri ou dans les cloisons d'un espace, pas plus que l'absence de cloisons, n'exempte un espace de l'inclusion dans les espaces fermés.

5) *Espaces exclus*

Nonobstant les dispositions du paragraphe 4 de la présente règle, les espaces décrits aux alinéas *a* à *e* du présent paragraphe sont dénommés espaces exclus et ne sont pas compris dans le volume des espaces fermés. Cependant tout espace ainsi défini qui remplit au moins l'une des trois conditions suivantes doit être traité comme espace fermé :

- L'espace est muni de bauquières ou d'autres dispositifs permettant d'arrimer du fret ou des provisions ;
- Il existe un dispositif de fermeture des ouvertures ;
- La construction laisse une possibilité quelconque de fermeture.

a) i) Les espaces situés à l'intérieur d'une construction en face d'une ouverture d'extrémité allant de pont à pont, exception faite d'un bandeau ne dépassant pas de plus de 25 millimètres (un pouce) la hauteur des barrots de pont contigus, et dont la largeur est égale ou supérieure à 90 pour cent de la largeur du pont par le travers de l'ouverture. Cette disposition doit être appliquée de manière à n'exclure des espaces fermés que l'espace compris entre l'ouverture proprement dite et une ligne parallèle à la ligne ou au fronton de l'ouverture, tracée à une distance de celle-ci égale à la moitié de la largeur du pont par le travers de l'ouverture (figure 1, appendice 1).

a) ii) Si, en raison d'une disposition quelconque, à l'exception de la convergence du bordé extérieur, la largeur de l'espace en question devient inférieure à 90 pour cent de la largeur du pont, on ne doit exclure du volume des espaces

fermés que l'espace compris entre le plan de l'ouverture et une ligne parallèle passant par le point où la largeur de l'espace devient égale ou inférieure à 90 pour cent de la largeur du pont (figures 2, 3 et 4, appendice 1).

- a) iii) Quand un intervalle complètement ouvert, abstraction faite des pavois ou garde-corps, sépare deux espaces quelconques dont l'un au moins peut être exclu en vertu des alinéas a, i, et/ou ii, cette exclusion ne s'applique pas si la séparation entre les deux espaces en question est inférieure à la plus petite demi-largeur du pont au droit de ladite séparation (figures 5 et 6, appendice 1).
 - b) Les espaces situés sous les ponts ou toitures d'abri, ouverts à la mer et aux intempéries et n'ayant pas sur les côtés exposés d'autres liens avec le corps du navire que les supports nécessaires à leur solidité. Un garde-corps ou un pavois et un bandeau peuvent être installés, ou encore des supports sur le bordé du navire, à condition que l'ouverture entre le dessus du garde-corps ou du pavois et le bandeau n'ait pas une hauteur inférieure à 0,75 mètre (2,5 pieds), ou à un tiers de la hauteur de l'espace considéré, si cette dernière valeur est supérieure (figure 7, appendice 1).
 - c) Les espaces qui, dans une construction allant d'un bord à l'autre, se trouvent directement en face d'ouvertures latérales opposées ayant une hauteur au moins égale à 0,75 mètre (2,5 pieds) ou à un tiers de la hauteur de la construction, si cette dernière valeur est supérieure. S'il n'existe d'ouverture que sur un seul côté, l'espace à exclure du volume des espaces fermés est limité à l'espace intérieur compris entre l'ouverture et un maximum d'une demi-largeur de pont au droit de l'ouverture (figure 8, appendice 1).
 - d) Les espaces qui se trouvent immédiatement au-dessous d'une ouverture non couverte ménagée dans le pont, à condition que cette ouverture soit exposée aux intempéries et que l'espace non compris dans les espaces fermés soit limité à la surface de l'ouverture de pont (figure 9, appendice 1).
 - e) Les niches formées par les cloisons constituant les limites d'une construction, exposées aux intempéries et dont l'ouverture s'étend de pont à pont, sans moyen de fermeture, à condition que la largeur intérieure de la niche ne soit pas supérieure à la largeur de l'entrée et que sa profondeur à l'intérieur de la construction ne soit pas supérieure à deux fois la largeur de l'entrée (figure 10, appendice 1).
- 6) *Passager*
Un passager s'entend de toute personne autre que :
- a) Le capitaine et les membres de l'équipage ou autres personnes employées ou occupées en quelque qualité que ce soit à bord d'un navire pour les besoins de ce navire, et
 - b) Les enfants de moins d'un an.

7) *Espaces à cargaison*

Les espaces à cargaison qui doivent être compris dans le calcul de la jauge nette sont les espaces fermés qui sont affectés au transport de marchandises destinées à être déchargées du navire à condition que ces espaces aient été compris dans le calcul de la jauge brute. Ces espaces à cargaison doivent être certifiés comme tels par des marques de caractère permanent, composées des lettres CC (cale à cargaison) qui doivent figurer en un endroit tel qu'elles soient aisément visibles et avoir au moins 100 millimètres (4 pouces) de hauteur.

8) *Étanche aux intempéries*

Un dispositif est dit étanche aux intempéries lorsque dans toutes les conditions rencontrées en mer il ne laisse pas pénétrer l'eau.

Règle 3. JAUGE BRUTE

La jauge brute (GT) d'un navire est calculée à l'aide de la formule suivante :

$$GT = K_1 V$$

où V = volume total de tous les espaces fermés du navire, exprimé en mètres cubes,

$K_1 = 0,2 + 0,02 \log_{10} V$ (K_1 peut aussi être obtenu au moyen de la table donnée à l'appendice 2).

Règle 4. JAUGE NETTE

1) La jauge nette (NT) d'un navire est calculée à l'aide de la formule

$$NT = K_2 V_c \left(\frac{4d}{3D} \right)^2 + K_3 \left(N_1 + \frac{N_2}{10} \right),$$

dans laquelle

- a) Le facteur $\left(\frac{4d}{3D} \right)^2$ ne doit pas être supérieur à 1 ;
- b) Le terme $K_2 V_c \left(\frac{4d}{3D} \right)^2$ ne doit pas être inférieur à 0,25 GT ;
- c) NT ne doit pas être inférieur à 0,30 GT,

et où

V_c = volume total des espaces à cargaison, exprimé en mètres cubes,

$K_2 = 0,2 + 0,02 \log_{10} V_c$ (K_2 peut aussi être obtenu au moyen de la table donnée à l'appendice 2),

$$K_3 = 1,25 \frac{GT + 10\,000}{10\,000},$$

D = creux sur quille au milieu du navire, exprimé en mètres, tel qu'il est défini par la règle 2-2),

d = tirant d'eau hors membres mesuré au milieu du navire, exprimé en mètres, tel qu'il est défini au paragraphe 2 de la présente règle,

N_1 = nombre de passagers en cabines ne contenant pas plus de 8 couchettes,

N_2 = nombre de passagers autres que ceux en cabines ne contenant pas plus de 8 couchettes,

$N_1 + N_2$ = nombre total de passagers que le navire est autorisé à transporter d'après les indications figurant sur le certificat pour navires à passagers ; lorsque $N_1 + N_2$ est inférieur à 13, on considère que N_1 et N_2 sont égaux à zéro,

GT = jauge brute du navire calculée conformément aux dispositions de la règle 3.

2) Le tirant d'eau hors membres (d), dont il est question au paragraphe 1 de la présente règle, est l'un des tirants d'eau suivants :

- a) Pour les navires auxquels s'applique la Convention internationale sur les lignes de charge¹ en vigueur, le tirant d'eau correspondant à la ligne de charge d'été (autre que les lignes de charge pour le transport de bois en pontée) assignée conformément à ladite Convention ;
- b) Pour les navires à passagers, le tirant d'eau correspondant à la ligne de charge de compartimentage la plus élevée qui est assignée conformément à la Convention internationale pour la sauvegarde de la vie humaine en mer² en vigueur ou, s'il y a lieu, à tout autre accord international ;

¹ Nations Unies, *Recueil des Traités*, vol. 640, p. 133.

² *Ibid.*, vol. 1185, p. 3.

- c) Pour les navires qui ne sont pas visés par la Convention internationale sur les lignes de charge mais auxquels est assigné un franc-bord en vertu des règlements nationaux, le tirant d'eau correspondant à la ligne de charge d'été ainsi assignée ;
- d) Pour les navires auxquels il n'est pas assigné de franc-bord mais dont le tirant d'eau est limité en application des règlements nationaux, le tirant d'eau maximal autorisé ;
- e) Pour les autres navires, 75 pour cent du creux sur quille au milieu du navire tel qu'il est défini à la règle 2-2).

Règle 5. MODIFICATION DE LA JAUGE NETTE

1) Si les caractéristiques d'un navire, telles que V, V_c, d, N₁ ou N₂ définies dans les règles 3 et 4 sont modifiées et s'il en résulte une augmentation de la jauge nette déterminée en vertu de la règle 4, la jauge nette du navire correspondant aux nouvelles caractéristiques doit être fixée et appliquée dans les meilleurs délais.

2) Un navire doté de plusieurs francs-bords aux termes des alinéas a et b du paragraphe 2 de la règle 4 ne se verra attribuer qu'une jauge nette unique déterminée conformément aux dispositions de la règle 4, cette jauge devant correspondre au franc-bord assigné approprié au type d'exploitation du navire.

3) Si les caractéristiques d'un navire, telles que V, V_c, d, N₁ ou N₂ définies dans les règles 3 et 4 sont modifiées ou si le franc-bord assigné approprié dont il est question au paragraphe 2 de la présente règle est modifié à la suite d'un changement dans le type d'exploitation du navire et que cette modification entraîne la diminution de la jauge nette déterminée en vertu des dispositions de la règle 4, il n'est pas délivré de nouveau certificat international de jaugeage (1969) indiquant la nouvelle jauge ainsi obtenue, avant l'expiration d'un délai de douze mois à compter de la date à laquelle a été délivré le certificat en cours de validité ; toutefois, la présente disposition n'est pas applicable :

- a) Si le navire change de pavillon ; ou
- b) Si le navire subit des transformations ou des modifications considérées comme importantes par l'Administration, telles que la suppression d'une superstructure entraînant la modification du franc-bord assigné ;
- c) Aux navires à passagers servant au transport d'un grand nombre de passagers sans couchettes lors de voyages de nature particulière, tels que des pèlerinages.

Règle 6. CALCUL DES VOLUMES

1) Tous les volumes compris dans le calcul de la jauge brute et de la jauge nette sont mesurés, quelles que soient les installations d'isolation ou autres aménagements, jusqu'à la face intérieure du bordé ou des tôles d'entourage de structure dans le cas des navires construits en métal et jusqu'à la face extérieure du bordé ou jusqu'à la face intérieure des surfaces d'entourage de structure dans le cas des navires construits en un autre matériau.

2) Le volume des appendices est compris dans le volume total.

3) Le volume des espaces ouverts à la mer peut être exclu du volume total.

Règle 7. MESURAGE ET CALCUL

1) Toutes les mesures utilisées dans le calcul des volumes sont prises jusqu'au centimètre ou au 1/20 de pied le plus proche.

2) Les volumes sont calculés selon des méthodes universellement admises pour l'espace considéré et avec une précision jugée acceptable par l'Administration.

3) Le calcul sera suffisamment détaillé pour qu'il puisse être vérifié sans difficulté.

Appendice 1

FIGURES MENTIONNÉES À LA RÈGLE 2, PARAGRAPHE 5

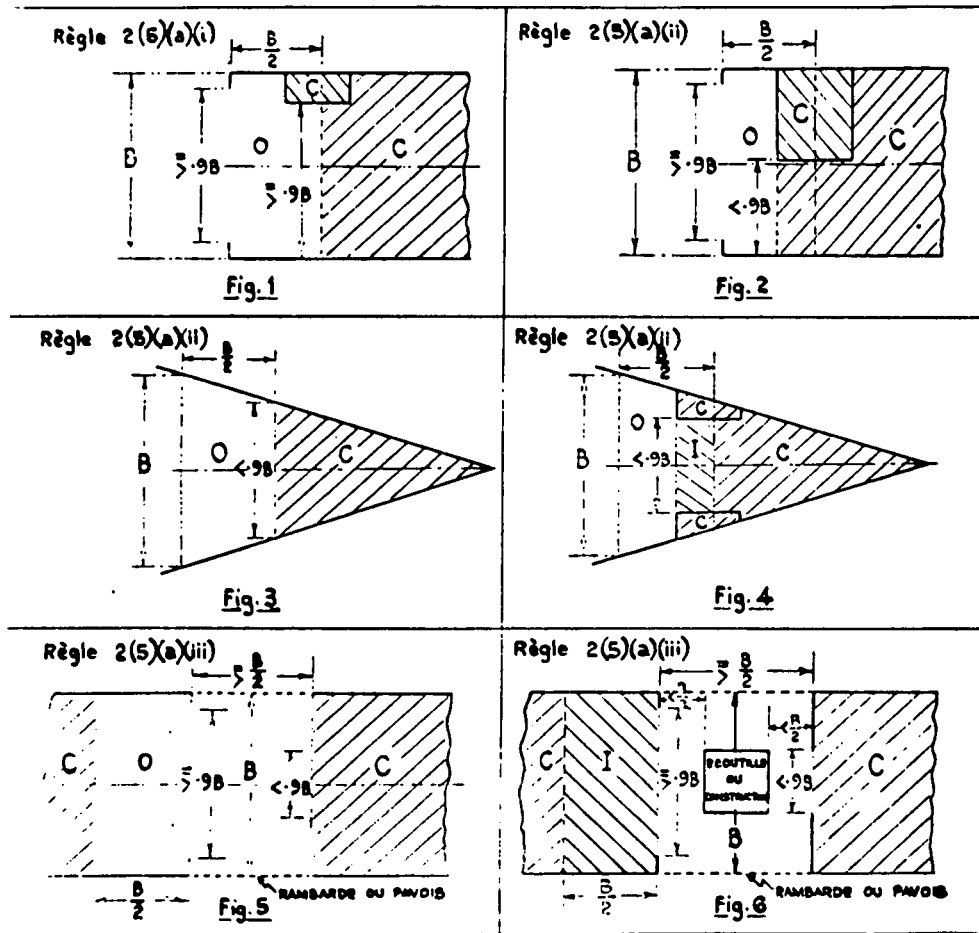
Dans les figures ci-après :

O = espace exclu.

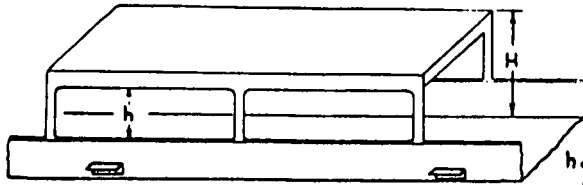
C = espace fermé.

I = espace à considérer comme espace fermé. Les parties hachurées doivent être comprises dans les espaces fermés.

B = largeur du pont par le travers de l'ouverture. Pour les navires ayant une gouttière arrondie, la largeur est mesurée comme l'indique la figure 11.



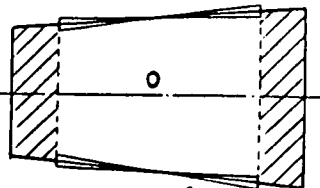
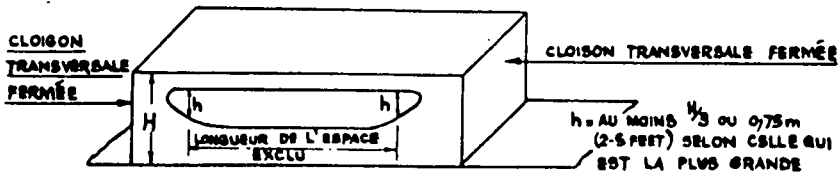
Règle 2(5)(b)



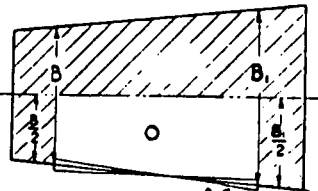
h AU MOINS $\frac{1}{3}$
OU 0,75m (2,5 FEET)
SELON CELLE QUI
EST LA PLUS GRANDE

Fig. 7

Règle 2(5)(c)



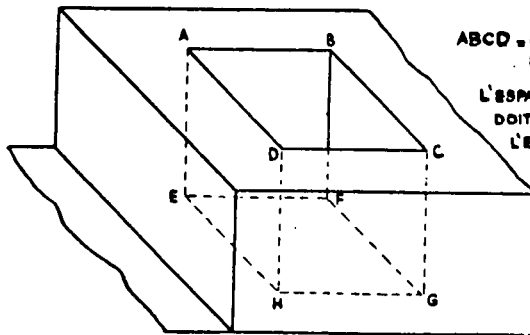
OUVERTURES LATÉRALES OPPOSÉES



OUVERTURE DANS UN CÔTÉ SEULEMENT

Fig. 8

Règle 2(5)(d)



ABCD = OUVERTURE DANS
LE PONT.

L'ESPACE ABCDEFGH
DOIT ÊTRE EXCLU DE
L'ESPACE FERMÉ

Fig. 9

Règle 2(S)(e)

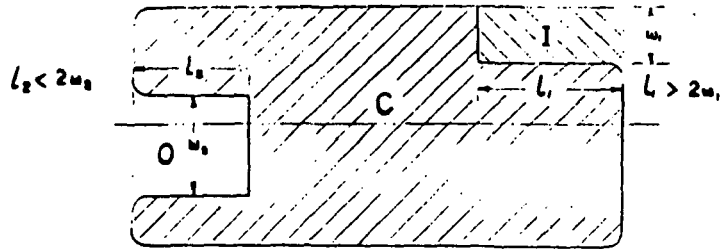


Fig. 10

NAVIRE À SOUTIÈRES ARRONDIES

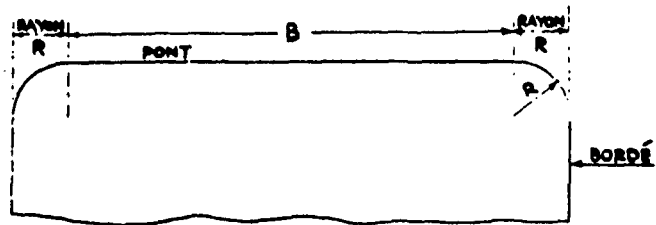


Fig. 11

Appendice 2

COEFFICIENTS K_1 ET K_2 DES RÈGLES 3 ET 4, 1(V ou V_c = volume en mètres cubes)

V ou V_c	K_1 ou K_2	V ou V_c	K_1 ou K_2	V ou V_c	K_1 ou K_2	V ou V_c	K_1 ou K_2
10	0,2200	45 000	0,2931	350 000	0,3104	670 000	0,3165
20	0,2260	50 000	0,2940	340 000	0,3106	680 000	0,3166
30	0,2295	55 000	0,2948	350 000	0,3109	690 000	0,3168
40	0,2320	60 000	0,2956	360 000	0,3111	700 000	0,3169
50	0,2340	65 000	0,2963	370 000	0,3114	710 000	0,3170
60	0,2356	70 000	0,2969	380 000	0,3116	720 000	0,3171
70	0,2369	75 000	0,2975	390 000	0,3118	730 000	0,3173
80	0,2381	80 000	0,2981	400 000	0,3120	740 000	0,3174
90	0,2391	85 000	0,2986	410 000	0,3123	750 000	0,3175
100	0,2400	90 000	0,2991	420 000	0,3125	760 000	0,3176
200	0,2460	95 000	0,2996	430 000	0,3127	770 000	0,3177
300	0,2495	100 000	0,3000	440 000	0,3129	780 000	0,3178
400	0,2520	110 000	0,3008	450 000	0,3131	790 000	0,3180
500	0,2540	120 000	0,3016	460 000	0,3133	800 000	0,3181
600	0,2556	130 000	0,3023	470 000	0,3134	810 000	0,3182
700	0,2569	140 000	0,3029	480 000	0,3136	820 000	0,3183
800	0,2581	150 000	0,3035	490 000	0,3138	830 000	0,3184
900	0,2591	160 000	0,3041	500 000	0,3140	840 000	0,3185
1 000	0,2600	170 000	0,3046	510 000	0,3142	850 000	0,3186
2 000	0,2660	180 000	0,3051	520 000	0,3143	860 000	0,3187
3 000	0,2695	190 000	0,3056	530 000	0,3145	870 000	0,3188
4 000	0,2720	200 000	0,3060	540 000	0,3146	880 000	0,3189
5 000	0,2740	210 000	0,3064	550 000	0,3148	890 000	0,3190
6 000	0,2756	220 000	0,3068	560 000	0,3150	900 000	0,3191
7 000	0,2769	230 000	0,3072	570 000	0,3151	910 000	0,3192
8 000	0,2781	240 000	0,3076	580 000	0,3153	920 000	0,3193
9 000	0,2791	250 000	0,3080	590 000	0,3154	930 000	0,3194
10 000	0,2800	260 000	0,3083	600 000	0,3156	940 000	0,3195
15 000	0,2835	270 000	0,3086	610 000	0,3157	950 000	0,3196
20 000	0,2860	280 000	0,3089	620 000	0,3158	960 000	0,3196
25 000	0,2880	290 000	0,3092	630 000	0,3160	970 000	0,3197
30 000	0,2895	300 000	0,3095	640 000	0,3161	980 000	0,3198
35 000	0,2909	310 000	0,3098	650 000	0,3163	990 000	0,3199
40 000	0,2920	320 000	0,3101	660 000	0,3164	1 000 000	0,3200

Les coefficients K_1 ou K_2 , pour les valeurs intermédiaires de V ou de V_c , sont obtenus par interpolation linéaire.

ANNEXE II

CERTIFICAT INTERNATIONAL DE Jaugeage DES NAVIRES (1969)

(Cachet officiel)

Délivré en vertu des dispositions de la Convention internationale de 1969 sur le jaugeage des navires, au nom du Gouvernement de
 (nom officiel complet du pays)
 pour lequel la Convention est entrée en vigueur le19..
 par
 (titre officiel complet de la personne ou de l'organisme reconnu compétent en vertu des dispositions de la Convention internationale de 1969 sur le jaugeage des navires)

Nom du navire	Numéro ou lettres signalétiques	Port d'attache	Date*

* Date à laquelle la quille du navire a été posée ou à laquelle le navire s'est trouvé dans un état d'avancement équivalent (article 2-6) ou date à laquelle le navire a subi des transformations ou modifications importantes (article 3, 2) b)), selon qu'il convient.

DIMENSIONS PRINCIPALES

Longueur (article 2-8)	Largeur (règle 2-3)	Creux sur quille au milieu du navire jusqu'au pont supérieur (règle 2-2)

Jauges du navire

Jauge brute

Jauge nette

Il est certifié que les jauges du navire ont été calculées conformément aux dispositions de la Convention internationale de 1969 sur le jaugeage des navires.

Délivré à Le19....
 (lieu de délivrance du certificat) (date de délivrance)

.....
 (signature de l'agent qui délivre le certificat)
 et/ou
 (cachet de l'autorité qui délivre le certificat)

Si le certificat est signé, ajouter la mention suivante :

Je soussigné certifie être dûment habilité par ledit Gouvernement à délivrer le présent certificat.

.....
 (signature)

ESPACES INCLUS DANS LA JAUGE					
JAUGE BRUTE			JAUGE NETTE		
Nom de l'espace	Emplacement	Longueur	Nom de l'espace	Emplacement	Longueur
Sous-pont	-	-			
			NOMBRE DE PASSAGERS (Règle 4-1) Nombre de passagers en cabines ne contenant pas plus de 8 couchettes Nombre de passagers autres que ceux en cabines ne contenant pas plus de 3 couchettes		
ESPACES EXCLUS (Règle 2-5) Marquer d'un astérisque (*) les espaces cités ci-dessous qui comprennent simultanément des espaces fermés et des espaces ouverts			TIRANT D'EAU HORS MEMOIRE (Règle 4-2)		
Date et lieu du jaugeage initial					
Date et lieu du dernier rejaugage					
OBSERVATIONS :					

For the Government of the Kingdom of Afghanistan
Pour le Gouvernement du Royaume d'Afghanistan

For the Government of the People's Republic of Albania
Pour le Gouvernement de la République populaire d'Albanie

For the Government of the Democratic and Popular Republic of Algeria
Pour le Gouvernement de la République algérienne démocratique et populaire

For the Government of the Argentine Republic
Pour le Gouvernement de la République Argentine

Bajo reserva de ratificación¹
[A. VON DER BECKE]²

For the Government of the Commonwealth of Australia
Pour le Gouvernement du Commonwealth d'Australie

For the Government of the Republic of Austria
Pour le Gouvernement de la République d'Autriche

For the Government of Barbados
Pour le Gouvernement de la Barbade

For the Government of the Kingdom of Belgium
Pour le Gouvernement du Royaume de Belgique

Sous réserve d'approbation³
[J. VAN DEN BOSCH]
[R. VANCRAEYNEST]

¹ Subject to ratification—Sous réserve de ratification.

² Names of signatories appearing between brackets were not legible and have been supplied by the International Maritime Organization—Les noms des signataires donnés entre crochets étaient illisibles et ont été fournis par l'Organisation maritime internationale.

³ Subject to approval.

For the Government of the Republic of Bolivia
Pour le Gouvernement de la République de Bolivie

For the Government of the Republic of Botswana
Pour le Gouvernement de la République du Botswana

For the Government of the Federative Republic of Brazil
Pour le Gouvernement de la République fédérative du Brésil

[RUBEM JOSÉ RODRIGUES DE MATTOS]
Subject to acceptance¹

For the Government of the People's Republic of Bulgaria
Pour le Gouvernement de la République populaire de Bulgarie

Subject to ratification²
[P. DOINOV]

For the Government of the Union of Burma
Pour le Gouvernement de l'Union birmane

For the Government of the Republic of Burundi
Pour le Gouvernement de la République du Burundi

For the Government of the Byelorussian Soviet Socialist Republic
Pour le Gouvernement de la République socialiste soviétique de Biélorussie

For the Government of the Kingdom of Cambodia
Pour le Gouvernement du Royaume du Cambodge

¹ Sous réserve d'acceptation.

² Sous réserve de ratification.

For the Government of the Federal Republic of Cameroon
Pour le Gouvernement de la République fédérale du Cameroun

For the Government of Canada
Pour le Gouvernement du Canada

Subject to acceptance¹
[R. R. MACGILLIVRAY]

For the Government of the Central African Republic
Pour le Gouvernement de la République centrafricaine

For the Government of Ceylon
Pour le Gouvernement de Ceylan

For the Government of the Republic of Chad
Pour le Gouvernement de la République du Tchad

For the Government of the Republic of Chile
Pour le Gouvernement de la République du Chili

For the Government of the Republic of China
Pour le Gouvernement de la République de Chine

Subject to acceptance¹
[FU-SUNG CHU]

For the Government of the Republic of Colombia
Pour le Gouvernement de la République de Colombie

¹ Sous réserve d'acceptation.

For the Government of the Republic of the Congo
Pour le Gouvernement de la République du Congo

For the Government of the Democratic Republic of the Congo
Pour le Gouvernement de la République démocratique du Congo

For the Government of the Republic of Costa Rica
Pour le Gouvernement de la République du Costa Rica

For the Government of the Republic of Cuba
Pour le Gouvernement de la République de Cuba

For the Government of the Republic of Cyprus
Pour le Gouvernement de la République de Chypre

For the Government of the Czechoslovak Socialist Republic
Pour le Gouvernement de la République socialiste tchécoslovaque

For the Government of the Republic of Dahomey
Pour le Gouvernement de la République du Dahomey

For the Government of the Kingdom of Denmark
Pour le Gouvernement du Royaume du Danemark

Subject to acceptance¹
[ERH. ASSENS]

¹ Sous réserve d'acceptation.

For the Government of the Dominican Republic
Pour le Gouvernement de la République Dominicaine

For the Government of the Republic of Ecuador
Pour le Gouvernement de la République de l'Équateur

For the Government of the Republic of El Salvador
Pour le Gouvernement de la République d'El Salvador

For the Government of the Republic of Equatorial Guinea
Pour le Gouvernement de la République de la Guinée équatoriale

For the Government of the Empire of Ethiopia
Pour le Gouvernement de l'Empire d'Éthiopie

For the Government of the Federal Republic of Germany
Pour le Gouvernement de la République fédérale d'Allemagne

Subject to acceptance¹

[ERNST TENNSTEDT]

For the Government of the Republic of Finland
Pour le Gouvernement de la République de Finlande

Subject to acceptance¹

[ARVO KARJALAINEN]

For the Government of the French Republic
Pour le Gouvernement de la République française

Sous réserve d'approbation ultérieure²

[G. DE COURCEL]

¹ Sous réserve d'acceptation.

² Subject to subsequent approval.

For the Government of the Gabonese Republic
Pour le Gouvernement de la République gabonaise

For the Government of The Gambia
Pour le Gouvernement de la Gambie

For the Government of the Republic of Ghana
Pour le Gouvernement de la République du Ghana

[Y. K. QUARTEY]
Subject to acceptance¹

For the Government of the Kingdom of Greece
Pour le Gouvernement du Royaume de Grèce

Subject to acceptance¹
[E. FOTIADIS]

For the Government of the Republic of Guatemala
Pour le Gouvernement de la République du Guatemala

For the Government of the Republic of Guinea
Pour le Gouvernement de la République de Guinée

For the Government of Guyana
Pour le Gouvernement de la Guyane

For the Government of the Republic of Haiti
Pour le Gouvernement de la République d'Haïti

¹ Sous réserve d'acceptation.

For the Government of the Holy See
Pour le Gouvernement du Saint-Siège

For the Government of the Republic of Honduras
Pour le Gouvernement de la République du Honduras

For the Government of the Hungarian People's Republic
Pour le Gouvernement de la République populaire hongroise

For the Government of the Republic of Iceland
Pour le Gouvernement de la République d'Islande

Subject to acceptance¹

[HJÁLMAR R. BÁRDARSON]

For the Government of the Republic of India
Pour le Gouvernement de la République de l'Inde

For the Government of the Republic of Indonesia
Pour le Gouvernement de la République d'Indonésie

Subject to acceptance¹

[J. A. LOLONG]

For the Government of the Empire of Iran
Pour le Gouvernement de l'Empire d'Iran

For the Government of the Republic of Iraq
Pour le Gouvernement de la République d'Irak

¹ Sous réserve d'acceptation.

For the Government of Ireland
Pour le Gouvernement de l'Irlande

Subject to acceptance¹

[S. O'SULLIVAN]

[R. RODGERS]

For the Government of the State of Israel
Pour le Gouvernement de l'Etat d'Israël

Subject to acceptance¹

[P. MUENCH]

[P. MILCH]

For the Government of the Italian Republic
Pour le Gouvernement de la République italienne

Sous réserve d'acceptation²

[GIUSEPPE SARCHIOLA]

For the Government of the Republic of the Ivory Coast
Pour le Gouvernement de la République de Côte d'Ivoire

For the Government of Jamaica
Pour le Gouvernement de la Jamaïque

For the Government of Japan
Pour le Gouvernement du Japon

Subject to acceptance¹

[TSUTOMU WADA]

For the Government of the Hashemite Kingdom of Jordan
Pour le Gouvernement du Royaume hachémite de Jordanie

¹ Sous réserve d'acceptation.

² Subject to acceptance.

For the Government of the Republic of Kenya
Pour le Gouvernement de la République du Kenya

For the Government of the Republic of Korea
Pour le Gouvernement de la République de Corée

Subject to acceptance¹
[EI WHAN PAI]

For the Government of the State of Kuwait
Pour le Gouvernement de l'Etat du Koweït

Subject to acceptance¹
[A. R. MULLA HUSSEIN]

For the Government of the Kingdom of Laos
Pour le Gouvernement du Royaume du Laos

For the Government of the Lebanese Republic
Pour le Gouvernement de la République libanaise

For the Government of the Kingdom of Lesotho
Pour le Gouvernement du Royaume du Lesotho

For the Government of the Republic of Liberia
Pour le Gouvernement de la République du Libéria

Subject to acceptance¹
[J. D. LAWRENCE]
[HENRY N. CONWAY, Jr.]

For the Government of the Kingdom of Libya
Pour le Gouvernement du Royaume de Libye

For the Government of the Principality of Liechtenstein
Pour le Gouvernement de la Principauté de Liechtenstein

¹ Sous réserve d'acceptation.

For the Government of the Grand Duchy of Luxembourg
Pour le Gouvernement du Grand-Duché de Luxembourg

For the Government of the Malagasy Republic
Pour le Gouvernement de la République malgache

Sous réserve d'acceptation¹
[C. RABENORO]

For the Government of the Republic of Malawi
Pour le Gouvernement de la République du Malawi

For the Government of Malaysia
Pour le Gouvernement de la Malaisie

For the Government of the Republic of the Maldives
Pour le Gouvernement de la République des Iles Maldives

For the Government of the Republic of Mali
Pour le Gouvernement de la République du Mali

For the Government of Malta
Pour le Gouvernement de Malte

For the Government of the Islamic Republic of Mauritania
Pour le Gouvernement de la République islamique de Mauritanie

¹ Subject to acceptance.

For the Government of Mauritius
Pour le Gouvernement de Maurice

For the Government of the United Mexican States
Pour le Gouvernement des Etats-Unis du Mexique

Ad referendum

[EDUARDO SUAREZ]

For the Government of the Principality of Monaco
Pour le Gouvernement de la Principauté de Monaco

For the Government of the Mongolian People's Republic
Pour le Gouvernement de la République populaire mongole

For the Government of the Kingdom of Morocco
Pour le Gouvernement du Royaume du Maroc

For the Government of the Kingdom of Nepal
Pour le Gouvernement du Royaume du Népal

For the Government of the Kingdom of the Netherlands
Pour le Gouvernement du Royaume des Pays-Bas

Subject to acceptance¹

[D. W. VAN LYNDEN]

For the Government of New Zealand
Pour le Gouvernement de la Nouvelle-Zélande

¹ Sous réserve d'acceptation.

For the Government of the Republic of Nicaragua
Pour le Gouvernement de la République du Nicaragua

For the Government of the Republic of the Niger
Pour le Gouvernement de la République du Niger

For the Government of the Federal Republic of Nigeria
Pour le Gouvernement de la République fédérale du Nigéria

For the Government of the Kingdom of Norway
Pour le Gouvernement du Royaume de Norvège

Subject to acceptance¹
[NEUBERTH WIE]

For the Government of Pakistan
Pour le Gouvernement du Pakistan

Subject to acceptance¹
[M. A. HAROON]

For the Government of the Republic of Panama
Pour le Gouvernement de la République du Panama

For the Government of the Republic of Paraguay
Pour le Gouvernement de la République du Paraguay

For the Government of the Republic of Peru
Pour le Gouvernement de la République du Pérou

¹ Sous réserve d'acceptation.

For the Government of the Republic of the Philippines
Pour le Gouvernement de la République des Philippines

Subject to acceptance¹

[L. GANTIOQUI]

For the Government of the Polish People's Republic
Pour le Gouvernement de la République populaire de Pologne

Subject to acceptance

[M. FILA]

For the Government of the Portuguese Republic
Pour le Gouvernement de la République portugaise

Subject to acceptance¹

[S. SERAFIM GUERREIRO]

For the Government of the Socialist Republic of Romania
Pour le Gouvernement de la République socialiste de Roumanie

For the Government of the Rwandese Republic
Pour le Gouvernement de la République rwandaise

For the Government of the Republic of San Marino
Pour le Gouvernement de la République de Saint-Marin

For the Government of the Kingdom of Saudi Arabia
Pour le Gouvernement du Royaume de l'Arabie Saoudite

For the Government of the Republic of Senegal
Pour le Gouvernement de la République du Sénégal

¹ Sous réserve d'acceptation.

For the Government of Sierra Leone
Pour le Gouvernement de la Sierra Leone

For the Government of the Republic of Singapore
Pour le Gouvernement de la République de Singapour

For the Government of the Somali Republic
Pour le Gouvernement de la République somalie

For the Government of the Republic of South Africa
Pour le Gouvernement de la République sud-africaine

For the Government of the People's Republic of Southern Yemen
Pour le Gouvernement de la République populaire du Yémen du Sud

For the Government of the Spanish State
Pour le Gouvernement de l'Etat espagnol

Subject to acceptance¹
[SANTA GRUZ]

For the Government of the Republic of the Sudan
Pour le Gouvernement de la République du Soudan

For the Government of the Kingdom of Swaziland
Pour le Gouvernement du Royaume du Souaziland

¹ Sous réserve d'acceptation.

For the Government of the Kingdom of Sweden
Pour le Gouvernement du Royaume de Suède

Subject to acceptance¹
[LIEF BELFRAGE]

For the Government of the Swiss Confederation
Pour le Gouvernement de la Confédération suisse

Sous réserve de ratification (d'approbation)²
[R. KELLER]

For the Government of the Syrian Arab Republic
Pour le Gouvernement de la République arabe syrienne

For the Government of the United Republic of Tanzania
Pour le Gouvernement de la République-Unie de Tanzanie

For the Government of the Kingdom of Thailand
Pour le Gouvernement du Royaume de Thaïlande

For the Government of the Togolese Republic
Pour le Gouvernement de la République togolaise

For the Government of Trinidad and Tobago
Pour le Gouvernement de la Trinité-et-Tobago

For the Government of the Republic of Tunisia
Pour le Gouvernement de la République tunisienne

¹ Sous réserve d'acceptation.

² Subject to ratification (approval).

For the Government of the Republic of Turkey
Pour le Gouvernement des République turque

For the Government of Uganda
Pour le Gouvernement de l'Ouganda

For the Government of the Ukrainian Soviet Socialist Republic
Pour le Gouvernement de la République socialiste soviétique d'Ukraine

For the Government of the Union of Soviet Socialist Republics
Pour le Gouvernement de l'Union des Républiques socialistes soviétiques

С оговоркой о принятии ¹
[A. S. KOLESNICHENKO]

For the Government of the United Arab Republic
Pour le Gouvernement de la République arabe unie

Subject to ratification (acceptance) with declaration: ²

“The Government of the UAR register the following reservation:

‘The signing of this Convention does not prejudice in any way the full application of the Suez Tonnage Rules for the ships using the Suez Canal’.”

[ZAKARIA EL SADR]
[Y. A. OMAR]

For the Government of the United Kingdom of Great Britain and Northern Ireland
Pour le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord

Subject to acceptance ³
[R. F. PROSSER]

¹ Subject to acceptance — Sous réserve d'acceptation.

² Sous réserve de ratification (acceptation) avec déclaration:

[TRANSLATION — TRADUCTION]

Le Gouvernement de la RAU enregistre la réserve suivante:

La signature de cette Convention n'autorise aucune dérogation à l'application totale des règles de tonnage spécifiques au canal de Suez pour les navires qui l'empruntent.

³ Sous réserve d'acceptation.

For the Government of the United States of America
Pour le Gouvernement des Etats-Unis d'Amérique

Subject to acceptance ¹
[CHARLES P. MURPHY]

For the Government of the Republic of the Upper Volta
Pour le Gouvernement de la République de Haute-Volta

For the Government of the Eastern Republic of Uruguay
Pour le Gouvernement de la République orientale de l'Uruguay

For the Government of the Republic of Venezuela
Pour le Gouvernement de la République du Venezuela

[J. M. ZAMBRANO E.]
Subject to acceptance ¹

For the Government of the Republic of Viet-Nam
Pour le Gouvernement de la République du Viet-Nam

For the Government of the Independent State of Western Samoa
Pour le Gouvernement de l'Etat indépendant du Samoa-Occidental

For the Government of the Yemen Arab Republic
Pour le Gouvernement de la République arabe du Yémen

For the Government of the Socialist Federal Republic of Yugoslavia
Pour le Gouvernement de la République fédérative socialiste de Yougoslavie

Sous réserve d'approbation ²
[I. COLOVIĆ]

For the Government of the Republic of Zambia
Pour le Gouvernement de la République de Zambie

¹ Sous réserve d'acceptation.

² Subject to approval.

DECLARATIONS AND RESER-
VATIONS MADE UPON AC-
CEPTANCE (A) OR ACCES-
SION (a)

DÉCLARATIONS ET RÉSERVES
FAITES LORS DE L'APPRO-
BATION (A) OU DE L'ADHÉ-
SION (a)

CHINA (a)

CHINE (a)

[CHINESE TEXT—TEXTE CHINOIS]

[中华人民共和国政府]

声明：台湾当局用中国名义对该公约的签署是非法的、
无效的。

[TRANSLATION]¹

[The Government of the People's Republic of China] wish to declare illegal and null and void the signing of the Convention by the Authorities in Taiwan in the name of China.

[TRADUCTION]¹

[Le Gouvernement de la République populaire de Chine] tient à déclarer que la signature de la Convention par les autorités de Taïwan au nom de la Chine est illégale, nulle et non avenue.

¹ Translation supplied by the International Maritime Organization.

¹ Traduction fournie par l'Organisation maritime internationale.

CZECHOSLOVAKIA (a)

“Acceding to the International Convention on tonnage measurement of ships, the Government of the Czechoslovak Socialist Republic wishes to declare that article 16 of the Convention is at variance with the generally recognized principle of sovereign equality of States, and article 20 with the Declaration on the granting of independence to colonial countries and peoples, adopted at the XVth session of the United Nations General Assembly on 14 December 1960.”¹

DENMARK (A)

“Even though the Convention has not yet entered into force for Denmark, the Danish Government will apply the provisions of the Convention already as of July 18, 1982, insofar as regards both Danish ships and ships of States for which the Convention will enter into force on July 18, 1982, or at any date between the said date and the date of the formal entry into force of the Convention for Denmark.”

¹ See General Assembly Resolution 1514 (XV) in United Nations, *Official Records of the General Assembly, Fifteenth Session, Supplement No. 16 (A/4684)*, p. 66.

TCHÉCOSLOVAQUIE (a)

[TRADUCTION¹ — TRANSLATION²]

En adhérant à la Convention internationale sur le jaugeage des navires, le Gouvernement de la République socialiste tchécoslovaque souhaite déclarer que l'article 16 de la Convention n'est pas conforme au principe généralement reconnu de l'égalité souveraine des Etats et que l'article 20 n'est pas conforme à la Déclaration sur l'octroi de l'indépendance aux pays et aux peuples coloniaux, adoptée à la XV^e session de l'Assemblée générale des Nations Unies le 14 décembre 1960.³

DANEMARK (A)

[TRADUCTION¹ — TRANSLATION²]

Même si la Convention n'est pas encore entrée en vigueur pour le Danemark, le Gouvernement danois en appliquera les dispositions dès le 18 juillet 1982 à l'égard à la fois de ses propres navires et des navires des Etats pour lesquels la Convention entrera en vigueur le 18 juillet 1982, ou à toute autre date comprise entre le 18 juillet 1982 et la date à laquelle la Convention entrera officiellement en vigueur pour le Danemark.

¹ Traduction fournie par l'Organisation maritime internationale.

² Translation supplied by the International Maritime Organization.

³ Voir la Résolution 1514 (XV) de l'Assemblée générale des Nations Unies, *Documents officiels de l'Assemblée générale, quinzième session, Supplément n° 16 (A/4684)*, p. 70.

FRANCE (A)

[TRANSLATION¹ — TRADUCTION²]

The French Government will not accept any invocation against it of a decision taken under the provisions of article 18(3)(d).

GERMAN DEMOCRATIC
REPUBLIC (a)

[GERMAN TEXT — TEXTE ALLEMAND]

„Die Regierung der Deutschen Demokratischen Republik ist der Auffassung, daß die Bestimmungen des Artikels 16 der Konvention im Widerspruch zu dem Prinzip stehen, wonach alle Staaten, die sich in ihrer Politik von den Zielen und Grundsätzen der Charta der Vereinten Nationen leiten lassen, das Recht haben, Mitglied von Konventionen zu werden, die die Interessen aller Staaten berühren.

Die Regierung der Deutschen Demokratischen Republik läßt sich in ihrer Haltung zu den Bestimmungen des Artikels 20 der Konvention, soweit sie die Anwendung der Konvention auf Kolonialgebiete und andere abhängige Territorien betreffen, von den Festlegungen der Deklaration der Vereinten Nationen über die Gewährung der Unabhängigkeit an die kolonialen Länder und Völker (Res. Nr. 1514 (XV) vom 14. Dezember 1960) leiten, welche die Notwendigkeit einer schnellen und bedingungslosen Beendigung des Kolonialismus in allen seinen Formen und Äußerungen proklamieren.“

[TRANSLATION]¹

The Government of the German Democratic Republic considers that the provisions of article 16 of the Convention are inconsistent with the principle that all States pursuing their policies in accordance with the purpose and principles of the Charter of the United Nations shall have the right to become parties to conventions affecting the interests of all States.

¹ Translation supplied by the International Maritime Organization.

² Traduction fournie par l'Organisation maritime internationale.

FRANCE (A)

«Le Gouvernement français n'acceptera pas que lui soit opposée une décision prise en vertu des dispositions de l'article 18, paragraphe 3, d.»

RÉPUBLIQUE DÉMOCRATIQUE
ALLEMANDE (a)[TRADUCTION]¹

Le Gouvernement de la République démocratique allemande estime que les dispositions de l'article 16 de la Convention ne sont pas compatibles avec le principe selon lequel tous les Etats dont la politique est conforme aux buts et aux principes de la Charte des Nations Unies ont le droit de devenir parties aux conventions touchant les intérêts de tous les Etats.

¹ Traduction fournie par l'Organisation maritime internationale.

The position of the Government of the German Democratic Republic on article 20 of the Convention, as far as the application of the Convention to colonial and other dependent territories is concerned, is governed by the provisions of the United Nations Declaration on the granting of independence to colonial countries and peoples (Resolution 1514 (XV) of 14 December 1960)¹ proclaiming the necessity of bringing to a speedy and unconditional end colonialism in all its forms and manifestations.

La position du Gouvernement de la République démocratique allemande à l'égard des dispositions de l'article 20 de la Convention, dans la mesure où il concerne l'application de la Convention aux territoires coloniaux et aux autres territoires dépendants, s'inspire des dispositions de la Déclaration des Nations Unies sur l'octroi de l'indépendance aux pays et aux peuples coloniaux [résolution 1514 (XV) du 14 décembre 1960¹] par laquelle est proclamée la nécessité de mettre rapidement et inconditionnellement fin au colonialisme sous toutes ses formes et dans toutes ses manifestations.

HUNGARY (a)

HONGRIE (a)

[HUNGARIAN TEXT — TEXTE HONGROIS]

“A Magyar Népköztársaság Elnöki Tanácsa kijelenti, hogy az Egyezmény 2. cikkének (3) bekezdésében és 20. cikkében foglalt azon kitételek, amelyek az Egyezmény érvényének kiterjesztésére vonatkoznak — olyan területek tekintetében, amelyeknek külkapcsolataiért a Szerződő Kormányok felelősséget viselnek — nem egyeztethetők össze a gyarmati országoknak és népeknek biztosítandó függetlenségéről szóló 1960. december 14-i ENSz közgyűlési deklarációval.”

[TRANSLATION]²

The Presidential Council of the Hungarian People's Republic declares that the terms contained in article 2, paragraph (3), and article 20 of the Convention, concerning the extension

[TRADUCTION]²

Le Conseil présidentiel de la République populaire hongroise déclare que les dispositions de l'article 2, paragraphe 3 et de l'article 20 de la Convention relatives à l'extension de

¹ United Nations, *Official Records of the General Assembly, Fifteenth Session, Supplement No. 16 (A/4684)*, p. 66.

² Translation supplied by the International Maritime Organization.

¹ Nations Unies, *Documents officiels de l'Assemblée générale, quinzième session, Supplément n° 16 (A/4684)*, p. 70.

² Traduction fournie par l'Organisation maritime internationale.

of the validity of the Convention to territories for the international relations of which the Contracting Governments are responsible, are incompatible with the Declaration of the United Nations General Assembly of December 14, 1960, on the granting of independence to colonial countries and peoples.¹

ISRAEL (A)

“This statement by the Government of the Syrian Arab Republic² is a political one and it is the view of the Government of Israel that the Inter-Governmental Maritime Consultative Organization and its Conventions are not proper place for making such pronouncements. These pronouncements are, moreover, in flagrant contradiction to the principles, objects and purposes of the Convention in question.

“The Government of Israel rejects the said statement as being devoid of any legal validity whatsoever and will proceed on the assumption that it cannot in any way affect the obligations incumbent on the Syrian Arab Republic under the above-mentioned Convention.

“The Government of Israel will, in so far as concerns the substance of the matter, adopt towards the Government of the Syrian Arab Republic an attitude of complete reciprocity.”

¹ See footnote 1 on p. 62 of this volume.

² See p. 67 of this volume.

la Convention aux territoires dont les relations internationales sont assurées par des Gouvernements contractants, sont incompatibles avec la Déclaration de l'Assemblée générale des Nations Unies du 14 décembre 1960 sur l'octroi de l'indépendance aux pays et aux peuples coloniaux¹.

ISRAËL (A)

[TRADUCTION² — TRANSLATION³]

Cette déclaration par le Gouvernement de la République arabe syrienne⁴ a un caractère politique et, de l'avis de Gouvernement d'Israël, l'Organisation intergouvernementale consultative de la navigation maritime et les conventions dont elle est le dépositaire ne constituent pas l'endroit approprié pour de tels propos. En outre, ces propos sont en contradiction flagrante avec les principes, objectifs et buts de la Convention en question.

Le Gouvernement d'Israël rejette ladite déclaration car, sur le plan juridique, elle est dénuée de toute validité quelle qu'elle soit et il agira en présumant que cette déclaration ne peut en aucune manière avoir un effet sur les obligations qui incombent à la République arabe syrienne en vertu de la Convention susmentionnée.

Quant au fond de la question, le Gouvernement d'Israël adoptera à l'égard du Gouvernement de la République arabe syrienne une attitude de réciprocité complète.

¹ Voir note 3, page 62 du présent volume.

² Traduction fournie par l'Organisation maritime internationale.

³ Translation supplied by the International Maritime Organization.

⁴ Voir p. 67 du présent volume.

ROMANIA (a)

ROUMANIE (a)

[TRANSLATION¹ — TRADUCTION²]

(a) The Socialist Republic of Romania considers that the provisions of article 16 of the International Convention on tonnage measurement of ships are not in accord with the principle whereby unilateral international treaties, the purposes of which are of concern to the international community as a whole, should be open to universal participation.

(b) The Socialist Republic of Romania considers that the maintenance in a state of dependency of certain territories, to which the provisions of article 2(3) and article 20 of the International Convention on tonnage measurement of ships refer, is inconsistent with the Charter of the United Nations and with the texts adopted by the United Nations regarding the granting of independence to colonial countries and peoples,³ including the Declaration relative to the principles of international law concerning friendly relations and co-operation between States in accordance with the Charter of the United Nations unanimously adopted in 1970 by the General Assembly of the United Nations by Resolution 2625 (XXV),⁴ which solemnly proclaims the duties of States to encourage the achievement of the principle of the equality of the rights of peoples and their right to self-determination with a view to bringing colonialism to a speedy end.

«a) La République socialiste de Roumanie considère que les dispositions de l'article 16 de la Convention internationale relative au jaugeage des bateaux ne sont pas en concordance avec le principe selon lequel les traités internationaux multilatéraux dont l'objet intéresse la communauté internationale dans son ensemble doivent être ouverts à la participation universelle.

«b) La République socialiste de Roumanie considère que la maintien de l'état de dépendance de certains territoires auxquels se réfèrent les dispositions du paragraphe 3 de l'article 2 et de l'article 20 de la Convention internationale relative au jaugeage des bateaux ne sont pas en concordance avec la Charte des Nations Unies et les documents adoptés par l'ONU sur l'octroi de l'indépendance aux pays et aux peuples coloniaux¹, y compris la Déclaration relative aux principes du droit international touchant les relations amicales et la coopération entre les Etats conformément à la Charte des Nations Unies, adoptée à l'unanimité par la résolution 2625 (XXV) de 1970 de l'Assemblée générale des Nations Unies² qui proclame solennellement le devoir des Etats de favoriser la réalisation du principe de l'égalité de droits des peuples et de leur droit à disposer d'eux-mêmes dans le but de mettre rapidement fin au colonialisme.»

¹ Translation supplied by the International Maritime Organization.

² Traduction fournie par l'Organisation maritime internationale.

³ See footnote 1 on p. 62 of this volume.

⁴ United Nations, *Official Records of the General Assembly, Twenty-fifth Session, Supplement No. 28* (A/8028), p. 121.

¹ Voir note 3, p. 62 du présent volume.

² Nations Unies, *Documents officiels de l'Assemblée générale, vingt-cinquième session, Supplément n° 28* (A/8028), p. 131.

SYRIAN ARAB REPUBLIC (a)

RÉPUBLIQUE ARABE
SYRIENNE (a)

[ARABIC TEXT — TEXTE ARABE]

وبعد الاطلاع على هذه الاتفاقيات جملة وتفصيلا مع جميع الكتب المتبادلة
والجداول المرفقة بها فاننا نعلن باننا نقبلها ونقرها واننا معمّل على تنفيذ جميع
احكامها مع التحفظ بان قبول الجمهورية العربية السورية لهذه الاتفاقيات واطرام
حكومتها لها لا يحوي باي حال من الاحوال معنى الاعتراض باسراشيل ولا يؤدي الى دخولها
سما في معاملات مما تنظمه احكامها .

[TRANSLATION]¹

... this accession ... to this Convention ... in no way implies recognition of Israel and does not involve the establishment of any relations with Israel arising from the provisions of this Convention.²

[TRADUCTION]¹

... cette adhésion ... à cette Convention ... n'implique en aucun cas la reconnaissance d'Israël et n'entraîne l'établissement avec lui d'aucun rapport découlant de ses dispositions².

UNION OF SOVIET SOCIALIST
REPUBLICS (A)UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES (A)

[RUSSIAN TEXT — TEXTE RUSSE]

«Правительство Союза Советских Социалистических Республик заявляет, что пункт 1 статьи 16 Международной конвенции по обмеру судов 1969 года, согласно которому правительства ряда государств лишаются возможности стать участниками этой конвенции, носят дискриминационный характер, и считает, что конвенция в соответствии с принципом суверенного равенства государств должна быть открыта для участия всех заинтересованных государств без какой-либо дискриминации и ограничения.

Правительство Советского Союза считает необходимым также заявить, что положения статьи 2 (пункт 3) и статьи 20 конвенции, касающиеся распространения Договаривающимися Правительствами ее действия на территории, за внешние сношения которых они несут ответственность, несовместимы с Декларацией Генеральной Ассамблеи ООН о предоставлении независимости колониальным странам и народам (резолюция 1514 (XV) от 14 декабря 1960 г.)»

¹ Translation supplied by the International Maritime Organization.

² See p. 65 of this volume for the declaration by Israel, dated 11 February 1976, relating to this declaration.

¹ Traduction fournie par l'Organisation maritime internationale.

² Voir p. 65 du présent volume pour la déclaration d'Israël, en date du 11 février 1976, relative à cette déclaration.

[TRANSLATION]¹

The Government of the Union of Soviet Socialist Republics states that paragraph (1) of article 16 of the International Convention on tonnage measurement, 1969, under which Governments of a number of States are deprived of the opportunity to become Parties to this Convention, is of a discriminatory nature and believes that, in accordance with the principle of sovereign equality of States, the Convention should be open for participation to all the interested Parties without any discrimination or restrictions.

The Government of the Soviet Union considers it necessary to state also that the provisions of article 2 (paragraph 3) and article 20 of the Convention on the extension by the Contracting Parties of its application to the territories, for whose international relations they are responsible, are incompatible with the Declaration of the General Assembly of the United Nations Organization on the granting of independence to colonial countries and peoples (Resolution 1514(XV) of 14 December 1960).

[TRADUCTION]¹

Le Gouvernement de l'Union des Républiques socialistes soviétiques déclare que le paragraphe 1 de l'article 16 de la Convention internationale de 1969 sur le jaugeage des navires, aux termes duquel les gouvernements d'un certain nombre d'Etats ne peuvent devenir parties à la Convention, introduit une discrimination. Il est convaincu que, conformément au principe de l'égalité souveraine des Etats, tous les Etats intéressés doivent pouvoir devenir parties à la Convention sans discrimination ni restriction aucune.

Le Gouvernement de l'Union soviétique juge également nécessaire de déclarer que les dispositions de l'article 2 (paragraphe 3) et de l'article 20 relatives à l'extension, par les Parties contractantes, de l'application de la Convention aux territoires dont celles-ci assurent les relations internationales sont incompatibles avec la Déclaration de l'Assemblée générale des Nations Unies sur l'octroi de l'indépendance aux pays et aux peuples coloniaux [résolution 1514 (XV) du 14 décembre 1960].

¹ Translation supplied by the International Maritime Organization.

¹ Traduction fournie par l'Organisation maritime internationale.

[OFFICIAL RUSSIAN TRANSLATION — TRADUCTION RUSSE OFFICIELLE]

МЕЖДУНАРОДНАЯ КОНВЕНЦИЯ ПО ОБМЕРУ СУДОВ 1969 ГОДА

Договаривающиеся Правительства,

Желая установить единообразные принципы и правила определения вместимости судов, совершающих международные рейсы;

Считая, что лучшим способом для достижения этой цели является заключение Конвенции;

Договорились о нижеследующем:

Статья 1. ОБЩЕЕ ОБЯЗАТЕЛЬСТВО ПО КОНВЕНЦИИ

Договаривающиеся Правительства обязуются осуществлять положения настоящей Конвенции и ее приложений, которые составляют неотъемлемую часть настоящей Конвенции. Всякая ссылка на настоящую Конвенцию означает одновременно ссылку на эти приложения.

Статья 2. ОПРЕДЕЛЕНИЯ

Для целей настоящей Конвенции, если специально не предусмотрено иное:

1) «Правила» означают Правила, приложенные к настоящей Конвенции.

2) «Администрация» означает правительство государства, под флагом которого плавает судно.

3) «международный рейс» означает морской рейс из страны, к которой применяется настоящая Конвенция, до порта за пределами этой страны или наоборот. Для этой цели любая территория, за международные сношения которой несет ответственность Договаривающееся Правительство или в отношении которой Организация Объединенных Наций является управляющей властью, рассматривается в качестве отдельной страны.

4) «валовая вместимость» означает величину наибольшего размера судна, определенного в соответствии с положениями настоящей Конвенции.

5) «чистая вместимость» означает величину полезного объема судна, определенного в соответствии с положениями настоящей Конвенции.

6) «киевое судно» означает судно, киль которого заложен или которое находится в подобной стадии постройки в дату либо после даты вступления в силу настоящей Конвенции.

7) «существующее судно» означает судно, которое не является новым судном.

8) «длина» означает длину, равную 96% полной длины по ватерлинии, проходящей на высоте, равной 85% наименьшей теоретической

высоты борта, измеренной от верхней кромки киля, или длину от передней кромки форштевня до оси баллера руля по той же ватерлинии, если эта длина больше. На судах, спроектированных с дифферентом, ватерлиния, по которой измеряется длина, должна быть параллельна конструктивной ватерлинии.

9) «Организация» означает Межправительственную морскую консультативную организацию.

Статья 3. ПРИМЕНЕНИЕ

1) Настоящая Конвенция применяется к следующим судам, совершающим международные рейсы:

- a) к судам, зарегистрированным в странах, правительства которых являются Договаривающимися Правительствами;
- b) к судам, зарегистрированным на территориях, на которые постоянная Конвенция распространена в соответствии со статьей 20;
- c) к незарегистрированным судам, плавающим под флагом государства, правительство которого является Договаривающимся Правительством.

2) Настоящая Конвенция применяется:

- a) к новым судам;
- b) к существующим судам, которые подвергаются переоборудованию или модификации, которые Администрацией рассматриваются как существенно изменяющие их валовую вместимость;
- c) к существующим судам по просьбе собственника судна; и
- d) ко всем существующим судам по истечении двенадцати лет с даты вступления в силу настоящей Конвенции. Однако такие суда, за исключением упомянутых в подпунктах b и c настоящего пункта, сохраняют свои прежние вместимости для целей применения к ним соответствующих требований других существующих международных конвенций.

3) Вместимость существующих судов, на которые настоящая Конвенция уже была распространена в соответствии с подпунктом c пункта 2 настоящей статьи, не должна после этого определяться в соответствии с требованиями, применявшимися Администрацией к судам, совершающим международные рейсы, до вступления в силу настоящей Конвенции.

Статья 4. ИСКЛЮЧЕНИЯ

1) Настоящая Конвенция не применяется:

- a) к военным кораблям; и
- b) к судам длиной менее 24 метров (79 футов).

2) Ничто в настоящей Конвенции не применяется к судам, совершающим плавание исключительно:

- a) по Великим озерам Северной Америки и по реке Святого Лаврентия в пределах, ограниченных на востоке прямой линией, проведенной от

мыса Розье до мыса Вест-Пойнт на острове Антикости, и далее прямой линией, проведенной от острова Антикости в северном направлении по меридиану 63° западной долготы;

- b) в Каспийском море; или
- c) по рекам Ла-Плата, Парана и Уругвай в пределах, ограниченных на востоке прямой линией, проведенной между Пунта Раса (Кабо Сан Антонио), Аргентина, и Пуита дель Эсте, Уругвай.

Статья 5. СЛУЧАИ НЕПРЕОДОЛИМОЙ СИЛЫ

1) На судно, не подпадающее под положения настоящей Конвенции в момент своего отправления в какой-либо рейс, эти положения не распространяются в случае любого его отклонения от маршрута следования, если это отклонение произошло вследствие наступления непогоды или любых других случаев непреодолимой силы.

2) При применении положений настоящей Конвенции Договаривающиеся Правительства должны надлежащим образом учитывать любое отклонение или задержку судна, вызванные наступлением непогоды или любым другим случаем непреодолимой силы.

Статья 6. ОПРЕДЕЛЕНИЕ ВМЕСТИМОСТЕЙ СУДОВ

Определение валовой и чистой вместимостей судов осуществляется Администрацией. Однако Администрация может поручить определение вместимостей признанным ею лицам или организациям. В каждом случае соответствующая Администрация несет полную ответственность за определение валовой и чистой вместимостей судов.

Статья 7. ВЫДАЧА СВИДЕТЕЛЬСТВА

1) Международное мерительное свидетельство (1969) выдается каждому судну, валовая и чистая вместимости которого были определены в соответствии с настоящей Конвенцией.

2) Такое свидетельство выдается Администрацией либо лицом или организацией, должным образом уполномоченными ею. В каждом случае Администрация несет полную ответственность за свидетельство.

Статья 8. ВЫДАЧА СВИДЕТЕЛЬСТВА ДРУГИМ ПРАВИТЕЛЬСТВАМ

1) Договаривающееся Правительство может по просьбе другого Договаривающегося Правительства определить валовую и чистую вместимости судна и выдать или уполномочить выдать этому судну Международное мерительное свидетельство (1969) в соответствии с настоящей Конвенцией.

2) Копия свидетельства и копия расчетов вместимостей судна как можно скорее передаются правительству, от которого исходила такая просьба.

3) Выданное таким образом свидетельство должно содержать запись о том, что оно выдано по просьбе правительства государства, под флагом которого плавает или будет плавать судно. Оно имеет такую же силу и признается паравне со свидетельством, выданным на основании статьи 7.

4) Международное мерительное свидетельство (1969) не должно выдаваться судну, которое плавает под флагом государства, правительство которого не является Договаривающимся Правительством.

Статья 9. ФОРМА СВИДЕТЕЛЬСТВА

1) Свидетельство составляется на государственном языке или языках выдающей их страны. Если используемый язык не является английским или французским, то текст свидетельства должен содержать перевод на один из этих языков.

2) Форма свидетельства должна соответствовать образцу, приведенному в приложении II.

Статья 10. АННУЛИРОВАНИЕ СВИДЕТЕЛЬСТВ

1) За исключением случаев, предусмотренных в Правилах, Международное мерительное свидетельство (1969) утрачивает силу и аннулируется Администрацией, если имели место такие изменения в устройстве, конструкции, объеме, использовании помещений, общем числе пассажиров, разрешенном к перевозке на судне в соответствии с пассажирским свидетельством, назначенной грузовой марке или разрешенной осадке судна, которые приводят к увеличению валовой вместимости или чистой вместимости судна.

2) Свидетельство, выданное судну Администрацией, утрачивает силу при передаче этого судна под флаг другого государства, за исключением случая, предусмотренного в пункте 3 настоящей статьи.

3) При передаче судна под флаг другого государства, правительство которого является Договаривающимся Правительством, Международное мерительное свидетельство (1969) продолжает оставаться в силе в течение не более трех месяцев или до тех пор, пока Администрация вместо него не выдаст другое Международное мерительное свидетельство (1969), в зависимости от того, что наступит раньше. Договаривающееся Правительство государства, под флагом которого судно плавало до передачи, должно как можно скорее после передачи направить Администрации копию свидетельства, находившегося на судне в момент передачи, и копию соответствующих расчетов вместимостей.

Статья 11. ПРИЗНАНИЕ СВИДЕТЕЛЬСТВА

Свидетельство, выданное по уполномочию Договаривающегося Правительства в соответствии с настоящей Конвенцией, признается другими Договаривающимися Правительствами и рассматривается для всех целей, предусмотренных настоящей Конвенцией, как имеющее такую же силу, как и свидетельства, выданные ими самими.

Статья 12. ПРОВЕРКА

1) Судно, плавающее под флагом государства, правительство которого является Договаривающимся Правительством, подлежит в портах других Договаривающихся Правительств проверке, осуществляемой должностными лицами, должным образом уполномоченными этими Правительствами. Такая проверка ограничивается установлением того, что:

- a) судно имеет действительное Международное мерительное свидетельство (1969); и
- b) главные характеристики судна соответствуют данным этого свидетельства.

2) Осуществление такой проверки ни в коем случае не должно приводить к задержке судна.

3) Если в результате проверки выявляется, что главные характеристики судна отличаются от данных Международного мерительного свидетельства (1969) так, что это приводит к увеличению валовой вместимости или чистой вместимости судна, то об этом незамедлительно информируется правительство государства, под флагом которого плавает судно.

Статья 13. ПРЕИМУЩЕСТВА

Судно, не имеющее действительного свидетельства, выданного в соответствии с настоящей Конвенцией, не может претендовать на преимущества, предоставляемые Конвенцией.

Статья 14. ПРЕДЫДУЩИЕ ДОГОВОРЫ, КОНВЕНЦИИ И СОГЛАШЕНИЯ

1) Все другие договоры, конвенции и соглашения по вопросам объема, действующие в настоящее время между правительствами-участниками настоящей Конвенции, продолжают сохранять полную силу в течение срока их действия в отношении:

- a) судов, к которым настоящая Конвенция не применяется; и
- b) судов, к которым настоящая Конвенция применяется, но по вопросам, которые в ней специально не предусмотрены.

2) Однако в той мере, в какой такие договоры, конвенции или соглашения противоречат положениям настоящей Конвенции, преимущественную силу имеют положения настоящей Конвенции.

Статья 15. НАПРАВЛЕНИЕ ИНФОРМАЦИИ

Договаривающиеся Правительства обязуются направлять и передавать на хранение Организации:

- a) достаточное количество образцов свидетельств, выдаваемых ими на основании положений настоящей Конвенции, для рассылки Договаривающимся Правительствам;
- b) тексты законов, декретов, приказов, правил и других документов, изданных ими по различным вопросам, входящим в сферу применения настоящей Конвенции; и

- с) список неправительственных организаций, которые уполномочены от их имени заниматься вопросами обмера судов, для рассылки Договаривающимся Правительствам.

Статья 16. ПОДПИСАНИЕ, ПРИНЯТИЕ И ПРИСОЕДИНЕНИЕ

1) Настоящая Конвенция остается открытой для подписания в течение шести месяцев начиная с 23 июня 1969 года и затем будет открыта для присоединения. Правительства государств—членов Организации Объединенных Наций, любого из ее специализированных учреждений, Международного агентства по атомной энергии или участники Статута Международного Суда могут стать участниками Конвенции путем:

- a) подписания без оговорки о принятии;
- b) подписания с оговоркой о принятии с последующим принятием; или
- c) присоединения.

2) Принятие или присоединение осуществляется путем сдачи на хранение документа о принятии или присоединении Организации, которая информирует все правительства, подписавшие настоящую Конвенцию или присоединившиеся к ней, о каждом новом принятии или присоединении и о дате сдачи на хранение соответствующего документа. Организация информирует также все правительства, уже подписавшие Конвенцию, о любом подписании, которое будет осуществлено в течение шести месяцев начиная с 23 июня 1969 года.

Статья 17. ВСТУПЛЕНИЕ В СИЛУ

1) Настоящая Конвенция вступает в силу по истечении двадцати четырех месяцев с даты, на которую не менее двадцати пяти правительств государств, общий торговый флот которых составляет не менее шестидесяти пяти процентов валовой вместимости мирового торгового флота, подпишут ее без оговорки о принятии либо сдадут на хранение документы о принятии или присоединении в соответствии со статьей 16. Организация проинформирует все правительства, подписавшие настоящую Конвенцию или присоединившиеся к ней, о дате ее вступления в силу.

2) Для правительств, сдавших на хранение документы о принятии настоящей Конвенции или о присоединении к ней в течение двадцати четырех месяцев, упомянутых в пункте 1 настоящей статьи, принятие или присоединение приобретает силу с даты вступления в силу настоящей Конвенции или по истечении трех месяцев с даты сдачи на хранение документа о принятии или присоединении, смотря по тому, что наступит позднее.

3) Для правительств, сдавших на хранение документ о принятии настоящей Конвенции или о присоединении к ней после даты ее вступления в силу, Конвенция вступает в силу по истечении трех месяцев с даты сдачи на хранение такого документа.

4) После даты, на которую все меры, необходимые для вступления в силу поправки к настоящей Конвенции, будут выполнены или все необходимые принятии считаются полученными в соответствии с пунк-

том 2b статьи 18 в случае поправки путем единогласного принятия, любой сданный на хранение документ о принятии или присоединении считается относящимся к Конвенции с этой поправкой.

Статья 18. ПОПРАВКИ

1) В настоящую Конвенцию могут быть внесены поправки по предложению любого Договаривающегося Правительства посредством любой из процедур, указанных в настоящей статье.

2) Поправка путем единогласного принятия:

- a) По просьбе Договаривающегося Правительства предлагаемая им поправка к настоящей Конвенции направляется Организацией всем Договаривающимся Правительствам для рассмотрения с целью единогласного принятия.
- b) Такая поправка вступает в силу по истечении двенадцати месяцев с даты ее принятия всеми Договаривающимися Правительствами, если нет договоренности о более ранней дате ее вступления в силу. Договаривающееся Правительство считается принявшим поправку, если оно не сообщит Организации о ее принятии или отклонении в течение двадцати четырех месяцев с даты первоначальной рассылки Организацией поправки.

3) Поправка после рассмотрения в Организации:

- a) По просьбе Договаривающегося Правительства предлагаемая им поправка к настоящей Конвенции рассматривается в Организации. Такая поправка, если она одобрена Комитетом по безопасности на море Организации большинством в две трети присутствующих и участвующих в голосовании, направляется всем членам Организации и всем Договаривающимся Правительствам не менее чем за шесть месяцев до ее рассмотрения Ассамблеей Организации.
- b) Поправка, если она одобрена Ассамблеей большинством в две трети присутствующих и участвующих в голосовании, направляется Организацией всем Договаривающимся Правительствам для принятия.
- c) Такая поправка вступает в силу по истечении двенадцати месяцев с даты ее принятия двумя третями Договаривающихся Правительств. Поправка вступает в силу в отношении всех Договаривающихся Правительств за исключением тех, которые до ее вступления в силу сделали заявление, что они не принимают эту поправку.
- d) При одобрении поправки Ассамблея может большинством в две трети присутствующих и участвующих в голосовании, включая две трети правительств, представленных в Комитете по безопасности на море и присутствующих и участвующих в голосовании на Ассамблее, предложить постановить, что поправка имеет такое важное значение, что любое Договаривающееся Правительство, сделавшее заявление согласно подпункту c и не принявшее поправку в течение двенадцати месяцев после ее вступления в силу, по истечении этого периода перестает быть участником настоящей Конвенции. Такое постановление подлежит предварительному одобрению двумя третями Договаривающихся Правительств.

e) Ничто в настоящем пункте не препятствует Договаривающемуся Правительству, пачавшему процедуру внесения поправки в настоящую Конвенцию согласно этому пункту, в любое время избрать другую процедуру, которую оно сочтет желательной, в соответствии с пунктами 2 или 4, настоящей статьи.

4) Поправка путем созыва конференции:

- a) По просьбе Договаривающегося Правительства, поддержанной не менее чем одной третью Договаривающихся Правительств, Организация созывает конференцию правительств для рассмотрения поправок к настоящей Конвенции.
- b) Каждая поправка, одобренная такой конференцией большинством в две трети присутствующих и участвующих в голосовании Договаривающихся Правительств, направляется Организацией всем Договаривающимся Правительствам для принятия.
- c) Такая поправка вступает в силу по истечении двенадцати месяцев с даты ее принятия двумя третями Договаривающихся Правительств. Поправка вступает в силу в отношении всех Договаривающихся Правительств за исключением тех, которые до ее вступления в силу сделали заявление о том, что они не принимают эту поправку.
- d) При одобрении поправки конференция, созванная в соответствии с подпунктом *a* настоящего пункта, может большинством в две трети присутствующих и участвующих в голосовании постановить, что поправка имеет такое важное значение, что любое Договаривающееся Правительство, сделавшее заявление согласно подпункту *c* настоящего пункта и не принявшее поправку в течение двенадцати месяцев после ее вступления в силу, по истечении этого периода перестает быть участником настоящей Конвенции.

5) Организация информирует все Договаривающиеся Правительства о поправках, вступающих в силу согласно настоящей статье, и о дате вступления в силу каждой из таких поправок.

6) Любое принятие или заявление, сделанное согласно настоящей статье, осуществляется путем сдачи на хранение соответствующего документа Организации, которая извещает все Договаривающиеся Правительства о получении такого документа.

Статья 19. ДЕНОНСАЦИЯ

1) Настоящая Конвенция может быть денонсирована любым Договаривающимся Правительством в любое время по истечении пяти лет с даты вступления в силу Конвенции для этого правительства.

2) Денонсация осуществляется путем сдачи на хранение соответствующего документа Организации, которая информирует все Договаривающиеся Правительства о любой такой денонсации и о дате получения документа.

3) Денонсация вступает в силу по истечении одного года с даты получения Организацией документа о денонсации или по истечении такого более продолжительного периода, который может быть указан в таком документе.

Статья 20. ТЕРРИТОРИИ

1) *a)* Организация Объединенных Наций в случаях, когда она является управляющей властью в отношении какой-либо территории, или любое Договаривающееся Правительство, несущее ответственность за международные сношения какой-либо территории, должны как можно скорее провести консультации с властями такой территории или принять такие другие меры, которые могут оказаться подходящими, чтобы распространить настоящую Конвенцию на такую территорию, и могут в любое время путем письменного извещения Организации заявить о том, что настоящая Конвенция распространяется на такую территорию.

b) Настоящая Конвенция распространяется на территорию, названную в извещении, с даты его получения или с такой другой даты, которая может быть указана в извещении.

2) *a)* Организация Объединенных Наций или Договаривающееся Правительство, которые сделали заявление согласно пункту 1 *a* настоящей статьи, могут в любое время по истечении пяти лет с даты, когда Конвенция была указанным образом распространена на какую-либо территорию, путем направления Организации письменного уведомления, заявить о том, что настоящая Конвенция прекращает распространяться на территорию, названную в уведомлении.

b) Настоящая Конвенция прекращает распространяться на упомянутую в извещении территорию по истечении одного года с даты получения Организацией такого уведомления или по истечении такого более продолжительного периода, который может быть указан в этом извещении.

3) Организация информирует все Договаривающиеся Правительства о распространении настоящей Конвенции на какие-либо территории согласно пункту 1 настоящей статьи, и о прекращении любого такого распространения согласно пункту 2 этой статьи, указывая в каждом случае дату, начиная с которой настоящая Конвенция распространяется или прекращает распространяться на территории.

Статья 21. СДАЧА НА ХРАНЕНИЕ И РЕГИСТРАЦИЯ

1) Настоящая Конвенция сдается на хранение Организации, и Генеральный секретарь Организации направляет ее заверенные копии всем правительствам, подписавшим Конвенцию, а также всем правительствам, присоединившимся к ней.

2) Как только настоящая Конвенция вступит в силу, Генеральный секретарь Организации передаст ее текст Секретариату Организации Объединенных Наций для регистрации и опубликования в соответствии со Статьей 102 Устава Организации Объединенных Наций.

Статья 22. ЯЗЫКИ

Настоящая Конвенция составлена в одном экземпляре на английском и французском языках, причем оба текста являются равно

аутентичным. Официальные переводы на испанский и русский языки будут подготовлены и сданы на хранение вместе с подписанным оригиналом.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся¹, должным образом на то уполномоченные своими соответствующими правительствами, подписали настоящую Конвенцию.

СОВЕРШЕНО в Лондоне двадцать третьего июня 1969 года.

ПРИЛОЖЕНИЕ I

ПРАВИЛА ОПРЕДЕЛЕНИЯ ВАЛОВОЙ И ЧИСТОЙ ВМЕСТИМОСТИ СУДОВ

Правило 1. ОБЩИЕ ПОЛОЖЕНИЯ

- 1) Вместимость судна состоит из валовой вместимости и чистой вместимости.
- 2) Валовая вместимость и чистая вместимость определяются в соответствии с положениями настоящих Правил.
- 3) Валовая вместимость и чистая вместимость новых типов судов, для которых в силу их конструктивных особенностей применение настоящих Правил невозможно или нецелесообразно, определяются по усмотрению Администрации. В этом случае Администрация должна сообщить Организации подробные данные о применяемом методе определения вместимости для информации Договаривающихся Правительств.

Правило 2. ОПРЕДЕЛЕНИЕ ТЕРМИНОВ, ПРИМЕНЯЕМЫХ В ПРИЛОЖЕНИЯХ

1) *Верхняя палуба*

Верхняя палуба есть самая верхняя непрерывная палуба, подверженная воздействию моря и погоды, имеющая постоянные непроницаемые при воздействии моря закрытия всех отверстий на открытых ее частях и ниже которой все отверстия в бортах судна снабжены постоянными средствами для водо непроницаемого закрытия. На судах, у которых верхняя палуба имеет уступ, за верхнюю палубу принимается самая нижняя линия открытой палубы и ее продолжение параллельно верхней части палубы.

2) *Теоретическая высота борта*

a) Теоретическая высота борта есть расстояние по вертикали, измеренное от верхней кромки горизонтального киля до нижней кромки верхней палубы у борта. На деревянных и композитных судах это расстояние измеряется от нижней кромки шпунта в киле. Если днище на средней длине судна имеет вогнутую форму или если имеются утолщенные шпунтовые пояся, то это расстояние измеряется от точки пересечения продолженной плоской части днища с боковой поверхностью киля.

b) На судах, имеющих закругленное соединение палубы с бортом, теоретическая высота борта должна измеряться до точки пересечения продолженных теоретических линий палубы и бортовой обшивки, как если бы это соединение имело угловую конструкцию.

¹ Подписи опущены.

с) Если верхняя палуба имеет уступ и возвышенная часть палубы простирается над точкой измерения теоретической высоты борта, то теоретическая высота борта должна измеряться до условной линии, являющейся продолжением нижней части палубы параллельно возвышенной части.

3) *Ширина*

Ширина есть наибольшая ширина судна, измеренная в средние длины судна до наружной кромки шпангоутов на судах с металлической обшивкой и до наружной поверхности корпуса на судах с обшивкой из другого материала.

4) *Закрытые пространства*

Закрытые пространства есть все пространства, ограниченные корпусом судна, постоянными или разборными перегородками либо переборками, палубами или покрытиями, кроме настоящих или переносных тентов (навесов). Перерывы в палубе, отверстия в корпусе судна, в палубе или покрытии какого-либо пространства либо в перегородках или переборках пространства, а также отсутствие перегородки или переборки не должны служить основанием для исключения пространства из числа закрытых пространств.

5) *Исключаемые пространства*

Несмотря на положения пункта 4 настоящего правила, пространства, указанные в подпунктах *a-e* настоящего пункта, должны считаться исключаемыми пространствами и не должны включаться в объем закрытых пространств; однако, если такое пространство удовлетворяет по крайней мере одному из следующих трех условий, оно должно считаться закрытым пространством:

- пространство оборудовано стеллажами или другими устройствами для размещения груза или запасов;
- отверстия снабжены каким-либо средством закрытия;
- конструкция предусматривает возможность закрытия таких отверстий:

a) i) Пространство внутри сооружения против концевой дыры, простирающегося от палубы до палубы (без учета навесного листа, высота которого превышает не более чем: на 25 мм (одни дюйм) высоту соседней палубной дыры), если ширина этого дыры равна или больше 90% ширины палубы по линии этого дыры. Это положение должно применяться таким образом, чтобы исключить из закрытых пространств только то пространство, которое находится между фактическим концевым дыром и линией, проведенной параллельно линии или плоскости дыры на расстоянии от дыры, равном половине ширины палубы по линии этого дыры (рис. 1 дополнения 1).

a) ii) Если ширина пространства становится менее 90% ширины палубы вследствие каких-либо особенностей расположения, кроме сужения наружной обшивки, то из объема закрытых пространств следует исключить только пространство, заключенное между линией дыры и параллельной линией, проведенной через точку, где ширина пространства в поперечном направлении становится равной или меньшей 90% ширины палубы (рис. 2, 3, 4 дополнения 1).

a) iii) Если два пространства, исключение одного из которых или обоих разрешается на основании подпунктов *a(i)* и/или *a(ii)*, разделены совершенно открытым интервалом (наличие фальшборта или открытого леерного ограждения не принимается во внимание), то такое исключение не должно применяться, если интервал между двумя пространствами менее половины наименьшей ширины палубы в районе такого интервала (рис. 5 и 6 дополнения 1).

- b) Пространство, открытое воздействию моря и погоды, под вышележащим палубным настилом, не имеющим другого соединения с наружных сторон с корпусом судна, кроме стоек, необходимых для его поддержания. В таком пространстве могут быть установлены открытые леерные ограждения или фальшборты и навесной лист или поставлены стойки по борту судна, при условии, что расстояние между верхней кромкой лееров или фальшборта и навесным листом не менее 0,75 м (2,5 фута) или одной трети высоты пространства, смотря по тому, что больше (рис. 7 дополнения 1).
- c) Пространство в сооружении, простирающемся от борта до борта, расположенное непосредственно в районе против бортовых отверстий высотой не менее 0,75 м (2,5 фута) или одной трети высоты сооружения, смотря по тому, что больше. Если такое сооружение имеет отверстие только с одного борта, то пространство, подлежащее исключению из объема закрытых пространств, должно быть ограничено в сторону к диаметральной плоскости от отверстия не более, чем половиной ширины палубы в районе этого отверстия (рис. 8 дополнения 1).
- d) Пространство в сооружении, расположенное непосредственно под незакрытым отверстием в вышележащей палубе при условии, что такое отверстие открыто воздействию погоды, и пространство, исключаемое из объема закрытых пространств, ограничено площадью отверстия (рис. 9 дополнения 1).
- e) Рecess в ограничивающей переборке сооружения, открытый воздействию погоды, отверстие которого простирается от палубы до палубы, без средств закрытия при условии, что внутренняя ширина recessа не больше его ширины у входа, а глубина его внутрь сооружения не больше двойной ширины у входа (рис. 10 дополнения 1).
- 6) *Пассажир*
Пассажир есть всякое лицо, кроме:
- капитана и членов экипажа или других лиц, работающих либо выполняющих на судне какие-либо обязанности, связанные с деятельностью этого судна; и
 - ребенка в возрасте менее одного года.
- 7) *Грузовые пространства*
Грузовые пространства, учитываемые при вычислении чистой вместимости, есть закрытые пространства, приспособленные для перевозки груза, который должен выгружаться с судна, при условии, что эти пространства были учтены при вычислении валовой вместимости. Такие грузовые пространства должны иметь постоянную маркировку буквами СС (cargo compartment), нанесенными на видном месте с высотой букв не менее 100 мм (4 дюйма).
- 8) *Непроницаемый при воздействии моря*
Непроницаемый при воздействии моря означает, что в любых морских условиях вода не проникает внутрь судна.

Правило 3. ВАЛОВАЯ ВМЕСТИМОСТЬ

Валовая вместимость (GT) судна должна определяться по следующей формуле:

$$GT = K_1 V$$

где V = общий объем всех закрытых пространств на судне в кубических метрах,
 $K_1 = 0,2 + 0,02 \lg_{10} V$ (или берется из таблицы дополнения 2).

Правило 4. ЧИСТАЯ ВМЕСТИМОСТЬ

1) Чистая вместимость (NT) судна должна определяться по следующей формуле:

$$NT = K_2 V_c \left(\frac{4d}{3D} \right)^2 + K_3 \left(N_1 + \frac{N_2}{10} \right),$$

в которой:

- a) коэффициент $\left(\frac{4d}{3D} \right)^2$ не должен приниматься больше единицы;
- b) член $K_2 V_c \left(\frac{4d}{3D} \right)^2$ не должен приниматься менее 0,25 GT;
- c) NT не должна приниматься менее 0,30 GT и в которой:

V_c = общий объем грузовых пространств в кубических метрах,

$K_2 = 0,2 + 0,02 \lg_{10} V_c$ (или берется из таблицы дополнения 2),

$$K_3 = 1,25 \frac{GT + 10\,000}{10\,000},$$

D = теоретическая высота борта в середине длины судна в метрах, как она определена в правиле 2 (2),

d = теоретическая осадка в середине длины судна в метрах, как она определена в пункте 2 настоящего правила,

N_1 = число пассажиров в каютах с числом коек не более восьми,

N_2 = число остальных пассажиров,

$N_1 + N_2$ = общее число пассажиров, разрешаемых к перевозке на судне в соответствии с пассажирским свидетельством; когда $N_1 + N_2$ менее 13, то N_1 и N_2 принимаются равными нулю,

GT = валовая вместимость судна, определенная в соответствии с положениями правила 3.

2) Теоретическая осадка (d), упоминаемая в пункте 1 настоящего правила, должна быть одной из следующих осадок:

- a) для судов, на которые распространяется действующая Международная конвенция о грузовой марке, — осадка, соответствующая летней грузовой марке (не лесной), назначенной в соответствии с этой Конвенцией;
- b) для пассажирских судов — осадка, соответствующая самой высокой грузовой ватерлинии деления судна на отсеки, назначенной в соответствии с действующей Международной конвенцией по охране человеческой жизни на море или другим международным соглашением там, где это применимо.
- c) для судов, на которые Международная конвенция о грузовой марке не распространяется, но которым назначена грузовая марка в соответствии с национальными требованиями — осадка, соответствующая летней грузовой марке, назначенной таким образом;
- d) для судов, которым не назначена грузовая марка, но осадка которых ограничена в соответствии с национальными правилами, — максимальная разрешенная осадка;
- e) для остальных судов — 75% теоретической высоты борта в середине длины судна, как она определена в пункте 2 правила 2.

Правило 5. ИЗМЕНЕНИЕ ЧИСТОЙ ВМЕСТИМОСТИ

1) Если характеристики судна, такие как V , V_c , d , N_1 или N_2 , определенные в правилах 3 и 4, изменились и если такие изменения влекут за собой увеличение чистой вместимости, определенной в соответствии с положениями правила 4, чистая вместимость судна, соответствующая этим новым характеристикам судна, должна быть определена и применяться без промедления.

2) Для судна, которому одновременно назначены грузовые марки, указанные в подпунктах 2а и 2b правила 4, должна устанавливаться только одна чистая вместимость, определенная в соответствии с правилом 4, и такой вместимостью будет вместимость, применяемая к той назначенной ему грузовой марке, которая соответствует характеру выполняемых судном перевозок.

3) Если характеристики судна, такие как V , V_c , d , N_1 или N_2 , определенные в правилах 3 и 4, изменились и если соответствующая назначенная грузовая марка, указанная в пункте 2 настоящего правила, изменилась в связи с изменением характера выполняемых судном перевозок, и такое изменение влечет за собой уменьшение его чистой вместимости, определенной в соответствии с положениями правила 4, то новое Международное мерительное свидетельство (1969), указывающее определенную таким образом новую чистую вместимость, должно быть выдано не раньше, чем по истечении двенадцати месяцев с даты выдачи первоначального свидетельства; однако это требование не должно применяться:

- a) если судно передается под флаг другого государства, или
- b) если судно подвергается, по мнению Администрации, переоборудованию или модификации существенного характера, таким как упразднение надстройки, которые требуют изменения назначенной грузовой марки, или
- c) к пассажирским судам, используемым для перевозки большого числа бескопечных пассажиров в специальных рейсах, таких как, например, перевозка паломников.

Правило 6. ВЫЧИСЛЕНИЕ ОБЪЕМОВ

1) Все объемы, включенные в расчет валовой и чистой вместимостей, должны измеряться независимо от установленной изоляции и тому подобного до внутренней стороны обшивки корпуса или конструктивной ограничивающей обшивки на металлических судах и до наружной поверхности обшивки корпуса или до внутренней стороны конструктивной ограничивающей поверхности на судах, построенных из других материалов.

2) Объемы выступающих частей должны быть включены в общий объем.

3) Объемы пространств, открытых воздействию моря, могут быть исключены из общего объема.

Правило 7. ИЗМЕРЕНИЕ И РАСЧЕТ

1) Все измерения, выполняемые при вычислении объемов, должны производиться с точностью до ближайшего сантиметра или одной двадцатой фута.

2) Объем должен вычисляться общепринятыми для рассматриваемого пространства методами и с точностью, удовлетворяющей Администрацию.

3) Расчет должен быть достаточно подробным с тем, чтобы облегчить его проверку.

ПРИЛОЖЕНИЕ II

СВИДЕТЕЛЬСТВО

МЕЖДУНАРОДНОЕ МЕРИТЕЛЬНОЕ СВИДЕТЕЛЬСТВО (1969)

(Эмблема или штамп)

Выдано на основании положений Международной конвенции по обмеру судов 1969 г. по уполномочию Правительства

.....
 (полное официальное наименование страны)

для которой Конвенция вступила в силу 19 . . . ,

.....
 (полное официальное наименование должности и фамилии компетентного лица или организации, признанных уполномоченными на основании положений Международной конвенции по обмеру судов 1969 г.)

Название судна	Регистровый номер или позывной сигнал	Порт приписки	Дата*

* Дата закладки киля или подобной стадии постройки судна (статья 2 пункт б) либо дата, когда судно подвергалось переоборудованию или модификации существенного характера (статья 3 пункт 2b), смотря по тому, что применимо.

ГЛАВНЫЕ РАЗМЕРЕНИЯ

Длина (статья 2 пункт 8)	Ширина (Правило 2 пункт 3)	Теоретическая высота борта до верхней палубы в середине длины судна (Правило 2 пункт 2)

ВМЕСТИМОСТЬ СУДНА:

ВАЛОВАЯ ВМЕСТИМОСТЬ

ЧИСТАЯ ВМЕСТИМОСТЬ

Настоящим удостоверяется, что вместимости судна определены в соответствии с положениями Международной конвенции по обмеру судов 1969 г.

Выдано в 19 . . . ,
 (место выдачи свидетельства) (дата выдачи)

.....
 (подпись официального лица, выдающего свидетельство)

и/или

(печать организации, выдающей свидетельство)

Если свидетельство подписывается, должен быть добавлен следующий пункт:
 Нижеподписавшийся заявляет, что он должным образом уполномочен вышеупомянутым правительством выдать настоящее свидетельство.

.....
 (подпись)

ПРОСТРАНСТВА, ВКЛЮЧЕННЫЕ ВО ВМЕСТИМОСТЬ					
ВАЛОВАЯ ВМЕСТИМОСТЬ			ЧИСТАЯ ВМЕСТИМОСТЬ		
Наименование пространства	Расположение	Длина	Наименование пространства	Расположение	Длина
Подпалубная часть	-	-			
			ЧИСЛО ПАССАЖИРОВ (Правило 4 пункт 1) Число пассажиров в каютах с количеством коек более 8 Число остальных пассажиров . . .		
ИСКЛЮЧАЕМЫЕ ПРОСТРАНСТВА (Правило 2 пункт 5) Звездочкой (*) должны быть помечены перечисленные выше пространства, которые содержат как закрытые, так и исключаемые пространства.			ТЕОРЕТИЧЕСКАЯ ОСАДКА (Правило 4 пункт 2)		
Дата и место первоначального обмера					
Дата и место последнего предыдущего переобмера					
ПРИМЕЧАНИЯ:					

Дополнение I

РИСУНКИ, УПОМЯНУТЫЕ В ПРАВИЛЕ 2(5)

На приведенных ниже рисунках:

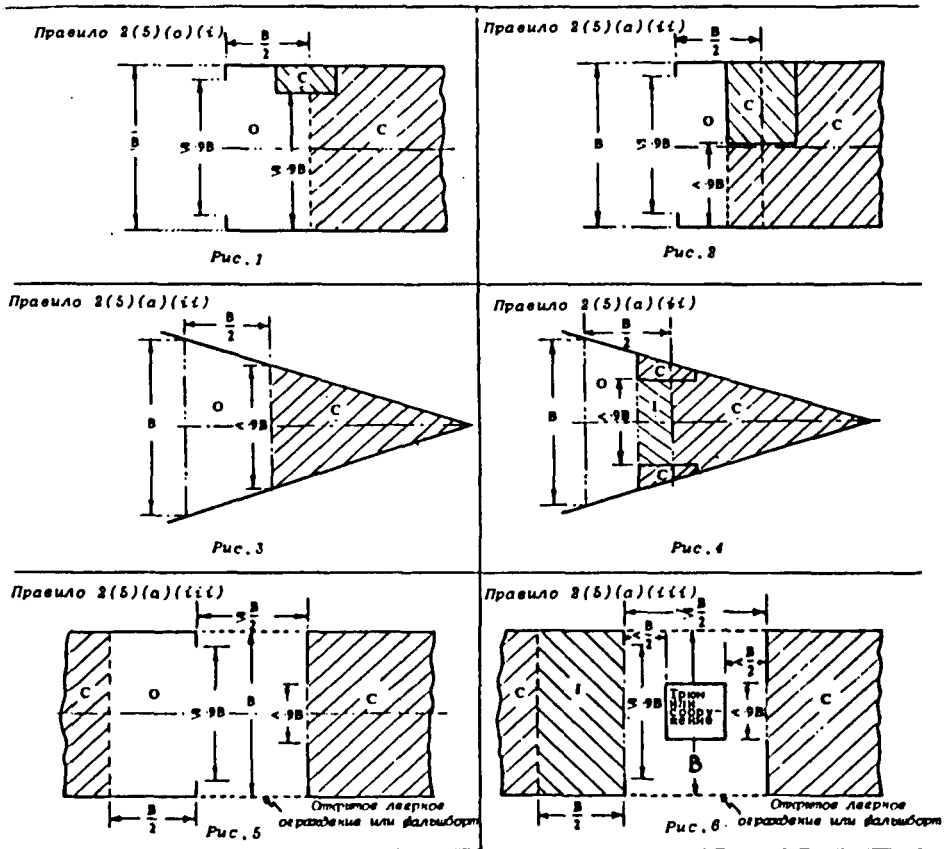
O = исключаемое пространство,

C = закрытое пространство,

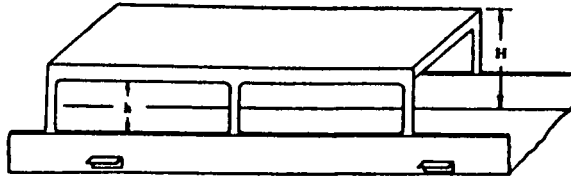
I = пространство, которое должно рассматриваться как закрытое пространство.

Заштрихованные части должны считаться закрытыми пространствами.

B = ширина палубы в районе отверстия. На судах, имеющих закругленное соединение палубы с бортом, ширина измеряется, как указано на рис. 11.



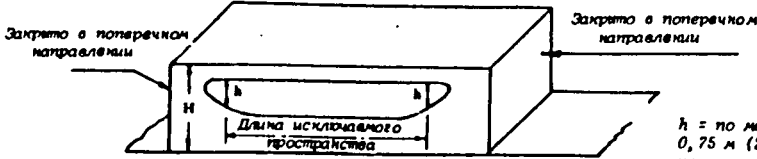
Правило 2(5)(b)



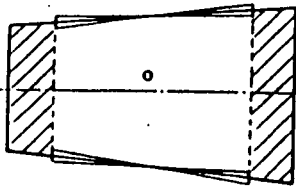
h = по меньшей мере $\frac{H}{3}$ или 0,75 м (2,5 фута), смотря по тому, что больше

Рис. 7

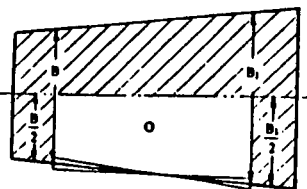
Правило 2(5)(с)



h = по меньшей мере $\frac{H}{3}$ или 0,75 м (2,5 фута), смотря по тому, что больше



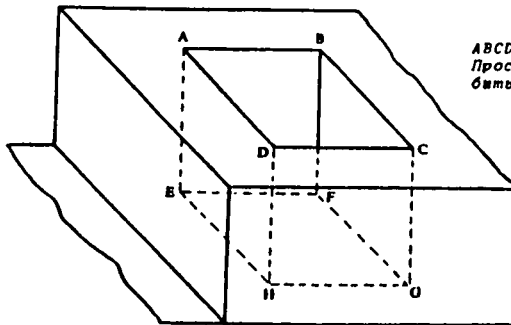
Напротив бортовых отверстий



Отверстие только с одной стороны

Рис. 8

Правило 2(5)(d)



ABCD-отверстие в палубе
Пространство ABCDEFGH должно быть исключено из закрытого пространства

Рис. 9

Правило 2(5)(в)

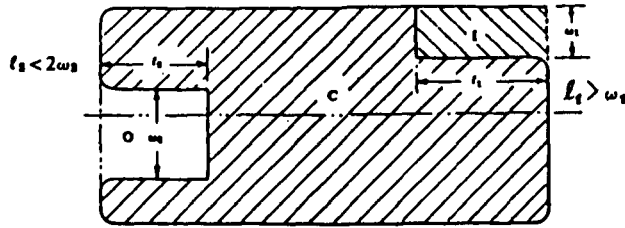


Рис. 10

Суда, имеющие закрепленное
соединение палубы с бортом

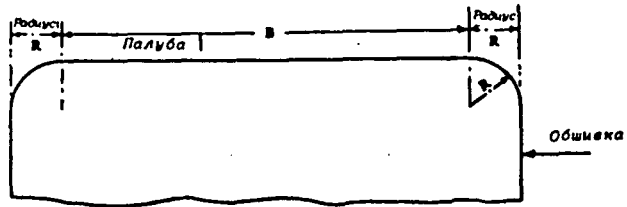


Рис. 11

Дополнение 2

Коэффициенты K_1 и K_2 , относящиеся к правилам 3 и 4 (1)
(V или V_c = объем в кубических метрах)

V или V_c	K_1 или K_2	V или V_c	K_1 или K_2	V или V_c	K_1 или K_2	V или V_c	K_1 или K_2
10	0,2200	45 000	0,2931	330 000	0,3104	670 000	0,3165
20	0,2260	50 000	0,2940	340 000	0,3106	680 000	0,3166
30	0,2295	55 000	0,2948	350 000	0,3109	690 000	0,3168
40	0,2320	60 000	0,2956	360 000	0,3111	700 000	0,3169
50	0,2340	65 000	0,2963	370 000	0,3114	710 000	0,3170
60	0,2356	70 000	0,2969	380 000	0,3116	720 000	0,3171
70	0,2369	75 000	0,2975	390 000	0,3118	730 000	0,3173
80	0,2381	80 000	0,2981	400 000	0,3120	740 000	0,3174
90	0,2391	85 000	0,2986	410 000	0,3123	750 000	0,3175
100	0,2400	90 000	0,2991	420 000	0,3125	760 000	0,3176
200	0,2460	95 000	0,2996	430 000	0,3127	770 000	0,3177
300	0,2495	100 000	0,3000	440 000	0,3129	780 000	0,3178
400	0,2520	110 000	0,3008	450 000	0,3131	790 000	0,3180
500	0,2540	120 000	0,3016	460 000	0,3133	800 000	0,3181
600	0,2556	130 000	0,3023	470 000	0,3134	810 000	0,3182
700	0,2569	140 000	0,3029	480 000	0,3136	820 000	0,3183
800	0,2581	150 000	0,3035	490 000	0,3138	830 000	0,3184
900	0,2591	160 000	0,3041	500 000	0,3140	840 000	0,3185
1 000	0,2600	170 000	0,3046	510 000	0,3142	850 000	0,3186
2 000	0,2660	180 000	0,3051	520 000	0,3143	860 000	0,3187
3 000	0,2695	190 000	0,3056	530 000	0,3145	870 000	0,3188
4 000	0,2720	200 000	0,3060	540 000	0,3146	880 000	0,3189
5 000	0,2740	210 000	0,3064	550 000	0,3148	890 000	0,3190
6 000	0,2756	220 000	0,3068	560 000	0,3150	900 000	0,3191
7 000	0,2769	230 000	0,3072	570 000	0,3151	910 000	0,3192
8 000	0,2781	240 000	0,3076	580 000	0,3153	920 000	0,3193
9 000	0,2791	250 000	0,3080	590 000	0,3154	930 000	0,3194
10 000	0,2800	260 000	0,3083	600 000	0,3156	940 000	0,3195
15 000	0,2835	270 000	0,3086	610 000	0,3157	950 000	0,3196
20 000	0,2860	280 000	0,3089	620 000	0,3158	960 000	0,3196
25 000	0,2880	290 000	0,3092	630 000	0,3160	970 000	0,3197
30 000	0,2895	300 000	0,3095	640 000	0,3161	980 000	0,3198
35 000	0,2909	310 000	0,3098	650 000	0,3163	990 000	0,3199
40 000	0,2920	320 000	0,3101	660 000	0,3164	1 000 000	0,3200

Коэффициенты K_1 и K_2 для промежуточных значений V и V_c могут быть получены линейной интерполяцией.

[OFFICIAL SPANISH TRANSLATION—TRADUCTION ESPAGNOLE OFFICIELLE]
CONVENIO INTERNACIONAL SOBRE ARQUEO DE BUQUES,
1969

Los Gobiernos contratantes,

Deseando establecer principios y reglas uniformes en lo que respecta a la determinación del arqueo de los buques que realizan viajes internacionales;

Considerando que el mejor medio para alcanzar estos fines es concertar un Convenio;

Han convenido lo siguiente:

Artículo 1. OBLIGACIÓN GENERAL CON ARREGLO A LOS TÉRMINOS DEL CONVENIO

Los Gobiernos contratantes se comprometen a poner en vigor las disposiciones del presente Convenio así como sus anexos, que forman parte integrante del presente Convenio. Toda referencia al presente Convenio constituye al mismo tiempo una referencia a los citados anexos.

Artículo 2. DEFINICIONES

Para la aplicación del presente Convenio, salvo cuando expresamente se diga lo contrario:

1) El término “Reglamento” significa el conjunto de reglas que figuran en el anexo del presente Convenio;

2) El término “Administración” significa el Gobierno del Estado en el que está abanderado el buque;

3) El término “viaje internacional” se refiere a cualquier viaje por mar entre un país al que se aplica el presente Convenio y un puerto situado fuera de ese país, o inversamente. A este respecto, todo territorio de cuyas relaciones internacionales sea responsable un Gobierno contratante o cuya administración lleven las Naciones Unidas, se considerará como un país distinto;

4) “Arqueo bruto” es la expresión del tamaño total de un buque, determinada de acuerdo con las disposiciones del presente Convenio;

5) “Arqueo neto” es la expresión de la capacidad utilizable de un buque, determinada de acuerdo con las disposiciones del presente Convenio;

6) La expresión “buque nuevo” significa un buque cuya quilla se pone, o que se encuentre en un estado equivalente de adelanto en su construcción, en la fecha o posteriormente a la fecha de entrada en vigor del presente Convenio para cada Gobierno contratante;

7) La expresión “buque existente” significa un buque que no es un buque nuevo;

8) El término “eslora” significa el 96 por ciento de la eslora total en una flotación situada a una altura sobre el canto superior de la quilla igual al 85

por ciento del puntal mínimo de trazado, o la distancia desde la cara de proa de la roda al eje de la mecha del timón en esta flotación, si este último valor es mayor. En los buques proyectados para navegar con asiento de quilla, la flotación en la que se ha de medir la eslora debe ser paralela a la flotación en carga prevista en el proyecto;

9) Por "Organización" se entiende la Organización Consultiva Marítima Intergubernamental.

Artículo 3. ESFERA DE APLICACIÓN

1) El presente Convenio se aplica a los siguientes buques que efectúen viajes internacionales:

- a) Buques matriculados en países cuyo gobierno es un Gobierno contratante;
- b) Buques matriculados en territorios en los cuales se aplica el presente Convenio en virtud del artículo 20;
- c) Buques no matriculados que enarbolan la bandera de un Estado cuyo gobierno es un Gobierno contratante;

2) El presente Convenio se aplica a:

- a) Los buques nuevos;
- b) Los buques existentes en los que se efectúen transformaciones o modificaciones que según el parecer de la Administración den lugar a una variación importante de su arqueado bruto;
- c) Los buques existentes a petición del propietario; y
- d) Todos los buques existentes, después de transcurridos doce años desde la fecha de entrada en vigor del Convenio. Sin embargo, estos buques, con exclusión de los mencionados en los apartados b) y c) de este párrafo, conservarán sus arqueos anteriores a efectos de la aplicación de las disposiciones pertinentes de otros convenios internacionales existentes.

3) Aquellos buques existentes a los que se aplique el presente Convenio en virtud del apartado c) del párrafo 2 de este Artículo, dejarán de tener sus arqueos determinados de acuerdo con los requisitos que la Administración aplicaba a los buques dedicados a viajes internacionales antes de la entrada en vigor del presente Convenio.

Artículo 4. EXCEPCIONES

1) El presente Convenio no se aplica:

- a) A los buques de guerra; y
- b) A los buques de eslora inferior a 24 metros (79 pies).

2) Ninguna de las disposiciones del presente Convenio es aplicable a los buques que se dediquen exclusivamente a la navegación:

- a) Por los Grandes Lagos de América del Norte y por el río San Lorenzo, hasta el oeste de la loxodrómica trazada desde el cabo de Rosiers hasta la punta oeste de la isla de Anticosti, y prolongada, al norte de la isla de Anticosti, por el meridiano 63° W;
- b) Por el mar Caspio;

- c) Por el Río de la Plata, el Paraná y el Uruguay, hasta el oeste de la loxodrómica trazada desde Punta Rasa (cabo San Antonio), Argentina, a Punta del Este, Uruguay.

Artículo 5. FUERZA MAYOR

1) El buque que no esté sujeto a las disposiciones del presente Convenio, en el momento de su salida para cualquier viaje, no quedará sometido a estas disposiciones por haberse visto obligado a cambiar la ruta de su proyectado viaje debido al mal tiempo o a cualquier otra causa de fuerza mayor.

2) Al aplicar las disposiciones del presente Convenio, los Gobiernos contratantes deberán tener en cuenta todos los desvíos de ruta o retrasos sufridos por un buque a causa del mal tiempo, o por cualquier otro motivo de fuerza mayor.

Artículo 6. DETERMINACIÓN DE LOS ARQUEOS

La determinación de los arqueos bruto y neto se efectuará por la Administración, pero ésta puede confiar dicha operación a personas u organismos debidamente autorizados por ella. En todo caso la Administración asumirá la plena responsabilidad de la determinación de los arqueos bruto y neto.

Artículo 7. EXPEDICIÓN DE CERTIFICADOS

1) Se expedirá un Certificado Internacional de Arqueo (1969) a todo buque cuyos arqueos bruto y neto hayan sido determinados conforme a las disposiciones del presente Convenio.

2) Dicho certificado será expedido por la Administración o por cualquier persona u organismo debidamente autorizado por ella. En todo caso la Administración asumirá la plena responsabilidad del certificado.

Artículo 8. EXPEDICIÓN DE CERTIFICADOS POR OTRO GOBIERNO

1) Un Gobierno contratante puede, a petición de otro Gobierno contratante, determinar los arqueos bruto y neto de un buque y expedir, o autorizar la expedición, del correspondiente Certificado Internacional de Arqueo (1969) para ese buque de acuerdo con el presente Convenio.

2) A la mayor brevedad posible, se remitirá al Gobierno que cursó la petición una copia del certificado y de los cálculos de arqueo.

3) El certificado así expedido debe incluir una declaración en la que conste que ha sido expedido a petición del Gobierno del Estado cuya bandera enarbola o enarbolará el buque y tiene la misma fuerza y aceptación que un certificado expedido de conformidad con el artículo 7.

4) No debe expedirse ningún Certificado Internacional de Arqueo (1969) a un buque que enarbole el pabellón de un Estado cuyo Gobierno no sea un Gobierno contratante.

Artículo 9. FORMA DEL CERTIFICADO

1) El certificado se redactará en el idioma o idiomas oficiales del país que lo expida. Cuando el idioma empleado no sea inglés o francés, el texto incluirá una traducción a uno de estos idiomas.

2) La forma del certificado será idéntica al modelo que figura en el anexo II.

Artículo 10. ANULACIÓN DE CERTIFICADOS

1) A reserva de las excepciones previstas en el Reglamento, un Certificado Internacional de Arqueo (1969) pierde su validez y es anulado por la Administración cuando se hayan efectuado modificaciones en la distribución, construcción, capacidad, uso de espacios, número total de pasajeros que el buque está autorizado a transportar según el certificado de pasajeros, francobordo asignado o calado autorizado del buque, que requieran un aumento de los arqueos bruto o neto.

2) A reserva de lo previsto en el párrafo 3 de este artículo, todo certificado expedido a un buque por una Administración pierde su validez al abanderarse el buque en otro Estado.

3) Cuando un buque se abandere en otro Estado cuyo Gobierno sea un Gobierno contratante, el Certificado Internacional de Arqueo (1969) seguirá en vigor durante un periodo no superior a tres meses o hasta que la Administración expida otro Certificado Internacional de Arqueo (1969) que lo sustituya, si esta expedición ocurre antes. El Gobierno contratante del Estado cuya bandera enarbó el buque hasta ese momento enviará a la Administración, lo antes posible después del cambio de bandera, una copia del certificado que tenía el buque hasta el momento de dicho cambio, junto con copia de los cálculos de arqueo correspondientes.

Artículo 11. ACEPTACIÓN DE CERTIFICADOS

Los certificados expedidos bajo la responsabilidad de un Gobierno contratante conforme a lo dispuesto en el presente Convenio serán aceptados por los otros Gobiernos contratantes y considerados para todos los efectos previstos en el presente Convenio de idéntica validez a los certificados expedidos por ellos.

Artículo 12. INSPECCIÓN

1) Todo buque que enarbole la bandera de un Estado cuyo Gobierno sea un Gobierno contratante quedará sujeto, en los puertos de otros Gobiernos contratantes a la inspección de los funcionarios debidamente autorizados por dichos Gobiernos.

La inspección tendrá por único objeto comprobar:

- a) Que el buque tiene un Certificado Internacional de Arqueo (1969) válido, y
- b) Que las características principales del buque corresponden a las consignadas en el certificado.

2) En ningún caso debe la inspección causar el menor retraso al buque.

3) Si de la inspección resulta que las características principales del buque difieren de las consignadas en el Certificado Internacional de Arqueo (1969) hasta el punto de implicar un aumento del arqueo bruto o del arqueo neto, el Gobierno del Estado cuya bandera enarbole el buque será informado sin demora.

Artículo 13. PRIVILEGIOS

Ningún buque podrá acogerse a los privilegios del presente Convenio si no posee un certificado válido con arreglo al Convenio.

Artículo 14. TRATADOS, CONVENIOS Y ACUERDOS ANTERIORES

1) Todos los demás tratados, convenios y acuerdos relativos al arqueo actualmente en vigor entre Gobiernos que son parte del presente Convenio seguirán surtiendo plenos y enteros efectos durante la vigencia que les haya sido asignada en lo que respecta a:

- a) Los buques a los que no se aplique el presente Convenio,
- b) Los buques a los que se aplique el presente Convenio, en cuanto se refiera a materias no reglamentadas expresamente en el mismo.

2) No obstante, siempre que esos tratados, convenios o acuerdos discrepen de lo estipulado en el presente Convenio, prevalecerán las disposiciones del presente Convenio.

Artículo 15. TRANSMISIÓN DE INFORMACIÓN

Los Gobiernos contratantes se comprometen a transmitir a la Organización y depositar en la misma:

- a) Un número suficiente de modelos de los certificados que expidan de conformidad con el presente Convenio para su distribución a los Gobiernos contratantes;
- b) El texto de las leyes, órdenes, decretos, reglamentos y demás instrumentos legales que lleguen a promulgarse para la aplicación de las diversas materias previstas en el presente Convenio;
- c) Una lista de organismos no gubernamentales autorizados para actuar en su nombre en materias relativas al arqueo, para ponerla en conocimiento de los Gobiernos contratantes.

Artículo 16. FIRMA, ACEPTACIÓN Y ADHESIÓN

1) El presente Convenio quedará abierto a la firma durante seis meses a partir del 23 de junio de 1969, e inmediatamente después quedará abierto a la adhesión. Los Gobiernos de los Estados miembros de las Naciones Unidas, de un Organismo especializado, o del Organismo Internacional de Energía Atómica, o que sean signatarios del Estatuto de la Corte Internacional de Justicia, podrán llegar a ser partes del Convenio mediante:

- a) Firma sin reserva en cuanto a la aceptación;

- b) Firma con reserva de aceptación, seguida de aceptación; o
- c) Adhesión.

2) La aceptación o la adhesión se efectuará depositando en la Organización un instrumento de aceptación o de adhesión. La Organización informará a todos los Gobiernos que hayan firmado el Convenio, o se hayan adherido a él, de cualquier aceptación o adhesión nueva, así como de la fecha de su recepción. La Organización también informará a todos los Gobiernos que ya han firmado el Convenio de cualquier firma depositada durante un plazo de seis meses a partir del 23 de junio de 1969.

Artículo 17. ENTRADA EN VIGOR

1) El presente Convenio entrará en vigor veinticuatro meses después de la fecha en que veinticinco gobiernos por lo menos, cuyas flotas mercantes representen un mínimo de sesenta y cinco por ciento del total del tonelaje bruto mercante mundial hayan, o bien firmado el Convenio sin reserva en cuanto a la aceptación, o bien depositado un instrumento de aceptación o de adhesión de conformidad con el artículo 16. La Organización informará a todos los Gobiernos firmantes de este Convenio, o adheridos al mismo, de la fecha de su entrada en vigor.

2) Para los Gobiernos que depositen un instrumento de aceptación del presente Convenio o de adhesión al mismo durante el plazo de doce meses previsto en el párrafo 1 de este artículo, la aceptación o adhesión se hará efectiva en el momento de entrada en vigor de este Convenio, o tres meses después de la fecha en que se deposite el instrumento de aceptación o de adhesión, si esta última fecha es posterior.

3) Para los Gobiernos que depositen un instrumento de aceptación del presente Convenio o de adhesión al mismo después de la fecha de su entrada en vigor, el Convenio surtirá efecto tres meses después de la fecha de depósito de ese instrumento.

4) Después de la fecha en que se hayan tomado todas las medidas necesarias para la entrada en vigor de una enmienda a este Convenio, o después de la fecha en que todas las aceptaciones hayan sido obtenidas de conformidad con el apartado b) del párrafo 2 del artículo 18, en el caso de una enmienda por aceptación unánime, se considerará que todo instrumento de aceptación o de adhesión depositado se aplica al Convenio modificado.

Artículo 18. ENMIENDAS

1) El presente Convenio podrá ser enmendado a propuesta de un Gobierno contratante, siguiendo uno de los procedimientos que se establecen en este artículo.

2) Enmienda por aceptación unánime:

- a) A petición de un Gobierno contratante, cualquier enmienda formulada por éste al presente Convenio será comunicada por la Organización a todos los Gobiernos contratantes para que la examinen con vistas a su aceptación unánime.
- b) Toda enmienda así propuesta entrará en vigor doce meses después de la fecha de su aceptación por todos los Gobiernos contratantes, salvo en el

caso de que éstos convengan una fecha más próxima. Si un Gobierno contratante no notifica a la Organización su aceptación o la no aceptación de la enmienda en el plazo de veinticuatro meses a partir de la fecha en que la Organización la puso en su conocimiento, se considerará que acepta esta enmienda.

3) Enmienda previo examen en el seno de la Organización:

- a) A petición de un Gobierno contratante, la Organización examinará toda enmienda al presente Convenio propuesta por ese Gobierno. Si la propuesta se aprueba por mayoría de dos tercios de los miembros presentes y votantes del Comité de Seguridad Marítima de la Organización, se comunicará la enmienda a todos los miembros de la Organización y a todos los Gobiernos contratantes, por lo menos seis meses antes de que sea examinada por la Asamblea de la Organización.
- b) Si se aprueba por mayoría de dos tercios de los miembros presentes y votantes de la Asamblea, la Organización comunicará la enmienda a todos los Gobiernos contratantes con objeto de obtener su aceptación.
- c) La enmienda entrará en vigor doce meses después de la fecha de su aceptación por los dos tercios de los Gobiernos contratantes, para todos ellos, excepto los que, antes de su entrada en vigor, hagan constar que no la aceptan.
- d) La Asamblea, por mayoría de dos tercios de los miembros presentes y votantes, incluidos los dos tercios de los Gobiernos representados en el Comité de Seguridad Marítima presentes y votantes en ella, podrá especificar en el momento de la aprobación de una enmienda, que ésta tiene tal importancia que todo Gobierno contratante que presente la declaración prevista en el apartado c) que antecede y que no acepte la enmienda dentro del plazo de doce meses a partir de su entrada en vigor cesará, cuando expire dicho plazo, de ser parte del presente Convenio. Esta decisión estará subordinada a la aceptación previa de los dos tercios de los Gobiernos contratantes.
- e) Ninguna de las disposiciones de este párrafo impide que el Gobierno contratante que, para enmendar el presente Convenio haya iniciado el procedimiento previsto en dicho párrafo, pueda adoptar en cualquier momento cualquier otro procedimiento que le parezca conveniente de acuerdo con los párrafos 2) ó 4) de este artículo.

4) Enmienda por una conferencia:

- a) A petición de un Gobierno contratante, con el apoyo de por lo menos un tercio de los Gobiernos contratantes, la Organización convocará una conferencia de Gobiernos para estudiar las enmiendas al presente Convenio.
- b) Toda enmienda que apruebe esta conferencia por una mayoría de dos tercios de los Gobiernos contratantes presentes y votantes será comunicada por la Organización a todos los Gobiernos contratantes, con el fin de obtener su aceptación.
- c) La enmienda entrará en vigor doce meses después de la fecha de su aprobación por los dos tercios de los Gobiernos contratantes, para todos ellos, excepto los que, antes de la entrada en vigor, hagan constar que no aceptan tal enmienda.

d) Por mayoría de dos tercios de los miembros presentes y votantes, una conferencia convocada en virtud del apartado a) de este párrafo podrá especificar en el momento de la aprobación de una enmienda, que ésta tiene tal importancia que todo Gobierno contratante que haga la declaración prevista en el apartado c) de este párrafo y que no acepte la enmienda dentro del plazo de doce meses a partir de su entrada en vigor cesará, cuando expire dicho plazo, de ser parte del presente Convenio.

5) La Organización informará a los Gobiernos contratantes de cualquier enmienda que entre en vigor en virtud de este artículo, así como de la fecha de entrada en vigor de cada una de estas enmiendas.

6) Toda aceptación o declaración hecha en virtud de este artículo se hará mediante el depósito de un instrumento en la Organización, la cual notificará a todos los Gobiernos contratantes que ha recibido la citada aceptación o declaración.

Artículo 19. DENUNCIA

1) El presente Convenio podrá ser denunciado por uno cualquiera de los Gobiernos contratantes en cualquier momento, después de expirar el plazo de cinco años, contado desde la fecha en que el Convenio entre en vigor para dicho Gobierno.

2) La denuncia se efectuará mediante el depósito de un instrumento en la Organización, la cual informará de su contenido y de la fecha en que se recibió a todos los demás Gobiernos contratantes.

3) La denuncia surtirá efecto un año después de la fecha en que se reciba el instrumento de denuncia en la Organización, o al expirar el plazo estipulado en el instrumento, si éste fuera más largo.

Artículo 20. TERRITORIOS

1) a) Las Naciones Unidas, cuando sean responsables de la administración de un territorio, o todo Gobierno contratante al que incumba la responsabilidad de las relaciones internacionales de un territorio, deberán, en cuanto sea posible, consultar con las autoridades de dicho territorio o tomar las medidas que parezcan pertinentes para tratar de aplicarle las disposiciones del presente Convenio y podrá en cualquier momento, mediante notificación escrita dirigida a la Organización, hacer constar que el presente Convenio se extiende al citado territorio.

b) La aplicación del presente Convenio se extenderá al territorio designado en la notificación a partir de la fecha de recepción de la misma o de cualquier otra fecha que en ella se estipule.

2) a) Las Naciones Unidas o cualquier otro Gobierno contratante que haya presentado una declaración de conformidad con el apartado a) del párrafo 1) de este artículo podrá, una vez expirado el plazo de cinco años desde la fecha en que se extendió la aplicación del Convenio a un territorio, informar en cualquier momento, mediante notificación escrita dirigida a la Organización, que el presente Convenio cesa de aplicarse al territorio designado en la notificación.

b) El Convenio cesará de aplicarse al territorio designado en la notificación un año después de la fecha en que se reciba la notificación en la Organización, o al expirar el plazo estipulado en la notificación, si éste fuera más largo.

3) La Organización informará a todos los Gobiernos contratantes de la extensión del presente Convenio a cualquier territorio, en virtud del párrafo 1) de este artículo, y de la cesación de dicha extensión en virtud del párrafo 2), especificando en cada caso la fecha a partir de la cual el presente Convenio empieza a aplicarse al territorio o deja de serlo.

Artículo 21. DEPÓSITO Y REGISTRO

1) El presente Convenio se depositará ante la Organización y el Secretario General enviará copias certificadas conformes del mismo a todos los Gobiernos signatarios, así como a todos los Gobiernos que se adhieran al presente Convenio.

2) Tan pronto como entre en vigor el presente Convenio, el Secretario General de la Organización transmitirá su texto a la Secretaría de las Naciones Unidas para que sea registrado y publicado de conformidad con el Artículo 102 de la Carta de las Naciones Unidas.

Artículo 22. IDIOMAS

El presente Convenio queda redactado en un solo ejemplar en los idiomas francés e inglés, teniendo la misma fuerza legal. Con el ejemplar original rubricado serán depositadas las traducciones oficiales en los idiomas español y ruso.

EN FE DE LO CUAL los infrascritos, debidamente autorizados al efecto por sus Gobiernos, firman el presente Convenio*.

HECHO en Londres el veintitrés de junio de mil novecientos sesenta y nueve.

ANEXO I

REGLAMENTO PARA LA DETERMINACIÓN DE LOS ARQUEOS BRUTO Y NETO DE LOS BUQUES

Regla 1. GENERALIDADES

- 1) El arqueo de un buque comprende el arqueo bruto y el neto.
- 2) El arqueo bruto y el arqueo neto se determinarán de conformidad con las disposiciones de este Reglamento.
- 3) La Administración determinará el arqueo bruto y el arqueo neto de aquellos tipos nuevos de embarcaciones cuyas características estructurales hicieran ilógica o imposible la aplicación de este Reglamento. En tal caso la Administración comunicará a la Organización detalles relativos al método seguido para determinar el arqueo, con objeto de que los transmita a los Gobiernos contratantes a título informativo.

* Nota del editor: no se han incluido las firmas.

Regla 2. DEFINICIONES DE LOS TÉRMINOS USADOS EN LOS ANEXOS

1) *Cubierta superior*

La cubierta superior es la cubierta completa más alta expuesta a la intemperie y a la mar, dotada de medios permanentes de cierres estancos de todas las aberturas en la parte expuesta de la misma, y bajo la cual todas las aberturas en los costados del buque estén dotadas de medios permanentes de cierre estanco. En un buque con una cubierta superior escalonada, se tomará como cubierta superior la línea más baja de la cubierta expuesta a la intemperie y su prolongación paralelamente a la parte más elevada de dicha cubierta.

2) *Puntal de trazado*

a) El puntal de trazado es la distancia vertical medida desde el canto alto de la quilla hasta la cara inferior de la cubierta superior en el costado. En los buques de madera y en los de construcción mixta, esta distancia se medirá desde el canto inferior del alefriz. Cuando la forma de la parte inferior de la cuaderna maestra es cóncava o cuando existen tracas de apardura de gran espesor, esta distancia se medirá desde el punto en que la línea del plano del fondo, prolongada hacia el interior, corte el costado de la quilla.

b) En los buques que tengan trancañiles redondeados, el puntal de trazado se medirá hasta el punto de intersección de la línea de trazado de la cubierta con la de las chapas de costado del forro, prolongando las líneas como si el trancañil fuera de forma angular.

c) Cuando la cubierta superior sea escalonada y la parte elevada de dicha cubierta pase por encima del punto en el que ha de determinarse el puntal de trazado, éste se medirá hasta una línea de referencia que se obtiene prolongando la parte más baja de la cubierta paralelamente a la parte más elevada.

3) *Manga*

La manga es la manga máxima del buque, medida en el centro del mismo, fuera de miembros en los buques de forro metálico, o fuera de forros en los buques de forro no metálico.

4) *Espacios cerrados*

Son espacios cerrados todos los limitados por el casco del buque, por mamparos fijos o móviles y por cubiertas o techos que no sean toldos permanentes o móviles. Ninguna interrupción en una cubierta, ni abertura alguna en el casco del buque, en una cubierta o en el techo de un espacio, ni tampoco la ausencia de mamparos impedirá la consideración de un espacio como espacio cerrado.

5) *Espacios excluidos*

No obstante lo dispuesto en el párrafo 4) de esta regla, los espacios a que se refieren los apartados a) a e) de este párrafo se considerarán espacios excluidos y no se incluirán en el volumen de los espacios cerrados. Sin embargo, cuando alguno de estos espacios cumpla por lo menos con una de las siguientes tres condiciones será tratado como espacio cerrado:

- Si el espacio está dotado de serretas u otros medios para estibar la carga o provisiones;
- Si las aberturas están provistas de cualquier sistema de cierre;
- Si la construcción permite alguna posibilidad de que tales aberturas puedan cerrarse.

- a) i) Un espacio situado dentro de una construcción frente a una abertura de extremidad que se extienda de cubierta a cubierta, exceptuada una chapa de cenefa cuya altura no exceda 25 milímetros (una pulgada), por debajo del bao contiguo, teniendo dicha abertura un ancho igual o mayor al 90 por

ciento de la manga de la cubierta por el través de la abertura. Esta disposición debe aplicarse de modo que sólo se excluya de los espacios cerrados el comprendido entre la abertura propiamente dicha y una línea trazada paralelamente al plano de la abertura, a una distancia de éste igual a la mitad de la manga de la cubierta por el través de la abertura (figura 1, apéndice I).

- a) ii) Si a resultas de cualquier disposición, excepto la convergencia del forro exterior, la anchura de ese espacio llega a ser inferior al 90 por ciento de la manga de la cubierta, sólo se excluirá del volumen de espacios cerrados el espacio comprendido entre la línea de la abertura y una línea paralela que pase por el punto en que la anchura transversal del espacio se hace igual o inferior al 90 por ciento de la manga de la cubierta (figuras 2, 3 y 4, apéndice I).
 - a) iii) Cuando un intervalo completamente abierto, exceptuadas las amuradas y barandillas, separa dos espacios que puedan ser ambos o uno de ellos. excluidos, en virtud de lo previsto en los apartados a) i) y/o ii), dicha exclusión no se aplicará si la separación entre los dos espacios es inferior a la mitad de manga mínima de la cubierta en la zona de la separación (figuras 5 y 6, apéndice I).
 - b) Todo espacio situado bajo las cubiertas o techos, abierto a la mar o a la intemperie, cuya única conexión con los costados expuestos del cuerpo del buque sea la de los puntales necesarios para soportarlo. En ese espacio, pueden instalarse barandillas o una amurada y una chapa de cenefa, y también puntales sobre el costado del buque, siempre que la distancia entre la parte superior de las barandillas o de la amurada y la cenefa no sea inferior a 0,75 metros (2,5 pies) o un tercio de la altura del espacio, tomándose de estos dos valores el que sea mayor (figura 7, apéndice I).
 - c) Todo espacio que, en una construcción de banda a banda, se encuentre directamente en frente de aberturas laterales de altura no inferior a 0,75 metros (2,5 pies) o un tercio de la altura de la construcción, tomándose de estos dos valores el que sea mayor. Si esa construcción sólo tiene abertura a un costado, el espacio que debe excluirse del volumen de espacios cerrados queda limitado hacia el interior, a partir de la abertura, a un máximo de la mitad de la manga de la cubierta en la zona de la abertura (figura 8, apéndice I).
 - d) Todo espacio en una construcción situada inmediatamente debajo de una abertura descubierta en su techo, siempre que esa abertura esté expuesta a la intemperie y el espacio excluido de los espacios cerrados esté limitado por el área de la abertura (figura 9, apéndice I).
 - e) Todo nicho en el mamparo de limitación de una construcción que esté expuesto a la intemperie y cuya abertura se extienda de cubierta a cubierta sin ningún dispositivo de cierre, a condición de que su ancho interior no sea mayor que la anchura en la entrada y su profundidad dentro de la construcción no sea superior al doble de la anchura en la entrada (figura 10, apéndice I).
- 6) *Pasajero*
Por pasajero se entiende toda persona que no sea:
- i) El capitán y los miembros de la tripulación u otras personas empleadas o contratadas para cualquier labor de a bordo necesaria para el buque, y
 - ii) Un niño menor de un año.

7) *Espacios de carga*

Los espacios de carga que deben incluirse en el cálculo del arqueo neto son los espacios cerrados adecuados para el transporte de la carga que ha de descargarse del

buque, a condición de que esos espacios hayan sido incluidos en el cálculo del arqueo bruto. Estos espacios de carga serán certificados mediante marcas permanentes.

8) *Estanco a la intemperie*

Estanco a la intemperie significa que el agua no penetrará en el buque cualquiera que sea el estado de la mar.

Regla 3. ARQUEO BRUTO

El arqueo bruto de un buque (GT) se calcula aplicando la siguiente fórmula:

$$GT = K_1 V$$

en la cual: V = volumen total de todos los espacios cerrados del buque, expresado en metros cúbicos.

$$K_1 = 0,2 + 0,02 \log_{10} V \text{ (o el valor tabulado en el apéndice 2)}$$

Regla 4. ARQUEO NETO

1) El arqueo neto (NT) de un buque se calcula aplicando la siguiente fórmula:

$$NT = K_2 V_c \left(\frac{4d}{3D} \right)^2 + K_3 \left(N_1 + \frac{N_2}{10} \right)$$

En la cual:

- i) El factor $\left(\frac{4d}{3D} \right)^2$ no se tomará superior a 1;
- ii) El término $K_2 V_c \left(\frac{4d}{3D} \right)^2$ no se tomará inferior a 0,25 GT; y
- iii) NT no se tomará inferior a 0,30 GT, y:
 - V_c = volumen total de los espacios de carga, en metros cúbicos.
 - $K_2 = 0,2 + 0,02 \log_{10} V_c$ (o el valor tabulado en el apéndice 2)
 - $K_3 = 1,25 \frac{GT + 10.000}{10.000}$,
 - D = puntal de trazado en el centro del buque expresado en metros según la definición dada en la Regla 2 (2),
 - d = calado de trazado en el centro del buque expresado en metros según la definición dada en el párrafo 2) de esta regla,
 - N_1 = número de pasajeros en camarotes que no tengan más de 8 literas,
 - N_2 = número de los demás pasajeros,
 - $N_1 N_2$ = número total de pasajeros que el buque está autorizado a llevar según el certificado de pasajeros del buque; cuando $N_1 + N_2$ sea inferior a 13 las magnitudes N_1 y N_2 se considerarán iguales a cero,
 - GT = arqueo bruto del buque calculado según lo dispuesto en la regla 3.

2) El calado de trazado d) que se menciona en el párrafo 1) de esta regla será uno de los siguientes calados:

- i) Para los buques sujetos a las disposiciones del Convenio Internacional sobre Líneas de Carga, el calado correspondiente a la línea de carga de verano (que no sea el de las líneas de carga para madera) asignada de conformidad con ese Convenio;
- ii) Para los buques de pasajeros, el calado correspondiente a la línea de carga de compartimentado más elevada asignada de conformidad con el vigente Convenio Internacional para la Seguridad de la Vida Humana en el Mar u otro acuerdo internacional pertinente;

- iii) Para los buques no sujetos a las disposiciones del Convenio Internacional sobre Líneas de Carga, pero que tengan asignada una línea de carga conforme a los reglamentos nacionales, el calado correspondiente a la línea de carga de verano asignado de ese modo;
- iv) Para los buques que no tengan asignada una línea de carga pero cuyo calado está limitado en virtud de los reglamentos nacionales, el calado máximo permitido;
- v) Para los demás buques, el 75 por ciento del puntal de trazado en el centro del buque según se define en la regla 2 (2).

Regla 5. MODIFICACIÓN DEL ARQUEO NETO

1) Cuando las características de un buque, tales como V, V_c , d, N_1 ó N_2 , según se definen en las reglas 3 y 4, sean modificadas y de ello resulte un aumento de su arqueo neto calculado según lo dispuesto en la regla 4, debe calcularse y aplicarse sin demora el arqueo neto del buque correspondiente a las nuevas características.

2) Al buque que tenga asignados varios francobordos según lo previsto en los apartados 2) i) y ii) de la regla 4 se le asignará un solo arqueo neto calculado de conformidad con la regla 4 y ese arqueo será el correspondiente al francobordo asignado para el tipo de explotación a que se dedique ese buque.

3) Cuando las características de un buque tales como V, V_c , d, N_1 ó N_2 , según se definen en las reglas 3 y 4 sean modificadas, o cuando el correspondiente francobordo asignado que se menciona en el párrafo 2) de esta regla quede modificado debido al cambio del tipo de explotación a que se dedica el buque, y de esa modificación resulte una disminución de su arqueo neto calculado según lo dispuesto en la regla 4, no se expedirá un nuevo Certificado Internacional de Arqueo (1969) en el que conste el nuevo arqueo neto hasta que expire un plazo de doce meses a partir de la fecha en que fue expedido el Certificado anterior; no obstante, esta disposición no se aplicará en los siguientes casos:

- i) Si el buque enarbola la bandera de otro Estado, o
- ii) Si el barco sufre transformaciones o modificaciones que la Administración estima importantes, como la supresión de una superestructura que implique la modificación del francobordo asignado, o
- iii) A buques de pasajeros que se dediquen al transporte de un gran número de pasajeros sin litera en viajes especiales como, por ejemplo, una peregrinación.

Regla 6. CÁLCULO DE VOLÚMENES

1) Todos los volúmenes incluidos en el cálculo de los arqueos bruto y neto deben medirse, cualesquiera que sean las instalaciones de aislamiento o de otra índole, hasta la cara interior del forro o de las chapas estructurales de limitación en los buques construidos de metal y hasta la superficie exterior del forro o la cara interior de las superficies estructurales de limitación en los buques construidos de cualquier otro material.

2) Los volúmenes de apéndices deben incluirse en el volumen total.

3) Los volúmenes de espacios abiertos a la mar pueden excluirse del volumen total.

Regla 7. MEDICIÓN Y CÁLCULO

1) Todas las medidas usadas en el cálculo de volúmenes deben redondearse al centímetro más próximo (1/20 de pie);

2) Los volúmenes deben calcularse con arreglo a métodos generalmente reconocidos para el espacio pertinente y con una precisión que la Administración estime aceptable.

3) El cálculo debe ser lo bastante detallado para que sea fácil su comprobación.

Apéndice 1

FIGURAS MENCIONADAS EN LA REGLA 2 (4)

En las figuras siguientes:

O = espacio excluido

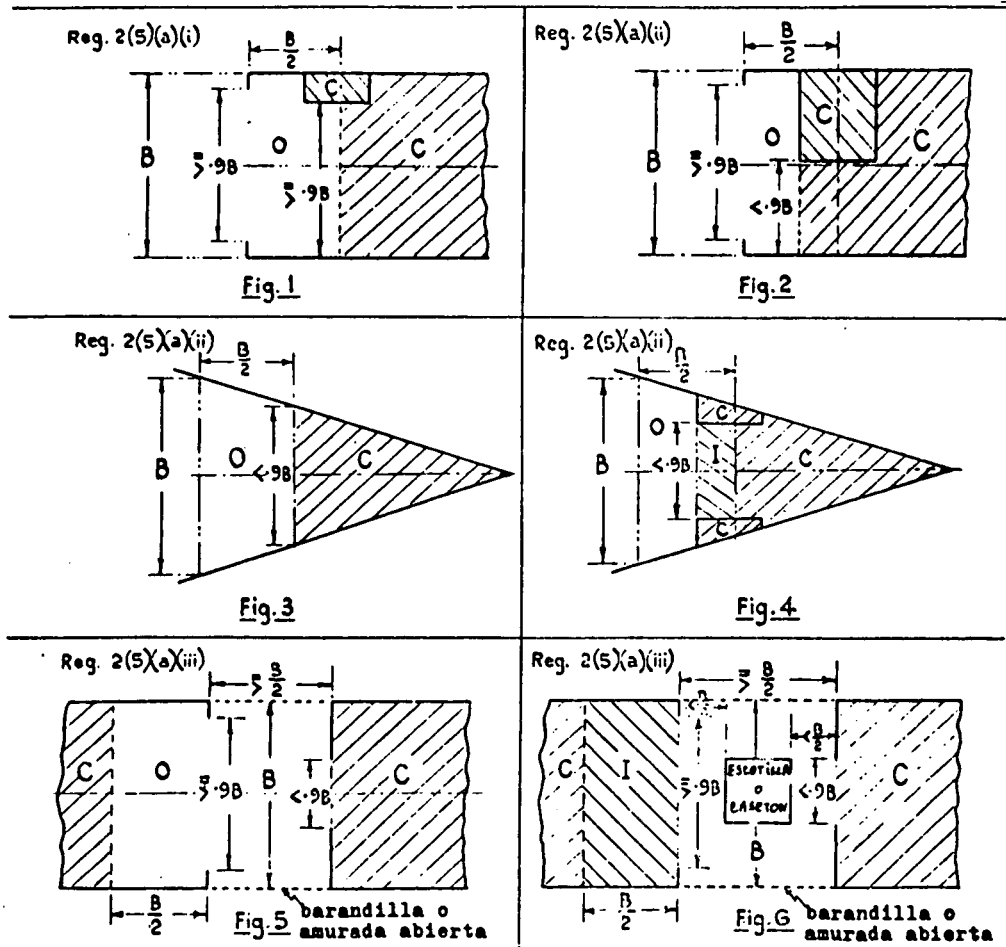
C = espacio cerrado

I = espacio que debe considerarse cerrado

Las áreas rayadas son las que deben incluirse en los espacios cerrados.

B = Manga de la cubierta en el través de la abertura.

En los buques con trancones redondeados la manga se mide como se indica en la figura 11.



Reg. 2(5)(b)

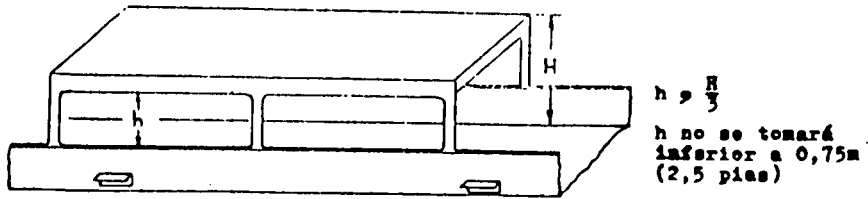
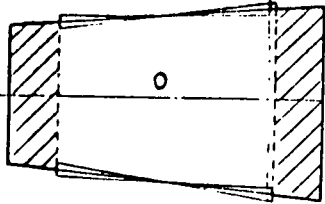
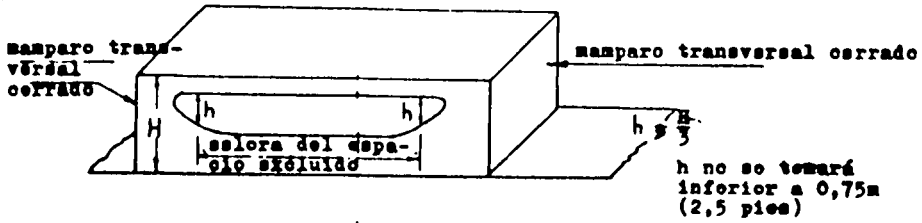
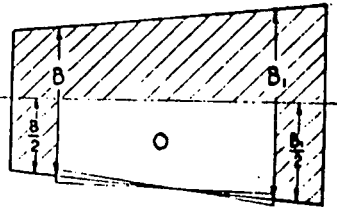


Fig. 7

Reg. 2(5)(c)



aberturas laterales opuestas



abertura en un solo costado

Fig. 8

Reg. 2(5)(d)

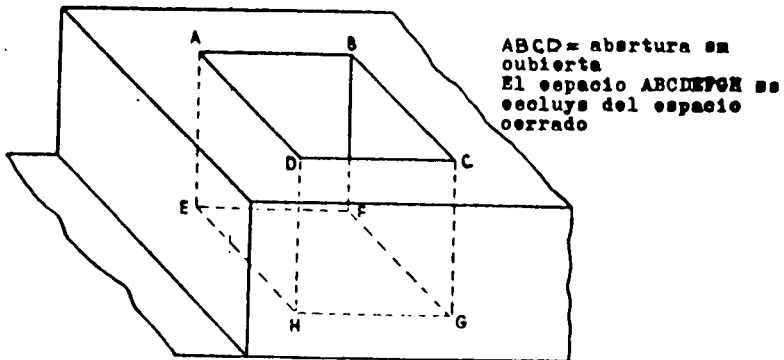


Fig. 9

Reg. 2(5)(e)

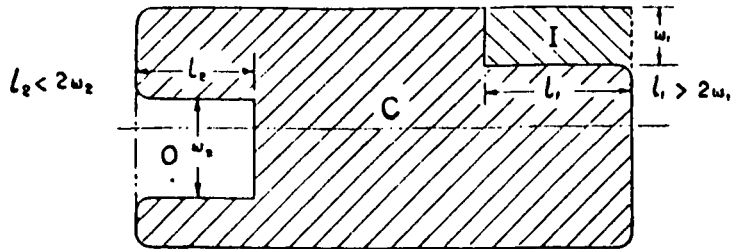


Fig. 10

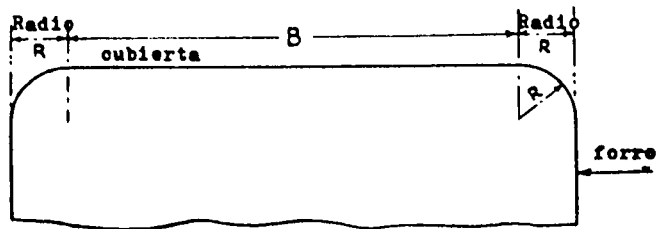
Buques con tranconiles redondeados


Fig. 11

Apéndice 2

COEFICIENTES K_1 y K_2 MENCIONADOS EN LAS REGLAS 3 y 4 (1)

(V ó V_c = Volumen en metros cúbicos)

V ó V_c	K_1 ó K_2	V ó V_c	K_1 ó K_2	V ó V_c	K_1 ó K_2	V ó V_c	K_1 ó K_2
10	0.2200	45,000	0.2931	330,000	0.3104	670,000	0.3165
20	0.2260	50,000	0.2940	340,000	0.3106	680,000	0.3166
30	0.2295	55,000	0.2948	350,000	0.3109	690,000	0.3168
40	0.2320	60,000	0.2956	360,000	0.3111	700,000	0.3169
50	0.2340	65,000	0.2963	370,000	0.3114	710,000	0.3170
60	0.2356	70,000	0.2969	380,000	0.3116	720,000	0.3171
70	0.2369	75,000	0.2975	390,000	0.3118	730,000	0.3173
80	0.2381	80,000	0.2981	400,000	0.3120	740,000	0.3174
90	0.2391	85,000	0.2986	410,000	0.3123	750,000	0.3175
100	0.2400	90,000	0.2991	420,000	0.3125	760,000	0.3176
200	0.2460	95,000	0.2996	430,000	0.3127	770,000	0.3177
300	0.2495	100,000	0.3000	440,000	0.3129	780,000	0.3178
400	0.2520	110,000	0.3008	450,000	0.3131	790,000	0.3180
500	0.2540	120,000	0.3016	460,000	0.3133	800,000	0.3181
600	0.2556	130,000	0.3023	470,000	0.3134	810,000	0.3182
700	0.2569	140,000	0.3029	480,000	0.3136	820,000	0.3183
800	0.2581	150,000	0.3035	490,000	0.3138	830,000	0.3184
900	0.2591	160,000	0.3041	500,000	0.3140	840,000	0.3185
1,000	0.2600	170,000	0.3046	510,000	0.3142	850,000	0.3186
2,000	0.2660	180,000	0.3051	520,000	0.3143	860,000	0.3187
3,000	0.2695	190,000	0.3056	530,000	0.3145	870,000	0.3188
4,000	0.2720	200,000	0.3060	540,000	0.3146	880,000	0.3189
5,000	0.2740	210,000	0.3064	550,000	0.3148	890,000	0.3190
6,000	0.2756	220,000	0.3068	560,000	0.3150	900,000	0.3191
7,000	0.2769	230,000	0.3072	570,000	0.3151	910,000	0.3192
8,000	0.2781	240,000	0.3076	580,000	0.3153	920,000	0.3193
9,000	0.2791	250,000	0.3080	590,000	0.3154	930,000	0.3194
10,000	0.2800	260,000	0.3083	600,000	0.3156	940,000	0.3195
15,000	0.2835	270,000	0.3086	610,000	0.3157	950,000	0.3196
20,000	0.2860	280,000	0.3089	620,000	0.3158	960,000	0.3196
25,000	0.2880	290,000	0.3092	630,000	0.3160	970,000	0.3197
30,000	0.2895	300,000	0.3095	640,000	0.3161	980,000	0.3198
35,000	0.2909	310,000	0.3098	650,000	0.3163	990,000	0.3199
40,000	0.2920	320,000	0.3101	660,000	0.3164	1,000,000	0.3200

Para valores intermedios de V ó V_c , los coeficientes K_1 ó K_2 se obtienen por interpolación lineal.

ANEXO II

[CERTIFICATE]

CERTIFICADO INTERNACIONAL DE ARQUEO (1969)

(Sello oficial)

Expedido en virtud de las disposiciones del Convenio Internacional sobre Arqueo de Buques, 1969, en nombre del Gobierno de

 (nombre oficial completo del país)
 para el cual el Convenio entró en vigor el
19..
 por.....
 (título oficial completo de la persona u organismo competente, reconocido en virtud de las disposiciones del Convenio Internacional sobre Arqueo de Buques, 1969)

Hombre del buque	Señal distintiva	Puerto de matrícula	*Fecha

* Fecha en la que se puso la quilla o en la que el buque estaba en un estado equivalente de adelanto en su construcción (Artículo 2(6)), o fecha en la que el buque sufrió transformaciones o modificaciones importantes (Artículo 3(2) (b)), según proceda.

DIMENSIONES PRINCIPALES

Eslora (Artículo 2(8))	Manga (Regla 2(3))	Puntal de trazado hasta la cubierta superior en el centro del buque (Regla 2(2))

LOS ARQUEOS DEL BUQUE SON:

ARQUEO BRUTO

ARQUEO NETO

Se certifica que los arqueos de este buque han sido determinados de acuerdo con las disposiciones del Convenio Internacional sobre Arqueo de Buques, 1969.

Expedido en 19..
 (lugar de expedición del certificado) (fecha de expedición)

.....
 (firma del funcionario que expide el certificado)

.....
 y/o
 (sello de la autoridad que expide el certificado)

Si el certificado está firmado, agréguese lo siguiente:

El infrascrito declara que está debidamente autorizado por el Gobierno arriba mencionado para expedir este certificado.

.....
 (firma)

ESPACIOS INCLUIDOS EN EL ARQUEO					
ARQUEO BRUTO			ARQUEO NETO		
Nombre del espacio	Situación	Belora	Nombre del espacio	Situación	Belora
Bajo cubierta	--	--			
			NUMERO DE PASAJEROS (Regla 4(1)) Número de pasajeros en camarotea que no tengan más de 8 literas.... Número de los demás pasajeros		
ESPACIOS EXCLUIDOS (Regla 2(4)) Márquense con un asterisco (*) los espacios arriba consignados que comprenden simultáneamente espacios cerrados y excluidos			CALADO DE TRAZADO (Regla 4(2))		
Fecha y lugar del arqueo inicial					
Fecha y lugar del último rearqueo					
OBSERVACIONES:					

FINAL ACT OF THE INTERNATIONAL CONFERENCE ON TONNAGE MEASUREMENT OF SHIPS, 1969

1. Recognizing that the establishment of a universal system of tonnage measurement for ships engaged on international voyages should constitute an important contribution to maritime transport, a Conference was held in London from 27 May to 23 June 1969, upon the invitation of the Inter-Governmental Maritime Consultative Organization, for the purpose of drawing up an International Convention on Tonnage Measurement of Ships.

2. The Governments of the following States were represented by delegations at the Conference:

Argentina	Kuwait
Australia	Liberia
Belgium	Malagasy Republic
Brazil	Mexico
Bulgaria	Netherlands
Cameroon	New Zealand
Canada	Nigeria
China, Republic of	Norway
Czechoslovakia	Pakistan
Denmark	Peru
Federal Republic of Germany	Philippines
Finland	Poland
France	Portugal
Ghana	South Africa
Greece	Spain
Guatemala	Sweden
Iceland	Switzerland
India	Union of Soviet Socialist Republics
Indonesia	United Arab Republic
Ireland	United Kingdom
Israel	United States of America
Italy	Venezuela
Japan	Viet-Nam, Republic of
Korea, Republic of	Yugoslavia

3. The Governments of the following States were represented at the Conference by observers:

Barbados	Iraq
Cambodia	Jordan
Holy See	Thailand
Hong Kong	

4. The following non-governmental organizations were represented at the Conference by observers:

International Association of Ports and Harbors
International Chamber of Shipping
International Shipping Federation
Permanent International Association of Navigation Congresses

5. The Suez Canal Authority and the Panama Canal Company were also represented at the Conference by observers.

6. Admiral Edwin J. Roland (United States of America) was elected President of the Conference.

7. Mr. W. Milewski (Poland), Captain R. J. R. de Mattos (Brazil), Mr. Y. S. Kasbekar (India) and Mr. Y. K. Quartey (Ghana) were elected Vice-Presidents of the Conference.

8. The Secretary-General of the Conference was Mr. Colin Goad (Secretary-General of the Organization); the Deputy Secretary-General of the Conference was Mr. Jean Quéguiner (Deputy Secretary-General of the Organization); and the Executive Secretary of the Conference was Mr. V. Nadeinski (Secretary of the Maritime Safety Committee of the Organization).

9. The Conference established four Committees for the accomplishment of its work:

General Committee

Chairman: Mr. R. Vancraeynest (Belgium)

Vice-Chairman: Dr. P. Nikolić (Yugoslavia)

Technical Committee

Chairman: Mr. L. Spinelli (Italy)

Vice-Chairman: Mr. P. Eriksson (Sweden)

Drafting Committee

Chairman: Mr. W. J. Madigan (United Kingdom)

Vice-Chairman: Mr. N. I. Glukhov (Union of Soviet Socialist Republics)

Credentials Committee

Chairman: Mr. A. von der Becke (Argentina)

Vice-Chairman: Mr. I. C. Edet (Nigeria)

10. The documentation of the Conference, used as a basis for its discussions, included three proposals for a universal system of tonnage measurement, each consisting of a draft text of a Convention with annexed Regulations and Tonnage Certificate prepared by the Maritime Safety Committee of the Organization, together with comments thereon submitted by various Governments and additional proposals by Governments.

11. As a result of its deliberations, as recorded in the records and reports of the Committees and in the records of the Plenary sessions, the Conference prepared and opened for signature and accession the International Convention on Tonnage Measurement of Ships, 1969.

12. The Conference adopted three Recommendations arising from its deliberations. These Recommendations relate to:

- (1) Acceptance of the International Convention on Tonnage Measurement of Ships, 1969.
- (2) Uses of gross and net tonnages.
- (3) Uniform interpretation of definitions of terms.

13. The text of this Final Act, being in a single original in the English, French, Russian and Spanish languages, together with the attached texts of the International Convention on Tonnage Measurement of Ships, 1969, and of the Recommendations of the Conference, which are in the English and French languages, shall be deposited with the Inter-Governmental Maritime Consultative Organization. Official translations of the attached Convention and Recommendations shall be prepared in the Russian and Spanish languages and shall be deposited together with this Final Act. The Secretary-General of the Organization shall send a certified copy of this Final Act and, when they have been prepared, certified copies of the official translations of the Convention and the Recommendations, to each of the Governments invited to be represented at this Conference.

IN WITNESS WHEREOF the undersigned have affixed their signatures to this Final Act.

DONE at London this twenty-third day of June one thousand nine hundred and sixty-nine.

ACTE FINAL DE LA CONFÉRENCE INTERNATIONALE DE 1969 SUR LE JAUGEAGE DES NAVIRES

1. L'établissement d'un système universel de jaugeage des navires qui effectuent des voyages internationaux ayant été reconnu comme étant d'une grande importance pour les transports maritimes, une Conférence s'est tenue à Londres du 27 mai au 23 juin 1969, sur l'invitation de l'Organisation intergouvernementale consultative de la navigation maritime, en vue d'établir une Convention internationale sur le jaugeage des navires.

2. Les Gouvernements des Etats suivants étaient représentés par des délégations à la Conférence :

Afrique du Sud	Libéria
Argentine	Mexique
Australie	Nigéria
Belgique	Norvège
Brésil	Nouvelle-Zélande
Bulgarie	Pakistan
Cameroun	Pays-Bas
Canada	Pérou
Chine (République de)	Philippines
Corée (République de)	Pologne
Danemark	Portugal
Espagne	République arabe unie
Etats-Unis d'Amérique	République fédérale d'Allemagne
Finlande	République malgache
France	Royaume-Uni de Grande-Bretagne et d'Irlande du Nord
Ghana	Suède
Grèce	Suisse
Guatemala	Tchécoslovaquie
Inde	Union des Républiques socialistes soviétiques
Indonésie	Venezuela
Irlande	Viet-Nam (République du)
Islande	Yougoslavie
Israël	
Italie	
Japon	
Koweït	

3. Des observateurs désignés par les Gouvernements des Etats suivants ont assisté à la Conférence :

Barbade	Jordanie
Cambodge	Saint-Siège
Hong-Kong	Thaïlande
Irak	

4. Des observateurs désignés par les organisations non gouvernementales suivantes ont assisté à la Conférence :

Association internationale des ports
Association internationale permanente des congrès de navigation
Chambre internationale de la marine marchande
Fédération internationale des armateurs

5. L'Administration du canal de Suez et la Compagnie du canal de Panama étaient représentées à la Conférence par des observateurs.

6. L'amiral Edwin J. Roland (Etats-Unis d'Amérique) a été élu président de la Conférence.

7. M. W. Milewski (Pologne), M. R. J. R. de Mattos (Brésil), M. Y. S. Kasbekar (Inde) et M. Y. K. Quartey (Ghana) ont été élus vice-présidents de la Conférence.

8. Le Secrétaire général de la Conférence était M. Colin Goad (Secrétaire général de l'Organisation intergouvernementale consultative de la navigation maritime), le Secrétaire général adjoint M. Jean Quéguiner (Secrétaire général adjoint de l'Organisation) et le Secrétaire exécutif M. V. Nadeinski (Secrétaire du Comité de la sécurité maritime de l'Organisation).

9. Pour l'accomplissement de ses travaux, la Conférence a constitué les quatre comités ou commissions ci-après :

Comité général

Président : M. R. Vancraeynest (Belgique)

Vice-président : M. P. Nikolić (Yougoslavie)

Commission technique

Président : M. L. Spinelli (Italie)

Vice-président : M. P. Eriksson (Suède)

Comité de rédaction

Président : M. W. J. Madigan (Royaume-Uni)

Vice-président : M. N. I. Gloukhov (Union des Républiques socialistes soviétiques)

Commission de vérification des pouvoirs

Président : M. A. von der Becke (Argentine)

Vice-président : M. I. C. Edet (Nigéria)

10. La documentation qui a servi de base aux débats de la Conférence comprenait trois propositions relatives à un système universel de jaugeage, composées toutes trois d'un projet de texte de Convention (avec les règles et le certificat de jaugeage y annexés) élaboré par le Comité de la sécurité maritime de l'Organisation, ainsi que des observations et des propositions supplémentaires présentées par certains gouvernements.

11. A la suite de ses délibérations, qui sont reproduites dans les comptes rendus et rapports des différents comités ou commissions ainsi que dans les comptes rendus des séances plénières, la Conférence a élaboré et ouvert à la signature et à l'adhésion la Convention internationale de 1969 sur le jaugeage des navires.

12. La Conférence a adopté trois recommandations au cours de ses délibérations. Ces recommandations ont trait à :

- 1) L'approbation de la Convention internationale de 1969 sur le jaugeage des navires.
- 2) L'utilisation de la jauge brute et de la jauge nette.
- 3) L'interprétation uniforme des définitions.

13. Le texte du présent Acte final, établi en un seul exemplaire original dans les langues anglaise, française, russe et espagnole, auquel sont joints le texte de la Convention internationale de 1969 sur le jaugeage des navires et le texte des recommandations de la Conférence, en langues anglaise et française, est déposé auprès de l'Organisation intergouvernementale consultative de la navigation maritime. Des traductions officielles de la Convention et des recommandations jointes seront établies en langues russe et espagnole et seront déposées avec le présent Acte final. Le Secrétaire général de l'Organisation adressera une copie certifiée conforme de l'Acte final, ainsi que des copies certifiées conformes des traductions officielles de la Convention et des recommandations, dès qu'elles seront établies, à chacun des gouvernements invités à se faire représenter à la Conférence.

EN FOI DE QUOI les soussignés ont apposé leur signature au bas du présent Acte final.

FAIT à Londres, ce vingt-trois juin mil neuf cent soixante-neuf.

[RUSSIAN TEXT — TEXTE RUSSE]

ЗАКЛЮЧИТЕЛЬНЫЙ АКТ МЕЖДУНАРОДНОЙ КОНФЕРЕНЦИИ
ПО ОБМЕРУ СУДОВ 1969 ГОДА

1. Признавая, что установление универсальной системы обмера судов, совершающих международные рейсы, явилось бы важным вкладом в морское судоходство, Межправительственной Морской Консультативной Организацией с 27 мая по 23 июня 1969 года в Лондоне была созвана Конференция для выработки Международной конвенции по обмеру судов.

2. Правительства следующих Государств были представлены на Конференции делегациями:

Австралии	Нидерландов
Аргентины	Новой Зеландии
Бельгии	Норвегии
Болгарии	Объединенной Арабской Республики
Бразилии	Пакистана
Венесуэлы	Перу
Вьетнамской Республики	Польши
Ганы	Португалии
Гватемалы	Соединенного Королевства Великобритании и Северной Ирландии
Греции	Соединенных Штатов Америки
Дании	Союза Советских Социалистических Республик
Израиля	Федеративной Республики Германии
Индии	Филиппин
Индонезии	Финляндии
Ирландии	Франции
Исландии	Чехословакии
Испании	Швейцарии
Италии	Швеции
Камеруна	Югославии
Канады	Южной Африки и Японии
Китайской Республики	
Корейской Республики	
Кувейта	
Либерии	
Мальгашской Республики	
Мексики	
Нигерии	

3. Правительства следующих государств были представлены на Конференции наблюдателями:

Барбадоса	Ирака
Ватикана	Камбоджи
Гонконга	Таиланда
Иордании	

4. Наблюдателями на Конференции были представлены следующие неправительственные организации:

Международная ассоциация портов и гаваней
Международная палата судоходства

Международная федерация судовладельцев

Постоянная международная ассоциация конгрессов по судоходству.

5. Наблюдателями на Конференции были также представлены Управление Суэцкого канала и Компания Панамского канала.

6. Председателем Конференции был избран адмирал Эдвин Дж. Роланд (США).

7. Заместителями Председателя Конференции были избраны: г-н В. Милевский (Польша), капитан Р. Дж. Р. де Маттос (Бразилия), г-н Я. С. Касбекар (Индия), г-н И. К. Квортн (Гана).

8. Генеральным Секретарем Конференции был г-н Колин Гоуд (Генеральный Секретарь Межправительственной Морекой Консультативной Организации); Заместителем Генерального Секретаря Конференции был г-н Жан Кегниэ (Заместитель Генерального Секретаря Организации); Исполнительным Секретарем Конференции был г-н В. Надеинский (Секретарь Комитета по безопасности на море Межправительственной Морской Консультативной Организации).

9. Для выполнения своей работы Конференция образовала четыре комитета:

Генеральный Комитет:

Председатель: г-н Р. Ванкрейнест (Бельгия)
Заместитель Председателя: д-р П. Николич (Югославия)

Технический Комитет

Председатель: г-н Л. Спинелли (Италия)
Заместитель Председателя: г-н П. Эрикссон (Швеция)

Редакционный Комитет

Председатель: г-н В. Дж. Мэдиган (Соединенное Королевство)
Заместитель Председателя: г-н Н. И. Глухов (Союз Советских Социалистических Республик)

Комитет по проверке полномочий

Председатель: г-н А. фон дер Бекке (Аргентина)
Заместитель Председателя: г-н И. К. Эдет (Нигерия)

10. В документацию Конференции, послужившую основой для обсуждений, было включено три предложения универсальной системы обмера судов, каждое из которых состояло из проекта Конвенции с приложенными правилами и Мерительным Свидетельством, подготовленными Комитетом по безопасности на море Организации, вместе с замечаниями по ним, представленными различными Правительствами, и дополнительными предложениями Правительств.

11. Конференция в результате обсуждений, изложенных в протоколах и докладах Комитетов, а также в протоколах пленарных заседаний, подготовила и открыла для подписания и присоединения Международную Конвенцию по обмеру судов 1969 года.

12. Конференция приняла три Рекомендации по вопросам, возникшим в ходе обсуждения. Эти Рекомендации касаются:

1. Принятия Международной Конвенции по обмеру судов 1969 года.
2. Применения валовой и чистой вместимости.
3. Однообразного толкования терминов.

13. Оригинал настоящего Заключительного Акта на английском, французском, русском и испанском языках вместе с приложенными текстами Международной Конвенции по обмеру судов 1969 года и Рекомендаций Конференции на английском и французском языках будут сданы на хранение Межправительственной Морской Консультативной Организации. Официальные переводы Конвенции и Рекомендаций на русский и испанский языки будут подготовлены и сданы на хранение вместе с настоящим Заключительным Актом. Генеральный Секретарь Организации разошлет заверенные копии настоящего Заключительного Акта, а также заверенные копии официальных переводов Конвенции и Рекомендаций после того, как они будут подготовлены, каждому Правительству, приглашенному на настоящую Конференцию.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся поставили свои подписи под настоящим Заключительным Актом.

СОВЕРШЕНО в Лондоне двадцать третьего июня тысяча девятьсот шестьдесят девятого года.

[SPANISH TEXT—TEXTE ESPAGNOL]

ACTA FINAL DE LA CONFERENCIA INTERNACIONAL SOBRE
ARQUEO DE BUQUES, 1969

1. Reconociendo que el establecimiento de un sistema universal de arqueo de los buques que efectúen viajes internacionales constituiría una importante contribución al transporte marítimo, se celebró en Londres del 27 de mayo al 23 de junio de 1969 una Conferencia, por invitación de la Organización Consultiva Marítima Intergubernamental, a fin de redactar un Convenio Internacional sobre Arqueo de Buques.

2. Estuvieron representados por delegaciones en la Conferencia los Gobiernos de los Estados siguientes:

Argentina	Japón
Australia	Kuwait
Bélgica	Liberia
Brasil	México
Bulgaria	Nigeria
Camerún	Noruega
Canadá	Nueva Zelandia
Corea, República de	Países Bajos
Checoslovaquia	Pakistán
China, República de	Perú
Dinamarca	Polonia
España	Portugal
Estados Unidos de América	Reino Unido
Filipinas	República Árabe Unida
Finlandia	República Federal de Alemania
Francia	República Malgache
Ghana	Sudáfrica
Grecia	Suecia
Guatemala	Suiza
India	Unión de Repúblicas
Indonesia	Socialistas Soviéticas
Irlanda	Venezuela
Islandia	Vietnam, República de
Israel	Yugoslavia
Italia	

3. Los Gobiernos de los siguientes Estados estuvieron representados en la Conferencia por observadores:

Barbados	Jordania
Camboya	Santa Sede
Hong-Kong	Tailandia
Irak	

4. Las siguientes organizaciones no gubernamentales estuvieron representadas en la Conferencia por observadores:

Asociación Internacional de Juntas Portuarias
 Cámara Internacional de Navegación
 Federación Internacional de Navegación
 Asociación Permanente Internacional de los Congresos de Navegación.

5. También estuvieron representadas en la Conferencia por observadores la Administración del Canal de Suez y la Compañía del Canal de Panamá.

6. El Almirante Edwin J. Roland (Estados Unidos de América) fue elegido Presidente de la Conferencia.

7. El Sr. W. Milewski (Polonia), el Capitán R. J. R. de Mattos (Brasil), el Sr. Y. S. Kasbecar (India) y el Sr. Y. K. Quartey (Ghana) fueron elegidos Vicepresidentes de la Conferencia.

8. Actuaron como: Secretario General de la Conferencia, el Sr. Colin Goad (Secretario General de la Organización); Secretario General Adjunto de la Conferencia, el Sr. Jean Quéguiner (Secretario General Adjunto de la Organización); y Secretario Ejecutivo de la Conferencia, el Sr. V. Nadeinski (Secretario del Comité de Seguridad Marítima de la Organización).

9. Para realizar sus trabajos la Conferencia constituyó cuatro comisiones:
 Comisión General

Presidente: Sr. R. Vancraeynest (Bélgica)
 Vicepresidente: Sr. P. Nikolić (Yugoslavia)

Comisión Técnica

Presidente: Sr. L. Spinelli (Italia)
 Vicepresidente: Sr. P. Eriksson (Suecia)

Comisión de Redacción

Presidente: Sr. W. J. Madigan (Reino Unido)
 Vicepresidente: Sr. N. I. Glukhov (Unión de Repúblicas Socialistas Soviéticas)

Comisión de Credenciales

Presidente: Sr. A. von der Becke (Argentina)
 Vicepresidente: Sr. I. C. Edet (Nigeria)

10. La documentación utilizada como base para las deliberaciones de esta Conferencia comprendía tres propuestas para un sistema universal de arqueo, constando cada una de un proyecto de texto de Convenio, con Reglamento y Certificado de Arqueo anexos, preparado por el Comité de Seguridad Marítima de la Organización, junto con comentarios y propuestas adicionales presentados por diversos gobiernos.

11. Como resultado de sus deliberaciones, según consta en las actas e informes de las Comisiones y en las actas de las sesiones plenarias, la Conferencia preparó y abrió a la firma y adhesión el Convenio Internacional sobre Arqueo de Buques, 1969.

12. La Conferencia aprobó tres Recomendaciones surgidas de sus deliberaciones. Estas Recomendaciones se refieren a:

- 1) Aceptación del Convenio Internacional sobre Arqueo de Buques, 1969.
- 2) Uso de los arqueos bruto y neto.
- 3) Interpretación uniforme de las definiciones de los términos.

13. El texto de la presente Acta Final, que se redacta en un solo ejemplar original en los idiomas español, francés, inglés y ruso, junto con los textos del Convenio Internacional sobre Arqueo de Buques, 1969, y las Recomendaciones de la Conferencia, que se acompañan, redactados en los idiomas francés e inglés, quedan depositados en la Organización Consultiva Marítima Intergubernamental. Se prepararán traducciones oficiales del Convenio y de las Recomendaciones en los idiomas español y ruso, que serán depositadas junto con la presente Acta Final. El Secretario General de la Organización enviará una copia certificada del Acta Final y, cuando hayan sido redactadas, copias certificadas de las traducciones oficiales del Convenio y de las Recomendaciones a cada uno de los Gobiernos invitados a enviar representantes a esta Conferencia.

EN FE DE LO CUAL los que suscriben firman la presente Acta Final.

HECHO en Londres, el día veintitrés de junio de mil novecientos sesenta y nueve.

President
Président
Председатель
Presidente

[*Signed— Signé*]¹

Secretary-General of the Inter-Governmental Maritime
Consultative Organization
Secrétaire général de l'Organisation intergouvernementale
consultative de la navigation maritime
Генеральный Секретарь Межправительственной Морской
Консультативной Организации
Secretario General de la Organización Consultiva
Marítima Intergubernamental

[*Signed— Signé*]²

Deputy Secretary-General of the Inter-Governmental Maritime
Consultative Organization
Secrétaire général adjoint de l'Organisation intergouvernementale
consultative de la navigation maritime
Заместитель Генерального Секретаря Межправительственной Морской
Консультативной Организации
Secretario General Adjunto de la Organización Consultiva
Marítima Intergubernamental

[*Signed— Signé*]³

Executive Secretary of the Conference
Secrétaire exécutif de la Conférence
Исполнительный Секретарь Конференции
Secretario Ejecutivo de la Conferencia

[*Signed— Signé*]⁴

¹ Signed by Edwin J. Roland— Signé par Edwin J. Roland.

² Signed by Colin Goad— Signé par Colin Goad.

³ Signed by Jean Quéguiner— Signé par Jean Quéguiner.

⁴ Signed by V. Nadeinski— Signé par V. Nadeinski.

RECOMMENDATIONS

The following are the recommendations adopted by the Conference:

Recommendation 1. ACCEPTANCE OF THE INTERNATIONAL CONVENTION
ON TONNAGE MEASUREMENT OF SHIPS, 1969

The Conference recommends that Governments should accept the International Convention on tonnage measurement of ships, 1969, at as early a date as possible.

Recommendation 2. USES OF GROSS AND NET TONNAGES

The Conference recommends that the gross tonnage and the net tonnage as determined in accordance with the provisions of the International Convention on tonnage measurement of ships, 1969, should be accepted as the parameters referred to where those terms are used in conventions, laws and regulations, and also as the basis for statistical data relating to the overall size or useful capacity of merchant ships. In addition, recognizing that the transition from existing tonnage measurement systems to the new system provided in the Convention should cause the least possible impact on the economics of merchant shipping and port operations, the Conference recommends that Contracting Governments, port authorities, and all other agencies which use tonnage as a basis for charges should carefully consider which parameter is most appropriate for their use in the light of their present practice.

Recommendation 3. UNIFORM INTERPRETATION OF DEFINITION OF TERMS

The Conference, recognizing that the definitions of certain terms used in the International Convention on tonnage measurement of ships, 1969, such as "length", "breadth", "passenger" and "weathertight", are identical to those contained in other conventions of which the Inter-Governmental Maritime Consultative Organization is depositary, recommends that Contracting Governments should take steps to ensure that identical definitions of terms used in such conventions are interpreted in a uniform and consistent manner.

RECOMMANDATIONS

La Conférence a adopté les recommandations ci-après :

Recommandation 1. APPROBATION DE LA CONVENTION INTERNATIONALE DE 1969
SUR LE JAUGEAGE DES NAVIRES

La Conférence recommande que les gouvernements approuvent dès que possible la Convention internationale de 1969 sur le jaugeage des navires.

Recommandation 2. UTILISATION DE LA JAUGE BRUTE ET DE LA JAUGE NETTE

La Conférence recommande que la jauge brute et la jauge nette, déterminées conformément aux dispositions de la Convention internationale de 1969 sur le jaugeage des navires, soient prises comme paramètres lorsqu'il est question de jauge brute et de jauge nette dans des conventions, lois et règlements, et servent aussi de base aux données statistiques relatives aux dimensions hors tout ou à la capacité d'utilisation des navires de commerce. Reconnaisant, en outre, que le passage des systèmes existants de jaugeage au nouveau système prévu dans la Convention devrait avoir le moins d'effets possible sur l'économie du commerce maritime et des opérations portuaires, la Conférence recommande que les Gouvernements contractants, les autorités portuaires et tous les autres services qui utilisent la jauge des navires dans l'assiette des droits et taxes, prennent en considération la nature du paramètre qui conviendra le mieux à leurs fins respectives, compte tenu des méthodes qu'ils utilisent actuellement.

Recommandation 3. INTERPRÉTATION UNIFORME DES DÉFINITIONS

La Conférence, reconnaissant que les définitions de certaines expressions telles que «longueur», «largeur», «passagers» et «étanche aux intempéries», utilisées dans la Convention internationale de 1969 sur le jaugeage des navires, sont identiques à celles qui figurent dans d'autres conventions dont l'Organisation intergouvernementale consultative de la navigation maritime est dépositaire, recommande aux Gouvernements contractants de s'assurer que les définitions identiques d'expressions utilisées dans ces conventions reçoivent une interprétation uniforme et constante.

[OFFICIAL RUSSIAN TRANSLATION—TRADUCTION RUSSE OFFICIELLE]

РЕКОМЕНДАЦИИ

Конференция приняла следующие рекомендации:

Рекомендация 1. ПРИНЯТИЕ МЕЖДУНАРОДНОЙ КОНВЕНЦИИ ПО ОБМЕРУ СУДОВ 1969 ГОДА

Конференция рекомендует, чтобы правительства в возможно короткий срок приняли Международную конвенцию по обмеру судов 1969 года.

Рекомендация 2. ПРИМЕНЕНИЕ ВАЛОВОЙ И ЧИСТОЙ ВМЕСТИМОСТЕЙ

Конференция рекомендует, чтобы валовая вместимость и чистая вместимость, определяемые в соответствии с положениями Международной конвенции по обмеру судов 1969 г. принимались в качестве параметров во всех случаях, где они упоминаются в конвенциях, законах и правилах, а также в качестве основы для статистических данных, относящихся к наибольшему объему или полезному объему торговых судов. Кроме того, признавая, что переход от существующих систем обмера к новой системе, предусмотренной настоящей Конвенцией, должен как можно меньше затрагивать экономику морского торгового судоходства и портовых операций, Конференция рекомендует, чтобы Договаривающиеся Правительства, портовые власти и все другие службы, использующие вместимость в качестве основы для начисления сборов, тщательно рассматривали, какой из параметров является для них наиболее подходящим с учетом существующей у них в настоящее время практики.

Рекомендация 3. ЕДИНООБРАЗНОЕ ТОЛКОВАНИЕ ТЕРМИНОВ

Конференция, признавая, что определения некоторых терминов, применяемых в Международной конвенции по обмеру судов 1969 года, таких как «длина», «ширина», «пассажир» и «непроищаемый при воздействии моря», идентичны определениям, содержащимся в других конвенциях, депозитарием которых является Международная морская консультативная организация, рекомендует, чтобы Договаривающиеся Правительства приняли необходимые меры к тому, чтобы идентичные определения терминов, применяемых в этих конвенциях, толковались единообразно и согласованно.

[OFFICIAL SPANISH TRANSLATION — TRADUCTION ESPAGNOLE OFFICIELLE]

RECOMENDACIONES

La Conferencia aprobó las siguientes Recomendaciones:

Recomendación 1. ACEPTACIÓN DEL CONVENIO INTERNACIONAL
DE ARQUEO DE BUQUES, 1969

La Conferencia recomienda que los Gobiernos acepten el Convenio Internacional de Arqueo de Buques, 1969, en la fecha más próxima posible.

Recomendación 2. USO DE LOS ARQUEOS BRUTO Y NETO

La Conferencia recomienda que el arqueo bruto y el arqueo neto determinados de acuerdo con las disposiciones del Convenio Internacional de Arqueo de Buques, 1969, sean aceptados como parámetros pertinentes cada vez que se usen esos términos en convenios, leyes y reglamentos, y también como base para datos estadísticos relacionados con el volumen total o capacidad utilizable de los buques mercantes. Además, reconociendo que la transición de los existentes sistemas de determinación del arqueo al nuevo sistema previsto en este Convenio debería causar el mínimo impacto en la economía de la navegación mercante y operaciones portuarias, la Conferencia recomienda que los Gobiernos contratantes, autoridades portuarias y cualquier otro organismo que use el arqueo como base para el cálculo de derechos, consideren cuidadosamente qué parámetro es el más indicado para su uso teniendo en cuenta su práctica actual.

Recomendación 3. INTERPRETACIÓN UNIFORME DE LA DEFINICIÓN
DE LOS TÉRMINOS

La Conferencia, reconociendo que las definiciones de ciertos términos usados en el Convenio Internacional de Arqueo de Buques, 1969, tales como “eslora”, “manga”, “pasajero” y “estanco a la intemperie”, son idénticas a las incluidas en otros convenios de la que es depositaria la Organización Consultiva Marítima Intergubernamental, recomienda que los Gobiernos contratantes tomen medidas encaminadas a asegurar que las definiciones idénticas de términos usados en esos convenios sean interpretadas de modo uniforme y consecuente.

No. 21265

**BELGIUM
and
NETHERLANDS**

**Convention concerning the establishment of a chain radar
system along the Western Scheldt and its estuary.
Signed at Brussels on 29 November 1978**

Authentic texts: French and Dutch.

Registered by Belgium on 29 September 1982.

**BELGIQUE
et
PAYS-BAS**

**Convention au sujet de la mise en place d'une chaîne de
radar le long de l'Escaut occidental et de ses embou-
cbures. Signée à Bruxelles le 29 novembre 1978**

Textes authentiques : français et néerlandais.

Enregistrée par la Belgique le 29 septembre 1982.

CONVENTION¹ ENTRE LE ROYAUME DE BELGIQUE ET LE ROYAUME DES PAYS-BAS AU SUJET DE LA MISE EN PLACE D'UNE CHAÎNE DE RADAR LE LONG DE L'ESCAUT OCCIDENTAL ET DE SES EMBOUCHURES

Le Gouvernement du Royaume de Belgique et le Gouvernement du Royaume des Pays-Bas,

Désireux de prendre des mesures en vue d'exécuter et de compléter le Traité conclu entre le Royaume de Belgique et le Royaume des Pays-Bas, réglant l'éclairage et le balisage de l'Escaut occidental et de ses embouchures, signé à La Haye le 23 octobre 1957,²

Sont convenus de ce qui suit :

Article 1. Une chaîne de radar sera mise en place le long de l'Escaut occidental et de ses embouchures.

Article 2. La chaîne de radar visée à l'article 1^{er}, qui se raccordera à l'actuelle chaîne de radar restreinte constituée par la centrale de Zandvliet et les postes de radar du « Land van Saeftinge » et de Waarde, devra compléter les moyens prévus dans le Traité du 23 octobre 1957 réglant l'éclairage et le balisage de l'Escaut occidental et de ses embouchures, afin de fournir à la navigation l'information la plus adéquate.

Article 3. Les informations, de quelque nature qu'elles soient, en provenance de la chaîne de radar visée à l'article 1^{er}, ne pourront être communiquées à des tiers qu'avec l'accord des commissaires permanents des deux pays pour la surveillance de la navigation de l'Escaut et aux conditions fixées par ces commissaires.

Article 4. Pour créer la chaîne de radar visée à l'article 1^{er} seront construits :

- a) Une centrale à Flessingue,
 - b) Des postes de radar à Westkapelle, Dishoek, Baarland, Ossensisse, Terneuzen, Hoofdplaat et Cadzand, et
 - c) Un poste de radar à Zeebrugge,
- y compris, dans chaque cas, les moyens auxiliaires, à placer éventuellement ailleurs.

Article 5. Les images radar des postes seront transmises à la centrale de Flessingue par un réseau d'ondes radioélectriques.

Article 6. La centrale de Flessingue assurera toutes les activités opérationnelles, sauf le guidage du trafic maritime local à Terneuzen et à Zeebrugge ; ce guidage se fait sur place.

Article 7. Aucun ouvrage ne sera construit de nature à perturber les émissions radar ou à gêner la transmission des informations.

¹ Entrée en vigueur le 29 septembre 1980, après que les deux gouvernements se furent notifié (les 25 janvier 1979 et 29 septembre 1980) qu'il avait été satisfait à leurs règles constitutionnelles, conformément à l'article 22.

² Nations Unies, *Recueil des Traités*, vol. 684, p. 3.

Article 8. 1. Les Pays-Bas se chargeront, en accord avec la Belgique, de l'étude, de la construction, de l'entretien et du renouvellement de la centrale et des postes de radar à établir en territoire néerlandais.

2. La Belgique se chargera, en accord avec les Pays-Bas, de l'étude, de la construction, de l'entretien et du renouvellement du poste de radar à établir en territoire belge.

Article 9. Les Pays-Bas et la Belgique veilleront, sur leurs territoires respectifs, à apporter à la chaîne de radar les améliorations qu'ils estimeront nécessaires de commun accord, eu égard à l'évolution de la science ou de la technique.

Article 10. 1. Les Pays-Bas assureront, en accord avec la Belgique, la gestion et le fonctionnement de la centrale et des postes de radar à établir en territoire néerlandais.

2. La Belgique assurera, en accord avec les Pays-Bas, la gestion et le fonctionnement du poste de radar à établir en territoire belge.

Article 11. 1. Les frais afférents à l'étude et à la construction de la centrale et des postes de radar à établir en territoire néerlandais seront supportés à concurrence de quatre-vingt-dix pour cent par la Belgique et de dix pour cent par les Pays-Bas.

2. Les deux tiers des frais afférents à l'étude et à la construction du poste de radar à établir en territoire belge seront supportés à concurrence de quatre-vingt-dix pour cent par la Belgique et de dix pour cent par les Pays-Bas. Le tiers restant sera entièrement à charge de la Belgique.

Article 12. 1. Durant la période allant de la mise en service totale ou partielle de la chaîne de radar visée à l'article 1^{er}, jusques et y compris l'année civile qui suit, les frais afférents à l'entretien, au renouvellement, à la gestion, au fonctionnement et à l'amélioration éventuelle de la centrale et des postes de radar à établir en territoire néerlandais seront supportés à concurrence de quatre-vingt-dix pour cent par la Belgique et de dix pour cent par les Pays-Bas.

2. Au terme de la période visée au paragraphe 1^{er}, les frais dont il est question à ce même paragraphe seront partagés entre la Belgique et les Pays-Bas sur la base du rapport entre, d'une part, le nombre de navires qui, par l'Escaut ou le canal de Terneuzen, se rendent de la mer en Belgique ou de la Belgique en mer et, d'autre part, le nombre de navires qui, par l'Escaut ou le canal de Terneuzen, se rendent de la mer aux Pays-Bas ou des Pays-Bas en mer. S'il s'avère que ce rapport diffère de plus d'un demi pour cent de celui qui a servi de base pour déterminer la dernière clef de répartition des frais, ceux-ci seront partagés compte tenu du nouveau rapport.

3. Le rapport entre les nombres de navires visés au paragraphe 2 sera à chaque fois fixé pour une période de deux années civiles, soit l'année au cours de laquelle il y a lieu d'arrêter le partage des frais et l'année précédente.

4. Au cours de la période visée au paragraphe 1^{er}, les deux tiers des frais afférents à l'entretien, au renouvellement, à la gestion, au fonctionnement et à l'amélioration éventuelle du poste de radar à établir en territoire belge seront

supportés à concurrence de quatre-vingt-dix pour cent par la Belgique et de dix pour cent par les Pays-Bas. Le tiers restant sera entièrement à charge de la Belgique.

5. Au terme de la période visée au paragraphe 1^{er}, les frais dont il est question au paragraphe 4 seront répartis en frais à charge des deux pays dans les proportions visées au paragraphe 2 et en frais à supporter exclusivement par la Belgique. Cette répartition se basera sur le rapport entre, d'une part, le nombre de navires qui entrent dans l'Escaut occidental ou en sortent par les Wielingen ou le Scheur et, d'autre part, le nombre de navires à destination ou en provenance de Zeebrugge. S'il s'avère que ce rapport diffère de plus d'un et demi pour cent de celui qui a servi de base pour déterminer la dernière clef de répartition des frais en question, ceux-ci seront partagés compte tenu du nouveau rapport.

6. Le rapport défini au paragraphe 5 sera à chaque fois fixé pour une période de deux années civiles, soit l'année au cours de laquelle il y a lieu d'arrêter le partage des frais et l'année précédente.

Article 13. 1. A mesure que progresseront les travaux, le Gouvernement des Pays-Bas fera parvenir au Gouvernement belge des déclarations de créance, accompagnées des pièces justificatives nécessaires, pour les frais afférents à l'étude et à la construction de la centrale et des postes de radar à établir en territoire néerlandais, ceci pour autant que ces frais doivent être supportés par la Belgique conformément aux dispositions de l'article 11, paragraphe 1^{er}.

2. A mesure que progresseront les travaux, le Gouvernement belge fera parvenir au Gouvernement néerlandais des déclarations de créance, accompagnées des pièces justificatives nécessaires, pour les frais afférents à l'étude et à la construction du poste de radar à établir en territoire belge, ceci pour autant que ces frais doivent être supportés par les Pays-Bas, conformément aux dispositions de l'article 11, paragraphe 2.

Article 14. 1. Au terme de la période visée à l'article 12, paragraphe 1^{er}, et ensuite au terme de chaque année civile, le Gouvernement néerlandais fera parvenir au Gouvernement belge une déclaration de créance, accompagnée des pièces justificatives nécessaires, pour les frais afférents à l'entretien, au renouvellement, à la gestion, au fonctionnement et à l'amélioration éventuelle de la centrale et des postes de radar à établir en territoire néerlandais, ceci pour autant que ces frais doivent être supportés par la Belgique, conformément aux dispositions de l'article 12, paragraphes 1 et 2.

2. Au terme de la période visée à l'article 12, paragraphe 1^{er}, et ensuite au terme de chaque année civile, le Gouvernement belge fera parvenir au Gouvernement néerlandais une déclaration de créance, accompagnée des pièces justificatives nécessaires, pour les frais afférents à l'entretien, au renouvellement, à la gestion, au fonctionnement et à l'amélioration éventuelle du poste de radar à établir en territoire belge, ceci pour autant que ces frais doivent être supportés par les Pays-Bas, conformément aux dispositions de l'article 12, paragraphes 4 et 5.

Article 15. La Belgique et les Pays-Bas s'engagent à effectuer les paiements dans les trois mois qui suivent la réception des déclarations de créance

visées aux articles 13 et 14. Les paiements de la Belgique se feront en florins néerlandais; les paiements des Pays-Bas, en francs belges.

Article 16. 1. Si l'un des Gouvernements tient à faire des objections au sujet de montants figurant dans une déclaration de créance, il en avisera l'autre avant l'expiration du délai fixé à l'article 15. Dans ce cas, les deux Gouvernements se concerteront le plus tôt possible au sujet de ces montants.

2. Le Gouvernement qui formule des objections paiera la part non contestée desdits montants dans le délai fixé à l'article 15.

3. Le Gouvernement qui aura formulé des objections paiera les montants arrêtés lors de la concertation prévue au paragraphe 1^{er}, pour autant qu'ils dépassent la part non contestée, le plus tôt possible après qu'un accord sera intervenu.

Article 17. 1. En cas de dépassement du délai indiqué à l'article 15, il sera dû, pour la période excédentaire, un intérêt simple correspondant au taux d'intérêt légal en vigueur au début de la période de dépassement dans le pays dont le Gouvernement a introduit la déclaration de créance.

2. Quant aux montants au sujet desquels des objections auront été formulées conformément à l'article 16, paragraphe 1^{er}, ledit intérêt, dû sur les montants arrêtés lors de la concertation prévue au même paragraphe, sera, pour autant que ces montants dépassent la part non contestée, également calculé pour la durée de dépassement du délai à compter de la réception de la déclaration initiale, tel qu'il est fixé à l'article 15.

Article 18. 1. La Belgique ne pourra en aucun cas faire valoir un droit de propriété sur la centrale et les postes de radar établis en territoire néerlandais en vertu de la présente Convention.

2. Les Pays-Bas ne pourront en aucun cas faire valoir un droit de propriété sur le poste de radar établi en territoire belge en vertu de la présente Convention.

3. Les biens achetés ou expropriés en vue de la mise en place, de l'entretien, du renouvellement, de la gestion, du fonctionnement et de l'amélioration de la chaîne de radar visée à l'article 1^{er}, qui auraient perdu leur affectation initiale, seront vendus ou valorisés d'une autre manière. Le produit de l'opération sera réparti entre les Pays-Bas et la Belgique proportionnellement à leurs quotes-parts dans les frais d'acquisition desdits biens.

Article 19. Les plans et devis relatifs à tous travaux et fournitures à faire pour la mise en place, l'entretien, le renouvellement et l'amélioration de la chaîne de radar visée à l'article 1^{er}, seront, dans la mesure du possible, établis par contrat. Ces travaux et fournitures feront, autant que possible, l'objet d'adjudications publiques. Ils ne pourront être exécutés qu'après approbation des commissaires permanents des deux pays pour la surveillance de la navigation de l'Escaut.

Article 20. Les commissaires permanents des deux pays pour la surveillance de la navigation de l'Escaut sont autorisés, en vertu de la présente Convention, à prendre les mesures nécessaires à son exécution.

Article 21. Le Gouvernement néerlandais et le Gouvernement belge pourront, de commun accord, décider qu'outre les postes de radar cités à l'article 4 d'autres postes seront établis, qui feront également partie intégrante de la chaîne de radar. Les dispositions à prendre en ce qui concerne ces autres postes seront fixées par échange de notes diplomatiques et entreront en vigueur le premier jour du deuxième mois suivant le mois de l'échange de notes.

Article 22. La présente Convention entrera en vigueur le jour où les deux Gouvernements auront communiqué l'un à l'autre qu'il a été satisfait aux règles constitutionnelles en vigueur dans leur pays.

[DUTCH TEXT—TEXTE NÉERLANDAIS]

**OVEREENKOMST TUSSEN HET KONINKRIJK BELGIË EN
HET KONINKRIJK DER NEDERLANDEN INZAKE HET
AANLEGGEN VAN EEN WALRADARKETEN LANGS DE
WESTERSCHELDE EN HAAR MONDINGEN**

De Regering van het Koninkrijk België en de Regering van het Koninkrijk der Nederlanden,

Verlangende maatregelen te treffen ter uitvoering van en ter aanvulling op het op 23 oktober 1957 te 's-Gravenhage tot stand gekomen Verdrag tussen het Koninkrijk der Nederlanden en het Koninkrijk België regelende de verlichting en de bebakening van de Westerschelde en haar mondingen,

Zijn het volgende overeengekomen:

Artikel 1. Langs de Westerschelde en haar mondingen wordt een walradarketen aangelegd.

Artikel 2. De in artikel 1 bedoelde walradarketen, die aansluit op de bestaande beperkte walradarketen welke wordt gevormd door de centrale te Zandvliet en de radarposten bij het Land van Saeftinge en te Waarde, zal ertoe strekken de voorzieningen vervat in het Verdrag van 23 oktober 1957, regelende de verlichting en de bebakening van de Westerschelde en haar mondingen, aan te vullen, ten einde de scheepvaart van de meest doeltreffende informatie te kunnen voorzien.

Artikel 3. Informatie van welke aard ook, die uit de in artikel 1 bedoelde walradarketen beschikbaar komt, kan niet dan met toestemming van en onder de voorwaarden bepaald door de Permanente Commissarissen van Toezicht op de Scheldevaart van beide landen, aan derden ter beschikking worden gesteld.

Artikel 4. Ten einde de in artikel 1 bedoelde walradarketen tot stand te brengen, worden opgericht:

- a) een centrale te Vlissingen,
 - b) radarposten te Westkapelle, Dishoek, Baarland, Ossenisse, Terneuzen, Hoofdplaat en Cadzand, en
 - c) een radarpost te Zeebrugge,
- een en ander telkens met inbegrip van de, eventueel elders te plaatsen, bijbehorende voorzieningen.

Artikel 5. De radarbeelden van de radarposten worden door middel van een straalverbindingsnet overgebracht naar de centrale te Vlissingen.

Artikel 6. In de centrale te Vlissingen worden alle operationele activiteiten uitgevoerd met uitzondering van de begeleiding van het lokale scheepvaartverkeer te Terneuzen en te Zeebrugge, welke ter plaatse geschiedt.

Artikel 7. Er zullen geen werken worden opgericht die de radaruitzendingen belemmeren of de overbrenging van de informatie hinderen.

Artikel 8. 1. Nederland draagt, in overleg met België, zorg voor de voorbereiding, de aanleg, het onderhoud en de vernieuwing van de op Nederlands grondgebied op te richten centrale en radarposten.

2. België draagt, in overleg met Nederland, zorg voor de voorbereiding, de aanleg, het onderhoud en de vernieuwing van de op Belgisch grondgebied op te richten radarpost.

Artikel 9. Nederland en België dragen, elk op zijn grondgebied, zorg voor de verbeteringen van de walradarketen die zij, op grond van gewijzigde wetenschappelijke of technische inzichten, in onderlinge overeenstemming noodzakelijk achten.

Artikel 10. 1. Nederland draagt, in overleg met België, zorg voor het beheer en de bediening van de op Nederlands grondgebied op te richten centrale en radarposten.

2. België draagt, in overleg met Nederland, zorg voor het beheer en de bediening van de op Belgisch grondgebied op te richten radarpost.

Artikel 11. 1. De kosten verbonden aan de voorbereiding en de aanleg van de op Nederland grondgebied op te richten centrale en radarposten worden voor negentig procent gedragen door België en voor tien procent door Nederland.

2. Tweederde deel van de kosten verbonden aan de voorbereiding en de aanleg van de op Belgisch grondgebied op te richten radarpost wordt voor negentig procent gedragen door België en voor tien procent door Nederland. Het resterende derde deel komt geheel ten laste van België.

Artikel 12. 1. Over de periode vanaf de inwerkingstelling, hetzij geheel hetzij gedeeltelijk, van de in artikel 1 bedoelde walradarketen tot en met het eerste daaropvolgende kalenderjaar worden de kosten verbonden aan het onderhoud, de vernieuwing, het beheer, de bediening en de eventuele verbetering van de op Nederlands grondgebied op te richten centrale en radarposten voor negentig procent gedragen door België en voor tien procent door Nederland.

2. Na de in lid 1 bedoelde periode wordt de verdeling van de in hetzelfde lid bedoelde kosten tussen België en Nederland gebaseerd op de verhouding tussen enerzijds het aantal zeeschepen dat zich, langs de Schelde of het kanaal van Terneuzen, vanuit volle zee naar België of van België naar volle zee begeeft, en anderzijds het aantal zeeschepen dat zich, langs de Schelde of het kanaal van Terneuzen vanuit volle zee naar Nederland of van Nederland naar volle zee begeeft. Blijkt deze verhouding meer dan anderhalf procent af te wijken van de verhouding die aan de laatste vaststelling van de verdeling der kosten ten grondslag lag, dan wordt deze verdeling dienovereenkomstig aangepast.

3. De verhouding tussen de aantallen zeeschepen als bedoeld in lid 2 wordt telkens vastgesteld over een periode van twee kalenderjaren, zijnde het jaar waarover de verdeling der kosten moet worden bepaald en het daaraan voorafgaande jaar.

4. Over de in lid 1 bedoelde periode wordt tweederde deel van de kosten verbonden aan het onderhoud, de vernieuwing, het beheer, de bediening en de eventuele verbetering van de op Belgisch grondgebied op te richten radarpost

voor negentig procent gedragen door België en voor tien procent door Nederland. Het resterende derde deel komt geheel ten laste van België.

5. Na de in lid 1 bedoelde periode worden de in lid 4 bedoelde kosten verdeeld in kosten die ten laste van beide landen komen overeenkomstig de in lid 2 bedoelde verhouding en kosten die uitsluitend door België worden gedragen. Deze verdeling wordt gebaseerd op de verhouding tussen enerzijds het aantal zeeschepen dat door de Wielingen of door het Scheur de Westerschelde opvaart dan wel naar zee vertrekt, en anderzijds het aantal zeeschepen dat zich naar Zeebrugge begeeft of van daar vertrekt. Blijkt deze verhouding meer dan anderhalf procent af te wijken van de verhouding die aan de laatste vaststelling van de verdeling der onderhavige kosten ten grondslag lag, dan wordt deze verdeling dienovereenkomstig aangepast.

6. De verhouding als in lid 5 omschreven, wordt telkens vastgesteld over een periode van twee kalenderjaren zijnde het jaar waarover de verdeling der kosten moet worden bepaald en het daaraan voorafgaande jaar.

Artikel 13. 1. De Nederlandse Regering doet, naar gelang van het vorderen der werkzaamheden, aan de Belgische Regering declaraties, gestaafd met de nodige bewijsstukken, toekomen voor de kosten verbonden aan de voorbereiding en de aanleg van de op Nederlands grondgebied op te richten centrale en radarposten, zulks voor zover deze kosten overeenkomstig het gestelde in artikel 11, lid 1, door België worden gedragen.

2. De Belgische Regering doet, naar gelang van het vorderen der werkzaamheden, aan de Nederlandse Regering declaraties, gestaafd met de nodige bewijsstukken, toekomen voor de kosten verbonden aan de voorbereiding en de aanleg van de op Belgisch grondgebied op te richten radarpost, zulks voor zover deze kosten overeenkomstig het gestelde in artikel 11, lid 2, door Nederland worden gedragen.

Artikel 14. 1. Na afloop van de periode bedoeld in artikel 12, lid 1, en vervolgens na afloop van ieder kalenderjaar, doet de Nederlandse Regering aan de Belgische Regering een declaratie, gestaafd met de nodige bewijsstukken, toekomen voor de kosten verbonden aan het onderhoud, de vernieuwing, het beheer, de bediening en de eventuele verbetering van de op Nederlands grondgebied op te richten centrale en radarposten, zulks voor zover deze kosten overeenkomstig het gestelde in artikel 12, lid 1 en 2, door België worden gedragen.

2. Na afloop van de periode bedoeld in artikel 12, lid 1, en vervolgens na afloop van ieder kalenderjaar, doet de Belgische Regering aan de Nederlandse Regering een declaratie, gestaafd met de nodige bewijsstukken, toekomen voor de kosten verbonden aan het onderhoud, de vernieuwing, het beheer, de bediening en de eventuele verbetering van de op Belgisch grondgebied op te richten radarpost, zulks voor zover deze kosten overeenkomstig het gestelde in artikel 12, lid 4 en 5, door Nederland worden gedragen.

Artikel 15. België en Nederland verplichten zich tot betaling binnen drie maanden na ontvangst van de in artikel 13 en 14 bedoelde declaraties. De betaling door België geschiedt in Nederlandse guldens; de betaling door Nederland geschiedt in Belgische franken.

Artikel 16. 1. Indien een der Regeringen bezwaar wil maken tegen bepaalde in een declaratie voorkomende bedragen, stelt zij de andere Regering hiervan vóór het verstrijken van de in artikel 15 genoemde termijn in kennis. In dat geval plegen de beide Regeringen over deze bedragen zo sroedig mogelijk overleg.

2. De bezwaar makende Regering betaalt het onbetwiste gedeelte van deze bedragen binnen de in artikel 15 genoemde termijn.

3. Den bezwaar makende Regering voldoet de in het overleg, bedoeld in lid 1, vastgestelde bedragen, voor zover het onbetwiste gedeelte daarvan te boven gaande, zo spoedig mogelijk na het bereiken van overeenstemming.

Artikel 17. 1. Bij overschrijding van de in artikel 15 genoemde termijn is voor de duur van de overschrijding een enkelvoudige rente verschuldigd overeenkomende met de wettelijke rente zoals die op het ogenblik van de aanvang der overschrijding geldt in het land welks Regering de declaratie heeft ingediend.

2. Ten aanzien van de bedragen waartegen overeenkomstig artikel 16, lid 1, bezwaar is gemaakt, wordt deze rentevergoeding over de in het daarbedoelde overleg vastgestelde bedragen, voor zover het onbetwiste gedeelte daarvan te boven gaande, eveneens voor de duur van de overschrijding van de in artikel 15 genoemde termijn na ontvangst van de oorspronkelijke declaratie berekend.

Artikel 18. 1. België kan generlei aanspraak maken op de eigendom van de krachtens deze Overeenkomst op Nederlands grondgebied opgerichte centrale en radarposten.

2. Nederland kan generlei aanspraak maken op de eigendom van de krachtens deze Overeenkomst op Belgisch grondgebied, opgerichte radarpost.

3. Ingeval ten behoeve van de aanleg, het onderhoud, de vernieuwing, het beheer, de bediening en de verbetering van de in artikel 1 bedoelde walradarketen aangekochte of onteigende goederen niet meer worden gebruikt voor het doel waarvoor zij bestemd waren, worden zij verkocht of op een andere wijze te gelde gemaakt. De opbrengst daarvan wordt tussen Nederland en België verdeeld naar verhouding van hun bijdrage in de kosten van de bedoelde goederen.

Artikel 19. De plannen en begrotingen van alle uit te voeren werken en leveringen met betrekking tot de aanleg, het onderhoud, de vernieuwing en de verbetering van de in artikel 1 bedoelde walradarketen worden zoveel mogelijk in contracten vastgelegd. Deze werken en leveringen worden, zoveel mogelijk, in het openbaar aanbesteed. Zij worden niet uitgevoerd dan nadat zij door de Permanente Commissarissen van Toezicht op de Scheldevaart van beide landen zijn goedgekeurd.

Artikel 20. De Permanente Commissarissen van Toezicht op de Scheldevaart van beide landen worden bij deze gemachtigd tot het treffen der maatregelen welke voor de uitvoering van deze Overeenkomst nodig zullen zijn.

Artikel 21. De Nederlandse en de Belgische Regering kunnen in gemeenschappelijk overleg besluiten dat, naast de in artikel 4 genoemde radarposten,

nog andere radarposten zullen worden opgericht, die eveneens onderdeel van de walradarketen zullen uitmaken. De ten aanzien van deze radarposten te treffen regelingen worden vastgesteld bij diplomatieke notawisseling en treden in werking op de eerste dag van de tweede maand volgende op die waarin zodanige notawisseling heeft plaatsgehad.

Artikel 22. Deze Overeenkomst treedt in werking op de dag waarop de beide Regeringen elkaar hebben medegedeeld dat aan de in hun land geldende grondwettelijke vereisten is voldaan.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet, ont signé la présente Convention.

FAIT à Bruxelles, le 29 novembre 1978, en double exemplaire, en langue néerlandaise et en langue française, les deux textes faisant également foi.

Pour le Gouvernement
du Royaume de Belgique :

H. SIMONET

Pour le Gouvernement
du Royaume des Pays-Bas :

G. J. DU MARCHIE SARVAAS

TEN BLIJKE WAARVAN de ondergetekenden, daartoe behoorlijk gemachtigd, deze Overeenkomst hebben ondertekend.

GEDAAN te Brussel, op 29 november 1978, in tweevoud, in de Nederlandse en de Franse taal, zijnde beide teksten gelijkelijk authentiek.

Voor de Regering
van het Koninkrijk België:

Voor de Regering
van het Koninkrijk der Nederlanden:

[TRANSLATION—TRADUCTION]

CONVENTION¹ BETWEEN THE KINGDOM OF BELGIUM AND
THE KINGDOM OF THE NETHERLANDS CONCERNING
THE ESTABLISHMENT OF A CHAIN RADAR SYSTEM
ALONG THE WESTERN SCHELDT AND ITS ESTUARY

The Government of the Kingdom of Belgium and the Government of the Kingdom of the Netherlands,

Desiring to take measures to execute and supplement the Treaty concluded between the Kingdom of Belgium and the Kingdom of the Netherlands regulating the lighting and buoyage of the Western Scheldt and its estuary, signed at The Hague on 23 October 1957,²

Have agreed as follows:

Article 1. A chain radar system shall be established along the Western Scheldt and its estuary.

Article 2. The chain radar system referred to in article 1, which will connect the current limited chain radar system composed of the Zandvliet station and the Land van Saeftinge and Waarde radar posts shall supplement the facilities provided for in the Treaty of 23 October 1957 regulating the lighting and buoyage of the Western Scheldt and its estuary in order to provide the most useful information for navigation.

Article 3. Information of any kind from the chain radar system referred to in article 1 shall be communicated to third parties only with the consent of the two countries' permanent commissioners for the supervision of shipping in the Scheldt and on the terms established by those commissioners.

Article 4. In order to establish the chain radar system referred to in article 1, the following shall be constructed:

- (a) A station at Vlissingen,
 - (b) Radar posts at Westkapelle, Dishoek, Baarland, Ossensisse, Terneuzen, Hoofdplaat and Cadzand, and
 - (c) A radar station at Zeebrugge,
- including in each case auxiliary facilities which may be placed elsewhere.

Article 5. Radar images from the radar posts shall be transmitted to the Vlissingen station by means of a radio-wave network.

Article 6. The Vlissingen station shall carry out all operations except the guidance of local maritime traffic at Terneuzen and Zeebrugge; such guidance shall be provided on the spot.

¹ Came into force on 29 September 1980, after both Governments had notified each other (on 25 January 1979 and 29 September 1980) of the completion of their constitutional requirements, in accordance with article 22.

² United Nations, *Treaty Series*, vol. 684, p. 3.

Article 7. No installation that may disturb radar signals or interfere with the transmission of information shall be constructed.

Article 8. 1. The Netherlands shall be responsible, by agreement with Belgium, for the study, construction, maintenance and renovation of the radar station and posts to be established in Netherlands territory.

2. Belgium shall be responsible, by agreement with the Netherlands, for the study, construction, maintenance and renovation of the radar post to be established in Belgian territory.

Article 9. The Netherlands and Belgium shall be responsible in their respective territories for making such improvements in the chain radar system as they consider necessary, by agreement, as a result of developments in science or technology.

Article 10. 1. The Netherlands shall, by agreement with Belgium, manage and operate the radar station and posts to be established in Netherlands territory.

2. Belgium shall, by agreement with the Netherlands, manage and operate the radar post to be established in Belgian territory.

Article 11. 1. Ninety per cent of the costs of the study and construction of the radar station and posts to be established in Netherlands territory shall be borne by Belgium and 10 per cent by the Netherlands.

2. Ninety per cent of two thirds of the costs of the study and construction of the radar post to be established in Belgian territory shall be borne by Belgium and 10 per cent by the Netherlands. The remaining third shall be borne entirely by Belgium.

Article 12. 1. During the period from the total or partial putting into operation of the chain radar system referred to in article 1 until and including the following calendar year, 90 per cent of the costs of the maintenance, renovation, management, operation and improvement, if any, of the radar station and posts to be established in Netherlands territory shall be borne by Belgium and 10 per cent by the Netherlands.

2. At the end of the period referred to in paragraph 1, the costs mentioned in that paragraph shall be apportioned between Belgium and the Netherlands on the basis of the ratio that the number of vessels which, passing through the Scheldt or the Terneuzen Canal, enter Belgium from the sea or enter the sea from Belgium bears to the number of vessels which, passing through the Scheldt or the Terneuzen Canal, enter the Netherlands from the sea or the sea from the Netherlands. If the said ratio is found to differ by more than one half per cent from the ratio on the basis of which the apportionment of costs was last established, the costs shall be apportioned in accordance with the new ratio.

3. The ratio between the numbers of vessels referred to in paragraph 2 shall be established each time for a period of two calendar years, in each case, that is to say, for the year during which the apportionment of costs is to be determined and for the preceding year.

4. During the period referred to in paragraph 1, 90 per cent of two thirds of the costs of maintenance, renovation, management, operation and improve-

ment, if any, of the radar post to be established in Belgian territory shall be borne by Belgium and 10 per cent by the Netherlands. The remaining third shall be borne entirely by Belgium.

5. At the end of the period referred to in paragraph 1, the costs referred to in paragraph 4 shall be broken down into costs borne by the two countries in the ratios referred to in paragraph 2 and costs to be borne exclusively by Belgium. The breakdown shall be based on the ratio that the number of vessels which enter or leave the Western Scheldt by way of the Wielingen or the Scheur bears to the number of vessels going to or coming from Zeebrugge. If the said ratio is found to differ by more than one and one half per cent from the ratio on the basis of which the apportionment of the costs in question was last established, the costs shall be apportioned in accordance with the new ratio.

6. The ratio defined in paragraph 5 shall be established for a period of two calendar years in each case, that is to say, for the year during which the apportionment of costs is to be determined and for the preceding year.

Article 13. 1. As the work progresses, the Netherlands Government shall transmit to the Belgian Government statements, accompanied by the necessary documentation, in respect of the costs relating to the study and construction of the radar station and posts to be established in Netherlands territory, in so far as those costs are to be borne by Belgium in accordance with the provisions of article 11, paragraph 1.

2. As the work progresses, the Belgian Government shall transmit to the Netherlands Government statements, accompanied by the necessary documentation, in respect of the costs relating to the study and construction of the radar post to be established in Belgian territory, in so far as those costs are to be borne by the Netherlands in accordance with the provisions of article 11, paragraph 2.

Article 14. 1. At the end of the period referred to in article 12, paragraph 1, and subsequently at the end of each calendar year, the Netherlands Government shall transmit to the Belgian Government a statement accompanied by the necessary documentation, in respect of the costs relating to the maintenance, renovation, operation and improvement, if any, of the radar station and posts to be established in Netherlands territory, in so far as those costs are to be borne by Belgium in accordance with the provisions of article 12, paragraphs 1 and 2.

2. At the end of the period referred to in article 12, paragraph 1, and subsequently at the end of each calendar year, the Belgian Government shall send to the Netherlands Government a statement, accompanied by the necessary documentation, in respect of the costs relating to the maintenance, renovation, management, operation and improvement, if any, of the radar post to be established in Belgian territory, in so far as those costs are to be borne by the Netherlands in accordance with the provisions of article 12, paragraphs 4 and 5.

Article 15. Belgium and the Netherlands undertake to make payment within three months after receipt of the statements referred to in articles 13

and 14. The payments made by Belgium shall be in Netherlands guilders; the payments made by the Netherlands shall be in Belgian francs.

Article 16. 1. If one of the Governments wishes to object to the amounts in a statement, it shall so notify the other before the expiry of the time-limit established in article 15. In such case, the two Governments shall hold consultations with regard to those amounts as soon as possible.

2. The objecting Government shall pay the undisputed part of the said amounts within the time-limit established in article 15.

3. The objecting Government shall pay the amounts decided upon during the consultations provided for in paragraph 1 in so far as they exceed the undisputed part, as soon as possible after agreement has been reached.

Article 17. 1. If the time-limit specified in article 15 is exceeded, there shall be due in respect of the excess period simple interest corresponding to the legal rate of interest in force at the beginning of the excess period in the country whose Government submitted the statement.

2. With regard to the amounts objected to under article 16, paragraph 1, the said interest, due on the amounts decided upon during the consultations provided for in that paragraph, shall, in so far as those amounts exceed the undisputed part, also be calculated for the period beyond the time-limit beginning with receipt of the original statement, as established in article 15.

Article 18. 1. Belgium may in no case assert any claim to ownership of the radar station and posts established in Netherlands territory under this Convention.

2. The Netherlands may in no case assert any claim to ownership of the radar post established in Belgian territory under this Convention.

3. If property purchased or expropriated for the establishment, maintenance, renovation, management, operation and improvement of the chain radar system referred to in article 1 ceases to be used for its initial purpose, it shall be sold or converted into money in some other way. The proceeds of the transaction shall be apportioned between the Netherlands and Belgium in proportion to their contributions to the cost of such property.

Article 19. Plans and estimates relating to any work or supplies for the establishment, maintenance, renovation and improvement of the chain radar system referred to in article 1 shall, in so far as possible, be established by contract. Such work and supplies shall, in so far as possible, be put out to public tender. They shall not be carried out until approved by the two countries' permanent commissioners for the supervision of shipping in the Scheldt.

Article 20. The two countries' permanent commissioners for the supervision of shipping in the Scheldt shall be empowered under this Convention to take the measures necessary for its implementation.

Article 21. The Netherlands Government and the Belgian Government may decide by agreement that, in addition to the radar posts mentioned in

article 4, other posts which shall also be an integral part of the chain radar system shall be established. The provisions to be adopted in respect of such other posts shall be established by an exchange of diplomatic notes and shall enter into force on the first day of the second month following the month of the exchange of notes.

Article 22. This Convention shall enter into force on the date on which the two Governments have notified each other that the constitutional requirements in force in their countries have been met.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto, have signed this Convention.

DONE at Brussels on 29 November 1978, in duplicate in the Dutch and French languages, both texts being equally authentic.

For the Government
of the Kingdom of Belgium:

H. SIMONET

For the Government
of the Kingdom of the Netherlands:

G. J. DU MARCHIE SARVAAS

No. 21266

**UNITED NATIONS
(UNITED NATIONS CAPITAL
DEVELOPMENT FUND)
and
BURUNDI**

Basic Agreement concerning assistance by the United Nations Capital Development Fund to the Government of Burundi. Signed at Bujumbura on 29 September 1982

Authentic text: French.

Registered ex officio on 29 September 1982.

**ORGANISATION DES NATIONS UNIES
(FONDS D'EQUIPEMENT
DES NATIONS UNIES)
et
BURUNDI**

Accord de base relatif à une assistance du Fonds d'équipement des Nations Unies au Gouvernement du Burundi. Signé à Bujumbura le 29 septembre 1982

Texte authentique : français.

Enregistré d'office le 29 septembre 1982.

ACCORD DE BASE¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DU BURUNDI ET LE FONDS D'ÉQUIPEMENT DES NATIONS UNIES

Date: 29/9/82

CONSIDÉRANT que l'Assemblée générale des Nations Unies a établi le Fonds d'équipement des Nations Unies (ci-après dénommé le « FENU ») pour aider les pays en développement dans le développement de leur économie en complétant les ressources existantes en matière d'aide à l'équipement au moyen de dons et de prêts visant à favoriser la croissance accélérée et autonome de l'économie et à l'orienter vers la diversification, compte tenu du besoin d'assurer le développement industriel en tant que base du progrès économique et social (cette assistance étant ci-après dénommée l'« Assistance » du FENU).

CONSIDÉRANT que le Gouvernement de la République du Burundi (ci-après dénommé le « Gouvernement ») peut décider de solliciter cette assistance du FENU.

CONSIDÉRANT que le FENU et le Gouvernement jugent utile de consigner par écrit les conditions et modalités générales selon lesquelles le FENU pourrait dispenser cette Assistance au Gouvernement.

PAR CES MOTIFS, le Gouvernement et le FENU (ci-après dénommés les « Parties ») ont conclu le présent Accord de base dans un esprit d'amicale coopération.

Article I. PORTÉE DE L'ACCORD DE BASE

1. Le présent Accord de base énonce les conditions et modalités générales selon lesquelles le FENU pourrait dispenser une Assistance au Gouvernement pour ses activités de développement et il est applicable à chaque projet (ci-après dénommé le « Projet ») pour lequel l'Assistance est dispensée.

2. La description du Projet et les conditions et modalités spécifiques de son financement, y compris les engagements et responsabilités (concernant l'exécution du Projet, ainsi que l'octroi des fonds, des approvisionnements, du matériel, des services et des autres formes d'assistance) du Gouvernement, du FENU et de toute autre entité ou de toutes autres entités pouvant être désignée(s) sont énoncées dans un accord de projet ou autre instrument (ci-après dénommé l'« Accord de projet ») devant être signé par les Parties et, s'il y a lieu, par une entité ou des entités désignée(s) dans l'Accord de projet. L'Accord de projet sera conclu entre le Gouvernement, le FENU et, le cas échéant, toute autre entité désignée de commun accord par les deux Parties.

¹ Entré en vigueur le 29 septembre 1982 par la signature, conformément au paragraphe 1 de l'article VIII.

Article II. OCTROI DE L'ASSISTANCE

1. Le FENU ne fournit une Assistance au titre du présent Accord que pour répondre aux demandes présentées par le Gouvernement et approuvées par le FENU. Cette Assistance est mise à la disposition du Gouvernement conformément aux résolutions et décisions pertinentes des organes compétents des Nations Unies et de la direction du FENU et sous réserve que le FENU dispose des fonds nécessaires.

2. Le Gouvernement présente des demandes d'assistance au FENU conformément aux procédures de celui-ci par l'entremise du Coordonnateur résident du système des Nations Unies et/ou du Représentant résident du Programme des Nations Unies pour le développement, ci-après désigné le PNUD, ou de tout autre responsable désigné par le FENU. Ces demandes sont présentées sous la forme définie dans les procédures établies par le FENU et conformément à ces procédures. Toutefois, en principe, le FENU et les responsables compétents du Gouvernement communiquent par l'intermédiaire du Coordonnateur résident ou du Représentant résident pour ce qui a trait à l'octroi de l'assistance. Le Gouvernement fournit au FENU tous les moyens nécessaires et renseignements pertinents pour évaluer la demande, y compris une déclaration d'intention concernant la contribution budgétaire, l'aide en personnel ou tout autre appui qu'il entend apporter au Projet sur ses propres ressources.

3. Lorsque le FENU approuve une demande d'Assistance et après la conclusion d'un Accord de projet, le FENU ouvre dans ses livres un compte de projet (ci-après dénommé le «Compte»), pour l'octroi de cette assistance. Les déboursements des fonds déposés sur ce Compte sont effectués par la personne autorisée ou l'entité spécifiée dans l'Accord de projet et sont administrés conformément au présent Accord de base et à l'Accord de projet.

4. Les déboursements des fonds déposés sur le Compte se font dans les monnaies choisies par le FENU et conformément au calendrier des déboursements figurant dans l'Accord de projet. Chaque fois qu'il est nécessaire de déterminer la valeur d'une monnaie par rapport à une autre, cette valeur est déterminée au taux de change officiel des Nations Unies en vigueur à la date de cette détermination.

5. Les conditions préalables aux déboursements de fonds en dépôt sur le Compte et la date à laquelle ces conditions doivent être remplies sont indiquées dans l'Accord de projet. Le FENU peut, par notification au Gouvernement, déclarer l'Assistance nulle et non avenue si ces conditions ne sont pas remplies à la date indiquée dans l'Accord de projet.

6. Nonobstant toute autre disposition du présent Accord de base, aucun décaissement des fonds en dépôt sur le Compte n'est effectué pour couvrir:

- i) Tout engagement ou toute dépense effectué par le Gouvernement ou en son nom avant la date de signature de l'Accord de projet, à moins que l'Accord de projet n'en dispose autrement,
- ii) Le paiement d'impôts, de redevances, de droits ou de taxes, ou d'autres charges imposées par la législation de la République du Burundi sur l'achat, la vente ou le transfert de biens ou de services ou sur l'importation, la fabrication, l'acquisition, la fourniture ou la propriété desdits biens ou services.

7. A l'achèvement du projet ou en cas de suppression de l'Assistance conformément à l'article VI du présent Accord de base, toute part non utilisée de l'Assistance est retournée aux ressources générales du FENU.

Article III. UTILISATION DE L'ASSISTANCE

1. Le Gouvernement est responsable du Projet et de la réalisation de ses objectifs tels que décrits dans l'Accord de projet, et notamment de l'octroi dans les meilleurs délais de fonds, installations, services et autres ressources nécessaires à l'exécution du Projet.

2. Le Gouvernement exécute le Projet ou veille à ce que le Projet soit exécuté par l'entité ou les entités qui sont chargée(s) de son exécution d'un commun accord entre les Parties et désignée(s) à cette fin dans l'Accord de projet. Le Gouvernement veille à ce que le Projet soit exécuté avec la diligence et l'efficacité voulues et conformément aux usages administratifs, techniques et financiers appropriés. Le Gouvernement fait de son mieux pour assurer l'utilisation la plus efficace de l'Assistance et veille à ce que l'Assistance, y compris les biens et services financés au moyen des fonds qu'elle comporte, soit consacrée exclusivement à l'usage auquel elle est destinée.

3. Toute modification à apporter à l'utilisation de l'Assistance ou à la portée du Projet doit faire l'objet d'un accord mutuel entre les Parties. Les Parties s'efforcent également de coordonner l'Assistance avec l'assistance dispensée éventuellement par d'autres sources.

4. Les marchés de biens et de services financés au moyen des fonds de l'Assistance sont exécutés par l'intermédiaire de l'entité ou des entités désignée(s) à cet effet dans l'Accord de projet, conformément aux procédures du FENU. Tous ces marchés sont également régis par les procédures habituelles du FENU et énoncées dans l'Accord de projet et sont passés par appel d'offres, à moins qu'exceptionnellement les Parties n'en conviennent autrement. Tout frais administratif relatif à une telle passation de marché par l'entité ou les entités désignée(s) dans l'Accord de projet est financé au moyen des fonds de l'Assistance.

5. Tous les biens, y compris les véhicules et les équipements, financés au moyen des fonds de l'Assistance appartiennent au FENU, jusqu'à la date où leur propriété est transférée au Gouvernement ou à une entité nommée par lui, selon des conditions et des modalités fixées d'un commun accord entre les Parties.

6. Le Gouvernement fait assurer tous les biens, y compris les véhicules et matériels, financés au moyen des fonds de l'Assistance, contre les risques d'incendie, de vol, de dommages causés par une mauvaise manutention, les intempéries et tous autres risques que comportent le transport du port d'entrée jusqu'au lieu d'exécution du projet ainsi que l'installation et l'utilisation desdits biens et matériels. En outre, les véhicules et autres matériels mobiles sont assurés contre les risques de collision et les risques de dommage à des tiers. Les conditions et modalités de cette assurance doivent être conformes aux dispositions du droit commercial et couvrir la valeur totale à la livraison des biens et matériels. D'après ces conditions et modalités, le montant de l'assurance des biens importés doit être payable en une monnaie entièrement convertible. Ce montant doit être versé au crédit du Compte et être subordonné à tous égards aux dispositions régissant les fonds de l'Accord de projet et faire partie de ces fonds.

7. Sous réserve de l'Accord des parties, le Gouvernement ne peut créer ou autoriser la création d'aucune charge, hypothèque, gage, privilège ou droit de nantissement de quelque sorte que ce soit sur les biens, y compris les véhicules et matériels, financés au moyen des fonds de l'Assistance; toutefois, le présent paragraphe ne saurait s'appliquer à tout nantissement de matériel contracté au moment de l'achat à seule fin de servir de sûreté au paiement du prix d'achat desdits biens.

Article IV. COOPÉRATION ET INFORMATION

1. Les Parties veillent, en pleine coopération, à ce que soit atteint l'objectif pour lequel l'Assistance a été accordée. A cette fin, elles procèdent à des échanges de vues et d'informations concernant le déroulement du Projet, l'utilisation des fonds de l'Assistance, les avantages qui en découlent, l'exécution de leurs obligations respectives et de toute autre question relative à l'Assistance.

2. Le Gouvernement fournit au FENU tous rapports, cartes, registres, états, documents et autres renseignements pertinents que le FENU peut demander concernant le Projet et tout programme ou activité auquel le Projet se rapporte. Le Gouvernement veille à ce que les représentants du FENU puissent avoir libre accès aux chantiers du Projet, et puissent examiner les biens et services financés au moyen des fonds de l'Assistance et tous les documents et écritures s'y rapportant.

3. Le FENU tient le Gouvernement informé de l'exécution des obligations incombant au FENU en vertu du présent Accord de base ou de l'Accord de projet.

4. Le Gouvernement tient des écritures distinctes appropriées indiquant la situation de l'Assistance reçue du FENU et le déroulement du Projet (y compris son coût) et identifiant les biens et services financés au moyen des fonds de ladite Assistance, et fait vérifier ces écritures chaque année, conformément à des principes de vérification comptable appropriés et appliqués systématiquement, par des vérificateurs désignés de commun accord par les Parties. (S'il y a lieu, et sous réserve de l'Accord des parties, des vérificateurs privés peuvent être consultés pour un projet; ils sont alors rémunérés avec des fonds de l'assistance.) Le Gouvernement fournit au FENU les écritures et le rapport de vérification desdites écritures au plus tard six mois après la clôture de l'exercice financier auquel ils se rapportent.

5. A l'achèvement ou à la cessation du Projet, le Gouvernement, en consultation avec l'entité ou les entités désignée(s) dans l'Accord de projet, établit un état final couvrant l'allocation totale de l'Assistance au Projet et les dépenses financées par des prélèvements sur le Compte. Cet état final est vérifié conformément aux dispositions du paragraphe 4 du présent article et transmis au FENU avec le certificat du vérificateur dans les six mois qui suivent la date d'achèvement ou de cessation du Projet.

6. Après l'achèvement du Projet, le Gouvernement fournit au FENU, à la demande de celui-ci, des renseignements sur les avantages découlant des activités entreprises dans le cadre du Projet, notamment les renseignements nécessaires à une évaluation rétrospective du Projet ou de l'Assistance et, à cette fin, consulte le FENU et l'autorise à inspecter le Projet.

7. Après ces conditions et modalités, le montant de l'assurance des biens importés doit être versé sur crédit du compte et être subordonné à tous égards aux dispositions régissant les fonds de l'Accord de projet et faire partie de ces fonds.

Article V. PRIVILÈGES, IMMUNITÉS ET FACILITÉS

Les dispositions des articles IX (Privilèges et immunités) et X (Facilités accordées aux fins de la mise en œuvre de l'assistance du PNUD) de l'Accord d'assistance de base du 20 novembre 1975 conclu entre le PNUD et le Gouvernement¹, s'appliquent *mutatis mutandis* aux questions couvertes par le présent Accord de base, y compris les questions couvertes par l'Accord de projet.

Article VI. SUSPENSION OU CESSATION DE L'ASSISTANCE

1. Le FENU peut, par notification écrite et après consultation du Gouvernement, suspendre l'Assistance à un Projet s'il juge: *a*) qu'une circonstance se présente qui nuit ou risque de nuire à l'utilisation efficace de l'Assistance ou à la réalisation de l'objectif du Projet; *b*) que la poursuite de l'Assistance ne répondrait pas à l'objet auquel elle était destinée. Le FENU peut, par cette même notification écrite, énoncer les conditions dans lesquelles il est disposé à reprendre son Assistance au Projet. Si toute situation visée aux alinéas *a* ou *b* ci-dessus se poursuit pendant une période spécifiée dans ladite notification, ou dans toute notification ultérieure, à tout moment après l'expiration de ladite période et si ladite situation se poursuit, le FENU peut, par notification écrite au Gouvernement, mettre fin définitivement à l'Assistance au Projet.

2. Les dispositions du présent article s'entendent sans préjudice de tous autres droits ou recours que le FENU peut avoir en pareilles circonstances, en vertu des principes généraux de la loi ou autrement. Aucun retard ou omission dans l'exercice de tout droit ou faculté de recours dont dispose le FENU, en vertu du présent Accord de base ou autrement, ne saurait être interprété comme une dérogation audit droit ou à ladite faculté de recours.

3. Les Parties peuvent, par accord mutuel, suspendre ou faire cesser, en tout ou en partie, l'Assistance à un Projet.

Article VII. RÈGLEMENT DES DIFFÉRENDS

1. Tout différend entre le FENU et le Gouvernement découlant du présent Accord de base ou d'un Accord de projet ou ayant trait à l'un ou l'autre de ces deux accords et qui ne peut être réglé par la négociation ou tout autre mode convenu de règlement est soumis à l'arbitrage à la demande de l'une ou l'autre des Parties.

2. Chaque Partie nomme un arbitre, et les deux arbitres ainsi nommés en nomment un troisième, qui est chargé de la présidence du Tribunal d'arbitrage. Si, dans les trente jours qui suivent la demande d'arbitrage, l'une ou l'autre des Parties n'a pas nommé d'arbitre, ou si dans les quinze jours qui suivent la nomination des deux arbitres, le troisième arbitre n'a pas été nommé, l'une ou l'autre des Parties peut demander au Président de la Cour internationale de Justice de nommer l'arbitre manquant ou le président, suivant le cas.

¹ Nations Unies, *Recueil des Traités*, vol. 987, p. 319.

3. La procédure d'arbitrage est fixée par les arbitres, et les frais de l'arbitrage sont à la charge des Parties selon l'évaluation faite par les arbitres. La décision de ces derniers doit s'accompagner d'un exposé des motifs sur lesquels elle est fondée et doit être acceptée par les Parties comme règlement définitif du différend.

Article VIII. CLAUSES FINALES

1. Le présent Accord de base entre en vigueur à sa signature et reste en vigueur jusqu'à la date à laquelle il y est mis fin en vertu du paragraphe 3 ci-dessous.

2. Le présent Accord de base peut être modifié par accord écrit entre les Parties. Chaque Partie procède à un examen complet et bienveillant de toute proposition présentée par l'autre Partie en vertu du présent paragraphe.

3. L'une ou l'autre des Parties peut mettre fin au présent Accord de base par notification écrite à l'autre Partie, auquel cas ledit Accord prend fin soixante jours après réception de ladite notification.

4. Les obligations assumées par les Parties en vertu du présent Accord de base demeurent après la cessation dudit Accord dans la mesure nécessaire pour que les travaux déjà entrepris et les obligations contractées en vertu du présent Accord de base et des Accords de projet connexes soient respectivement exécutés ou honorés de façon satisfaisante et pour assurer le retrait en bon ordre du personnel, des fonds et des biens des Nations Unies (y compris ceux du FENU), des institutions spécialisées ou de l'AIEA, ou des personnes exécutant des services pour leur compte en vertu du présent Accord de base.

EN FOI DE QUOI les soussignés, représentants dûment nommés du Gouvernement d'une part et du Fonds d'équipement des Nations Unies d'autre part, ont, au nom des Parties, signé le présent Accord de base.

FAIT à Bujumbura, le 29-9-82, en deux exemplaires établis en langues française et anglaise.

Pour le Gouvernement
de la République du Burundi :

[Signé]

Monsieur EDWARD NZAMBIMANA
Ministre des affaires étrangères
et de la coopération

Pour le Fonds d'équipement
des Nations Unies :

[Signé]

Monsieur JULES RAZAFIMBAHINY
Resident Representative¹
PNUD

¹ Représentant résident.

[TRANSLATION — TRADUCTION]

**BASIC AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE
REPUBLIC OF BURUNDI AND THE UNITED NATIONS
CAPITAL DEVELOPMENT FUND**

Date: [29/9/82]

WHEREAS the United Nations Capital Development Fund (hereinafter referred to as the “UNCDF”) was established by the General Assembly of the United Nations to provide assistance to developing countries in the development of their economies by supplementing existing sources of capital assistance by means of grants and loans directed towards the achievement of the accelerated and self-sustained growth of the economies of those countries and oriented towards the diversification of their economies, with due regard to the need for industrial development as a basis for economic and social progress (hereinafter referred to as the UNCDF “Assistance”);

WHEREAS the Government of the Republic of Burundi (hereinafter referred to as the “Government”) may decide to request such Assistance from the UNCDF;

WHEREAS the UNCDF and the Government consider it useful at this time to record the general terms and conditions under which such Assistance could be provided by the UNCDF to the Government;

NOW THEREFORE the Government and the UNCDF (hereinafter referred to as the “Parties”) have entered into this Basic Agreement in a spirit of friendly co-operation.

Article I. SCOPE OF THIS BASIC AGREEMENT

1. This Basic Agreement embodies the general terms and conditions under which the UNCDF could provide Assistance to the Government for its development activities, and shall apply to each project (hereinafter referred to as the “Project”) for which the Assistance is provided.

2. The description of the Project and the specific terms and conditions for financing the Project, including the undertakings and responsibilities (with respect to carrying out the Project, furnishing of funds, supplies, equipment, services or other assistance) of the Government, the UNCDF, and such entity or entities which may be designated, shall be set forth in a project agreement or other instrument (hereinafter referred to as the “Project Agreement”) to be signed by the Parties and, as may be appropriate, by an entity or entities designated in the Project Agreement.

¹ Came into force on 29 September 1982 by signature, in accordance with article VIII (1).

Article II. PROVISION OF ASSISTANCE

1. Assistance shall be provided by the UNCDF only in response to a request submitted by the Government and approved by the UNCDF. The Assistance shall be made available to the Government in accordance with the applicable resolutions and decisions of the competent United Nations organs and UNCDF executive authorities, subject to the availability of the necessary funds to the UNCDF.

2. Requests for Assistance shall be presented by the Government to the UNCDF through the Resident Co-ordinator of the United Nations system for the Republic of Burundi, or the Resident Representative of the United Nations Development Programme (hereinafter referred to as the "UNDP") for the Republic of Burundi or such other authority as may be designated by the UNCDF. Such requests shall be in the form and in accordance with procedures established by the UNCDF. The UNCDF and the appropriate authorities of the Government shall, however, normally communicate through the Resident Co-ordinator or Resident Representative in connexion with the provision of the Assistance. The Government shall provide the UNCDF with all appropriate facilities and relevant information to appraise the request, including an expression of its intent as regards budgetary, personnel or other support to the Project from its own resources.

3. On the UNCDF's approval of a request for Assistance and after a Project Agreement has been entered into, the UNCDF shall open on its books a separate project account (hereinafter referred to as the "Account") for the provision of such Assistance. Disbursement shall be made from the Account by the authorized person or entity specified in the Project Agreement and shall be administered in accordance with this Basic Agreement and the Project Agreement.

4. Disbursement from the Account shall be made in such currencies as the UNCDF may from time to time select and shall be in accordance with the schedule of disbursements set out in the Project Agreement. Whenever it is necessary to determine the value of one currency in terms of another, such value shall be determined at the United Nations operational rate of exchange in effect on the date such determination is made.

5. The conditions precedent to disbursement from the Account and the date by which such conditions are to be satisfied shall be set forth in the Project Agreement. The UNCDF may, upon notification to the Government, declare the Assistance to be null and void if such conditions are not satisfied on or before the date set forth in the Project Agreement.

6. Notwithstanding any other provision of this Basic Agreement, no disbursement shall be made from the Account in respect of:

- (i) Any commitment or expenditure made by or on behalf of the Government prior to the date of signature of the Project Agreement, unless otherwise provided in the Project Agreement;
- (ii) Payments for taxes, fees, duties or levies, or other charges imposed under the laws of the Republic of Burundi on the purchase, sale or transfer of goods or services, or on the importation, manufacture, procurement, supply or ownership thereof.

7. Upon completion of the Project or in case of its termination under article VI of this Basic Agreement, any unutilized portion of the Assistance shall revert to the general resources of the UNCDF.

Article III. UTILIZATION OF ASSISTANCE

1. The Government shall be responsible for the Project and the realization of the objectives of the Project, as described in the relevant Project Agreement, including the prompt provision of such funds, facilities, services and other resources as may be required for the Project.

2. The Government shall carry out the Project or shall ensure that the Project will be carried out through the entity or entities mutually agreed upon by the Parties and designated for that purpose in the Project Agreement. The Government shall ensure that the Project will be carried out with due diligence and efficiency and in conformity with appropriate administrative, technical and financial practices. The Government shall exert its best efforts to make the most effective use of the Assistance and shall ensure that the Assistance, including all goods and services financed out of its proceeds, is utilized exclusively for the purpose for which it was intended.

3. Any changes to be made with regard to the utilization of the Assistance or to the scope of the Project shall be mutually agreed upon by the Parties. The Parties shall also make every effort to co-ordinate the Assistance with assistance, if any, from other sources.

4. Procurement of goods and services, financed out of the proceeds of the Assistance, shall be carried out through the entity or entities designated for that purpose in the Project Agreement, in accordance with the UNCDF guidelines. All such procurement shall also be subject to procedures acceptable to the UNCDF as may be set forth in the Project Agreement and shall be on the basis of competitive bidding unless otherwise exceptionally agreed by the UNCDF. Any service charge relating to such procurement by the entity or entities designated in the Project Agreement shall be met from the proceeds of the Assistance.

5. All goods, including vehicles and equipment, financed out of proceeds of the Assistance shall belong to the UNCDF unless and until such time as ownership thereof is transferred, on terms and conditions mutually agreed upon between the Parties, to the Government or to an entity nominated by it.

6. The Government shall cause all goods, including vehicles and equipment, financed out of the proceeds of the Assistance, to be insured against all risks including but not limited to fire, theft, damage by improper handling, weather, and other causes, during the transit, delivery to the site, installation and use of such goods and equipment. Vehicles and other movable equipment shall additionally be insured against collision damage and third party liability. The terms and conditions of such insurance shall be consistent with sound commercial practices and shall cover the full delivery value of the goods and equipment. Such terms and conditions shall provide for the proceeds of the insurance of imported goods to be payable in a fully convertible currency. Any insurance proceeds shall be credited to the Account and shall in all respects become subject to and part of the funds governed by the Project Agreement.

7. Except as otherwise agreed by the UNCDF, the Government shall not create or permit to be created any encumbrance, mortgage, pledge, charge or lien of any kind on the goods, including vehicles and equipment, financed out of the proceeds of the Assistance provided, however, that this paragraph shall not apply to any lien created at the time of purchase solely as security for the payment of the purchase price of such goods.

Article IV. CO-OPERATION AND INFORMATION

1. The Parties shall co-operate fully to ensure that the purpose of the Assistance shall be accomplished. To this end they shall exchange views and information with regard to the progress of the Project, the expenditure of the proceeds of the Assistance, the benefits derived therefrom, the implementation of respective obligations, and other matters relating to the Assistance.

2. The Government shall furnish the UNCDF such relevant reports, maps, records, statements, documents and other information as the UNCDF may request concerning the Project and any programme or activity to which the Project is related. The Government shall enable the UNCDF representatives to have ready access to Project sites, to the goods and services financed out of the proceeds of the Assistance and to all documents and records pertaining thereto.

3. The UNCDF shall keep the Government informed of the performance of the UNCDF responsibilities under this Basic Agreement or the Project Agreement.

4. The Government shall maintain separate records adequate to show the status of the Assistance received from the UNCDF and the progress of the Project (including the cost thereof), and to identify the goods and services financed out of the proceeds of such Assistance, and shall have such records audited annually, in accordance with sound and consistently applied auditing principles, by auditors acceptable to UNCDF. (If necessary, independent private auditors acceptable to UNCDF may be retained for a Project and may, upon agreement of UNCDF, be paid out of the proceeds of the Assistance.) The Government shall furnish to the UNCDF such records and the report of the audit thereof not later than six months after the close of the financial year to which the audit relates.

5. The Government shall, upon completion or termination of the Project and in consultation with the entity or entities designated in the Project Agreement, prepare a final statement covering the total allocation of the Assistance to the Project and expenditures from the Account. The final statement shall be audited in accordance with the provisions of paragraph 4 of this article and transmitted to the UNCDF with the auditor's certificate, within six months after the date of completion or termination of the Project.

6. The Government shall, subsequent to the completion of the Project, make available to the UNCDF, at its request, information as to benefits derived from the activities undertaken under the Project including information necessary for evaluation of the Project or for evaluation of the Assistance, and shall consult with and permit inspection of the Project by the UNCDF for this purpose.

7. Such terms and conditions shall provide for the proceeds of the insurance of imported goods to be credited to the Account and shall in all respects become subject to and part of the funds governed by the Project Agreement.

Article V. PRIVILEGES, IMMUNITIES AND FACILITIES

The provisions of articles IX (Privileges and immunities) and X (Facilities for execution of assistance) of the Basic Assistance Agreement of 20 November 1975 between the UNDP and the Government¹ shall apply *mutatis mutandis* to matters covered by this Basic Agreement, including matters covered by a Project Agreement.

Article VI. SUSPENSION OR TERMINATION OF ASSISTANCE

1. The UNCDF may, by written notice and after consultation with the Government, suspend the Assistance to a Project if, in its judgment: (a) any circumstance arises which interferes with or threatens to interfere with the effective utilization of the Assistance or the accomplishment of the purpose of the Project; or (b) continuation of the Assistance would not serve the purpose for which it was intended. The UNCDF may, in such written notice, indicate the conditions under which it is prepared to resume its Assistance to the Project. If any situation referred to in (a) or (b) above continues for a period specified in such notice, or in any subsequent notice, then at any time after the expiration of such period and if such situation should continue, the UNCDF may by written notice to the Government terminate the Assistance to the Project.

2. The provisions of this article shall be without prejudice to any other rights or remedies the UNCDF may have in the circumstances whether under general principles of law or otherwise. No delay in exercising or omitting to exercise any right or remedy available to the UNCDF, under this Basic Agreement or otherwise, shall be construed as a waiver thereof.

3. The Parties may by mutual agreement suspend or terminate, in whole or in part, the Assistance to a Project.

Article VII. SETTLEMENT OF DISPUTES

1. Any dispute between the UNCDF and the Government arising out of or relating to this Basic Agreement or a Project Agreement which is not settled by negotiation or other agreed mode of settlement shall be submitted to arbitration at the request of either Party.

2. Each Party shall appoint one arbitrator, and the two arbitrators so appointed shall appoint a third, who shall be the Chairman. If within 30 days of the request for arbitration either Party has not appointed an arbitrator or if within 15 days of the appointment of two arbitrators the third arbitrator has not been appointed, either Party may request the President of the International Court of Justice to appoint the arbitrator or the Chairman as the case may be.

¹ United Nations, *Treaty Series*, vol. 987, p. 319.

3. The procedure of the arbitration shall be fixed by the arbitrators and the expenses of the arbitration shall be borne by the Parties as assessed by the arbitrators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted by the Parties as the final adjudication of the dispute.

Article VIII. FINAL CLAUSES

1. This Basic Agreement shall enter into force upon signature and shall continue in force until terminated under paragraph 3 below.

2. This Basic Agreement may be modified by written agreement between the Parties. Each Party shall give full and sympathetic consideration to any proposal advanced by the other Party under this paragraph.

3. This Basic Agreement may be terminated by either Party by written notice to the other and shall terminate 60 days after receipt of such notice.

4. The obligations assumed by the Parties under this Basic Agreement shall survive the termination of this Basic Agreement to the extent necessary to ensure that work already undertaken and commitments entered into pursuant to this Basic Agreement and the related Project Agreements are brought to a satisfactory conclusion, and to ensure orderly withdrawal of the personnel, funds and property of the United Nations (including the UNCDF), the Specialized Agencies or the IAEA, or persons performing services on their behalf under this Basic Agreement.

IN WITNESS WHEREOF the undersigned, duly appointed representatives of the Government and the United Nations Capital Development Fund respectively, have on behalf of the Parties signed the present Basic Agreement.

DONE in two copies in the French and English languages at Bujumbura this 29th day of September 1982.

For the Government
of the Republic of Burundi:

[Signed]

Mr. EDWARD NZAMBIMANA
Minister of Foreign Affairs
and Cooperation

For the United Nations
Capital Development Fund:

[Signed]

Mr. JULES RAZAFIMBAHINY
Resident Representative
PNUD

No. 21267

**BRAZIL
and
SPAIN**

**Supplementary Agreement on irrigation engineering.
Signed at Brasília on 25 August 1982**

Authentic texts: Portuguese and Spanish.

Registered by Brazil and Spain on 1 October 1982.

**BRÉSIL
et
ESPAGNE**

**Accord complémentaire en matière de techniques d'irrigation.
Signé à Brasília le 25 août 1982**

Textes authentiques : portugais et espagnol.

Enregistré par le Brésil et l'Espagne le 1^{er} octobre 1982.

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

ACORDO COMPLEMENTAR NA ÁREA DE ENGENHARIA DE IRRIGAÇÃO

O Governo da República Federativa do Brasil e o Governo de Espanha,

Animados do desejo de desenvolver a cooperação técnica, com base no artigo I do Convênio Básico de Cooperação Técnica, firmado em Brasília, a 1 de abril de 1971, e

Reconhecendo a importância da cooperação no campo da engenharia de irrigação para otimizar o desenvolvimento agrícola,

Acordam o seguinte:

Artigo I. 1. O Governo da República Federativa do Brasil e o Governo da Espanha apoiarão conjuntamente a cooperação a ser estabelecida entre o Ministério do Interior do Brasil, através da Superintendência do Desenvolvimento da Região Sul (SUDESUL) e o Ministério da Agricultura da Espanha, através do Instituto Nacional de Reforma e Desenvolvimento Agrário (IRYDA), em matéria de Engenharia de Irrigação.

2. Essa cooperação consistirá na realização de trabalhos conjuntos de consultoria e assessoria e na formação de recursos humanos nas áreas indicadas, mediante o intercâmbio de engenheiros e técnicos e, sempre que possível, no estabelecimento de programas complementares às atividades previstas no presente Acordo, tais como organização de visitas, missões, seminários e estágios de estudos e aperfeiçoamento.

Artigo II. Contribuições do Governo da Espanha:

1. Enviará ao Brasil:

- a) Três engenheiros, por ano, de nível superior, especializados em projetos de irrigação e drenagem, organização de sistemas de irrigação e exploração de zonas irrigadas;
- b) Um especialista em engenharia de irrigação, por ano, para missões específicas programadas pela SUDESUL, com permanência no Brasil de, no máximo, noventa dias.

2. Receberá na Espanha:

- a) Cinco técnicos, por ano, da SUDESUL para treinamento na área de projetos de irrigação;
- b) Um funcionário da SUDESUL, com função de direção, para viagens anuais de observação de até trinta dias de permanência na Espanha.

3. Manterá na Espanha um Coordenador incumbido da preparação e acompanhamento dos programas de treinamento e viagens de pessoal da SUDESUL na Espanha, bem como da supervisão, coordenação e assistência do pessoal do IRYDA no Brasil. O Coordenador poderá deslocar-se ao Brasil uma vez por ano, podendo permanecer até 30 dias, no máximo.

4. Proporcionará aos técnicos brasileiros:
 - a) Uma diária de valor equivalente, em pesetas, a US 100 (cem) dólares aos funcionários da SUDESUL com função de direção, por viagem de serviço fora de seu local de residência;
 - b) Um estipêndio mensal de valor equivalente, em pesetas, a US 1.500 (hum mil e quinhentos) dólares aos técnicos da SUDESUL mencionados no artigo II, parágrafo 2, letra a);
 - c) Uma diária de valor equivalente, em pesetas, a US 60 (sessenta) dólares aos técnicos da SUDESUL mencionados no artigo II, parágrafo 2, letra a) por viagem de serviço fora do seu local de residência;
 - d) Cobertura dos gastos de deslocamentos no interior da Espanha relacionados com o desenvolvimento dos programas;
 - e) Assistência médica, farmacêutica e hospitalar, extensível aos seus dependentes legais que com eles permanecem durante sua estada na Espanha.
5. Proporcionará ao Coordenador da SUDESUL:
 - a) Uma diária de valor equivalente, em pesetas, a US 100 (cem) dólares, por viagem de serviço fora de seu local de residência;
 - b) Transporte interno na Espanha quando em viagem de serviço; e
 - c) Assistência médica, farmacêutica e hospitalar.
6. Proporcionará ao Pessoal do Ministério da Agricultura:
 - a) O pagamento da totalidade dos vencimentos, na Espanha, dos engenheiros e técnicos mencionados no artigo II, parágrafo 1, letras a) e b), durante sua permanência no Brasil, além do pagamento das passagens de ida e volta ao Brasil;
 - b) O pagamento de diárias correspondentes aos técnicos a que se refere a letra d) do artigo II, parágrafo 1;
 - c) O pagamento de passagens de ida e volta aos dependentes do pessoal mencionado na letra a) do artigo II, parágrafo 1 desde o seu lugar de residência na Espanha ao de destino no Brasil;
 - d) O pagamento da totalidade dos vencimentos do Coordenador do IRYDA, durante sua permanência no Brasil, bem como das diárias correspondentes;
 - e) O pagamento das passagens de ida e volta ao Brasil do Coordenador do IRYDA;
 - f) O pagamento de passagens de ida e volta aos técnicos que, em virtude de permanência no Brasil pelo prazo de 24 meses, tenham direito a férias de trinta dias na Espanha. Esse benefício é extensível aos dependentes do técnico.
7. a) As obrigações financeiras contraídas pelo Governo da Espanha no presente Acordo serão cumpridas:
 - i) Através do IRYDA, organismo autônomo, dependente do Ministério da Agricultura da Espanha, que deverá manter os vencimentos ganhos na Espanha pelos técnicos espanhóis que colaborarão com a SUDESUL no Brasil; os gastos de transportes dos dependentes legais dos aludidos técnicos, desde seu lugar de residência na Espanha até seu lugar de destino no Brasil, com as limitações que se especificam no presente Acordo; os gastos decorrentes da realização dos cursos previstos na Espanha para técnicos da SUDESUL; os

derivados da presença do pessoal da Missão Espanhola no Brasil, que não sejam atribuídos ao Governo brasileiro;

- ii) Caberá à Direção Geral de Cooperação Técnica Internacional do Ministério de Assuntos Exteriores da Espanha pagar os gastos de passagens de ida e volta dos técnicos espanhóis que viajarão ao Brasil, assim como os de retribuição mensal e diária, diárias e assistência médica, farmacêutica e hospitalar aos técnicos brasileiros que participarão dos correspondentes programas na Espanha, e seus dependentes legais, com as limitações que se especificam no presente Acordo;
- b) Ambos os Organismos, acima citados, farão frente às obrigações a que se referem os parágrafos anteriores através dos créditos aprovados nos orçamentos respectivos;
- c) No caso em que seja funcionário de carreira do organismo espanhol que presta a colaboração e durante o tempo que dure tal colaboração, o perito estará em situação de ativo em comissão de serviço, em caráter temporário, de conformidade com o disposto no Artigo 20 *d*) do Estatuto de Pessoal de Organismos Autônomos, entendendo cumpridos todos os trâmites dispostos no citado Estatuto decorrentes de nomeação pela Presidência do IRYDA para o desempenho da missão.

Artigo III. Contribuições do Governo da República Federativa do Brasil:

1. Colocará à disposição do projeto o necessário pessoal científico e técnico de contrapartida.
2. Designará um Coordenador incumbido de estabelecer uma coordenação permanente entre o SUDESUL e o pessoal do IRYDA em atuação no Brasil. O Coordenador poderá viajar à Espanha uma vez por ano, com uma permanência de até trinta dias, no máximo.
3. Proporcionará ao Pessoal do IRYDA:
 - a) Uma diária de valor equivalente, em cruzeiros, a US 100 (cem) dólares aos peritos mencionados na letra *b*) do artigo II, parágrafo 1, por viagem de serviço fora do seu local de residência;
 - b) Um estipêndio mensal de valor equivalente, em cruzeiros, a US 2.000 (dois mil) dólares aos engenheiros a que faz referência o artigo II, parágrafo 1, letra *a*);
 - c) Uma diária de valor equivalente, em cruzeiros, a US 60 (sessenta) dólares aos engenheiros mencionados na letra *a*) do artigo II, parágrafo 1, por viagem de serviço fora do seu local de residência;
 - d) Assistência médica, farmacêutica e hospitalar, extensível aos dependentes legais que com eles permaneçam durante sua estada no Brasil.
4. Proporcionará ao Coordenador do IRYDA:
 - a) Uma diária de valor equivalente, em cruzeiros, a US 100 (cem) dólares por viagem de serviço fora do seu local de residência;
 - b) Transporte interno no Brasil quando em viagem de serviço;
 - c) Assistência médica, farmacêutica e hospitalar.
5. Proporcionará ao Pessoal Brasileiro:
 - a) O pagamento da totalidade de seus vencimentos no Brasil, durante sua permanência na Espanha;

- b) O pagamento de passagens de ida e volta à Espanha em favor dos técnicos mencionados nas letras a) e b) do artigo II, parágrafo 2;
- c) O pagamento de passagens de ida e volta à Espanha e diárias correspondentes aos funcionários da SUDESUL com função de direção;
- d) O pagamento de passagens de ida e volta à Espanha e de diárias correspondentes ao Coordenador da SUDESUL.

Artigo IV. 1. Os programas de treinamento a que se refere a letra a) do artigo II, parágrafo 2, desenvolver-se-ão no primeiro semestre de cada ano, com uma duração de seis meses cada.

2. Os locais de residência dos engenheiros a que se refere a letra a) do artigo II, parágrafo 1, serão indicados de comum acordo com a SUDESUL antes do início dos programas.

3. Os engenheiros a que se referem as letras a) e b) do artigo II, parágrafo 1, deverão:

- a) Ter no mínimo trinta anos de idade e cinco anos de experiência profissional nas suas especialidades;
- b) Permanecer no Brasil pelo prazo mínimo de 12 meses.

4. Tanto o IRYDA como a SUDESUL se reservam o direito de fazer voltar ao seu país de origem qualquer dos técnicos em estágio ou a seu serviço respectivamente, quando tais profissionais sejam julgados inadequados. Neste caso, as referidas pessoas serão avisadas com uma antecipação mínima de 45 dias. Os técnicos espanhóis serão substituídos dentro de prazo suficiente de forma a evitar prejuízos no andamento dos programas.

5. Os valores monetários referidos nos artigos II e III poderão ser revisados a partir do 18 mês da entrada em vigor do presente Acordo, a fim de adequá-los aos aumentos do custo de vida verificados no período. Para tanto será tomado como base o mês de entrada em vigor do Acordo e como índice de correção o último disponível. Os novos valores vigorarão a partir do primeiro dia do 19 mês a contar da entrada em vigor do Acordo.

Artigo V. 1. O presente Acordo entrará em vigor na data de sua assinatura e terá uma duração de três anos, podendo ser denunciado por qualquer das duas Partes. A denúncia surtirá efeito seis meses após a data de recebimento da notificação respectiva.

2. Ainda que tenha expirado o presente Acordo, os programas e projetos já iniciados continuarão em execução até sua total conclusão, salvo decisão explícita tomada em contrário pelas Partes.

FEITO em Brasília, aos 25 dias do mês de agosto de 1982, em dois exemplares originais, nas línguas portuguesa e espanhola, sendo ambos os textos igualmente autênticos.

Pelo Governo
da República Federativa do Brasil:

[Signed— Signé]

RAMIRO SARAIVA GUERREIRO

Pelo Governo
da Espanha:

[Signed— Signé]

FRANCISCO JAVIER VALLAURE

[SPANISH TEXT — TEXTE ESPAGNOL]

ACUERDO COMPLEMENTARIO EN MATERIA DE INGENIERÍA DE REGADÍOS

El Gobierno de la República Federativa de Brasil y el Gobierno de España,

Animados del deseo de desarrollar la cooperación técnica, con base en el artículo I del Convenio Básico de Cooperación Técnica, firmado en Brasilia, a 1 de abril de 1971, y

Reconociendo la importancia de la cooperación en el campo de la ingeniería de regadíos para optimizar el desarrollo agrícola,

Acuerdan lo siguiente:

Artículo I. 1. El Gobierno de la República Federativa de Brasil y el Gobierno de España apoyarán conjuntamente la cooperación a ser establecida entre el Ministerio del Interior de Brasil, a través de la Superintendencia de Desarrollo de la Región Sur (SUDESUL) y el Ministerio de Agricultura de España, a través del Instituto Nacional de Reforma y Desarrollo Agrario (IRYDA), en materia de ingeniería de regadíos.

2. Esa cooperación consistirá en la realización de trabajos conjuntos de consultoría y asesoría y en la formación de recursos humanos en las áreas indicadas, mediante el intercambio de ingenieros y técnicos y, siempre que sea posible, en el establecimiento de programas complementarios a las actividades previstas en el presente Acuerdo, tales como organización de visitas, misiones, seminarios y períodos de prácticas de estudios y especialización.

Artículo II. Contribuciones del Gobierno de España:

1. Enviará a Brasil:

- a) Tres ingenieros, por año, de nivel superior especializados en proyectos de riegos y drenajes, organización de sistemas de riego y explotación de zonas regables;
- b) Un especialista en ingeniería de regadíos, por año, para misiones específicas programadas por la SUDESUL con una permanencia en Brasil, de un máximo de noventa días.

2. Recibirá en España:

- a) Cinco técnicos, por año, de la SUDESUL para perfeccionamiento en el área de proyectos de regadíos;
- b) Un funcionario de la SUDESUL, con funciones de dirección, para viajes anuales de observación de hasta treinta días de permanencia en España.

3. Mantendrá en España un coordinador encargado de la preparación y vigilancia de los programas de perfeccionamiento y viajes del personal de la SUDESUL en España, así como la supervisión, coordinación y apoyo del personal del IRYDA en Brasil. El coordinador podrá desplazarse a Brasil una vez por año, pudiendo permanecer hasta 30 días como máximo.

4. Proporcionará a los técnicos brasileños:
 - a) Una dieta de valor equivalente en pesetas de 100 dólares USA a los funcionarios de la SUDESUL con función de dirección, por viaje en comisión de servicio fuera de su lugar de residencia;
 - b) Una asignación mensual de valor equivalente en pesetas a 1.500 dólares USA a los técnicos de la SUDESUL mencionados en el artículo II, párrafo 2, letra a);
 - c) Una dieta de valor equivalente en pesetas a 60 dólares USA a los técnicos de la SUDESUL mencionados en el artículo II, párrafo 2, letra a) por viaje en comisión de servicio fuera de su lugar de residencia;
 - d) Cobertura de los gastos de desplazamiento en el interior de España relacionados con el desarrollo de los programas;
 - e) Asistencia médica, farmacéutica y hospitalaria, extensible a sus dependientes legales que con ellos permanezcan durante su estancia en España.
5. Proporcionará al Coordinador de la SUDESUL:
 - a) Una dieta de valor equivalente en pesetas a 100 dólares USA, por viajes en comisión de servicio fuera de su lugar de residencia;
 - b) Transporte interno en España cuando sea en viaje en comisión de servicio;
 - c) Asistencia médica, farmacéutica y hospitalaria.
6. Proporcionará al personal del Ministerio de Agricultura:
 - a) El pago de la totalidad de los devengos en España de los ingenieros y técnicos mencionados en el artículo II, párrafo 1, letras a) y b), durante su permanencia en Brasil, además del pago de los pasajes de ida y vuelta a Brasil;
 - b) El pago de las dietas correspondientes a los técnicos a que se refiere la letra b) del artículo II, del párrafo 1;
 - c) El pago de los pasajes de ida y vuelta a los dependientes del personal mencionado en la letra a) del artículo II, del párrafo 1, desde su lugar de residencia en España al de destino en Brasil;
 - d) El pago de la totalidad de los devengos del coordinador del IRYDA durante su permanencia en Brasil, así como las dietas correspondientes;
 - e) El pago de los pasajes de ida y vuelta a Brasil del coordinador del IRYDA;
 - f) El pago de los pasajes de ida y vuelta a los técnicos que en virtud de su permanencia en Brasil por un plazo de 24 meses tengan derecho a vacaciones de treinta días en España. Este beneficio es extensible a los dependientes del técnico.
7. a) Las obligaciones financieras contraídas por el Gobierno de España en el presente Acuerdo serán cumplidas:
 - i) A través del IRYDA, organismo autónomo dependiente del Ministerio de Agricultura de España, al cual corresponderá abonar los emolumentos devengados en España por los técnicos españoles que colaborarán con la SUDESUL en Brasil; los gastos de transporte de los dependientes legales de los aludidos técnicos desde su lugar de residencia en España hasta su lugar de destino en Brasil, con las

limitaciones que se especifican en el presente Acuerdo, los gastos derivados de la realización de los Cursos previstos en España para los técnicos de la SUDESUL, los derivados de la presencia del personal de la Misión española en Brasil, que no sean atribuibles al Gobierno brasileño;

- ii) Corresponderá a la Dirección General de Cooperación Técnica Internacional del Ministerio de Asuntos Exteriores de España, sufragar los gastos de pasajes de ida y vuelta de los técnicos españoles que viajarán a Brasil, así como los de asignación mensual y diaria, dietas y asistencia médica, farmacéutica y hospitalaria, a los técnicos brasileños que participaran de los correspondientes programas en España, y sus dependientes legales, con las limitaciones que se especifican en el presente Acuerdo.
- b) Ambos Organismos harán frente a las obligaciones a que se refieren los párrafos anteriores, a través de los créditos autorizados en los presupuestos respectivos;
- c) En el caso de ser funcionarios de carrera del Organismo español que presta la colaboración y durante el tiempo que dure dicha prestación, el experto de que se trate estará en situación de activo en comisión de servicio, con carácter temporal, de conformidad con lo dispuesto en el artículo 20, *d*), del Estatuto de Personal de Organismos Autónomos, entendiendo cumplidos todos los trámites dispuestos en el citado Estatuto por el hecho del nombramiento por la Presidencia del IRYDA, para el desempeño de esta Misión.

Artículo III. Contribuciones del Gobierno de la República Federativa de Brasil:

1. Colocará a disposición del proyecto el necesario personal científico y técnico de contrapartida.
2. Designará un coordinador encargado de establecer una relación permanente entre la SUDESUL y el personal del IRYDA desplazado a Brasil. El coordinador podrá viajar a España una vez por año, con una permanencia de hasta treinta días, como máximo.
3. Proporcionará al personal del IRYDA:
 - a) Una dieta de valor equivalente en cruzeiros a 100 dólares USA a los expertos mencionados en la letra *b*) del artículo II, párrafo 1, por viaje en comisión de servicio fuera de su lugar de residencia;
 - b) Una asignación mensual de valor equivalente en cruzeiros a 2.000 dólares USA a los ingenieros que hace referencia el artículo II, párrafo 1, letra *a*);
 - c) Una dieta de valor equivalente en cruzeiros a 60 dólares USA a los ingenieros mencionados en la letra *a*) del artículo II, párrafo 1, por viaje en comisión de servicio fuera de su lugar de residencia;
 - d) Asistencia médica, farmacéutica y hospitalaria extensible a los dependientes legales que con ellos permanezcan durante su permanencia en Brasil.
4. Proporcionará al Coordinador del IRYDA:
 - a) Una dieta de valor equivalente en cruzeiros a 100 dólares USA por viaje en comisión de servicio fuera de su lugar de residencia;

- b) Transporte interno en Brasil cuando sea en viaje de comisión de servicio;
 - c) Asistencia médica, farmacéutica y hospitalaria.
5. Proporcionará al personal brasileño:
- a) El pago de la totalidad de sus devengos en Brasil durante su permanencia en España;
 - b) El pago de pasajes de ida y vuelta a España en favor de los técnicos mencionados en las letras a) y b) del artículo II, párrafo 2;
 - c) El pago de los pasajes de ida y vuelta a España y dietas correspondientes a los funcionarios de la SUDESUL con función de dirección;
 - d) El pago de los pasajes de ida y vuelta a España y dietas correspondientes al coordinador de la SUDESUL.

Artículo IV. 1. Los programas de perfeccionamiento a los que se refiere la letra a) del artículo II, párrafo 2, se desarrollarán en el primer semestre de cada año, con una duración de seis meses cada uno.

2. Los lugares de residencia de los ingenieros a que se refiere la letra a) del artículo II, párrafo 1, serán indicados de común acuerdo con la SUDESUL antes del inicio de los programas.

3. Los ingenieros a los que se refieren las letras a) y b) del artículo II, párrafo 1, deberán:

- a) Tener un mínimo de 30 años de edad y cinco años de experiencia profesional en sus especialidades;
- b) Permanecer en Brasil por el plazo mínimo de 12 meses.

4. Tanto el IRYDA como la SUDESUL se reservan el derecho de hacer volver a sus países de origen a cualquiera de los técnicos en el período de prácticas o a su servicio, respectivamente, cuando tales profesionales sean juzgados como inadecuados. En este caso las referidas personas serán avisadas con una anticipación mínima de 45 días. Los técnicos españoles serán substituidos dentro de un plazo suficiente para evitar perjuicios en el desarrollo de los programas.

5. Los valores monetarios detallados en los artículos II y III anteriores podrán ser revisados a partir del 18 mes de entrada en vigor del presente Acuerdo, a fin de adecuarlos a los aumentos del costo de vida verificados en el período. Para ello será tomado como base el mes de entrada en vigor del Acuerdo y como índice de corrección el último disponible. Los nuevos valores entrarán en vigor a partir del primer día del 19 mes a contar desde la entrada en vigor del Acuerdo.

Artículo V. 1. El presente Acuerdo entrará en vigor el día de su firma y tendrá una duración de tres años, pudiendo ser denunciado por cualquiera de las dos Partes. La denuncia surtirá efecto seis meses después de la fecha de recepción de la notificación correspondiente.

2. Aunque haya expirado el presente Acuerdo, los programas y proyectos ya iniciados continuarán en ejecución hasta su total conclusión, salvo decisión explícita tomada en contrario por las Partes.

HECHO en Brasilia, a veinticinco de agosto de 1982, en dos ejemplares originales, en las lenguas portuguesa y española, siendo ambos textos igualmente auténticos.

Por el Gobierno
de la República Federativa de Brasil:

[*Signed—Signé*]

RAMIRO SARAIVA GUERREIRO

Por el Gobierno
de España:

[*Signed—Signé*]

FRANCISCO JAVIER VALLAURE

[TRANSLATION — TRADUCTION]

SUPPLEMENTARY AGREEMENT¹ ON IRRIGATION ENGINEERING

The Government of the Federative Republic of Brazil and the Government of Spain,

Desiring to develop technical co-operation on the basis of article 1 of the Basic Agreement on technical co-operation signed in Brasília on 1 April 1971,² and

Recognizing the importance of co-operating in irrigation engineering for optimizing agricultural development,

Have agreed as follows:

Article I. 1. The Government of the Federative Republic of Brazil and the Government of Spain shall jointly support the co-operation to be established between the Brazilian Ministry of the Interior, through the Southern Region Development Administration (SUDESUL), and the Spanish Ministry of Agriculture, through the National Agrarian Reform and Development Institute (IRYDA), in irrigation engineering matters.

2. This co-operation shall consist in the joint provision of advisory and consultancy services and in human resources training in the areas concerned through exchanges of engineers and technicians and, wherever possible, the establishment of programmes to supplement the activities provided for in this Agreement, such as visits, missions, seminars, and basic and advanced courses of training.

Article II. Contributions of the Government of Spain:

1. The Government of Spain shall send to Brazil:

- (a) Three senior engineers each year, specializing in irrigation and drainage projects, the organization of irrigation systems and the development of irrigable areas;
- (b) One specialist in irrigation engineering each year for specific assignments arranged by SUDESUL involving a maximum stay in Brazil of 90 days.

2. It shall receive in Spain:

- (a) Five SUDESUL technicians each year for advanced training in irrigation projects;
- (b) One SUDESUL executive with managerial responsibilities, for yearly inspection tours of up to 30 days in Spain.

3. It shall maintain in Spain a co-ordinator for preparing and monitoring the advanced training courses and travel of SUDESUL staff in Spain and supervising, co-ordinating and supporting IRYDA personnel in Brazil. The co-ordinator may travel to Brazil once a year and remain there for a maximum of 30 days.

¹ Came into force on 25 August 1982 by signature, in accordance with article V (1).

² United Nations, *Treaty Series*, vol. 957, p. 95.

4. It shall provide the Brazilian technicians with:
 - (a) A daily allowance in pesetas equivalent to \$US 100 for SUDESUL officials with managerial responsibilities on official travel away from their place of residence;
 - (b) A monthly salary in pesetas equivalent to \$US 1,500 for the SUDESUL technicians referred to in article II, paragraph 2, subparagraph (a);
 - (c) A daily allowance in pesetas equivalent to \$US 60 for the SUDESUL technicians mentioned in article II, paragraph 2 (a), on official travel away from their place of residence;
 - (d) Paid travel within Spain in connection with the training courses;
 - (e) Medical, pharmaceutical and hospital care, which shall extend to their legal dependents residing with them during their stay in Spain.
5. It shall provide the SUDESUL co-ordinator with:
 - (a) A daily allowance in pesetas equivalent to \$US 100 for official travel away from his place of residence;
 - (b) Transport within Spain when on official travel;
 - (c) Medical, pharmaceutical and hospital care.
6. It shall make the following payments to the staff from the Ministry of Agriculture:
 - (a) All remuneration accruing in Spain to the engineers and technicians referred to in article II, paragraph 1, subparagraphs (a) and (b), during their stay in Brazil, and travel to and from Brazil;
 - (b) The daily allowances payable to the technicians referred to in article II, paragraph 1, subparagraph (b);
 - (c) Round-trip travel for the dependents of the staff referred to in article II, paragraph 1, subparagraph (a), from their place of residence in Spain to their destination in Brazil;
 - (d) All remuneration accruing to the IRYDA co-ordinator during his stay in Brazil, and the corresponding daily allowances;
 - (e) Travel to and from Brazil for the IRYDA co-ordinator;
 - (f) Round-trip travel for technicians who, by remaining in Brazil for a period of 24 months, are entitled to 30 days' vacation in Spain. This benefit shall also extend to the technicians' dependents.
7. (a) The financial obligations assumed by the Spanish Government under this Agreement shall be discharged:
 - (i) Through IRYDA, an autonomous institute under the Spanish Ministry of Agriculture, which shall pay the remuneration accruing in Spain to the Spanish technicians who collaborate with SUDESUL in Brazil; the costs of transporting the legal dependents of the said technicians from their place of residence in Spain to their destination in Brazil, subject to the restrictions stipulated in this Agreement; the costs of the courses provided in Spain for SUDESUL technicians; and any costs arising from the presence in Brazil of Spanish personnel on assignment that are not chargeable to the Brazilian Government.
 - (ii) The International Technical Co-operation Directorate of the Spanish Ministry of Foreign Affairs shall defray the costs of round-trip

travel by Spanish technicians travelling to Brazil, and the costs of the monthly, daily and assignment allowances, subsistence allowances and medical, pharmaceutical and hospital care of the Brazilian technicians attending the relevant courses in Spain and their legal dependents, subject to the restrictions specified in this Agreement.

- (b) Both bodies shall discharge the obligations referred to in the above paragraphs by using the relevant budget appropriations;
- (c) If they are career personnel of the Spanish body providing the co-operation, the experts concerned shall have, for the duration of their assignment, the status of permanent staff on temporary assignment in accordance with article 20 (d) of the Staff Rules of Autonomous Bodies, it being understood that all the requirements set forth in the aforementioned Rules have been met because they were appointed by the Presidency of IRYDA to carry out their assignment.

Article III. Contributions of the Government of the Federative Republic of Brazil:

1. The Government of the Federative Republic of Brazil shall make the requisite counterpart scientific and technical personnel available to the project.
2. It shall appoint a co-ordinator to establish a lasting relationship between SUDESUL and the IRYDA staff sent to Brazil. The co-ordinator may travel to Spain once a year, staying there for a maximum of 30 days.
3. It shall provide the staff from IRYDA with:
 - (a) A daily allowance in cruzeiros equivalent to \$US 100 for the experts referred to in article II, paragraph 1, subparagraph (b), on official travel away from their place of residence;
 - (b) A monthly salary in cruzeiros equivalent to \$US 2,000 for the engineers referred to in article II, paragraph 1, subparagraph (a);
 - (c) A daily allowance in cruzeiros equivalent to \$US 60 for the engineers referred to in article II, paragraph 1, subparagraph (a), on official travel away from their place of residence;
 - (d) Medical, pharmaceutical and hospital care, which shall extend to their legal dependents residing with them during their stay in Brazil.
4. It shall provide the IRYDA co-ordinator with:
 - (a) A daily allowance in cruzeiros equivalent to \$US 100 for official travel away from his place of residence;
 - (b) Transport within Brazil on official travel;
 - (c) Medical, pharmaceutical and hospital care.
5. It shall make the following payments to the Brazilian personnel:
 - (a) All remuneration accruing to them in Brazil during their stay in Spain;
 - (b) Round-trip travel to Spain for the technicians referred to in article II, paragraph 2, subparagraphs (a) and (b);
 - (c) Round-trip travel to Spain and the corresponding daily allowances for SUDESUL executives with managerial responsibilities;
 - (d) Round-trip travel to Spain and the corresponding daily allowances for the SUDESUL co-ordinator.

Article IV. 1. The advanced training courses referred to in article II, paragraph 2, subparagraph (a), shall be held in the first half of each year, and shall each last six months.

2. Accommodation for the engineers referred to in article II, paragraph 1, subparagraph (a), shall be specified by common accord with SUDESUL before the courses start.

3. The engineers referred to in article II, paragraph 1, subparagraphs (a) and (b), shall:

(a) Be at least 30 years old and have at least five years of professional experience in their fields of specialization;

(b) Remain in Brazil for a minimum of 12 months.

4. Both IRYDA and SUDESUL reserve the right to send back to their countries of origin any trainee or serving technician, respectively, whom they judge to be unsuitable. In such an event, the persons concerned shall be given at least 45 days' notice. The Spanish technicians shall be replaced in sufficient time to avoid jeopardizing the progress of the courses.

5. The amounts specified in articles II and III above may be revised as from the eighteenth month following the entry into force of this Agreement in order to bring them into line with substantiated cost-of-living increases over this period. The base line for this purpose shall be the month of entry into force of the Agreement, and the adjustment index used shall be the latest available. The new amounts shall apply as from the first day of the nineteenth month following the entry into force of the Agreement.

Article V. 1. This Agreement shall enter into force on the day of its signature and remain in force for three years; it may be denounced by either Party. Denunciation shall take effect six months after the date of receipt of notice to that effect.

2. Even if this Agreement has expired, training courses and projects already begun shall be carried through to completion unless an explicit decision to the contrary is made by the Parties.

DONE at Brasília on 25 August 1982, in two originals, in the Portuguese and Spanish languages, both texts being equally authentic.

For the Government
of the Federative Republic of Brazil:

[Signed]

RAMIRO SARAIVA GUERREIRO

For the Government
of Spain:

[Signed]

FRANCISCO JAVIER VALLAURE

[TRADUCTION — TRANSLATION]

ACCORD¹ COMPLÉMENTAIRE EN MATIÈRE DE TECHNIQUES D'IRRIGATION

Le Gouvernement de la République fédérative du Brésil et le Gouvernement espagnol,

Animés du désir de développer leurs liens de coopération technique en se fondant sur l'article premier de l'Accord de base relatif à la coopération technique signé à Brasília le 1^{er} avril 1971², et

Reconnaissant l'importance que présente la coopération en matière d'irrigation pour la mise en valeur des ressources agricoles,

Sont convenus de ce qui suit :

Article premier. 1. Le Gouvernement de la République fédérale du Brésil et le Gouvernement espagnol accorderont leur commun appui à la coopération qui sera instaurée entre le Ministère de l'intérieur du Brésil, par l'intermédiaire de l'Administration du développement de la Région Sud (SUDESUL), et le Ministère espagnol de l'agriculture, par l'intermédiaire de l'Institut national de réforme et de développement agricole (IRYDA), en matière de techniques d'irrigation.

2. Cette coopération consistera en échanges de consultations et conseils et en la formation des ressources humaines dans les domaines indiqués, au moyen d'un échange d'ingénieurs et de techniciens et, dans la mesure du possible, en l'établissement de programmes de nature à compléter les activités prévues dans le présent Accord, tels que l'organisation de visites, missions, séminaires et stages d'études et de spécialisation.

Article II. Contribution du Gouvernement espagnol :

1. Il enverra au Brésil :

- a) Tous les ans, trois ingénieurs, de niveau supérieur, spécialistes de projets d'irrigation et de drainage, de l'organisation de systèmes d'irrigation et de la mise en valeur des périmètres irrigués ;
- b) Tous les ans, un spécialiste des techniques d'irrigation, dont le séjour au Brésil ne dépassera pas 90 jours, pour remplir des missions précises définies par la SUDESUL.

2. Il accueillera en Espagne :

- a) Tous les ans, cinq techniciens de la SUDESUL pour qu'ils se perfectionnent dans les domaines touchant aux projets d'irrigation ;
- b) Un fonctionnaire de la SUDESUL occupant des fonctions de direction dont le séjour en Espagne ne dépassera pas 30 jours, pour une mission annuelle d'observation.

3. Il aura en permanence en Espagne un coordonnateur chargé de préparer et de surveiller les programmes de perfectionnement et les voyages en Espagne

¹ Entré en vigueur le 25 août 1982 par la signature, conformément au paragraphe I de l'article V.

² Nations Unies, *Recueil des Traités*, vol. 957, p. 95.

du personnel de SUDESUL, ainsi que de superviser, de coordonner et d'appuyer le personnel de l'IRYDA au Brésil. Le coordonnateur pourra se rendre au Brésil une fois par an, pour un séjour d'une durée de 30 jours au plus.

4. Il assurera aux techniciens brésiliens :

- a) Une indemnité journalière de subsistance représentant la contre-valeur en pesetas de 100 (cent) dollars des Etats-Unis, dans le cas des fonctionnaires de la SUDESUL occupant des fonctions de direction en déplacement officiel en dehors de leur lieu de résidence ;
- b) Une allocation mensuelle représentant la contre-valeur en pesetas de 1 500 (mille cinq cents) dollars des Etats-Unis, dans le cas des techniciens de la SUDESUL visés à l'alinéa *a* du paragraphe 2 de l'article II ;
- c) Une indemnité journalière de subsistance représentant la contre-valeur en pesetas de 60 (soixante) dollars des Etats-Unis, dans le cas des techniciens de la SUDESUL visés à l'alinéa *a* du paragraphe 2 de l'article II, en déplacement officiel en dehors de leur lieu de résidence ;
- d) La couverture des frais de déplacement à l'intérieur de l'Espagne occasionnés par la mise en œuvre de ces programmes ;
- e) L'assistance médicale, pharmaceutique et hospitalière, cette assistance étant étendue aux personnes légalement à leur charge qui demeurent avec eux durant leur séjour en Espagne.

5. Il assurera au coordonnateur de la SUDESUL :

- a) Une indemnité journalière de subsistance représentant la contre-valeur en pesetas de 100 (cent) dollars des Etats-Unis lors de ses déplacements officiels en dehors de son lieu de résidence ;
- b) Le transport intérieur en Espagne lors de ses déplacements officiels ;
- c) L'assistance médicale, pharmaceutique et hospitalière.

6. Il assurera aux membres du personnel du Ministère espagnol de l'agriculture :

- a) Le paiement de la totalité de la rémunération en Espagne des ingénieurs et techniciens visés aux alinéas *a* et *b* du paragraphe 1 de l'article II, en sus de leur billet aller et retour au Brésil ;
- b) Le paiement des indemnités journalières de subsistance pertinentes aux techniciens visés à l'alinéa *b* du paragraphe 1 de l'article II ;
- c) Le paiement des billets aller et retour des personnes à la charge du personnel visé à l'alinéa *a* du paragraphe 1 de l'article II, depuis leur lieu de résidence en Espagne à celui de destination au Brésil ;
- d) Le paiement de la totalité des sommes dues au coordonnateur de l'IRYDA durant son séjour au Brésil, ainsi que les indemnités journalières de subsistance correspondantes ;
- e) Le paiement du billet aller et retour au Brésil du coordonnateur de l'IRYDA ;
- f) Le paiement d'un billet aller et retour aux techniciens à qui leur séjour au Brésil pour une durée de 24 mois ouvre droit à un congé de 30 jours en Espagne. Auront également droit à ce paiement les personnes à la charge des techniciens.

7. a) Les obligations financières contractées par le Gouvernement espagnol aux termes du présent Accord seront assumées :
- i) Par l'intermédiaire de l'IRYDA, organisme autonome dépendant du Ministère espagnol de l'agriculture, à qui il appartiendra de verser les rémunérations dues en Espagne aux techniciens espagnols qui collaboreront avec la SUDESUL au Brésil ; les frais de voyage également des personnes à la charge desdits techniciens depuis leur lieu de résidence en Espagne jusqu'à celui de destination au Brésil, sous réserve des limites stipulées dans le présent Accord ; les frais afférents aux cours que suivront en Espagne les techniciens de la SUDESUL et les frais afférents à la présence au Brésil du personnel de la mission espagnole qui ne sont pas imputables au Gouvernement brésilien ;
 - ii) Il appartiendra à la Direction générale de la coopération technique internationale du Ministère espagnol des affaires étrangères de prendre à sa charge les frais de voyage aller et retour des techniciens espagnols se rendant au Brésil, ainsi que ceux afférents aux allocations mensuelles et journalières, indemnités de subsistance et assurance médicale, pharmaceutique et hospitalière fournie aux techniciens brésiliens qui participeront aux programmes pertinents en Espagne et aux personnes légalement à leur charge, sous réserve des limites stipulées dans le présent Accord.
- b) Les deux organismes s'acquitteront des obligations visées aux paragraphes qui précèdent en utilisant des crédits inscrits à leurs budgets respectifs ;
- c) S'agissant de fonctionnaires de carrière de l'organisme espagnol qui prête sa collaboration, les experts seront, pendant toute la durée de leurs prestations de services, considérés comme étant en activité et détachés à titre provisoire, conformément aux dispositions de l'article 20, *d*, du Statut du personnel des organismes autonomes, les formalités prévues dans ledit Statut étant réputées accomplies dès lors que la présidence de l'IRYDA aura désigné les intéressés pour cette mission.

Article III. Contribution du Gouvernement de la République fédérale du Brésil :

1. Il mettra à la disposition du projet le personnel scientifique et technique de contrepartie nécessaire.
2. Il désignera un coordonnateur chargé d'établir des rapports permanents entre la SUDESUL et le personnel de l'IRYDA affecté au Brésil. Ce coordonnateur pourra se rendre en Espagne une fois par an, pour une durée de 30 jours au plus.
3. Il assurera au personnel de l'IRYDA :
 - a) Une indemnité journalière de subsistance correspondant à la contre-valeur en cruzeiros de 100 (cent) dollars des Etats-Unis, dans le cas des experts visés à l'alinéa *b* du paragraphe 1 de l'article II, en déplacement officiel en dehors de leur lieu de résidence ;
 - b) Une allocation mensuelle correspondant à la contre-valeur en cruzeiros de 2000 (deux mille) dollars des Etats-Unis, dans le cas des ingénieurs visés à l'alinéa *a* du paragraphe 1 de l'article II ;

- c) Une indemnité journalière de subsistance correspondant à la contre-valeur en cruzeiros de 60 (soixante) dollars des Etats-Unis, dans le cas des ingénieurs visés à l'alinéa *a* du paragraphe 1 de l'article II, en déplacement officiel en dehors de leur lieu de résidence;
 - d) Une assistance médicale, pharmaceutique et hospitalière, cette assistance étant étendue aux personnes légalement à leur charge qui demeurent avec eux durant leur séjour au Brésil.
4. Il fournira les prestations suivantes au coordonnateur de l'IRYDA :
- a) Une indemnité journalière de subsistance représentant la contrepartie en cruzeiros de 100 (cent) dollars des Etats-Unis lors de ses déplacements officiels en dehors de son lieu de résidence;
 - b) Des moyens de transport intérieurs au Brésil lors de ses déplacements officiels;
 - c) Une assistance médicale, pharmaceutique et hospitalière.
5. Il assurera au personnel brésilien :
- a) Le paiement en totalité de sa rémunération au Brésil, durant son séjour en Espagne;
 - b) Le paiement des frais de voyage aller et retour en Espagne des techniciens visés aux alinéas *a* et *b* du paragraphe 2 de l'article II;
 - c) Le paiement des frais de voyage aller et retour en Espagne et les indemnités journalières de subsistance correspondantes aux fonctionnaires de la SUDESUL occupant des fonctions de direction;
 - d) Le paiement des frais de voyage aller et retour en Espagne et les indemnités journalières de subsistance correspondantes au coordonnateur de la SUDESUL.

Article IV. 1. Les programmes de perfectionnement visés à l'alinéa *a* du paragraphe 2 de l'article II se dérouleront au cours du premier semestre de chaque année et dureront six mois chacun.

2. Les lieux de résidence des ingénieurs visés à l'alinéa *a* du paragraphe 1 de l'article II seront désignés d'un commun accord avec la SUDESUL, avant le début des programmes.

3. Les ingénieurs visés aux alinéas *a* et *b* du paragraphe 1 de l'article II devront :

- a) Etre âgés d'au moins 30 ans et avoir cinq ans d'expérience professionnelle dans leur spécialité;
- b) Séjourner au Brésil pour une durée de 12 mois au moins.

4. L'IRYDA et la SUDESUL se réservent tous deux le droit de renvoyer dans son pays d'origine tout technicien en stage ou à leur service qui serait considéré comme inadéquat. Les intéressés recevront, le cas échéant, un préavis minimal de 45 jours. Les techniciens espagnols seront remplacés dans un délai suffisamment rapide pour éviter de compromettre l'exécution des programmes.

5. Les montants visés aux articles II et III ci-dessus pourront être revus à partir du dix-huitième mois d'entrée en vigueur du présent Accord, afin de les adapter à l'augmentation du coût de la vie intervenue durant cette période. Sera pris à cet effet comme base le mois d'entrée en vigueur de l'Accord et

comme indice de révision le dernier disponible. Les nouveaux montants prendront effet à compter du premier jour du dix-neuvième mois suivant l'entrée en vigueur de l'Accord.

Article V. 1. Le présent Accord entrera en vigueur le jour de sa signature pour une durée de trois ans, sous réserve de dénonciation par l'une quelconque des Parties. La dénonciation prendra effet six mois après la date de réception de la notification pertinente.

2. Même en cas d'expiration du présent Accord, l'exécution des programmes et projets déjà entamés se poursuivra jusqu'à ce qu'ils aient été menés à bien, sauf décision contraire expresse des Parties.

FAIT à Brasília, le 25 août 1982, en deux exemplaires originaux, en portugais et en espagnol, les deux textes faisant également foi.

Pour le Gouvernement
de la République fédérative du Brésil :

[Signé]

RAMIRO SARAIVA GUERREIRO

Pour le Gouvernement
espagnol :

[Signé]

FRANCISCO JAVIER VALLAURE

No. 21268

—

**FINLAND
and
IRELAND**

**Agreement on the international carriage of goods by road
(with protocol). Signed at Dublin on 19 May 1981**

Authentic texts: Finnish and English.

Registered by Finland on 4 October 1982.

—————

**FINLANDE
et
IRLANDE**

**Accord relatif au transport international de marchandises
par route (avec protocole). Signé à Dublin le
19 mai 1981**

Textes authentiques : finnois et anglais.

Enregistré par la Finlande le 4 octobre 1982.

[FINNISH TEXT — TEXTE FINNOIS]

SUOMEN TASAVALLAN HALLITUKSEN JA IRLANNIN HALLITUKSEN VÄLINEN KANSAINVÄLISTÄ TAVARALIIKENNETTÄ MAANTEITSE KOSKEVA SOPIMUS

Suomen Tasavallan hallitus ja Irlannin hallitus,
haluten helpottaa kansainvälistä tavaraliikennettä maanteitse maidensa välillä ja niiden kautta;
ovat sopineet seuraavasta:

1 artikla. MÄÄRITELMIÄ

Tässä sopimuksessa tarkoittaa:

a) käsite "liikenteenharjoittaja" mitä tahansa fyysistä tai oikeushenkilöä, joka joko Irlannissa tai Suomen tasavallassa kuljettaa tavaroita vuokraa tai korvausta vastaan tahi omaan lukuunsa asianomaisten kansallisten lakien ja määräysten mukaisesti;

b) käsite "ajoneuvo" mitä tahansa mekaanisella voimanlähteellä varustettua tavaroiden kuljetukseen valmistettua tai muunnettua tieajoneuvoa mukana kulkeva perävaunu tai puoliperävaunu mukaanluettuna.

2 artikla. SOVELLUTUSALA

Tämän sopimuksen määräyksiä sovelletaan vuokraa tai korvausta vastaan tahi omaan lukuun maanteitse suoritettaviin kansainvälisiin tavarakuljetuksiin Irlannin ja Suomen tasavallan välillä tai jommankumman maan kautta.

3 artikla. LUVAT

1. Tämän sopimuksen 4 artiklassa määrätyin poikkeuksin kummankin maan liikenteenharjoittajat tarvitsevat toisen maan asianomaisen viranomaisen antaman luvan voidakseen suorittaa kansainvälisiä tavarakuljetuksia maanteitse maiden välillä tai toisen maan kautta paluukuormien kuljetukset mukaanluettuina.

2. Lupaa saa käyttää ainoastaan se liikenteenharjoittaja, jolle se on annettu, eikä se ole siirrettävissä. Se oikeuttaa yhden yhdistämättömän ajoneuvon tai ajoneuvoyhdistelmän käyttöön kerrallaan.

3. Lupaa saadaan käyttää kuljetuksiin molempien maiden välillä ja niiden kautta.

4. Sopimuspuolen asianomainen viranomaisen antaa luvat toisen sopimuspuolen asianomaisen viranomaisen puolesta.

5. Luvat oikeuttavat yhteen tai useampaan matkaan; meno- ja tulomatka lasketaan yhdeksi matkaksi.

4 artikla. VAPAUTUKSET

Lupaa ei tarvita

- a) satunnaisiin lentoreittien muutoksista johtuviin tavarakuljetuksiin lentokentille tai lentokentiltä;
- b) matkatavaroiden kuljetuksiin matkustajaajoneuvoihin kytketyissä perävaunuissa ja matkatavaroiden kuljetuksiin millä tahansa ajoneuvolla lentokentille ja lentokentiltä;
- c) postin kuljetuksiin;
- d) vahingoittuneiden tai rikkoutuneiden ajoneuvojen kuljetuksiin;
- e) mehiläisten ja kalanpoikasten kuljetuksiin;
- f) hautauskuljetuksiin;
- g) omaan lukuun suoritettaviin kuljetuksiin edellyttäen, että ajoneuvossa on mukana asianmukainen selvitys kuljetuksen suorittamisesta omaan lukuun;
- h) valtamerilaivojen varaosien ja ruokavarojen kuljetukseen;
- i) arvotavaroiden, esim. jalometallien, kuljetuksiin erikoisajoneuvoissa poliisin tai muun turvallisuushenkilöstön muodostamassa saattueessa;
- j) hätätilanteissa, etenkin luonnononnettomuuksissa, tarvittavien lääkevarustojen ja varusteiden kuljetukseen;
- k) tavarakuljetuksiin ajoneuvoissa, joiden sallittu kokonaispaino perävaunu mukaanluettuna ei ylitä kuutta tonnia tai joiden sallittu hyötykuorma perävaunu mukaanluettuna ei ylitä 3,5 tonnia;
- l) toisessa maassa rikkoutuneen ajoneuvon korvaamista varten lähetetyn tavarakuljetukseen käytettävän kuormaamattoman ajoneuvon ajoon ja kuljetuksen jatkamiseen korvaavalla ajoneuvolla rikkoutuneelle ajoneuvolle annetun luvan nojalla;
- m) taideteosten ja -esineiden kuljetukseen messuille, näyttelyihin tai kaupallisiin tarkoituksiin;
- n) yksinomaan mainos- tai tiedotustarkoituksiin tarkoitettujen esineiden ja varusteiden kuljetuksiin;
- o) lavasteiden, varusteiden ja eläinten kuljetuksiin teatteri-, musiikki-, elokuva-, sirkustai urheilutilaisuuksiin tai messuille tai markkinoille taikka radio-, elokuva- tai televisio-ohjelmien valmistusta varten ja takaisin;
- p) kuormaamattomien ajoneuvojen ajoon;
- q) tavaroiden kuljetuksiin saattamattomissa perävaunuissa tai puoliperävaunuissa;
- r) edellä luettelemattomiin asianomaisten viranomaisten sopimiin tavarakuljetuksiin.

5 artikla. POIKKEUKSELLISET MITAT JA PAINOT

Jos kuljetusta suorittavan ajoneuvon tai ajoneuvoyhdistelmän painot tai mitat ylittävät toisessa maassa sallitut enimmäismäärät, tulee tämän maan asianomaiselta viranomaiselta saada siihen erityislupa ennen kuljetuksen alkamista.

6 artikla. KIINTIÖT

1. Lupia voidaan antaa sopimuspuolten asianomaisten viranomaisten yhteisesti sopimien vuotuisten kiintiöiden rajoissa.

2. Tätä tarkoitusta varten asianomaiset viranomaiset vaihtavat tarvittavat luvat täyttämättöminä.

3. Lipia voidaan antaa vähentämättä niitä kiintiöistä:

- a) helposti pilaantuvien elintarvikkeiden kuljetuksiin jäähdytysajoneuvoissa;
- b) muuttokuljetuksiin sellaisten sopijaosapuolten toimesta, joilla on erityis-henkilökuntaa ja kalustoa tätä tarkoitusta varten;
- c) elävien eläinten kuljetuksiin erityisajoneuvoilla;
- d) kauttakulkukuljetuksiin, edellyttäen ettei tavaroita oteta tai jätetä millään toisessa maassa sijaitsevalla paikalla.

7 artikla. SISÄISTEN KULJETUSTEN KIELTÄMINEN

Minkään tässä sopimuksessa ei saa katsoa oikeuttavan jommankumman maan liikenteenharjoittajaa ottamaan tavaroita miltään toisessa maassa sijaitsevalta paikalta toimitettavaksi mihinkään tässä maassa sijaitsevaan toiseen paikkaan.

8 artikla. KULJETUKSET KOLMANSIIN MAIHIN TAI KOLMANSISTA MAISTA

Kummarkaan maan liikenteenharjoittajat eivät saa suorittaa kuljetuksia toisen maan ja kolmannen maan välillä, ellei toisen maan asianomainen viranomainen ole antanut siihen erityislupaa.

9 artikla. MATKAKERTOMUKSET

Kummarkin sopimuspuolen asianomainen viranomainen voi määrätä, että lupien mukana tulee olla matkakertomus, joka liikenteenharjoittajan tulee täyttää ennen kunkin matkan alkua.

10 artikla. ASIAKIRJOJEN MUKANA PITÄMINEN JA TARKASTUS

Tämän sopimuksen määräysten mukaisesti vaadittavien lupien ja muiden asiakirjojen tulee olla mukana ajoneuvossa ja ne tulee esittää siihen valtuutettujen henkilöiden sitä vaatiessa.

11 artikla. KANSALLISEN LAIN NOUDATTAMINEN

Kummarkin maan liikenteenharjoittajien ja heidän ajoneuvojensa miehistöjen tulee toisen maan alueella ollessaan noudattaa tässä maassa voimassa olevia lakeja ja määräyksiä.

12 artikla. RIKKOMUKSET

1. Jommankumman maan liikenteenharjoittajan syylistyessä mihin tahansa tämän sopimuksen määräysten rikkomukseen toisen maan alueella voi sen maan asianomainen viranomainen, jossa rikkomus tai rikkomukset ovat tapahtuneet, päättää

- a) antaa huomautuksen liikenteenharjoittajalle;
- b) sikäli kuin rikkomus on vakava, antaa tällaisen huomautuksen ilmoituksen, että jokainen seuraava rikkomus saattaa johtaa liikenteenharjoittajalle annetun luvan tai annettujen lupien peruuttamiseen;

c) antaa ilmoituksen tällaisesta peruutuksesta; ja että asianomainen viranomainen voi vaatia toisen maan asianomaista viranomaista välittämään päätöksensä liikenteenharjoittajalle ja alakohdassa c mainituissa tapauksissa keskeyttämään lupien antamisen hänelle määrätyn ajaksi tai lopullisesti.

2. Sen maan asianomaisen viranomaisen, joka saa tällaisen vaatimuksen, tulee niin nopeasti kuin käytännössä on mahdollista noudattaa sitä ja ilmoittaa toisen maan asianomaiselle viranomaiselle suoritetusta toimenpiteestä.

3. Tämän artiklan määräykset eivät vaikuta mihinkään tuomioistuinten tai asianomaisen viranomaisen soveltamiin oikeudellisiin sanktioihin siinä maassa, jossa rikkomus on tapahtunut.

13 artikla. VEROMÄÄRÄYKSET

1. Ajoneuvot, jotka

a) on rekisteröity ja joita normaalisti verotetaan jommassakummassa maassa, ja jotka

b) on väliaikaisesti tuotu toiseen maahan, ovat vapautetut jälkimmäisessä maassa ajoneuvojen liikennöimisestä ja hallusapidosta kannettavista veroista.

2. Tämä vapautus ei koste tiemaksuja eikä polttoaineen kulutusta koskevia veroja ja maksuja.

14 artikla. POLTTOAINE

Ajoneuvon tavanomaisissa polttoainesäiliöissä oleva polttoaine saadaan tuoda maahan veroitta ja maksuitta.

15 artikla. SEKAKOMITEA

1. Sopimuksen asianmukaista täytäntöönpanoa varten ja sen mukauttamiseksi liikenteen kehitykseen asianomaisten viranomaisten edustajat muodostavat sekakomitean. Sekakomitea kokoontuu jommankumman asianomaisen viranomaisen pyynnöstä.

2. Kummankin asianomaisen viranomaisen tulee vaadittaessa antaa toiselle kaikki saatavissa olevat olennaiset tiedot siitä, kuinka tässä sopimuksessa tarkoitettu liikenne on kehittynyt.

16 artikla. PÖYTÄKIRJA

1. Tarkemmat tämän sopimuksen soveltamista koskevat määräykset sisältyvät erilliseen pöytäkirjaan.

2. Artiklan 15 mukaisesti asetetulla sekakomitealla on oikeus muuttaa mainittua pöytäkirjaa.

17 artikla. VOIMAANTULO JA VOIMASSAOLOAIKA

1. Kummankin sopimuspuolen tulee ilmoittaa toiselle diplomaattiteitse, milloin tämän sopimuksen voimaantuloon tarvittavat toimenpiteet kyseisessä

maassa on suoritettu. Sopimus tulee voimaan kolmantenakymmenentenä päivänä siitä, kun jälkimmäinen näistä ilmoituksista on saatu.

2. Sopimus on voimassa yhden vuoden voimaantulostaan lähtien. Sen jälkeen sen voimassaolo jatkuu, ellei jompikumpi sopimuspuoli sitä irtisano toiselle sopimuspuolelle tehdyllä kirjallisella irtisanomisilmoituksella vähintään kuusi kuukautta aikaisemmin.

TEHTY Dublinissa 19 p:nä toukokuuta 1981 kahtena englannin- ja suomenkielisenä kappaleena, joiden tekstit ovat yhtä todistusvoimaiset.

Suomen Tasavallan hallituksen puolesta:
ENSIO HELANIEMI

Irlannin hallituksen puolesta:
ALBERT REYNOLDS

SUOMEN TASAVALLAN HALLITUKSEN JA IRLANNIN HALLITUKSEN
VÄLISEN KANSAINVÄLISIÄ TAVARAKULJETUKSIA MAANTEITSE
KOSKEVAN SOPIMUKSEN 16 ARTIKLAN NOJALLA TEHTY PÖYTÄ-
KIRJA

Sopimuksen täytäntöönpanoa varten on sovittu seuraavista yksityiskohtaisista määräyksistä:

1. Asianomaiset viranomaiset tässä sopimuksessa mainittuja tarkoituksia varten ovat seuraavat:

- a) Irlannissa: kuljetusministeri (the Minister for Transport) tai mikä tahansa hänen valtuuttamansa viranomainen;
- b) Suomessa: Liikenneministeriö, tieliikenneosasto, Eteläesplanadi 16, 00130 Helsinki 13.

3 artiklan osalta

2. Tämän sopimuksen nojalla annettujen lupien tulee olla kansainvälisissä tavaroiden maantiekuljetuksissa käytettävien lupalomakkeiden standardisointia koskevassa Euroopan talouskomission resoluutiossa n:o 119 suositellun mallin mukaisia.

3. Luvan voimassaoloaika ei saa ylittää kolmea kuukautta.

4. Luvat myöntää

- a) irlantilaisille liikenteenharjoittajille Irlannissa rekisteröityjä ajoneuvoja varten Suomen liikenneministeriö ja ne antaa vapaan harkintansa mukaan Irlannin kuljetusministeri tai mikä tahansa hänen määräämänsä viranomainen;
- b) suomalaisille liikenteenharjoittajille Suomessa rekisteröityjä ajoneuvoja varten Irlannin kuljetusministeri ja ne antaa vapaan harkintansa mukaan Suomen liikenneministeriön tieliikenneosasto.

5 artiklan osalta

5. Asianomaiset viranomaiset tämän artiklan osalta ovat:

- a) Irlannissa: Se paikallinen viranomainen, jonka alueella kuljetus suoritetaan (seitsemän päivää ennen matkan suorittamista siitä tulee ilmoittaa Garda Siochana'n päällikölle Dubliniin ja mukaan tulee liittää kopio lupahakemuksesta).
- b) Suomessa: Tie- ja vesirakennushallitus, Eteläesplanadi 4, 00130 Helsinki 13.

6 artiklan osalta

6. Asianomaiset viranomaiset määräävät kiintiöt sen matkamäärän pohjalta, jonka kummankin maan liikenteenharjoittajat vuosittain saavat suorittaa. Asianomaiset viranomaiset voivat sopia kiintiöiden nostamisesta milloin tahansa.

9 artiklan osalta

7. Matkakertomuksen tulee sisältää seuraavat tiedot:

- a) sen luvan numero, jota se koskee;
- b) matkalla käytetyn ajoneuvon rekisterinumero, sen suurin sallittu kokonaispaino ja sen oma paino;
- c) paikat, missä tavarat kuormattiin tai purettiin;
- d) kuljetettujen tavaroiden laatu ja paino;
- e) tila tullin leimalle.

8. Asianomainen viranomainen voi vaatia haltijoita palauttamaan luvat ja matkakertomukset joko käytön jälkeen tai, ellei lupia ole käytetty, niiden voimassaoloajan päätyttyä.

TEHTY Dublinissa 19 päivänä toukokuuta 1981 kahtena englannin- ja suomenkielisenä kappaleena, joiden kummankin tekstit ovat yhtä todistusvoimaisia.

Suomen Tasavallan hallituksen puolesta:
ENSIO HELANIEMI

Irlannin hallituksen puolesta:
ALBERT REYNOLDS

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE
REPUBLIC OF FINLAND AND THE GOVERNMENT OF
IRELAND ON THE INTERNATIONAL CARRIAGE OF
GOODS BY ROAD

The Government of the Republic of Finland and [the] Government of Ireland,
Desiring to facilitate the international carriage of goods by road between
and in transit through their countries,

Have agreed as follows:

Article 1. DEFINITIONS

For the purposes of this Agreement:

(a) The term "carrier" shall mean any physical or legal person who, in either Ireland or the Republic of Finland, carries goods by road for hire or reward or on his own account in accordance with the relevant national laws and regulations;

(b) The term "vehicle" shall mean any mechanically propelled road vehicle, which is constructed or adapted for the transport of goods, including any accompanying trailer or semitrailer.

Article 2. SCOPE

The provisions of this Agreement shall apply to the international carriage of goods by road for hire or reward or on own account between Ireland and the Republic of Finland and in transit through either country.

Article 3. PERMITS

1. Except as provided in article 4 of this Agreement, a carrier of one country shall require a permit granted by the competent authority of the other country in order to engage in the international carriage of goods by road between the two countries, including the carriage of return loads, or in transit through the other country.

2. A permit shall be used only by the carrier to whom it is issued and it shall not be transferable. It shall be valid for the use of a single vehicle or a coupled combination of vehicles at any one time.

3. A permit may be used for transport between and in transit through the two countries.

4. Permits will be issued by the competent authority of one country on behalf of the competent authority of the other country.

5. Permits will be valid for one or more journeys, the outward and return journeys to count as one journey.

¹ Came into force on 3 September 1982, i.e., the thirtieth day following the exchange of notifications (effected on 4 August 1982) by which the Contracting Parties informed each other that the necessary measures had been taken, in accordance with article 17 (1).

Article 4. EXEMPTIONS

A permit shall not be required for:

- (a) Transport of goods carried on an occasional basis to or from airports, in cases where services are diverted;
- (b) Transport of luggage carried on trailers attached to passenger transport vehicles, and luggage carried on vehicles of any type to or from airports;
- (c) Transport of mails;
- (d) Transport of damaged or broken-down vehicles;
- (e) Transport of bees and fish stock;
- (f) Funeral transport;
- (g) Transport of goods on own account, provided an appropriate own account document is carried on the vehicle;
- (h) Transport of spare parts and provisions for oceangoing ships;
- (i) Transport of precious goods, e.g., precious metals, in special vehicles accompanied by the police or other security personnel;
- (j) Transport of medical supplies and equipment needed for emergencies, notably in the event of natural disasters;
- (k) Transport of goods in vehicles whose permitted gross laden weight, including trailers, does not exceed six tonnes, or where the permitted payload, including trailers, does not exceed 3.5 tones;
- (l) Unladen run of a relief vehicle used for transporting goods sent to replace a vehicle which has broken down in another country, and continuation of the haul by the relief vehicle under cover of the permit issued for the vehicle which has broken down;
- (m) Transport of works and objects of art for fairs and exhibition or for commercial purposes;
- (n) Transport of articles and equipment intended exclusively for advertising and information purposes;
- (o) Transport of properties, accessories and animals to or from theatrical, musical, film, sports or circus performances, fairs or fêtes, and those intended for radio recordings, or for film or television production;
- (p) Unladen runs by vehicles;
- (q) Transport of goods in unaccompanied trailers and semitrailers;
- (r) Transport of goods, not specified above, as agreed by the competent authorities.

Article 5. ABNORMAL WEIGHTS AND DIMENSIONS

If the weights or dimensions of a vehicle or combinations of vehicles performing the transport operation exceed the permissible maximum in the other country, special authorisation must be obtained from the appropriate authority in that country before the carriage is undertaken.

Article 6. QUOTAS

1. Permits may be issued within the limits of annual quotas fixed, by mutual agreement, by the competent authorities.

2. For this purpose the competent authorities shall exchange the necessary blank permits.

3. Permits may be issued, without counting against the quota, for:

- (a) Transport of perishable foodstuffs in refrigerated vehicles;
- (b) Removals carried out by contractors with special staff and equipment for this purpose;
- (c) Transport of live animals where special vehicles are used;
- (d) Transit operations provided that no goods are picked up or delivered at any point in the other country.

Article 7. PROHIBITION OF CABOTAGE

Nothing in this Agreement shall be held to permit a carrier of one country to pick up goods at any point in the other country for delivery at any other point in that country.

Article 8. CARRIAGE TO AND FROM THIRD COUNTRIES

A carrier of one country may not perform transport operations between the other country and a third country unless a special permit has been granted by the competent authority of the other country.

Article 9. JOURNEY RECORDS

The competent authority of either country may decide that permits shall be accompanied by a journey record which must be completed by the carrier before each journey.

Article 10. CARRIAGE AND INSPECTION OF DOCUMENTS

Permits and any other documents required in accordance with the provisions of this Agreement must be carried on the vehicle and produced on demand to any person duly authorised to demand them.

Article 11. COMPLIANCE WITH NATIONAL LAW

Carriers of either country and the crews of their vehicles shall, when in the other country, comply with the laws and regulations in force in that country.

Article 12. INFRINGEMENTS

1. In the case of any infringement of the provisions of this Agreement by a carrier of one country while in the other country, the competent authority of the country in which the infringement or infringements occurred may decide:

- (a) To issue a warning to the carrier;
- (b) If the infringement was a serious one, to issue such a warning together with a notification that any subsequent infringement may lead to the revocation of the permit or permits issued to the carrier;

(c) To issue a notification of such revocation; and that competent authority may request the competent authority of the other country to convey its decision to the carrier and, in cases covered by sub-paragraph (c) to suspend the issue of permits to him for a specified or indefinite period.

2. The competent authority of the country receiving any such request shall as soon as reasonably practicable comply therewith and shall inform the competent authority of the other country of the action taken.

3. The provisions of this article shall be without prejudice to any lawful sanctions which may be applied by the courts or by the competent authority of the country in which the infringement occurred.

Article 13. FISCAL PROVISIONS

1. Vehicles which

(a) Are registered and currently taxed in one country, and

(b) Are temporarily imported into the other country,

shall be exempted from the taxes and charges levied on the circulation or possession of vehicles in the latter country.

2. This exemption shall not extend to tolls or to taxes and charges on fuel consumption.

Article 14. FUEL

The fuel contained in the normal tanks of a vehicle shall be admitted exempt from all taxes and duties.

Article 15. JOINT COMMITTEE

1. Representatives of the competent authorities shall form a Joint Committee to ensure the satisfactory implementation of the Agreement and its adaptation to development in traffic. The Joint Committee shall meet at the request of either competent authority.

2. Each competent authority will on request provide the other with any relevant information which can be made available concerning the manner in which traffic covered by this Agreement has developed.

Article 16. PROTOCOL

1. Further provisions in relation to the application of this Agreement are contained in a separate protocol.

2. The Joint Committee established in accordance with article 15 shall have power to modify the said protocol.

Article 17. ENTRY INTO FORCE AND DURATION

1. Each Contracting Party shall notify the other through diplomatic channels when the measures necessary for giving effect to this Agreement in

their country have been taken. The Agreement shall enter into force on the thirtieth day after the date of receipt of the later of these notifications.

2. The Agreement shall remain in force for a period of one year after its entry into force. Thereafter, it shall continue in force indefinitely unless it is terminated by either Contracting Party giving six months' written notice thereof to the other Contracting Party.

DONE in duplicate at Duhlin on 19 May 1981 in the English and the Finnish languages, both texts being equally authentic.

For the Government of the Republic of Finland:
ENSIO HELANIEMI

For the Government of Ireland:
ALBERT REYNOLDS

PROTOCOL DRAWN UP UNDER ARTICLE 16 OF THE AGREEMENT BETWEEN THE GOVERNMENT OF THE REPUBLIC OF FINLAND AND THE GOVERNMENT OF IRELAND ON THE INTERNATIONAL CARRIAGE OF GOODS BY ROAD

The following detailed rules have been agreed for the implementation of the Agreement:

I. For the purposes of this Agreement, the competent authorities shall be:

- (a) In Ireland, the Minister for Transport or any authority appointed by him;
- (b) In Finland, the Ministry of Communications, Road Traffic Department, Eteläesplanadi 16, 00130 Helsinki 13.

In relation to article 3

2. Permits issued under this Agreement shall conform to the model recommended in Resolution No. 119 of the Economic Commission for Europe on the standardisation of the forms used for authorisations for international goods transport by road.

3. The validity of a permit shall not exceed three months.

4. Permits will

- (a) Be granted to Irish carriers, for vehicles registered in Ireland, by the Ministry of Communications of Finland and issued by and at the discretion of the Minister for Transport of Ireland or any authority appointed by him;
- (b) Be granted to Finnish carriers, for vehicles registered in Finland, by the Minister for Transport of Ireland and issued by and at the discretion of the Ministry of Communications of Finland, Road Traffic Department.

In relation to article 5

5. The appropriate authorities for the purposes of this article shall be:

- (a) In Ireland, the local authority in whose area the journey is to be made. (Before the journey is made, seven days notice thereof, accompanied by a copy of the application for a permit, shall be given to the Commissioner of the Garda Síochána, Dublin.)
- (b) In Finland, Tie- ja vesirakennushallitus, Eteläesplanadi 4, 00130 Helsinki 13.

In relation to article 6

6. The quotas shall be fixed by the competent authorities on the basis of the number of journeys which may be made by the carriers of either country in a year. The competent authorities may agree to increase the quotas at any time.

In relation to article 9

7. The journey record shall contain the following particulars:

- (a) The number of the permit to which it relates;
- (b) The registration number of the vehicle used, its maximum permissible laden weight and its unladen weight;
- (c) The points at which the goods were loaded or unloaded;
- (d) The nature and weight of the goods carried;
- (e) Space for a Customs stamp.

8. The competent authority may require that permits and journey records will be returned by the holders either after use or, in the case of unused permits, after the expiry of their period of validity.

DONE in duplicate at Dublin on 19 May 1981 in the English and the Finnish languages, both texts being equally authentic.

For the Government of the Republic of Finland:
ENSIO HELANIEMI

For the Government of Ireland:
ALBERT REYNOLDS

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE FINLANDE ET LE GOUVERNEMENT IRLANDAIS RELATIF AU TRANSPORT INTERNATIONAL DE MARCHANDISES PAR ROUTE

Le Gouvernement de la République de Finlande et le Gouvernement irlandais,

Désireux de faciliter le transport international de marchandises par route entre et en transit à travers leurs pays,

Sont convenus de ce qui suit :

Article premier. DÉFINITIONS

Aux fins du présent Accord :

a) Le terme «transporteur» s'entend de toute personne physique ou morale qui, soit en Irlande soit dans la République de Finlande, transporte des marchandises par route en louage ou moyennant rémunération ou pour compte propre, conformément aux lois et règlements en vigueur dans ces deux pays ;

b) Le terme «véhicule» s'entend de tout véhicule routier à propulsion mécanique, construit ou adapté pour être utilisé pour le transport de marchandises, y compris leurs remorques et semi-remorques.

Article 2. PORTÉE DE L'ACCORD

Les dispositions du présent Accord s'appliquent au transport international de marchandises par route en louage ou moyennant rémunération ou pour compte propre entre l'Irlande et la République de Finlande et en transit à travers des deux pays.

Article 3. AUTORISATIONS

1. Sauf pour les catégories de transport visées à l'article 4 du présent Accord, un transporteur d'un des deux pays doit être muni d'une autorisation délivrée par les autorités compétentes de l'autre pays pour effectuer les opérations de transport international de marchandises par route entre les deux pays, y compris les transports de retour ou le transport de marchandises en transit à travers le territoire de l'autre pays.

2. L'autorisation doit être utilisée exclusivement par le transporteur auquel elle aura été délivrée ; elle n'est pas transférable. Elle n'est valable que pour un véhicule unique ou une combinaison de véhicules accouplés par voyage.

¹ Entré en vigueur le 3 septembre 1982, soit le trentième jour suivant l'échange des notifications (effectué le 4 août 1982) par lesquelles les Parties contractantes se sont informées que les mesures nécessaires avaient été prises, conformément au paragraphe 1 de l'article 17.

3. Une autorisation peut être utilisée pour effectuer des opérations de transport entre les deux pays et en transit à travers leurs territoires.

4. Les autorisations sont délivrées par l'autorité compétente d'un pays au nom de l'autorité compétente de l'autre pays.

5. Les autorisations sont valables pour un ou plusieurs voyages, le voyage aller et le voyage retour comptant pour un seul voyage.

Article 4. EXEMPTIONS

Une autorisation ne sera pas nécessaire pour :

- a) Les transports occasionnels de marchandises à destination ou en provenance d'aéroports lorsque des vols sont détournés ;
- b) Les transports de bagages dans des remorques attelées à des véhicules pour le transport de voyageurs et les transports de bagages dans des véhicules de tous types à destination ou en provenance d'aéroports ;
- c) Les transports postaux ;
- d) Les transports de véhicules endommagés ou en panne ;
- e) Les transports d'abeilles et de poissons ;
- f) Les transports funéraires ;
- g) Les transports de marchandises pour compte propre, à condition qu'un document approprié de transport pour compte propre se trouve dans le véhicule ;
- h) Les transports de pièces détachées et les provisions destinées aux bâtiments de haute mer ;
- i) Les transports de marchandises précieuses, par exemple les métaux précieux, dans des véhicules spéciaux accompagnés par des policiers ou d'autres agents de sécurité ;
- j) Les transports des fournitures médicales et de l'équipement nécessaires en cas d'urgence, notamment en cas de catastrophes naturelles ;
- k) Les transports de marchandises dans des véhicules dont le poids brut autorisé en charge, y compris les remorques, n'excède pas six tonnes ou quand la charge utile autorisée, compte tenu des remorques, n'excède pas 3,5 tonnes ;
- l) Le déplacement à vide d'un véhicule de secours utilisé pour le transport de marchandises envoyé pour remplacer un véhicule tombé en panne dans un autre pays et la poursuite du voyage par le véhicule de secours sous couvert de l'autorisation délivrée pour le véhicule tombé en panne ;
- m) Les transports d'œuvres d'art et d'objets d'art destinés aux foires et aux expositions ou à des fins commerciales ;
- n) Les transports d'objets et de matériel destinés uniquement à la publicité et l'information ;
- o) Les transports de matériel, d'accessoires et d'animaux à destination ou en provenance de manifestations théâtrales, musicales, cinématographiques, sportives, de cirques, de foires ou de kermesses ou destinés aux enregistrements radiophoniques, aux prises de vues cinématographiques ou à la télévision ;

- p) Les voyages à vide des véhicules ;
- q) Les transports de marchandises dans des remorques et des semi-remorques non accompagnées ;
- r) Les transports de toute autre marchandise, selon ce que décideront les autorités compétentes.

Article 5. POIDS ET DIMENSIONS ANORMAUX

Au cas où le poids ou les dimensions d'un véhicule ou de combinaisons de véhicules effectuant l'opération de transport dépassent le maximum autorisé dans l'autre pays, une autorisation spéciale devra être obtenue auprès de l'autorité appropriée de ce pays avant que le transport se fasse.

Article 6. CONTINGENTS

1. Des autorisations peuvent être délivrées dans les limites des contingents annuels fixés, d'un commun accord, par les autorités compétentes.

2. A cette fin, les autorités compétentes échangeront les autorisations en blanc nécessaires.

3. Des autorisations peuvent être délivrées, sans venir en déduction du contingent, pour :

- a) Le transport de denrées alimentaires périssables dans des véhicules frigorifiques ;
- b) Les déménagements effectués par des entrepreneurs avec un personnel et un équipement spéciaux à cette fin ;
- c) Les transports d'animaux vivants quand des véhicules spéciaux sont utilisés ;
- d) Les opérations de transit à condition que des marchandises ne soient ni prises en charge ni déchargées en aucun point de l'autre pays.

Article 7. INTERDICTION DU CABOTAGE

Aucune des dispositions du présent Accord ne sera interprétée comme autorisant un transporteur d'un pays à prendre en charge des marchandises en un point situé sur le territoire de l'autre pays pour les décharger en un autre point dudit autre pays.

Article 8. TRANSPORTS À DESTINATION ET EN PROVENANCE DE PAYS TIERS

Un transporteur d'un pays ne peut effectuer des opérations de transport entre l'autre pays et un pays tiers à moins qu'une autorisation spéciale n'ait été délivrée par l'autorité compétente de l'autre pays.

Article 9. DESCRIPTION DES VOYAGES

L'autorité compétente de chacun des deux pays peut décider qu'aux autorisations seront jointes des formules de description des voyages qui devront être remplies par le transporteur avant chaque voyage.

Article 10. CONTRÔLE DES DOCUMENTS

Les autorisations et tous autres documents requis conformément aux dispositions du présent Accord doivent être transportés à bord du véhicule et présentés à toute personne dûment autorisée qui en fait la demande.

Article 11. RESPECT DES LÉGISLATIONS NATIONALES

Les transporteurs de l'un et l'autre pays et les équipages de leurs véhicules doivent, lorsqu'ils se trouvent dans l'autre pays, respecter les lois et règlements en vigueur dans ce pays.

Article 12. INFRACTIONS

1. En cas d'infraction aux dispositions du présent Accord par un transporteur d'un pays sur le territoire de l'autre pays, l'autorité compétente du pays dans lequel l'infraction ou les infractions ont été commises peut décider :

- a) D'adresser un avertissement au transporteur ;
- b) Si l'infraction était grave, d'adresser ledit avertissement en avisant le transporteur que toute infraction ultérieure pourra entraîner la révocation de l'autorisation ou des autorisations délivrées audit transporteur ;
- c) De notifier cette révocation ;

et cette autorité compétente peut demander à l'autorité compétente de l'autre pays de communiquer sa décision au transporteur et, pour les cas prévus à l'alinéa c, de s'abstenir de lui délivrer des autorisations pour une période spécifiée ou indéfinie.

2. L'autorité compétente du pays auquel une telle demande est adressée doit, dès que cela est raisonnablement possible, y accéder et informer l'autorité compétente de l'autre pays des mesures prises.

3. Les dispositions du présent article s'entendent sans préjudice de toute sanction légale qui pourrait être infligée par les tribunaux ou l'autorité compétente du pays dans lequel l'infraction a été commise.

Article 13. DISPOSITIONS FISCALES

1. Les véhicules qui :

- a) Sont immatriculés et normalement imposés dans un des pays, et
 - b) Sont importés temporairement dans l'autre pays,
- sont exemptés des taxes et droits sur la circulation ou la possession de véhicules dans ce dernier pays.

2. L'exemption ne s'étend pas aux péages ni aux taxes et droits sur la consommation de carburant.

Article 14. CARBURANT

Le carburant contenu dans les réservoirs normaux d'un véhicule sera admis en franchise de tous impôts et taxes.

Article 15. COMMISSION MIXTE

1. Des représentants des autorités compétentes constitueront une Commission mixte pour assurer la bonne application de l'Accord et son adaptation au développement du trafic routier. La Commission mixte se réunira à la demande de l'une ou l'autre des autorités compétentes.

2. Chaque autorité compétente communiquera sur demande à l'autre autorité compétente les informations dont elle dispose concernant l'évolution du trafic couvert par le présent Accord.

Article 16. PROTOCOLE

1. D'autres dispositions concernant l'application du présent Accord figurent dans un protocole séparé.

2. La Commission mixte établie en conformité des dispositions de l'article 15 sera habilitée à modifier ledit protocole.

Article 17. ENTRÉE EN VIGUEUR ET DURÉE

1. Chaque Partie contractante notifiera l'autre par la voie diplomatique que les mesures nécessaires pour donner effet au présent Accord dans son pays ont été prises. L'Accord entrera en vigueur le trentième jour après la date de la réception de la dernière des notifications.

2. L'Accord restera en vigueur pendant une période d'une année après son entrée en vigueur. Ultérieurement, il demeurera en vigueur indéfiniment, à moins qu'il n'y soit mis fin par l'une des deux Parties contractantes avec un préavis donné par écrit à l'autre Partie contractante.

FAIT à Dublin, en double exemplaire, le 19 mai 1981, en anglais et en finnois, les deux textes faisant également foi.

Pour le Gouvernement de la République de Finlande:
ENSIO HELANIEMI

Pour le Gouvernement irlandais:
ALBERT REYNOLDS

**PROTOCOLE ÉTABLI CONFORMÉMENT À L'ARTICLE 16 DE L'ACCORD
ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE FINLANDE ET
LE GOUVERNEMENT IRLANDAIS RELATIF AU TRANSPORT INTER-
NATIONAL DE MARCHANDISES PAR ROUTE**

Aux fins de l'application de l'Accord, il a été convenu des règles détaillées ci-après :

1. Aux fins du présent Accord, les autorités compétentes sont :

- a) Pour l'Irlande, le Ministère des transports ou tout organisme qu'il aura désigné ;
- b) Pour la Finlande, le Ministère des communications, Département de la circulation routière, Eteläesplanadi 16, 00130 Helsinki 13.

En ce qui concerne l'article 3

2. Les autorisations délivrées aux termes du présent Accord seront conformes au modèle recommandé dans la Résolution n° 119 de la Commission économique pour

l'Europe sur la normalisation des formules utilisées pour les autorisations relatives au transport international de marchandises par route.

3. La validité d'une autorisation ne dépassera pas trois mois.

4. Les autorisations :

- a) Sont accordées aux transporteurs irlandais pour les véhicules immatriculés en Irlande par le Ministère finlandais des communications et délivrées, à sa discrétion, par le Ministère irlandais des transports ou par tout organisme qu'il aura désigné ;
- b) Sont accordées aux transporteurs finlandais pour les véhicules immatriculés en Finlande par le Ministère irlandais des transports et délivrées, à sa discrétion, par le Ministère finlandais des communications, Département de la circulation routière.

En ce qui concerne l'article 5

5. Les autorités appropriées aux fins de cet article sont :

- a) Pour l'Irlande, l'autorité locale sur le territoire de laquelle le voyage se fera (avant le début du voyage, une note avec un préavis de sept jours sera remise, accompagnée d'une copie de la demande d'autorisation, au *Commissioner of the Garda Síochána*, Dublin).
- b) Pour la Finlande, *Tie- ja vesirakennushallitus*, Eteläesplanadi 4, 00130 Helsinki 13.

En ce qui concerne l'article 6

6. Les contingents sont établis chaque année par les autorités compétentes sur la base du nombre des voyages qui peuvent être faits par les transporteurs des deux pays au cours d'une année. Les autorités compétentes peuvent décider à tout moment d'augmenter les contingents.

En ce qui concerne l'article 9

7. La description du voyage contiendra les indications ci-après :

- a) Le numéro de l'autorisation auquel elle se rapporte ;
- b) Le numéro d'immatriculation du véhicule utilisé, son poids maximal autorisé en charge et à vide ;
- c) Les lieux de chargement et de déchargement des marchandises ;
- d) La nature et le poids des marchandises transportées ;
- e) Un espace libre pour le tampon des services douaniers.

8. L'autorité compétente peut exiger que les autorisations et les descriptions des voyages leur soient restituées par leurs porteurs soit après utilisation, soit, dans les cas des autorisations qui n'ont pas été utilisées, après expiration de leur période de validité.

FAIT à Dublin le 19 mai 1981, en double exemplaire, en anglais et en finnois, les deux textes faisant également foi.

Pour le Gouvernement de la République de Finlande :
ENSIO HELANIEMI

Pour le Gouvernement irlandais :
ALBERT REYNOLDS

No. 21269

**AUSTRIA
and
OPEC FUND FOR INTERNATIONAL
DEVELOPMENT**

**Agreement regarding the headquarters of the Fund
(with exchange of notes). Signed at Vienna on
21 April 1981**

Authentic texts: German and English.

Registered by Austria on 6 October 1982.

**AUTRICHE
et
FONDS DE L'OPEP POUR LE DÉVELOPPEMENT
INTERNATIONAL**

**Accord concernant le siège du Fonds (avec échange de
notes). Signé à Vienne le 21 avril 1981**

Textes authentiques: allemand et anglais.

Enregistré par l'Autriche le 6 octobre 1982.

[GERMAN TEXT—TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REPUBLIK ÖSTERREICH UND DEM OPEC-FONDS FÜR INTERNATIONALE ENTWICK- LUNG ÜBER DEN AMTSSITZ DES FONDS

Die Republik Österreich und der OPEC-Fonds für internationale Entwicklung, in dem Wunsche, ein Abkommen betreffend den Amtssitz des Fonds in Wien sowie über die Regelung der damit in Zusammenhang stehenden Fragen zu schließen, sind wie folgt übereingekommen:

Artikel 1. Im Sinne dieses Abkommens ist zu verstehen:

(a) unter „Fonds“ der OPEC-Fonds für internationale Entwicklung, der auf Grund des Übereinkommens vom 28. Jänner 1976, in der geltenden Fassung, errichtet wurde;

(b) unter „Regierung“ die Bundesregierung der Republik Österreich;

(c) unter „Generaldirektor“ der Generaldirektor des Fonds oder jeder Funktionär, der beauftragt ist, in seinem Namen zu handeln;

(d) unter „Mitgliedstaat“ ein Staat, der Mitglied des Fonds ist;

(e) unter „Minister“ ein Mitglied des Ministerrates des Fonds gemäß der Begriffsbestimmung des Übereinkommens über die Errichtung des Fonds;

(f) unter „Gouverneur“ ein Vertreter oder ein alternierender Vertreter eines Mitgliedstaates beim Gouverneursrat des Fonds gemäß der Begriffsbestimmung des Übereinkommens über die Errichtung des Fonds;

(g) unter „Vertreter der Mitgliedstaaten“ beglaubigte Vertreter der Mitgliedstaaten und Angehörige ihrer Delegationen, ausgenommen das Verwaltungs- und technische Personal oder sonstiges Hilfspersonal;

(h) unter „Vertreter anderer Staaten“ Vertreter von Staaten, die nicht Mitglieder des Fonds sind, sofern sie von ihren Regierungen zur Erfüllung von Aufträgen im Zusammenhang mit der Tätigkeit des Fonds oder gemäß den Vorschriften des Fonds zu den vom Fonds abgehaltenen Tagungen als Beobachter entsendet werden und Mitglieder ihrer Delegationen, ausgenommen das Verwaltungs- und technische Personal oder sonstiges Hilfspersonal;

(i) unter „vom Fonds einberufene Tagung“ jede Tagung des Ministerrates oder des Gouverneursrates des Fonds oder von Unterausschüssen derselben sowie alle vom Fonds oder über seine Veranlassung einberufenen internationalen Konferenzen oder sonstigen Zusammenkünfte;

(j) unter „Archive des Fonds“ Aufzeichnungen und Schriftverkehr, Schriftstücke, Manuskripte, photographische Aufnahmen und Filmaufnahmen, Filme und Tonaufnahmen, die im Eigentum oder Besitz des Fonds stehen;

(k) unter „Angestellte des Fonds“ der Generaldirektor und alle Angehörigen des Personals des Fonds mit Ausnahme des an Ort und Stelle aufgenommenen und nach Stundenlohn bezahlten Personals;

(l) unter „Eigentum“ alles Eigentum einschließlich Kapitalien und anderer Vermögenswerte, die Eigentum des Fonds sind oder in Durchführung seiner

satzungsgemäßen Aufgaben in seinem Besitz oder in seiner Verwaltung stehen, sowie alle Einkünfte des Fonds und

(*m*) unter „Amtssitz“ das Gelände des Amtssitzes mit dem darauf befindlichen Gebäude oder den darauf befindlichen Gebäuden und die Residenz des Generaldirektors, wie sie in einem Zusatzabkommen zwischen der Regierung und dem Fonds näher umschrieben werden, sowie gegebenenfalls jedes sonstige Grundstück oder Gebäude, welches jeweils auf Grund der Bestimmungen des Artikels 2 Absatz 2 als zu diesem Bereich vorübergehend oder ständig zugehörig anzusehen ist.

Artikel 2. (1) Der ständige Amtssitz des Fonds gemäß der näheren Umschreibung durch das in Artikel 1 lit. *m* erwähnte Zusatzabkommen zwischen der Regierung und dem Fonds befindet sich im Amtssitzbereich.

(2) Jedes Gebäude außerhalb des Amtssitzbereichs, das mit Zustimmung der Regierung für Tagungen verwendet wird, die vom Fonds einberufen werden, wird vorübergehend in den Amtssitzbereich einbezogen.

Artikel 3. (1) Die Regierung anerkennt die Exterritorialität des Amtssitzbereichs, der nach den Bestimmungen dieses Abkommens der Aufsicht und der Verfügungsgewalt des Fonds unterworfen ist.

(2) Soweit in diesem Abkommen nichts anderes vorgesehen ist und vorbehaltlich allfälliger gemäß Artikel 4 erlassener Vorschriften, gelten innerhalb des Amtssitzbereichs die Gesetze der Republik Österreich.

(3) Soweit in diesem Abkommen nichts anderes vorgesehen ist, sind die innerhalb des Amtssitzbereichs gesetzten Handlungen und vorgenommenen Rechtsgeschäfte der Jurisdiktion der Gerichte oder sonst zuständigen Organe der Republik Österreich auf Grund der geltenden gesetzlichen Bestimmungen unterworfen.

Artikel 4. (1) Der Fonds ist befugt, für den Amtssitzbereich geltende Vorschriften zu erlassen, um darin alle für die vollständige Wahrnehmung seiner Funktionen in jeder Beziehung notwendigen Voraussetzungen zu schaffen. Gesetze der Republik Österreich, welche mit einer der vom Fonds im Rahmen dieses Artikels erlassenen Vorschriften unvereinbar sind, sind im dem Ausmaß, in dem eine solche Unvereinbarkeit gegeben ist, für den Amtssitzbereich nicht anwendbar. Jede Meinungsverschiedenheit zwischen der Republik Österreich und dem Fonds darüber, ob eine Vorschrift des Fonds als im Rahmen des vorliegenden Artikels erlassen erscheint oder ob ein Gesetz der Republik Österreich mit einer im Rahmen dieses Artikels erlassenen Vorschrift des Fonds unvereinbar ist, ist unverzüglich nach dem in Artikel 29 vorgesehenen Verfahren beizulegen. Bis zu einer solchen Beilegung bleibt die Vorschrift des Fonds in Geltung und das Gesetz der Republik Österreich ist in dem Ausmaß für den Amtssitzbereich nicht anwendbar, als vom Fonds seine Unvereinbarkeit mit der Vorschrift des Fonds behauptet wird.

(2) Der Fonds wird die Regierung erforderlichenfalls von Zeit zu Zeit über die von ihm gemäß Absatz 1 erlassenen Vorschriften unterrichten.

(3) Dieser Artikel steht der angemessenen Anwendung der Feuerschutz- bzw. Gesundheitsvorschriften der zuständigen österreichischen Behörden nicht entgegen.

Artikel 5. (1) Der Amtssitzbereich ist unverletzlich. Kein Funktionär oder Beamter der Republik Österreich noch irgendeine in der Republik Österreich Hoheitsrechte ausübende Person darf den Amtssitzbereich betreten, um dort Amtshandlungen zu setzen, außer mit Zustimmung des Generaldirektors und unter den von ihm festgelegten Bedingungen. Jedoch kann bei Feuer oder einer anderen Katastrophe, wenn sofortige Schutzmaßnahmen erforderlich sind, die Zustimmung des Generaldirektors vermutet werden.

(2) Gerichtliche Vollzugshandlungen, einschließlich der Beschlagnahme privaten Eigentums, dürfen im Amtssitzbereich nur mit ausdrücklicher Erlaubnis des Generaldirektors und unter den von ihm festgelegten Bedingungen stattfinden.

Artikel 6. (1) Die zuständigen österreichischen Behörden werden entsprechende Vorsorge treffen, um zu gewährleisten, daß die Ruhe im Amtssitzbereich nicht durch Personen oder Personengruppen gestört wird, die ihn ohne Erlaubnis zu betreten versuchen oder in der unmittelbaren Umgebung des Amtssitzbereichs Unruhe stiften; sie werden ferner an den Grenzen des Amtssitzbereichs den zu diesem Zweck erforderlichen Polizeischutz beistellen.

(2) Wenn dies vom Generaldirektor gewünscht wird, so werden die zuständigen österreichischen Behörden eine ausreichende Zahl von Polizisten zur Aufrechterhaltung von Ruhe und Ordnung im Amtssitzbereich beistellen.

(3) Die zuständigen österreichischen Behörden werden alle entsprechenden Vorkehrungen treffen, um zu gewährleisten, daß die durch die örtlichen Gegebenheiten bedingten Vorteile des Amtssitzbereichs nicht beeinträchtigt werden und die Erfüllung der Aufgaben, denen der Amtssitzbereich dient, nicht durch irgendeine Verwendung der Grundstücke oder der Gebäude in der Umgebung desselben erschwert wird. Der Fonds wird seinerseits alle entsprechenden Vorkehrungen treffen, um zu gewährleisten, daß die durch die örtlichen Gegebenheiten bedingten Vorteile der in der Umgebung des Amtssitzbereichs liegenden Grundstücke nicht durch irgendeine Verwendung des Geländes oder der Gebäude des Amtssitzbereichs beeinträchtigt werden.

Artikel 7. Die Regierung anerkennt die Rechtspersönlichkeit des Fonds und im besonderen seine Fähigkeit:

- (a) Verträge zu schließen;
- (b) bewegliches und unbewegliches Eigentum zu erwerben und darüber zu verfügen;
- (c) alle finanziellen und sonstigen Operationen gemäß der Begriffsbestimmung des Übereinkommens zur Errichtung des Fonds durchzuführen;
- (d) gerichtliche Verfahren anhängig zu machen.

Artikel 8. Die Regierung anerkennt das Recht des Fonds, in seinem Amtssitzbereich oder, mit Zustimmung der Regierung, sonstwo in der Republik Österreich Tagungen einzuberufen.

Artikel 9. Der Fonds und sein Eigentum, wo immer es liegt und in wessen Händen es sich befindet, ist von jeglicher Jurisdiktion befreit, es sei denn, daß der Fonds in einem besonderen Fall ausdrücklich auf seine Immunität verzichtet. Es besteht jedoch Einverständnis, daß der Verzicht sich nicht auf Zwangsvollstreckungsmaßnahmen erstrecken kann.

Artikel 10. Das Eigentum des Fonds, wo immer es liegt und in wessen Händen es sich befindet, ist vor jeder Durchsuchung, Requisition, Beschlagnahme, Enteignung oder sonstigen Form von Zwangsmaßnahmen der Vollzugs-, Verwaltungs-, Gerichts- oder gesetzgebenden Behörden geschützt.

Artikel 11. Die Archive des Fonds sind unverletzlich, wo immer sie sich befinden.

Artikel 12. (1) Der Fonds, seine Vermögenswerte, Einkünfte und anderes Eigentum sind von jeder Form von Besteuerung befreit; eine solche Steuerbefreiung bezieht sich jedoch nicht auf den Eigentümer oder Bestandgeber des vom Fonds in Bestand genommenen Eigentums.

(2) Sofern die Regierung aus wichtigen verwaltungsmäßigen Erwägungen außerstande sein sollte, dem Fonds Befreiungen von indirekten Steuern zu gewähren, die einen Teil der Kosten der Waren und Dienstleistungen darstellen, die vom Fonds gekauft bzw. für ihn erbracht wurden, Miet- und Pachtzinse eingeschlossen, wird die Regierung dem Fonds für solche Steuern durch Bezahlung von Pauschalbeträgen, die von der Regierung und vom Fonds einvernehmlich festgelegt werden, von Zeit zu Zeit Rückerstattung leisten. Es besteht jedoch Einverständnis darüber, daß der Fonds in bezug auf kleinere Käufe keine Rückerstattung fordern wird. In bezug auf diese Steuern wird der Fonds jederzeit zumindest die gleichen Befreiungen und Erleichterungen genießen, die der österreichischen staatlichen Verwaltung oder den bei der Republik Österreich beglaubigten Leitern diplomatischer Vertretungen gewährt werden, je nachdem, welche günstiger sind. Es besteht jedoch weiters Einverständnis darüber, daß der Fonds nicht Befreiung von solchen Steuern fordern wird, die tatsächlich nur ein Entgelt für öffentliche Dienstleistungen darstellen.

(3) Alle Darlehen, Zuwendungen, Ankäufe und Transfers von Zahlungsmitteln oder anderen Finanzpapieren, einlagen, Kapitalanlagen und alle anderen Rechtsgeschäfte, an denen der Fonds beteiligt ist, sowie alle Urkunden über solche Rechtsgeschäfte sind von allen Abgaben, Beurkundungs- und Gerichtsgebühren befreit.

(4) Gegenstände, die vom Fonds für amtliche Zwecke ein- oder ausgeführt werden, sind von Zollgebühren und anderen Abgaben, von Ein- und Ausfuhrverboten und -beschränkungen befreit.

(5) Der Fonds ist hinsichtlich der Einfuhr von Dienstwagen und Ersatzteilen für diese, soweit sie für seinen amtlichen Gebrauch benötigt werden, von Zollgebühren und sonstigen Abgaben, Verboten und Beschränkungen befreit.

(6) Die Regierung wird über Ersuchen Zuteilungen von Benzin und anderen Treibstoffen und Schmierölen für jeden derartigen vom Fonds betriebenen Wagen in den Mengen vornehmen, die für dessen Betrieb erforderlich sind, und zwar zu jenen Sondersätzen, die für diplomatische Vertretungen in der Republik Österreich gelten.

(7) Die gemäß den Absätzen 4 und 5 eingeführten oder gemäß Absatz 6 von der Regierung bezogenen Gegenstände dürfen vom Fonds in der Republik Österreich innerhalb eines Zeitraumes von zwei Jahren nach Einfuhr oder Erwerb nicht verkauft werden, außer es wurde mit der Regierung etwas anderes vereinbart.

Artikel 13. Soweit dies mit internationalen Verträgen, Regelungen und Übereinkommen, die für die Regierung verbindlich sind, vereinbar ist, genießt der Fonds für seinen amtlichen Nachrichtenverkehr keine weniger vorteilhafte Behandlung, als sie von der Regierung irgendeiner anderen Organisation oder Regierung, einschließlich deren diplomatischen Vertretungsbehörden, hinsichtlich der Priorität und Gebührensätze für Postsendungen, Telegramme auf dem Draht- und Funkweg und Bildtelegramme, Fernsehen, Telephon und andere Arten der Nachrichtenübermittlung sowie in bezug auf Pressetarife für Mitteilungen an Presse und Rundfunk gewährt werden.

Artikel 14. (1) Die amtlichen Mitteilungen, die an den Fonds oder einen seiner Angestellten im Amtssitzbereich gerichtet sind, sowie die vom Fonds abgehenden amtlichen Mitteilungen, auf welchem Wege und in welcher Form immer sie übermittelt werden, unterliegen keiner Zensur und dürfen auch sonst nicht abgefangen oder in ihrem vertraulichen Charakter verletzt werden.

(2) Der Fonds ist befugt, Codes zu benützen und seine Korrespondenz und sonstigen amtlichen Mitteilungen durch Kuriere oder versiegelt abzusenden und zu empfangen; auf diese finden dieselben Privilegien und Immunitäten Anwendung wie auf diplomatische Kuriere und Sendungen.

Artikel 15. Der Fonds kann, ohne irgendwelchen Kontrollen oder Vorschriften unterworfen zu sein, für amtliche Zwecke unbehindert

- a) jegliche Zahlungsmittel auf gesetzlich zulässigem Wege erwerben, besitzen und über sie verfügen;
- b) über Guthaben in jeder beliebigen Währung verfügen;
- c) Kapitalien und Wertpapiere auf gesetzlich zulässigem Wege erwerben, besitzen und darüber verfügen;
- d) seine Kapitalien, Wertpapiere und Zahlungsmittel in die Republik Österreich oder aus der Republik Österreich in jedes Land oder aus jedem Land oder innerhalb der Republik Österreich transferieren;
- e) alle Operationen durchführen, die mit seiner Tätigkeit gemäß der Begriffsbestimmung des Übereinkommens über die Errichtung des Fonds in Zusammenhang stehen.

Artikel 16. Jeder vom Fonds eingerichtete oder unter seiner Aufsicht geführte Pensions- oder Fürsorgefonds genießt in der Republik Österreich über Antrag des Fonds Rechtsfähigkeit, und es gelten für ihn die gleichen Befreiungen, Immunitäten und Privilegien wie für den Fonds selbst.

Artikel 17. Der Fonds ist von jeder Beitragspflicht an eine Sozialversicherungseinrichtung der Republik Österreich befreit, und die Angestellten des Fonds werden von der Regierung nicht verhalten, solchen Einrichtungen anzugehören.

Artikel 18. Die Regierung trifft die gegebenenfalls erforderlichen Maßnahmen, um es jedem Angestellten des Fonds, der an Sozialversicherungseinrichtungen des Fonds nicht teilhat, über Ersuchen des Fonds zu ermöglichen, einer Sozialversicherungseinrichtung der Republik Österreich beizutreten. Der Fonds hat unter zu vereinbarenden Bedingungen soweit wie möglich Vorsorge dafür zu treffen, daß die an Ort und Stelle aufgenommenen oder

vorübergehend angestellten Angehörigen seines Personals, denen er nicht einen Sozialversicherungsschutz zuteil werden läßt, der dem nach österreichischem Recht gewährten zumindest gleichwertig ist, Mitglieder einer österreichischen Sozialversicherungseinrichtung werden können.

Artikel 19. (1) Die Regierung wird alle erforderlichen Maßnahmen treffen, um den nachstehend angeführten Personen die Einreise nach und den Aufenthalt in Österreich zu erleichtern, und wird ihrer Ausreise aus österreichischem Gebiet keine Hindernisse in den Weg legen und dafür sorgen, daß sie bei ihren Reisen zum und vom Amtssitzbereich nicht behindert werden, sowie ihnen während der Reise jeden erforderlichen Schutz zuteil werden lassen:

- (a) Ministern und Vertretern der Mitgliedstaaten und deren Familien;
- (b) Gouverneuren und deren Familien;
- (c) Angestellten des Fonds, deren Familien und sonstigen Haushaltsangehörigen;
- (d) Personen, die keine Angestellten des Fonds sind und die Aufträge ausführen, zu denen sie vom Fonds ermächtigt wurden, oder in Spezialorganen des Fonds, in Arbeitsgruppen oder sonstigen Hilfsorganen des Fonds arbeiten, sowie deren Ehegatten;
- (e) Vertretern anderer Staaten;
- (f) Vertretern anderer Organisationen oder anderen Personen, die vom Fonds in amtlicher Obliegenheit in den Amtssitzbereich eingeladen werden.

(2) Die von den in diesem Artikel angeführten Personen benötigten Sichtvermerke werden kostenlos und so rasch wie möglich erteilt.

Artikel 20. Minister und Vertreter der Mitgliedstaaten, Gouverneure und Vertreter anderer Staaten genießen, unbeschadet etwaiger anderer ihnen während der Ausübung ihrer Funktionen und auf ihren Reisen zum und vom Amtssitzbereich zustehender Privilegien und Immunitäten, in und gegenüber der Republik Österreich folgende Privilegien und Immunitäten:

- (a) Schutz für ihre Person, ihre Ehegatten und unterhaltsberechtigten Kinder vor persönlicher Verhaftung oder Anhaltung und vor Beschlagnahme ihres privaten Gepäcks;
- (b) Befreiung von jeglicher Jurisdiktion in bezug auf die von ihnen in Ausübung ihrer amtlichen Funktionen gemachten mündlichen oder schriftlichen Äußerungen und in bezug auf alle von ihnen in Ausübung ihrer amtlichen Funktionen gesetzten Handlungen, wobei diese Befreiung auch dann weiterbesteht, wenn die betreffenden Personen solche Funktionen nicht mehr ausüben;
- (c) Unverletzlichkeit aller Schriftstücke und Dokumente;
- (d) das Recht, Codes zu benutzen und Schriftstücke und Korrespondenz durch Kurier oder versiegelt abzusenden oder zu empfangen;
- (e) Befreiung von Einwanderungsbeschränkungen, von der Ausländerregistrierung und vom nationalen Dienst für sich selbst, ihre Ehegatten und unterhaltsberechtigten Kinder;
- (f) die gleichen Privilegien in bezug auf Währungs- und Devisenbeschränkungen, wie sie die Regierung den Vertretern ausländischer Regierungen in vorübergehender amtlicher Mission einräumt und

- (g) der gleichen Immunitäten und Erleichterungen in bezug auf ihr privates und Dienstgepäck, wie sie die Regierung den Mitgliedern vergleichbaren Ranges der diplomatischen Vertretungsbehörden in der Republik Österreich einräumt.

Artikel 21. Die auf Grund des Artikels 20 eingeräumten Privilegien und Immunitäten werden den Betreffenden nicht zu ihrem persönlichen Vorteil gewährt, sondern um die unabhängige Ausübung ihrer Pflichten im Rahmen des Fonds zu gewährleisten. Demzufolge obliegt einem Mitgliedstaat sowie jedem anderen Staat, der Vertreter zur Erfüllung von Aufgaben im Zusammenhang mit der Tätigkeit des Fonds oder Beobachter zu den vom Fonds abgehaltenen Tagungen entsendet, die Immunität seiner Vertreter oder des vom betreffenden Staat ernannten Gouverneurs in jedem Falle aufzuheben, in dem nach Beurteilung des betroffenen Staates die Immunität den Lauf der Gerechtigkeit hemmen würde und in dem sie ohne Nachteil für den Zweck, für den sie gewährt wurde, aufgehoben werden kann.

Artikel 22. Angestellte des Fonds genießen in und gegenüber der Republik Österreich folgende Privilegien und Immunitäten:

- (a) Befreiung von jeglicher Jurisdiktion in bezug auf die von ihnen in Ausübung ihrer amtlichen Funktionen gemachten mündlichen oder schriftlichen Äußerungen und in bezug auf alle von ihnen in Ausübung ihrer amtlichen Funktionen gesetzten Handlungen, wobei diese Befreiung auch dann weiterbesteht, wenn die betreffenden Personen nicht mehr Angestellte des Fonds sind;
- (b) Schutz vor Beschlagnahme ihres privaten und ihres Dienstgepäcks;
- (c) Schutz vor Durchsuchung des Dienstgepäcks und, falls der Angestellte unter Artikel 23 fällt, Schutz vor Durchsuchung des privaten Gepäcks;
- (d) Befreiung von der Besteuerung der Gehälter, Bezüge, Vergütungen und Ruhegelder, die sie vom Fonds für gegenwärtige oder frühere Dienste oder im Zusammenhang mit ihrer Tätigkeit beim Fonds erhalten;
- (e) Befreiung von jeder Art Besteuerung von Einkommen, die aus Quellen außerhalb der Republik Österreich stammen;
- (f) Befreiung von Einwanderungsbeschränkungen und von der Ausländerregistrierung für sich selbst, ihre Ehegatten, ihre unterhaltsberechtigten Verwandten und andere Haushaltsangehörige;
- (g) die Befugnis, in der Republik Österreich oder anderswo ausländische Wertpapiere, Guthaben in fremden Währungen und andere bewegliche und unbewegliche Vermögenswerte, letztere jedoch nur unter den auch für österreichische Staatsbürger geltenden Bedingungen, zu erwerben und zu besitzen, sowie das Recht, bei Beendigung ihres Dienstverhältnisses beim Fonds ohne Vorbehalte oder Beschränkungen ihre Zahlungsmittel auf gesetzlich zulässigem Wege in der gleichen Währung und bis zu denselben Beträgen auszuführen, wie sie sie in die Republik Österreich eingeführt haben, zuzüglich der aufgelaufenen Zinsen, und alle Beträge zu transferieren, die sie von ihren in amtlicher Funktion beim Fonds verdienten Gehältern erspart haben, zuzüglich der aufgelaufenen Zinsen;

- (h) den gleichen Schutz und die gleichen Repatriierungsmöglichkeiten für sich selbst, ihre Ehegatten, ihre unterhaltsberechtigten Verwandten und sonstige Haushaltsangehörige, wie sie die Regierung den Mitgliedern vergleichbaren Ranges der diplomatischen Vertretungsbehörden in der Republik Österreich in Zeiten internationaler Krisen einräumt;
- (i) das Recht, zum persönlichen Gebrauch steuer- und abgabefrei sowie frei von Einfuhrverboten und -beschränkungen folgendes einzuführen:
 - (i) ihre Einrichtungsgegenstände und persönliche Habe in einem oder mehreren getrennten Transporten und danach die notwendigen Ergänzungen;
 - (ii) alle vier Jahre einen Kraftwagen;
 - (iii) beschränkte Mengen bestimmter Artikel, die zum persönlichen Gebrauch und Verbrauch, jedoch nicht für Geschenk- oder Verkaufszwecke bestimmt sind; der Fonds ist berechtigt, ein eigenes „Commissary“ einzurichten, oder seine Angestellten werden Zugang zum „Commissary“ des IZW oder zu einem der in Wien bestehenden „Commissaries“ erhalten; zur Regelung der Ausübung dieser Rechte wird ein Zusatzabkommen abgeschlossen werden.

Artikel 23. Neben den in Artikel 22 angeführten Privilegien und Immunitäten werden

- (a) dem Generaldirektor die Privilegien und Immunitäten, Befreiungen und Erleichterungen für sich selbst, seinen Ehegatten und seine unterhaltsberechtigten Kinder gewährt, die Botschaftern, die Leiter diplomatischer Vertretungsbehörden sind, eingeräumt werden;
- (b) den stellvertretenden Generaldirektoren, den Abteilungsleitern, den Höheren Angestellten sowie jenen weiteren Kategorien von Angestellten, die vom Generaldirektor mit Zustimmung der Regierung im Hinblick auf ihre verantwortliche Stellung im Fonds namhaft gemacht werden, die gleichen Privilegien und Immunitäten, Befreiungen und Erleichterungen eingeräumt, wie sie die Regierung den Mitgliedern vergleichbaren Ranges der diplomatischen Vertretungsbehörden in der Republik Österreich einräumt.

Artikel 24. (1) Personen, die keine Angestellten des Fonds sind und die Aufträge ausführen, zu denen sie vom Fonds ermächtigt wurden, oder in Spezialorganen des Fonds, in Arbeitsgruppen oder sonstigen Hilfsorganen des Fonds arbeiten, und Vertreter anderer Organisationen oder sonstige Personen, die vom Fonds in amtlichen Obliegenheiten in dem Amtssitzbereich eingeladen werden, genießen unbeschadet sonstiger Privilegien und Immunitäten, die ihnen aus anderen Gründen zustehen, Befreiung von jeglicher Jurisdiktion in bezug auf die von ihnen in unmittelbarer Verbindung mit ihren amtlichen Obliegenheiten gemachten mündlichen oder schriftlichen Äußerungen und in bezug auf alle von ihnen in unmittelbarer Verbindung mit ihren amtlichen Obliegenheiten gesetzten Handlungen.

(2) Weiters genießen sie den gleichen Schutz und die gleichen Repatriierungsmöglichkeiten für sich selbst, ihre Ehegatten, ihre unterhaltsberechtigten Verwandten und sonstige Haushaltsangehörige, wie sie die Regierung den

Mitgliedern vergleichbaren Ranges der diplomatischen Vertretungsbehörden in der Republik Österreich in Zeiten internationaler Krisen einräumt.

(3) In jenen Fällen, in denen der Anfall irgendeiner Steuer vom Aufenthalt abhängt, werden Zeiträume, während derer sich die in Absatz 1 genannten Personen in der Republik Österreich zur Erfüllung ihrer Aufgaben aufhalten, nicht als Aufenthaltszeiträume angesehen.

Artikel 25. (1) Die auf Grund der Artikel 22, 23 und 24 gewährten Privilegien und Immunitäten werden den Betreffenden im Interesse des Fonds und nicht zu ihrem persönlichen Vorteil eingeräumt. Deshalb obliegt es dem Fonds, die Immunität jedes seiner Angestellten oder von Personen, die unter die Bestimmungen des Artikels 24 fallen, in allen Fällen aufzuheben, in denen sie den Lauf der Gerechtigkeit hemmt und ohne Beeinträchtigung der Interessen des Fonds aufgehoben werden kann. In jedem Falle, in dem diese Privilegien und Immunitäten in Frage stehen, hat der betreffende Angestellte oder eine andere betroffene Person sofort an den Generaldirektor Bericht zu erstatten, der gegebenenfalls nach Rücksprache mit dem Gouverneursrat darüber entscheidet, ob sie aufgehoben werden sollen. Im Falle des Generaldirektors hat der Ministerrat das Recht, die Immunitäten aufzuheben.

(2) Der Fonds und dessen Angestellte werden jederzeit mit den zuständigen österreichischen Behörden zusammenarbeiten, um die ordnungsgemäße Vollziehung der Gesetze der Republik Österreich zu erleichtern und jeden Mißbrauch im Zusammenhang mit den im Rahmen dieses Abkommens gewährten Privilegien und Immunitäten zu verhindern.

Artikel 26. Allen vom Fonds beschäftigten Personen österreichischer Staatsbürgerschaft oder Staatenlosen mit ständigem Aufenthalt in Österreich werden die Privilegien und Immunitäten, Befreiungen und Erleichterungen, die im Rahmen dieses Abkommens gewährt werden, so weit eingeräumt, als sie den von der Regierung anerkannten Regeln des Völkerrechts entsprechen, jedoch mit der Maßgabe, daß, die Artikel 17 und 22 lit. g auf keinen und der Artikel 22 lit. d auf jeden Fall auf Angestellte des Fonds, die österreichische Staatsbürger oder Staatenlose mit ständigem Aufenthalt in Österreich sind, anzuwenden sind. Sie haben darüber hinaus Zugang zu dem „Commissary“, das gemäß Artikel 22 lit. i (iii) eingerichtet wird, wobei die Ausübung dieses Rechts durch das in der genannten Bestimmung vorgesehene Zusatzabkommen geregelt werden wird.

Artikel 27. (1) Der Fonds wird der Regierung eine Liste der in den Artikeln 20, 22 und 24 genannten Personen übermitteln und diese nach Bedarf von Zeit zu Zeit revidieren.

(2) Die Regierung wird den im Artikel 22 genannten Personen einen Identitätsausweis, der mit dem Lichtbild des Inhabers versehen ist, ausstellen. Dieser Ausweis dient zur Legitimierung des Inhabers gegenüber allen österreichischen Behörden.

Artikel 28. Der Generaldirektor trifft alle Vorkehrungen dafür, daß mit den im Rahmen dieses Abkommens gewährten Privilegien oder Immunitäten kein Mißbrauch getrieben wird. Falls die Regierung der Ansicht ist, daß mit

den im Rahmen dieses Abkommens gewährten Privilegien oder Immunitäten Mißbrauch getrieben wurde, wird der Generaldirektor über Ersuchen mit dem Bundesminister für Auswärtige Angelegenheiten der Republik Österreich Rücksprache pflegen, um festzustellen, ob ein solcher Mißbrauch vorliegt. Führen derartige Rücksprachen innerhalb eines angemessenen Zeitraumes zu keinem für die Regierung und den Generaldirektor befriedigenden Ergebnis, dann kann die Angelegenheit von jeder Partei einem aus drei Schiedsrichtern zusammengesetzten Schiedsgericht zur endgültigen Entscheidung unterbreitet werden; von diesen ist einer vom Bundesminister für Auswärtige Angelegenheiten der Republik Österreich, einer vom Generaldirektor und der dritte, der als Vorsitzender des Schiedsgerichtes fungieren soll, von den beiden ersten Schiedsrichtern auszuwählen. Falls sich das Schiedsgericht nicht innerhalb von drei Monaten nach dem Zeitpunkt des Antrages, die Streitigkeit einem schiedsrichterlichen Spruch zu unterwerfen, konstituiert, wird die Ernennung der noch nicht bestimmten Schiedsrichter auf Ersuchen der Regierung oder des Fonds vom Präsidenten des Internationalen Gerichtshofes vorgenommen.

Artikel 29. Alle zwischen der Regierung und dem Fonds über die Auslegung oder Anwendung dieses Abkommens entstehenden Streitigkeiten sind auf Antrag einer der beiden Parteien einem schiedsrichterlichen Spruch zu unterbreiten. Das Schiedsgericht besteht aus drei Schiedsrichtern; von diesen ist einer vom Bundesminister für Auswärtige Angelegenheiten der Republik Österreich, einer vom Generaldirektor und der dritte, der als Vorsitzender des Schiedsgerichtes fungieren soll, von den beiden ersten Schiedsrichtern auszuwählen. Falls sich das Schiedsgericht nicht innerhalb von sechs Monaten nach dem Zeitpunkt des Antrages, die Streitigkeit einem schiedsrichterlichen Spruch zu unterwerfen, konstituiert, wird die Ernennung der noch nicht bestimmten Schiedsrichter auf Ersuchen der Regierung oder des Fonds vom Präsidenten des Internationalen Gerichtshofes vorgenommen.

Artikel 30. Sofern und insoweit die Republik Österreich mit einer zwischenstaatlichen Organisation ein Abkommen trifft, das Bestimmungen enthält, die für die betreffende Organisation günstiger sind als die entsprechenden Bestimmungen und Bedingungen dieses Abkommens, dann dehnt die Republik Österreich diese günstigeren Bestimmungen und Bedingungen mittels eines Zusatzabkommens auch auf den Fonds aus.

Artikel 31. (1) Dieses Abkommen tritt nach einem Notenaustausch zwischen dem Bundesminister für Auswärtige Angelegenheiten der Republik Österreich und dem hierfür durch Beschluß des Gouverneursrates gehörig bevollmächtigten Generaldirektor in Kraft.

(2) Beratungen über die Abänderung dieses Abkommens werden über Ersuchen der Regierung oder des Fonds aufgenommen. Jede derartige Abänderung erfolgt im gegenseitigen Einvernehmen.

(3) Die Auslegung dieses Abkommens hat im Geiste seines obersten Zieles zu erfolgen, das darin besteht, den Fonds in die Lage zu versetzen, an seinem Amtssitz in der Republik Österreich die ihm gestellten Aufgaben voll und ganz zu erfüllen und seiner Zweckbestimmung nachzukommen.

ZU URKUND DESSEN haben die beiderseitigen Vertreter der Republik Österreich und des Fonds dieses Abkommen unterzeichnet.

GESCHEHEN zu Wien, am 21. April 1981 in zweifacher Ausfertigung, in deutscher und englischer Sprache, wobei beide Texte in gleicher Weise authentisch sind.

Für die Republik Österreich:

WILLIBALD PAHR m. p.

Für den OPEC-Fonds für Internationale Entwicklung:

IBRAHIM F. I. SHIHATA m. p.

EXCHANGE OF NOTES — ÉCHANGE DE NOTES

I

DER BUNDESMINISTER FÜR AUSWÄRTIGE ANGELEGENHEITEN

Wien, am 21. April 1981

Exzellenz!

Bezugnehmend auf das Abkommen zwischen der Republik Österreich und dem OPEC-Fonds für internationale Entwicklung betreffend den Amtssitz des Fonds in Wien, das ich heute unterzeichnet habe, beehre ich mich vorzuschlagen, daß

1. die in Artikel 12 Absatz 7 erwähnten Gegenstände unentgeltlich nur zugunsten internationaler Organisationen oder wohltätiger Einrichtungen veräußert werden dürfen;

2. im Hinblick auf Artikel 38 Absatz 1 des Wiener Übereinkommens über diplomatische Beziehungen und im Hinblick auf die österreichische Praxis die Republik Österreich den in Artikel 26 des Abkommens erwähnten Personen österreichischer Staatsbürgerschaft und Staatenlosen mit ständigem Aufenthalt in Österreich nur die Befreiung von jeglicher Jurisdiktion in bezug auf die von ihnen in unmittelbarer Verbindung mit ihren amtlichen Obliegenheiten gemachten mündlichen oder schriftlichen Äußerungen und in bezug auf alle von ihnen in unmittelbarer Verbindung mit ihren amtlichen Obliegenheiten gesetzten Handlungen gewähren wird;

3. in Übereinstimmung mit der Praxis der Republik Österreich, die dem Artikel 42 des Wiener Übereinkommens über diplomatische Beziehungen, dem Österreich angehört, entspricht, in der Republik Österreich akkreditierte diplomatische Vertreter keinen freien Beruf und keine gewerbliche Tätigkeit ausüben dürfen, die auf persönlichen Gewinn gerichtet ist. Es besteht Einverständnis darüber, daß dieselbe Beschränkung auf alle Personen anzuwenden ist, denen dieses Abkommen die gleichen Privilegien und Immunitäten gewährt, wie sie Mitgliedern vergleichbaren Ranges der diplomatischen Vertretungsbehörden in der Republik Österreich gewährt werden;

4. Personen, auf die sich dieses Abkommen bezieht und ihre Familienmitglieder, die weder österreichische Staatsbürger noch Staatenlose mit ständigem Aufenthalt in Österreich sind, keinen Vorteil aus den österreichischen Bestimmungen über Familienbeihilfe und Geburtenbeihilfe ziehen werden;

5. vorbehaltlich der Bestimmungen des Artikels 22 lit. g des Abkommens Angestellten des Fonds und Personen, die keine Angestellten des Fonds sind und die Aufträge ausführen, zu denen sie vom Fonds ermächtigt wurden, oder in Spezialorganen des

Fonds, in Arbeitsgruppen oder sonstigen Hilfsorganen des Fonds arbeiten, gestattet sein soll, über die durch das Abkommen gewährten Erleichterungen hinaus Transfers in andere Länder bis zu einem Maximalbetrag von öS 26.000,— (sechszwanzigtausend) pro Jahr zu Lasten von Schillingguthaben durchzuführen, die in ihrem Namen bei österreichischen Kreditinstituten unterhalten werden; wenn die vorgenannten Personen Transfers in österreichischer Währung vorzunehmen wünschen, die den oben erwähnten Betrag überschreiten, werden solche Transfers von den österreichischen Behörden bis zur Höhe aller Gehälter, die die betreffenden Personen vorher in österreichischer Währung vom Fonds erhalten haben, sowie bis zum Betrag, den sie in die Republik Österreich eingeführt haben, zuzüglich der aufgelaufenen Zinsen, genehmigt werden.

Sollte der Fonds diesem Vorschlag zustimmen, habe ich die Ehre vorzuschlagen, daß diese Note und Ihre bestätigende Antwort ein Abkommen zwischen der Republik Österreich und dem Fonds darstellen, welches am selben Tag wie das Amtssitzabkommen in Kraft tritt.

Genehmigen Sie, Exzellenz, den Ausdruck meiner vorzüglichen Hochschätzung.

WILLIBALD PAHR m. p.

Seiner Exzellenz Mr. Ibrahim F. I. Shihata
Generaldirektor des OPEC-Fonds
für internationale Entwicklung
Wien

II

OPEC-FONDS FÜR INTERNATIONALE ENTWICKLUNG

Wien, am 21. April 1981

Exzellenz!

Ich habe die Ehre, den Empfang Ihrer Note vom 21. April 1981 zu bestätigen, welche folgenden Wortlaut hat:

[See note I— Voir note I]

Ich beehre mich zu bestätigen, daß der Fonds diesem Vorschlag zustimmt und daß Ihre Note und diese Antwortnote ein Abkommen zwischen der Republik Österreich und dem Fonds darstellen, welches am selben Tag wie das Amtssitzabkommen in Kraft tritt.

Genehmigen Sie, Exzellenz, den Ausdruck meiner vorzüglichen Hochschätzung.

IBRAHIM F. I. SHIHATA m. p.
Generaldirektor

Seiner Exzellenz Dr. Willibald Pahr
Bundesminister für Auswärtige Angelegenheiten
Wien

AGREEMENT¹ BETWEEN THE REPUBLIC OF AUSTRIA AND THE OPEC FUND FOR INTERNATIONAL DEVELOPMENT REGARDING THE HEADQUARTERS OF THE FUND

The Republic of Austria and the OPEC Fund for International Development, desiring to conclude an agreement regarding the headquarters of the Fund in the City of Vienna and to regulate questions connected therewith, have agreed as follows:

Article 1. When used in this Agreement,

(a) "The Fund" means the OPEC Fund for International Development established by virtue of the Agreement signed on January 28, 1976, as amended;

(b) "The Government" means the Federal Government of the Republic of Austria;

(c) "Director-General" means the Director-General of the Fund or any officer designated by him to act on his behalf;

(d) "Member Country" means a State which is a member of the Fund;

(e) "Minister" means a member of the Ministerial Council of the Fund as defined by the Agreement establishing the Fund;

(f) "Governor" means a representative or an alternate representative of a Member Country to the Governing Board of the Fund as defined in the Agreement establishing the Fund;

(g) "Representatives of Member Countries" means accredited representatives of Member Countries and members of their delegations excluding administrative and technical or other auxiliary staff;

(h) "Representatives of other countries" means representatives of States which are not members of the Fund who are sent by their governments to perform missions related to the Fund's activities, or who are sent as observers in accordance with the rules adopted by the Fund to meetings convened by the Fund, and members of their delegations excluding administrative and technical or other auxiliary staff;

(i) "Meeting convened by the Fund" means any meeting of the Ministerial Council or of the Governing Board of the Fund or of sub-committees thereof or any international conferences or other gatherings convened by the Fund or under its sponsorship;

(j) "Archives of the Fund" means records and correspondence, documents, manuscripts, still and moving pictures, films, and sound recordings belonging to or held by the Fund;

(k) "Officials of the Fund" means the Director-General and all members of the staff of the Fund, except those who are locally recruited and assigned to hourly rates;

¹ Came into force on 10 May 1982, upon an exchange of notes between the Federal Minister for Foreign Affairs of the Republic of Austria and the Director-General of the Fund, in accordance with article 31 (1).

(l) "Property" means all property, including funds and other assets, belonging to the Fund or held or administrated by the Fund in furtherance of its statutory functions and all income of the Fund; and

(m) "Headquarters" means the headquarters area with the building or buildings upon it and the Director-General's Residence, as defined in a supplemental agreement between the Government and the Fund, and, as the case may be, any other land or building which may from time to time be included, temporarily or permanently, therein in accordance with the provisions of article 2 (2).

Article 2. (1) The permanent headquarters of the Fund as defined in the supplemental agreement between the Government and the Fund referred to in article 1 (m) shall be in the headquarters seat.

(2) Any building outside the headquarters seat which is used with the concurrence of the Government for meetings convened by the Fund shall be temporarily included in the headquarters seat.

Article 3. (1) The Government recognizes the extraterritoriality of the headquarters seat, which shall be under the control and authority of the Fund as provided in this Agreement.

(2) Except as otherwise provided in this Agreement and subject to any regulation enacted under article 4, the laws of the Republic of Austria shall apply within the headquarters seat.

(3) Except as otherwise provided in this Agreement, the courts or other appropriate organs of the Republic of Austria shall have jurisdiction, as provided in applicable laws, over acts done and transactions taking place in the headquarters seat.

Article 4. (1) The Fund shall have the power to make regulations, operative within the headquarters seat, for the purpose of establishing therein conditions in all respects necessary for the full execution of its functions. No law of the Republic of Austria which is inconsistent with a regulation of the Fund authorized by this article shall, to the extent of such inconsistency, be applicable within the headquarters seat. Any dispute between the Republic of Austria and the Fund as to whether a regulation of the Fund is authorized by this article or as to whether a law of the Republic of Austria is inconsistent with any regulation of the Fund authorized by this article shall be promptly settled by the procedure set out in article 29. Pending such settlement, the regulation of the Fund shall apply and the law of the Republic of Austria shall be inapplicable in the headquarters seat to the extent that the Fund claims it to be inconsistent with the regulation of the Fund.

(2) The Fund shall, from time to time as may be appropriate, inform the Government of regulations made by it in accordance with paragraph 1.

(3) This article shall not prevent the reasonable application of fire protection or sanitary regulations of the appropriate Austrian authorities.

Article 5. (1) The headquarters seat shall be inviolable. No officer or official of the Republic of Austria, or other person exercising any public authority within the Republic of Austria, shall enter the headquarters seat to

perform any duties therein except with the consent of, and under conditions approved by, the Director-General. The consent of the Director-General may, however, be assumed in case of fire or other disaster requiring prompt protective action.

(2) The service of legal process, including the seizure of private property, shall not take place within the headquarters seat except with the express consent of, and under conditions approved by, the Director-General.

Article 6. (1) The appropriate Austrian authorities shall exercise due diligence to ensure that the tranquillity of the headquarters seat is not disturbed by any person or group of persons attempting unauthorized entry into or creating disturbances in the immediate vicinity of the headquarters seat, and shall provide on the boundaries of the headquarters seat such police protection as may be required for these purposes.

(2) If so requested by the Director-General, the appropriate Austrian authorities shall provide a sufficient number of police for the preservation of law and order in the headquarters seat.

(3) The appropriate Austrian authorities shall take all reasonable steps to ensure that the amenities of the headquarters seat are not prejudiced and that the purposes for which the headquarters seat is required are not obstructed by any use made of the land or buildings in the vicinity of the headquarters seat. The Fund shall take all reasonable steps to ensure that the amenities of the land in the vicinity of the headquarters seat are not prejudiced by any use made of the land or buildings in the headquarters seat.

Article 7. The Government recognizes the juridical personality of the Fund and, in particular, its capacity:

- (a) To contract;
- (b) To acquire and dispose of movable and immovable property;
- (c) To perform all its financial and other operations as defined by the Agreement establishing the Fund;
- (d) To institute legal proceedings.

Article 8. The Government recognizes the right of the Fund to convene meetings within the headquarters seat or, with the concurrence of the Government, elsewhere in the Republic of Austria.

Article 9. The Fund and its property, wherever located and by whomsoever held, shall enjoy immunity from every form of legal process except in so far as in any particular case the Fund shall have expressly waived its immunity. It is, however, understood that no waiver of immunity shall extend to any measure of execution.

Article 10. The property of the Fund, wherever located and by whomsoever held, shall enjoy immunity from search, requisition, confiscation, expropriation and any other form of interference, whether by executive, administrative, judicial or legislative action.

Article 11. The archives of the Fund shall be inviolable wherever located.

Article 12. (1) The Fund, its assets, income and other property shall be exempt from all forms of taxation, provided, however, that such tax exemption shall not extend to the owner or lessor of any property rented by the Fund.

(2) In so far as the Government, for important administrative considerations, may be unable to grant to the Fund exemption from indirect taxes which constitute part of the cost of goods purchased by or services rendered to the Fund, including rentals, the Government shall reimburse the Fund for such taxes by the payment, from time to time, of lump sums to be agreed upon by the Fund and the Government. It is, however, understood that the Fund will not claim reimbursement with respect to minor purchases. With respect to such taxes, the Fund shall at all times enjoy at least the same exemptions and facilities as are granted to Austrian governmental administrations or to chiefs of diplomatic missions accredited to the Republic of Austria, whichever are the more favourable. It is further understood that the Fund will not claim exemption from taxes which are in fact no more than charges for public utility services.

(3) All loans, grants, purchases and transfers of currencies or other financial papers, deposits, investments and all other transactions to which the Fund is a party, and all documents recording such transactions, shall be exempt from all taxes, recording fees, and documentary taxes.

(4) Articles imported or exported by the Fund for official purposes shall be exempt from customs duties and other levies, and from prohibitions and restrictions on imports and exports.

(5) The Fund shall be exempt from customs duties and other levies, prohibitions and restrictions on the importation of service automobiles, and spare parts thereof, required for its official purposes.

(6) The Government shall, if requested, grant allotments of gasoline or other fuels and lubricating oils for each such automobile operated by the Fund in such quantities as are required for its work and at such special rates as may be established for diplomatic missions in the Republic of Austria.

(7) Articles imported in accordance with paragraphs (4) and (5) or obtained from the Government in accordance with paragraph (6) of this article shall not be sold by the Fund in the Republic of Austria within two years of their importation or acquisition, unless otherwise agreed upon by the Government.

Article 13. The Fund shall enjoy, as far as may be compatible with any international conventions, regulations and arrangements to which the Government is a party, for its official communications, treatment not less favourable than that accorded by the Government to any other organization or government, including diplomatic missions of such other government, in the matter of priorities and rates for mails, cables, telegrams, radiograms, telephotos, television, telephone and other communications, and press rates for information to press and radio.

Article 14. (1) All official communications directed to the Fund, or to any of its officials at the headquarters seat, and all outward official communications of the Fund, by whatever means or in whatever form transmitted, shall

be immune from censorship and from any other form of interception or interference with their privacy.

(2) The Fund shall have the right to use codes and to dispatch and receive correspondence and other official communications by courier or in sealed bags, which shall have the same privileges and immunities as diplomatic couriers and bags.

Article 15. Without being subject to any controls or regulations of any kind, the Fund may freely for official purposes:

- (a) Purchase any currencies through authorized channels and hold and dispose of them;
- (b) Operate accounts in any currency;
- (c) Purchase through authorized channels, hold and dispose of funds and securities;
- (d) Transfer its funds, securities and currencies to or from the Republic of Austria, to or from any other country, or within the Republic of Austria;
- (e) Perform all the operations pertaining to its activities as defined by the Agreement establishing the Fund.

Article 16. Any pension fund or provident fund established by or conducted under the authority of the Fund shall enjoy legal capacity in the Republic of Austria if the Fund so requests, and shall enjoy the same exemptions, immunities and privileges as the Fund itself.

Article 17. The Fund shall be exempt from all compulsory contributions to, and officials of the Fund shall not be required by the Government to participate in, any social security scheme of the Republic of Austria.

Article 18. The Government shall make such provision as may be necessary to enable any official of the Fund who is not afforded social security coverage by the Fund to participate, if the Fund so requests, in any social security scheme of the Republic of Austria. The Fund shall, in so far as possible, arrange, under conditions to be agreed upon, for the participation in the Austrian social security system of those locally recruited or temporarily employed members of its staff to whom it does not grant social security protection at least equivalent to that offered under Austrian law.

Article 19. (1) The Government shall take all necessary measures to facilitate the entry into, and sojourn in Austrian territory and shall place no impediment in the way of the departure from Austrian territory of the persons listed below, shall ensure that no impediment is placed in the way of their transit to or from the headquarters seat and shall afford them any necessary protection in transit:

- (a) Ministers and Representatives of Member Countries and their families;
- (b) Governors and their families;
- (c) Officials of the Fund, their families and other members of their households;
- (d) Persons, other than officials of the Fund, performing missions authorized by the Fund or serving on specialized organs of the Fund, working parties or other subsidiary bodies of the Fund, and their spouses;

- (e) Representatives of other countries;
- (f) Representatives of other organizations or other persons invited by the Fund to the headquarters seat on official business.

(2) Visas which may be required by persons referred to in this article shall be granted without charge as promptly as possible.

Article 20. Ministers and Representatives of Member Countries, Governors and Representatives of other countries shall, without prejudice to any other privileges and immunities which they may enjoy while exercising their functions or performing their missions and during their journeys to and from the headquarters seat, enjoy within and with respect to the Republic of Austria, the following privileges and immunities:

- (a) Immunity in respect to themselves, their spouses and dependent children from personal arrest or detention and from seizure of their personal baggage;
- (b) Immunity from legal process of any kind in respect of words spoken or written, and of all acts done by them in the performance of their official functions, such immunity to continue notwithstanding that the persons may no longer be engaged in the performance of such functions;
- (c) Inviolability of all papers and documents;
- (d) The right to use codes and to dispatch or receive papers and correspondence by courier or in sealed bags;
- (e) Exemption, in respect of themselves, their spouses and dependent children from immigration restrictions, alien registration and national service obligations;
- (f) The same privileges with respect to currency and exchange restrictions as the Government accords to representatives of foreign Governments on temporary official missions; and
- (g) The same immunities and facilities with respect to their personal and official baggage as the Government accords to members, having comparable rank, of diplomatic missions in the Republic of Austria.

Article 21. The privileges and immunities accorded by article 20 are conferred, not for the personal benefit of the individuals themselves, but in order to safeguard the independent exercise of their functions in connexion with the Fund. Consequently, it is incumbent upon a Member Country as well as upon any other State sending representatives to perform missions related to the Fund's activities or observers to meetings convened by the Fund to waive the immunity of any of its representatives or of the Governor nominated by the respective State, in any case where, in the judgement of the country concerned, the immunity would impede the course of justice and where it can be waived without prejudice to the purposes for which it was accorded.

Article 22. Officials of the Fund shall enjoy within and with respect to the Republic of Austria the following privileges and immunities:

- (a) Immunity from legal process of any kind in respect of words spoken or written, and of acts performed by them, in their official capacity; such immunity to continue notwithstanding that the persons concerned may have ceased to be officials of the Fund;

- (b) Immunity from seizure of their personal and official baggage;
- (c) Immunity from inspection of official baggage, and, if the official comes within the scope of article 23, immunity from inspection of personal baggage;
- (d) Exemption from taxation in respect of the salaries, emoluments, indemnities and pensions paid to them by the Fund for services past or present or in connexion with their service with the Fund;
- (e) Exemption from any form of taxation on income derived by them from sources outside the Republic of Austria;
- (f) Exemption, with respect to themselves, their spouses, their dependent relatives and other members of their households from immigration restrictions and alien registration;
- (g) Freedom to acquire or maintain within the Republic of Austria or elsewhere foreign securities, foreign currency accounts, and other movable and under the same conditions applicable to Austrian nationals immovable property; and at the termination of their Fund employment, the right to take out of the Republic of Austria through authorized channels without prohibition or restriction their funds in the same currency and up to the amounts they had brought into the Republic of Austria and the interest accruing thereupon, as well as to transfer all the amounts saved from their salaries earned in an official capacity with the Fund and the interest accruing thereupon;
- (h) The same protection and repatriation facilities with respect to themselves, their spouses, their dependent relatives and other members of their households as the Government accords in time of international crises to members, having comparable rank, of diplomatic missions in the Republic of Austria; and
- (i) The right to import for personal use, free of duty and other levies, prohibitions and restrictions on imports:
 - (i) Their furniture and effects in one or more separate shipments, and thereafter to import necessary additions to the same;
 - (ii) One automobile every four years;
 - (iii) Limited quantities of certain articles for personal use or consumption and not for gift or sale; the Fund shall enjoy the right to establish a commissary of its own or its officials shall have access to the VIC commissary or one of the existing commissaries in Vienna; a supplemental agreement shall be concluded to regulate the exercise of these rights.

Article 23. In addition to the privileges and immunities specified in article 22:

- (a) The Director-General shall be accorded in respect of himself, his spouse and his dependent children the privileges and immunities, exemptions and facilities accorded to ambassadors who are chiefs of missions;
- (b) The Assistant Directors-General, Chiefs of the Departments, Senior Officers and such additional categories of officials as may be designated, in agreement with the Government, by the Director-General on the ground of the responsibilities of their positions in the Fund the same privileges and immunities, exemptions and facilities as the Government accords to

members, having comparable rank, of diplomatic missions in the Republic of Austria.

Article 24. (1) Persons, other than officials of the Fund, performing missions authorized by the Fund or serving on specialized organs of the Fund, working parties or other subsidiary bodies of the Fund and representatives of other organizations or other persons invited by the Fund to the headquarters seat on official business shall, without prejudice to any other privileges and immunities which they may enjoy for other reasons, enjoy immunity from legal process of any kind in respect of words spoken or written, and of acts performed by them in direct connexion with their official business.

(2) They shall further enjoy the same protection and repatriation facilities with respect to themselves, their spouses, their dependent relatives and other members of their households as the Government accords in time of international crises to members, having comparable rank, of diplomatic missions in the Republic of Austria.

(3) Where the incidence of any form of taxation depends upon residence, periods during which the persons referred to in paragraph 1 may be present in the Republic of Austria for the discharge of their duties shall not be considered as periods of residence.

Article 25. (1) The privileges and immunities accorded by articles 22, 23 and 24 are conferred in the interest of the Fund and not for the personal benefit of the individuals themselves. Consequently, it is incumbent upon the Fund to waive the immunity of any of its officials or of any person covered by the provision of article 24 in all cases where the immunity impedes the course of justice and where it can be waived without prejudice to the interest of the Fund. In any case where these privileges and immunities arise, the official or other person involved shall immediately report to the Director-General, who shall decide, in consultation, where appropriate, with the Governing Board, whether they shall be waived. In the case of the Director-General, the Ministerial Council shall have the right to waive immunities.

(2) The Fund and its officials shall co-operate at all times with the appropriate Austrian authorities to facilitate the prompt execution of the laws of the Republic of Austria and to prevent the occurrences of any abuses in connexion with the privileges and immunities accorded by this Agreement.

Article 26. All persons of Austrian citizenship and all stateless persons resident in Austria and employed by the Fund shall enjoy the privileges and immunities, exemptions and facilities accorded by this Agreement to the extent recognized by international law as accepted by the Government, provided, however, that articles 17 and 22 (g) shall not and article 22 (d) shall, in any event, apply to officials of the Fund who are Austrian citizens or who are stateless persons resident in Austria. They shall also have access to the commissary established in accordance with article 22, paragraph (i), subparagraph (iii), the exercise of this right being regulated by the supplemental agreement provided for in that subparagraph.

Article 27. (1) The Fund shall communicate to the Government a list of persons within the scope of articles 20, 22 and 24 and shall revise such list from time to time as may be necessary.

(2) The Government shall furnish persons within the scope of article 22 with an identity card bearing the photograph of the holder. This card shall serve to identify the holder in relation to all Austrian authorities.

Article 28. The Director-General shall take every precaution to ensure that no abuse of a privilege or immunity conferred by this Agreement shall occur. Should the Government consider that abuse of a privilege or immunity conferred by this Agreement has occurred, the Director-General shall upon request consult with the Federal Minister for Foreign Affairs of the Republic of Austria to determine whether any such abuse has occurred. If such consultations fail to achieve within a reasonable time a result satisfactory to the Government and to the Director-General, the matter may be referred by either party for final decision to a tribunal of three arbitrators: one to be chosen by the Federal Minister for Foreign Affairs of the Republic of Austria, one to be chosen by the Director-General and the third, who shall be chairman of the tribunal, to be chosen by the first two arbitrators. If the tribunal is not constituted within three months from the date of the request made for the submission of the dispute to arbitration, the appointment of the arbitrators not yet designated shall be made by the President of the International Court of Justice at the request of the Government or the Fund.

Article 29. Any dispute which may arise between the Government and the Fund as to the interpretation or application of this Agreement shall, at the request of either of them, be referred to arbitration. The arbitration tribunal shall consist of three arbitrators: one to be chosen by the Federal Minister for Foreign Affairs of the Republic of Austria, one to be chosen by the Director-General and the third, who shall be chairman of the tribunal, to be chosen by the first two arbitrators. If the tribunal is not constituted within six months from the date of the request made for the submission of the dispute to arbitration, the appointment of the arbitrators not yet designated shall be made by the President of the International Court of Justice at the request of the Government or the Fund.

Article 30. If and to the extent that the Republic of Austria shall enter into any agreement with any intergovernmental organization containing terms or conditions more favourable to that organization than similar terms or conditions of this Agreement, the Republic of Austria shall extend such more favourable terms or conditions to the Fund by means of a supplemental agreement.

Article 31. (1) This Agreement shall enter into force upon an exchange of notes between the Federal Minister for Foreign Affairs of the Republic of Austria and the Director-General duly authorized thereto by decision of the Governing Board of the Fund.

(2) Consultations with respect to modification of this Agreement shall be entered into at the request of the Government or the Fund. Any such modification shall be by mutual consent.

(3) This Agreement shall be construed in the light of its primary purpose of enabling the Fund at its headquarters in the Republic of Austria fully and efficiently to discharge its responsibilities and fulfill its purposes.

IN WITNESS THEREOF, the respective representatives of the Republic of Austria and the Fund have signed this Agreement.

DONE in duplicate in Vienna, this day of April 21 of 1981, in the German and English languages, both texts being equally authentic.

For the Republic of Austria:

WILLIBALD PAHR m.p.

For the OPEC Fund for International Development:

IBRAHIM F. I. SHIHATA m.p.

EXCHANGE OF NOTES

I

THE FEDERAL MINISTER FOR FOREIGN AFFAIRS

Vienna, 21 April 1981

Excellency,

With reference to the Agreement between the OPEC Fund for International Development and the Republic of Austria regarding the headquarters of the Fund in the City of Vienna to which I have this day affixed my signature, I have the honour to propose that:

(1) The articles mentioned in paragraph (7) of article 12 of the Agreement may be disposed of without charge only for the benefit of international organizations or charitable institutions;

(2) Having regard to article 38 (1) of the Vienna Convention on Diplomatic Relations¹ and to the practice of Austria, the Republic of Austria will accord persons referred to in article 26 of the Agreement—persons of Austrian citizenship and stateless persons resident in Austria—only the immunity from legal process of any kind in respect of words spoken or written, and of acts performed by them in direct connexion with their official business;

(3) In accordance with the practice of the Republic of Austria which is in conformity with article 42 of the Vienna Convention on Diplomatic Relations to which Austria is a party, diplomatic agents accredited to the Republic of Austria may not practise for personal profit any professional or commercial activity. It is understood that the same restriction shall apply to all persons to whom the Agreement accords the same privileges and immunities as are accorded to members, having comparable rank, of diplomatic missions in the Republic of Austria;

(4) Persons to whom the Agreement applies and members of their families who are not Austrian nationals or stateless persons resident in Austria shall not benefit from Austrian regulations governing family and maternity allowances;

(5) Without prejudice to the provisions of article 22 (g) of the Agreement, officials of the Fund and persons, other than officials of the Fund, performing missions authorized by the Fund or serving on specialized organs of the Fund, working parties or other subsidiary bodies of the Fund shall be allowed, over and above the facilities granted by the Agreement, to make transfers to other countries up to a maximum amount of twenty-six thousand Austrian schillings (AS 26,000) per year, to the debit of

¹ United Nations, *Treaty Series*, vol. 500, p. 95.

accounts in Austrian shillings held in their names at Austrian credit institutions; if the aforementioned persons wish to make Austrian currency transfers exceeding the amount mentioned above, such transfers shall be authorized by the Austrian authorities up to the amount of all salary previously received from the Fund by the person concerned in Austrian currency, as well as the amount they had brought into the Republic of Austria, and the interest accruing thereupon.

If the Fund agrees to this proposal, I have the honour to propose that this note and your note of confirmation shall constitute an Agreement between the Fund and the Republic of Austria, entering into force on the same day as the Headquarters Agreement.

Accept, Excellency, the assurances of my highest consideration.

WILLIBALD PAHR m.p.

His Excellency Mr. Ibrahim F. I. Shihata
Director-General of the OPEC Fund
for International Development
Vienna

II

THE OPEC FUND FOR INTERNATIONAL DEVELOPMENT

Vienna, April 21, 1981

Excellency,

I have the honour to acknowledge receipt of your note of April 21, 1981, which reads as follows:

[See note I]

I have the honour to confirm that the Fund agrees with the above proposal and that your note and this reply will constitute an Agreement between the Fund and the Republic of Austria, entering into force on the same day as the Headquarters Agreement.

Accept, Excellency, the assurances of my highest consideration.

IBRAHIM F. I. SHIHATA m.p.
Director-General

His Excellency Dr. Willibald Pahr
Federal Minister for Foreign Affairs
Vienna

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LA RÉPUBLIQUE D'AUTRICHE ET LE FONDS DE L'OPEP POUR LE DÉVELOPPEMENT INTERNATIONAL CONCERNANT LE SIÈGE DU FONDS

La République d'Autriche et le Fonds de l'OPEP pour le développement international, désireux de conclure un accord concernant le siège du Fonds dans la ville de Vienne et de régler les questions y relatives, sont convenus de ce qui suit :

Article premier. Aux fins du présent Accord,

a) L'expression « Fonds » désigne le Fonds de l'OPEP pour le développement international créé aux termes de l'Accord signé le 28 janvier 1976 sous sa forme modifiée ;

b) L'expression « Gouvernement » désigne le Gouvernement fédéral de la République d'Autriche ;

c) L'expression « Directeur général » désigne le Directeur général du Fonds ou tout fonctionnaire chargé d'agir en son nom ;

d) L'expression « pays membre » désigne un Etat membre du Fonds ;

e) L'expression « ministre » désigne un membre du Conseil ministériel du Fonds tel qu'il est défini dans l'Accord portant création du Fonds ;

f) L'expression « administrateur » désigne un représentant ou un représentant suppléant d'un pays membre du conseil d'administration du Fonds tel qu'il est défini dans l'Accord portant création du Fonds ;

g) L'expression « représentants de pays membres » désigne les représentants accrédités des pays membres et les membres de leurs délégations, à l'exclusion du personnel administratif et technique et autre personnel auxiliaire ;

h) L'expression « représentants d'autres pays » désigne les représentants d'Etats n'appartenant pas au Fonds qui sont envoyés par leur gouvernement pour exécuter des missions relatives aux activités du Fonds, ou comme observateurs aux réunions convoquées par le Fonds conformément au règlement adopté par celui-ci, ainsi que les membres de leurs délégations, à l'exclusion du personnel administratif et technique et autre personnel auxiliaire ;

i) L'expression « réunion convoquée par le Fonds » désigne toute réunion du Conseil ministériel ou du conseil d'administration du Fonds ou de leurs sous-commissions, ou toute conférence internationale ou autre réunion convoquée par le Fonds ou parrainée par lui ;

j) L'expression « archives du Fonds » désigne les comptes rendus et la correspondance, les documents, les manuscrits, les photographies, les films cinématographiques, les pellicules et les enregistrements sonores appartenant au Fonds ou détenus par lui ;

¹ Entré en vigueur le 10 mai 1982 par un échange de notes entre le Ministre fédéral des affaires étrangères de la République d'Autriche et le Directeur général du Fonds, conformément au paragraphe 1 de l'article 31.

k) L'expression « fonctionnaires du Fonds » désigne le Directeur général et tous les membres du personnel du Fonds, à l'exception de ceux qui sont recrutés sur place et payés à l'heure ;

l) L'expression « biens » désigne tous les biens, y compris les fonds et autres avoirs, appartenant au Fonds ou détenus ou gérés par lui dans l'exercice de ses fonctions statutaires, ainsi que tous ses revenus ;

m) L'expression « siège » désigne le terrain du siège et le ou les bâtiments qui s'y trouvent ainsi que la résidence du Directeur général, selon la définition qui en est donnée dans un accord complémentaire passé entre le Gouvernement et le Fonds et, le cas échéant, tout autre terrain ou bâtiment qui peut en faire partie provisoirement ou en permanence conformément aux dispositions du paragraphe 2 de l'article 2.

Article 2. 1. Le siège permanent du Fonds tel qu'il est défini dans l'accord complémentaire entre le Gouvernement et le Fonds, visé à l'alinéa *m* de l'article premier est établi dans l'enceinte du siège.

2. Tout bâtiment situé à l'extérieur de l'enceinte du siège et utilisé, avec l'assentiment du Gouvernement, pour des réunions convoquées par le Fonds fait temporairement partie de l'enceinte du siège.

Article 3. 1. Le Gouvernement reconnaît l'extraterritorialité de l'enceinte du siège, qui est sous le contrôle et l'autorité du Fonds conformément aux dispositions du présent Accord.

2. Sauf dispositions contraires du présent Accord et sous réserve des règlements édictés en vertu de l'article 4, les lois de la République d'Autriche sont applicables dans l'enceinte du siège.

3. Sauf dispositions contraires du présent Accord, les tribunaux ou autres organes compétents de la République d'Autriche sont habilités à connaître, conformément aux lois applicables, des actes accomplis ou des transactions effectuées dans l'enceinte du siège.

Article 4. 1. Le Fonds a le droit d'édicter des règlements applicables dans l'enceinte du siège pour y créer les conditions nécessaires, à tous les égards, au plein exercice de ses attributions. Dans la mesure où les lois de la République d'Autriche seraient incompatibles avec un règlement édicté par le Fonds en vertu du présent article, elles ne sont pas applicables dans l'enceinte du siège. Tout différend entre la République d'Autriche et le Fonds sur la question de savoir si un règlement édicté par le Fonds est applicable en vertu du présent article, ou si une loi de la République d'Autriche est incompatible avec un règlement édicté par le Fonds en vertu du présent article, doit être rapidement réglé selon la procédure prévue à l'article 29. Jusqu'à la solution du différend, le règlement du Fonds reste applicable et la loi de la République d'Autriche n'est pas applicable dans l'enceinte du siège dans la mesure où le Fonds la déclare incompatible avec ledit règlement.

2. Le Fonds doit informer le Gouvernement, chaque fois qu'il y aura lieu, des règlements qu'il a édictés en vertu du paragraphe 1 ci-dessus.

3. Le présent article ne fait pas obstacle à l'application raisonnable des règlements de protection contre l'incendie ou des règlements sanitaires édictés par les autorités autrichiennes compétentes.

Article 5. 1. L'enceinte du siège est inviolable. Les fonctionnaires ou agents de la République d'Autriche ou les personnes exerçant une fonction publique en République d'Autriche ne peuvent entrer dans l'enceinte du siège pour y exercer des fonctions quelles qu'elles soient, si ce n'est avec le consentement du Directeur général et dans les conditions acceptées par lui. Cependant, le consentement du Directeur général peut être présumé acquis en cas d'incendie ou autre sinistre exigeant des mesures de protection immédiates.

2. La signification des actes de procédure, notamment la saisie de biens privés, ne peut avoir lieu dans l'enceinte du siège qu'avec le consentement exprès du Directeur général et dans les conditions acceptées par lui.

Article 6. 1. Les autorités autrichiennes compétentes prendront toutes mesures appropriées afin que la tranquillité de l'enceinte du siège ne soit pas troublée par des personnes ou des groupes de personnes cherchant à y pénétrer sans autorisation ou provoquant des désordres dans son voisinage immédiat ; à cette fin, elles assureront, aux limites de l'enceinte du siège, la protection de police nécessaire.

2. A la demande du Directeur général, les autorités autrichiennes compétentes fourniront des forces de police suffisantes pour assurer le maintien de l'ordre à l'intérieur de l'enceinte du siège.

3. Les autorités autrichiennes compétentes prendront toutes mesures raisonnables pour que l'usage qui pourrait être fait des terrains ou bâtiments avoisinant l'enceinte du siège ne diminue pas les agréments de cette enceinte et ne gêne pas son utilisation aux fins prévues. Le Fonds prendra, de son côté, toutes mesures raisonnables pour que l'usage qui pourrait être fait des terrains et bâtiments situés dans l'enceinte du siège ne diminue pas les agréments des terrains situés dans le voisinage de cette dernière.

Article 7. Le Gouvernement reconnaît la personnalité juridique du Fonds et, en particulier, sa capacité de :

- a) Contracter ;
- b) Acquérir des biens meubles et immeubles et d'en disposer ;
- c) Exécuter toutes ses opérations financières et autres telles qu'elles sont définies dans l'Accord portant création du Fonds ;
- d) Ester en justice.

Article 8. Le Gouvernement reconnaît au Fonds le droit de convoquer des réunions dans l'enceinte du siège ou, avec l'assentiment du Gouvernement, en d'autres lieux du territoire de la République d'Autriche.

Article 9. Le Fonds et ses biens, où qu'ils se trouvent et quel qu'en soit le détenteur, jouissent de l'immunité de juridiction, sauf dans la mesure où le Fonds, dans un cas particulier, y a renoncé. Toutefois, la renonciation ne peut s'étendre aux mesures d'exécution.

Article 10. Les biens du Fonds, où qu'ils se trouvent et quel qu'en soit le détenteur, jouissent de l'immunité en matière de perquisition, réquisition, confiscation, expropriation et de toute autre forme de contrainte résultant

d'une décision gouvernementale, administrative ou judiciaire ou prescrite par le législateur.

Article 11. Les archives du Fonds sont inviolables, où qu'elles se trouvent.

Article 12. 1. Le Fonds et ses avoirs, revenus et autres biens sont exempts de tout impôt, étant entendu toutefois que cette exemption fiscale ne s'étend pas au propriétaire ou bailleur d'un bien pris en location par le Fonds.

2. Dans la mesure où, pour d'importantes raisons administratives, le Gouvernement se trouvera dans l'impossibilité d'accorder au Fonds l'exemption des impôts indirects incorporés dans le prix des marchandises achetées par le Fonds ou des services qui lui sont fournis (y compris les locations), il remboursera ces impôts au Fonds en lui versant de temps à autre les sommes forfaitaires dont il sera convenu avec lui. Toutefois, il est entendu que le Fonds ne demandera pas de remboursement afférent à de menus achats. En ce qui concerne les impôts susmentionnés, le Fonds bénéficie, en tout temps, au moins des mêmes exemptions et facilités que les administrations publiques autrichiennes ou que les chefs de mission diplomatique accrédités auprès de la République d'Autriche, si ces derniers jouissent d'un traitement plus favorable. En outre, il est entendu que le Fonds ne réclamera pas l'exemption de taxes qui ne sont, en fait, que des redevances perçues pour des services publics.

3. Tous les prêts, dons, achats et transferts de devises ou autres documents financiers, dépôts, investissements et toutes autres opérations auxquelles le Fonds est partie ainsi que tous les documents où sont consignées lesdites opérations sont exempts de tous impôts et droits d'enregistrement et de timbre.

4. Les articles importés ou exportés par le Fonds à des fins officielles sont exempts de tous droits de douane ou autres redevances et de toutes prohibitions et restrictions à l'importation ou à l'exportation.

5. Le Fonds est exempt de tous droits de douane ou redevances et de toutes prohibitions ou restrictions pour l'importation des véhicules automobiles qui sont destinés à son usage officiel et des pièces de rechange pour ces véhicules.

6. Le Gouvernement accordera, sur demande, des contingents d'essence ou autres carburants et de lubrifiants pour chacun des véhicules utilisés par le Fonds, en quantités suffisantes pour permettre à ce dernier d'exercer son activité et aux tarifs spéciaux qui peuvent être établis pour les missions diplomatiques en Autriche.

7. Les articles importés conformément aux paragraphes 4 et 5 ou obtenus du Gouvernement conformément au paragraphe 6 du présent article ne seront pas vendus par le Fonds sur le territoire de la République d'Autriche au cours des deux années suivant leur importation ou leur acquisition, à moins qu'il n'en soit convenu autrement avec le Gouvernement.

Article 13. Le Fonds jouit pour ses communications officielles, dans la mesure compatible avec les conventions, règlements et accords internationaux auxquels le Gouvernement est partie, d'un traitement qui n'est pas moins favorable que le traitement accordé par le Gouvernement à toute autre organisation ou à un gouvernement, y compris les missions diplomatiques de ce gouvernement, en matière de priorité et tarifs pour les envois postaux, les

câblogrammes, télégrammes, radiotélégrammes, téléphotographies, les émissions télévisées, les communications téléphoniques et autres communications, ainsi qu'en matière de tarifs de presse pour les informations à la presse et à la radiodiffusion.

Article 14. 1. Toutes les communications officielles adressées au Fonds ou à l'un quelconque de ses fonctionnaires dans l'enceinte du siège et toutes les communications officielles émanant du Fonds, par quelque moyen ou sous quelque forme que ce soit, sont exemptes de toute censure et de toute autre forme d'interception ou de violation de leur secret.

2. Le Fonds a le droit d'employer des codes ainsi que d'expédier et de recevoir sa correspondance et ses autres communications officielles par courriers ou par valises scellées qui bénéficient des mêmes privilèges et immunités que les courriers et valises diplomatiques.

Article 15. Sans être astreint à aucun contrôle ou règlement d'aucune sorte, le Fonds peut librement et à des fins officielles :

- a) Acheter toutes monnaies par les voies autorisées, les détenir et en disposer ;
- b) Disposer de comptes en toutes monnaies ;
- c) Acheter par les voies autorisées ou détenir des fonds et des valeurs et en disposer ;
- d) Transférer ses fonds, valeurs et devises d'Autriche dans un autre pays ou inversement, ou à l'intérieur de l'Autriche ;
- e) Exécuter toutes les opérations relatives à ses activités telles qu'elles sont définies par l'Accord portant création du Fonds.

Article 16. Toute caisse des pensions ou tout fonds de prévoyance créé par le Fonds, ou géré sous son autorité, aura la capacité juridique en Autriche si le Fonds le demande et jouira des mêmes exemptions, immunités et privilèges que le Fonds lui-même.

Article 17. Le Fonds est exempt de toute contribution obligatoire à un système de sécurité sociale de la République d'Autriche, et le Gouvernement n'exigera pas des fonctionnaires du Fonds qu'ils adhèrent à un tel système.

Article 18. Le Gouvernement prendra les mesures nécessaires pour permettre à tout fonctionnaire du Fonds qui n'est pas protégé par un plan de sécurité sociale du Fonds d'adhérer, à la demande de ce dernier, à tout système de sécurité sociale de la République d'Autriche. Le Fonds prendra, dans la mesure du possible, des dispositions arrêtées d'un commun accord en vue de permettre la participation au système de sécurité sociale autrichien des membres de son personnel recrutés sur place ou employés temporairement auxquels il n'accorde pas, en vertu d'un plan de sécurité sociale, une protection au moins équivalente à celle que donne la loi autrichienne.

Article 19. 1. Le Gouvernement prendra toutes les mesures nécessaires pour faciliter l'entrée et le séjour dans le territoire autrichien des personnes énumérées ci-après, ne mettra aucun obstacle à leur sortie de ce territoire, veillera à ce que leurs déplacements à destination ou en provenance de l'enceinte du siège ne subissent aucune entrave et leur accordera la protection nécessaire pendant leurs déplacements :

- a) Les ministres et représentants des pays membres et leurs familles ;
- b) Les administrateurs et leurs familles ;
- c) Les fonctionnaires du Fonds, leurs familles et leurs personnels domestiques ;
- d) Les personnes, autres que les fonctionnaires du Fonds, qui sont en mission pour son compte ou sont membres d'organes spécialisés du Fonds, de groupes de travail ou d'autres organes subsidiaires du Fonds, et leurs conjoints ;
- e) Les représentants d'autres pays ;
- f) Les représentants d'autres organisations ou toutes autres personnes invitées par le Fonds à se rendre en mission dans l'enceinte du siège.

2. Les visas qui peuvent être nécessaires aux personnes mentionnées dans le présent article seront accordés sans frais et aussi rapidement que possible.

Article 20. Sans préjudice de tous autres privilèges et immunités dont ils peuvent bénéficier dans l'exercice de leurs fonctions ou dans l'accomplissement de leurs missions et au cours de leurs voyages à destination et en provenance de l'enceinte du siège, les ministres et représentants des pays membres, les administrateurs et les représentants d'autres pays jouissent, sur le territoire et à l'égard de la République d'Autriche, des privilèges et immunités suivants :

- a) Immunités d'arrestation ou de détention et de saisie de leurs bagages personnels, pour eux-mêmes, leurs conjoints et les enfants qui sont à leur charge ;
- b) Immunité de juridiction pour leurs paroles, leurs écrits et tous les actes accomplis par eux dans l'exercice de leurs fonctions officielles ; cette immunité subsiste même si les intéressés ont cessé d'exercer leurs fonctions ;
- c) Inviolabilité de tous papiers et documents ;
- d) Droit de faire usage de codes et d'expédier ou de recevoir des papiers et de la correspondance par courriers ou par valises scellées ;
- e) Exemption, pour eux-mêmes, leurs conjoints et les enfants qui sont à leur charge de toutes mesures restrictives relatives à l'immigration, de toutes formalités d'enregistrement des étrangers et de toutes obligations de service national ;
- f) Privilèges, en ce qui concerne les restrictions monétaires et de change, identiques à ceux que le Gouvernement accorde aux représentants de gouvernements étrangers en mission officielle temporaire ;
- g) Immunités et facilités, en ce qui concerne leurs bagages personnels et officiels identiques à celles que le Gouvernement accorde au personnel de rang comparable des missions diplomatiques en République d'Autriche.

Article 21. Les privilèges et immunités accordés au titre de l'article 20 sont conférés non pas dans l'intérêt personnel des intéressés, mais pour leur permettre d'exercer en toute indépendance leurs fonctions à l'égard du Fonds. Il appartient donc à un pays membre, ainsi qu'à tout autre Etat qui envoie des représentants pour exécuter des missions dans le cadre des activités du Fonds ou des observateurs aux réunions convoquées par le Fonds, de lever l'immunité de l'un quelconque de leurs représentants ou de l'administrateur nommé par l'Etat en question chaque fois que, de l'avis du pays concerné, cette immunité empêcherait la justice de suivre son cours et qu'il est possible de la lever sans nuire aux objectifs pour lesquels elle était accordée.

Article 22. Les fonctionnaires du Fonds jouissent, sur le territoire et à l'égard de la République d'Autriche, des privilèges et immunités suivants :

- a) Immunité de juridiction pour leurs paroles, leurs écrits et tous les actes accomplis par eux en leur qualité officielle ; cette immunité subsiste même si les intéressés ont cessé d'être fonctionnaires du Fonds ;
- b) Immunité de saisie de leurs bagages personnels et officiels ;
- c) Immunité d'inspection des bagages officiels et, pour les fonctionnaires visés à l'article 23, immunité d'inspection des bagages personnels ;
- d) Exemption de tout impôt sur les traitements, indemnités et pensions qui leur sont versés par le Fonds pour des services passés ou présents ou se rapportant à leur service au Fonds ;
- e) Exemption de toute forme d'impôt sur leurs revenus provenant de sources extérieures au territoire de la République d'Autriche ;
- f) Exemption, pour eux-mêmes, leurs conjoints, les membres de leurs familles qui sont à leur charge et leurs personnels domestiques de toute mesure restrictive relative à l'immigration et de toute formalité d'enregistrement des étrangers ;
- g) Liberté d'acquérir ou de conserver sur le territoire de la République d'Autriche, ou en tout autre lieu, des valeurs étrangères, des comptes en devises et d'autres biens meubles et immeubles, ces derniers étant toutefois soumis aux conditions applicables aux nationaux autrichiens ; et, lorsque leurs fonctions au Fonds prennent fin, droit de sortir du territoire de la République d'Autriche, par les voies autorisées et sans aucune interdiction ni restriction, des sommes égales, et en devises identiques, à celles qu'ils avaient introduites dans ledit territoire, ainsi que les intérêts qu'elles ont rapportés, et de transférer tous les montants épargnés sur les traitements qui leur ont été versés au titre de leurs fonctions officielles au Fonds, ainsi que les intérêts qu'ils ont rapportés ;
- h) Protections et facilités de rapatriement pour eux-mêmes, leurs conjoints, les membres de leur famille qui sont à leur charge et leurs personnels domestiques identiques à celles que le Gouvernement accorde, en période de crise internationale, au personnel de rang comparable des missions diplomatiques en République d'Autriche ;
- i) Droit d'importer en franchise pour leur usage personnel et sans être soumis aux interdictions et restrictions à l'importation :
 - i) Leur mobilier et leurs effets en un ou plusieurs envois et, par la suite, les articles nécessaires pour compléter lesdits mobilier et effets ;
 - ii) Une voiture automobile tous les quatre ans ;
 - iii) Des quantités limitées de certains articles pour leur consommation ou leur usage personnel, qu'il leur sera interdit de donner ou de vendre ; le Fonds sera autorisé à créer un commissariat propre, ou ses fonctionnaires auront accès au commissariat du Centre international de Vienne ou à l'un des commissariats existant à Vienne ; un accord complémentaire sera conclu pour réglementer l'exercice de ces droits.

Article 23. Outre les privilèges et immunités mentionnés à l'article 22,

- a) Le Directeur général jouit pour lui-même, son conjoint et les enfants à sa charge des privilèges et immunités, exemptions et facilités accordés aux ambassadeurs chefs de mission ;

- b) Les Directeurs généraux adjoints, les chefs de service, les fonctionnaires de rang élevé et toutes autres catégories de fonctionnaires que le Directeur général, en accord avec le Gouvernement, désignera éventuellement en raison des responsabilités qui s'attachent à leurs fonctions au Fonds jouissent des privilèges et immunités, exemptions et facilités que le Gouvernement accorde au personnel de rang comparable des missions diplomatiques en République d'Autriche.

Article 24. 1. Les personnes, autres que les fonctionnaires du Fonds, qui sont en mission pour son compte ou sont membres d'organes spécialisés du Fonds, de groupes de travail ou d'autres organes subsidiaires du Fonds et les représentants d'autres organisations ou les autres personnes invitées par le Fonds à se rendre en mission dans l'enceinte du siège jouissent, sans préjudice de tous autres privilèges et immunités dont ils peuvent bénéficier pour d'autres raisons, de l'immunité de juridiction pour leurs paroles, leurs écrits et tous les actes accomplis par eux dans l'exercice de leurs fonctions officielles.

2. Elles jouissent en outre pour elles-mêmes, leurs conjoints, les membres de leur famille qui sont à leur charge et leurs personnels domestiques d'une protection et de facilités de rapatriement identiques à celles que le Gouvernement accorde, en période de crise internationale, au personnel de rang comparable des missions diplomatiques en République d'Autriche.

3. Lorsque l'incidence d'un impôt quelconque est subordonnée à la résidence de l'assujéti, les périodes pendant lesquelles les personnes visées au paragraphe 1 se trouvent sur le territoire de la République d'Autriche pour l'exercice de leurs fonctions ne seront pas considérées comme des périodes de résidence.

Article 25. 1. Les privilèges et immunités accordés au titre des articles 22, 23 et 24 sont conférés dans l'intérêt du Fonds et non pas pour le bénéfice personnel des intéressés. En conséquence, il appartient au Fonds de lever l'immunité de l'un quelconque de ses fonctionnaires ou de toute personne visée par les dispositions de l'article 24 chaque fois que cette immunité entrave le cours de la justice et qu'il est possible de la lever sans nuire aux intérêts du Fonds. Dans tous les cas où ces privilèges et immunités interviennent, le fonctionnaire ou autre personne en cause fera immédiatement rapport au Directeur général qui, en consultation s'il y a lieu avec le conseil d'administration, décidera ou non de les lever. Dans le cas du Directeur général, le Conseil ministériel aura le droit de lever les immunités.

2. Le Fonds et ses fonctionnaires coopéreront à tout moment avec les autorités autrichiennes compétentes pour faciliter l'application rapide des lois de la République d'Autriche et empêcher tout abus qui pourrait être commis en relation avec les privilèges et immunités accordés en vertu du présent Accord.

Article 26. Toutes les personnes de nationalité autrichienne et toutes les personnes apatrides résidant en Autriche qui sont employées par le Fonds jouissent des privilèges et immunités, exemptions et facilités accordés en vertu du présent Accord, dans la mesure admise par le droit international reconnu par le Gouvernement. Toutefois, l'article 17 et le paragraphe *g* de l'article 22 ne s'applique en aucun cas, et le paragraphe *d* de l'article 22 s'applique dans tous

les cas aux fonctionnaires du Fonds qui sont citoyens autrichiens ou qui sont des personnes apatrides résidant en Autriche. Ces personnes auront aussi accès au commissariat créé conformément à l'alinéa iii du paragraphe *i* de l'article 22, l'exercice de ce droit étant réglementé par l'accord complémentaire prévu aux termes de cet alinéa.

Article 27. 1. Le Fonds communiquera au Gouvernement la liste des personnes visées par les articles 20, 22 et 24 et la mettra à jour chaque fois qu'il y aura lieu.

2. Le Gouvernement délivrera aux personnes visées par l'article 22 des cartes d'identité avec photographie. Ces cartes identifieront les titulaires auprès des autorités autrichiennes.

Article 28. Le Directeur général prendra toutes mesures utiles afin de prévenir tout abus des privilèges et immunités conférés en vertu du présent Accord. Si le Gouvernement estime qu'il y a eu abus d'un privilège ou d'une immunité conféré en vertu du présent Accord, des consultations ont lieu, sur sa demande, entre le Directeur général et le Ministre fédéral des affaires étrangères de la République d'Autriche en vue de déterminer si un tel abus s'est produit. Au cas où ces consultations n'aboutiraient pas dans un délai raisonnable à un résultat satisfaisant pour le Gouvernement et le Directeur général, l'une ou l'autre partie pourra soumettre la question aux fins de décision définitive à un tribunal composé de trois arbitres, dont un sera désigné par le Ministre fédéral des affaires étrangères de la République d'Autriche, un autre par le Directeur général, et le troisième, qui présidera le tribunal, par les deux autres arbitres. Si le tribunal n'est pas constitué dans les trois mois suivant la date de la demande de soumission du différend à un arbitrage, c'est le Président de la Cour internationale de Justice qui, à la demande du Gouvernement ou du Fonds, nommera les arbitres non encore désignés.

Article 29. Tout différend qui pourrait survenir entre le Gouvernement et le Fonds au sujet de l'interprétation ou de l'application du présent Accord sera, à la demande de l'une ou l'autre partie, soumis à un arbitrage. Le tribunal arbitral sera composé de trois arbitres, dont un sera désigné par le Ministre fédéral des affaires étrangères de la République d'Autriche, un autre par le Directeur général, et le troisième, qui présidera le tribunal, par les deux autres arbitres. Si le tribunal n'est pas constitué dans les six mois suivant la date de la demande de soumission du différend à un arbitrage, c'est le Président de la Cour internationale de Justice qui, à la demande du Gouvernement ou du Fonds, nommera les arbitres non encore désignés.

Article 30. Si la République d'Autriche conclut avec une organisation intergouvernementale un accord contenant des clauses et conditions plus favorables que les clauses et conditions correspondantes du présent Accord, la République d'Autriche fera bénéficier le Fonds, par voie d'accords complémentaires, de ces clauses et conditions plus favorables.

Article 31. 1. Le présent Accord entrera en vigueur à la suite d'un échange de notes entre le Ministre fédéral des affaires étrangères de la République d'Autriche et le Directeur général, dûment autorisé à cet effet par décision du conseil d'administration du Fonds.

2. Le présent Accord peut être amendé à la suite de consultations entamées à la demande du Gouvernement ou du Fonds. Tout amendement doit être décidé d'un commun accord.

3. Le présent Accord sera interprété compte tenu de son but principal qui est de permettre au Fonds d'exercer ses fonctions et d'atteindre ses objectifs pleinement et efficacement à son siège sur le territoire de la République d'Autriche.

EN FOI DE QUOI les représentants respectifs de la République d'Autriche et du Fonds ont signé le présent Accord.

FAIT en double exemplaire à Vienne, le 21 avril 1981, en allemand et en anglais, les deux textes faisant également foi.

Pour la République d'Autriche :

WILLIBALD PAHR

Pour le Fonds de l'OPEP pour le développement international :

IBRAHIM F. I. SHIHATA

ÉCHANGE DE NOTES

I

LE MINISTRE FÉDÉRAL DES AFFAIRES ÉTRANGÈRES

Vienne, le 21 avril 1981

Monsieur le Directeur général,

Me référant à l'Accord entre la République d'Autriche et le Fonds de l'OPEP pour le développement international concernant le siège du Fonds dans la ville de Vienne que j'ai signé ce jour, j'ai l'honneur de vous proposer que :

1. Les articles visés au paragraphe 7 de l'article 12 ne puissent être cédés gratuitement qu'à des organisations internationales ou à des institutions charitables ;

2. Eu égard au paragraphe 1 de l'article 38 de la Convention de Vienne sur les relations diplomatiques¹ et à la pratique autrichienne, la République d'Autriche n'accorde aux personnes visées à l'article 26 de l'Accord—personnes de nationalité autrichienne et personnes apatrides résidant en Autriche—que l'immunité de juridiction pour leurs paroles, leurs écrits et tous les actes accomplis par elles en relation directe avec leurs fonctions officielles ;

3. Selon la pratique en vigueur en République d'Autriche, qui est conforme à l'article 42 de la Convention de Vienne sur les relations diplomatiques à laquelle l'Autriche est partie, les représentants diplomatiques accrédités auprès de la République d'Autriche ne soient autorisés à exercer aucune activité professionnelle ou commerciale pour leur profit personnel. Il est entendu que la même restriction s'applique à toutes les personnes auxquelles l'Accord confère les mêmes privilèges et immunités que ceux qui sont accordés au personnel de rang comparable des missions diplomatiques en République d'Autriche ;

4. Les personnes visées par l'Accord et les membres de leur famille qui ne sont pas des ressortissants autrichiens ni des personnes apatrides résidant en Autriche ne bénéficient pas des réglemations autrichiennes concernant les allocations familiales et de maternité ;

¹ Nations Unies, *Recueil des Traités*, vol. 500, p. 95.

5. Sans préjudice des dispositions du paragraphe *g* de l'article 22, les fonctionnaires du Fonds et les personnes autres que les fonctionnaires du Fonds qui sont en mission pour son compte ou sont membres d'organes spécialisés du Fonds, de groupes de travail ou d'autres organes subsidiaires du Fonds soient autorisés, en sus des facilités accordées en vertu de l'Accord, à effectuer des transferts vers d'autres pays à concurrence de 26 000 (vingt-six mille) schillings autrichiens par an au maximum, par le débit des comptes en schillings autrichiens détenus à leurs noms dans des établissements de crédit autrichiens ; si les personnes susmentionnées souhaitent procéder à des transferts en devises autrichiennes excédant le montant indiqué ci-dessus, ces transferts seront autorisés par les autorités autrichiennes à concurrence du total des traitements précédemment reçus du Fonds en devises autrichiennes par les personnes intéressées, ainsi que des montants qu'elles ont introduits dans le territoire de la République d'Autriche et des intérêts qu'ils ont rapportés.

Si les propositions ci-dessus rencontrent l'agrément du Fonds, je propose que la présente note et votre réponse confirmative constituent entre le Fonds et la République d'Autriche un accord qui entrera en vigueur le même jour que l'Accord de siège.

Veillez agréer, Monsieur le Directeur général, etc.

WILLIBALD PAHR

Son Excellence Monsieur Ibrahim F. I. Shihata
Directeur général du Fonds de l'OPEP
pour le développement international
Vienne

II

FONDS DE L'OPEP POUR LE DÉVELOPPEMENT INTERNATIONAL

Vienne, le 21 avril 1981

Monsieur le Ministre,

J'ai l'honneur d'accuser réception de votre note en date du 21 avril 1981 libellée comme suit :

[*Voir note I*]

Je vous confirme que les propositions ci-dessus ont rencontré l'agrément du Fonds, et que votre note et la présente réponse constituent entre le Fonds et la République d'Autriche un accord qui entrera en vigueur le même jour que l'Accord de siège.

Veillez agréer, Monsieur le Ministre, etc.

Le Directeur général,
IBRAHIM F. I. SHIHATA

Son Excellence Monsieur Willibald Pahr
Ministre fédéral des affaires étrangères
Vienne

No. 21270

**THAILAND
and
MALAYSIA**

**Treaty relating to the delimitation of the territorial seas
of the two countries (with maps). Signed at Kuala
Lumpur on 24 October 1979**

Authentic texts: Thai, Malay and English.

Registered by Thailand on 7 October 1982.

**THAÏLANDE
et
MALAISIE**

**Traité relatif à la délimitation de la mer territoriale
des deux pays (avec cartes). Signé à Kuala Lumpur
le 24 octobre 1979**

Textes authentiques: thaï, malais et anglais.

Enregistré par la Thaïlande le 7 octobre 1982.

[THAI TEXT—TEXTE THAI]

สนธิสัญญาระหว่างราชอาณาจักรไทยและมาเลเซีย
เกี่ยวกับการแบ่งเขตทะเลอาณาเขตของประ เทศทั้งสอง

ราชอาณาจักรไทยและมาเลเซีย

ด้วยความปรารถนาที่จะกระชับความสัมพันธ์ทางประวัติศาสตร์และมิตรภาพที่มีอยู่
ระหว่างประเทศทั้งสอง

คำนึงถึงว่าฝั่งทะเลของประเทศทั้งสองในช่องแคบมะละกาทอนเหนือและอ่าวไทย
ประชิดซึ่งกันและกัน

และด้วยความปรารถนาที่จะสถาปนาเส้นเขตแดนร่วมของทะเลอาณาเขตของ
ประเทศทั้งสอง

ได้ตกลงกันดังต่อไปนี้

ข้อ ๑

๑. เขตทะเลอาณาเขตของไทยและมาเลเซียในบริเวณช่องแคบมะละกา ระหว่าง
หมู่เกาะที่มีชื่อว่า "บูตัง" และ "ปูโอดังกาวิ" ซึ่งเกิดการเชื่อมต่อกัน จะประกอบด้วย
เส้นตรงซึ่งลากจากจุดที่อยู่กึ่งกลางทางน้ำระหว่างปูโอดังกาวิ และปูโอดังกาวิ ถึงกออ่าว
ในทิศสารเขตก้นหอยสนธิสัญญา ลงวันที่ ๑๐ มีนาคม ค.ศ. ๑๙๐๘ เกี่ยวกับเขตแดน
ของราชอาณาจักรไทยและมาเลเซีย ซึ่งตกลงกัน ณ ที่นี้ ในบันทึกข้ออยู่ที่อะติจุก ๖ ๒๕.๕ เหนือ
องจูก ๔๔ ๓๘.๒ ทะวันออก ไปทางตะวันตกเฉียงเหนือถึงจุดซึ่งมีพิกัดอยู่ที่อะติจุก ๖ ๓๐.๒

เหนือ ดองจิก ๔๔'๓๓.๔ ตะวันออก และจากนั้นไปทางตะวันตกเฉียงใต้ จนถึงจุดซึ่งมีพิกัด
 ๒'๒๔.๔ เหนือ ดองจิก ๔๔'๓๐.๗ ตะวันออก และจากนั้นไปทางตะวันตกเฉียงใต้
 อีก จนถึงจุดซึ่งมีพิกัดคือพิกัด ๒'๑๘.๔ เหนือ ดองจิก ๔๔'๒๗.๔ ตะวันออก

๒. ขอบนอกของทะเลอาณาเขตของหมู่เกาะซึ่งมีชื่อว่า "บูทัง" ไปทางใต้ของหมู่เกาะ
 คังถ่าว จะประกอบด้วยเส้นเขตแดน ซึ่งเชื่อมระหว่างจุดต่าง ๆ ที่มีพิกัดคือพิกัด
 ๒'๑๘.๔ เหนือ ดองจิก ๔๔'๒๗.๔ ตะวันออก คังถ่าวในวรรณก • ช้างทัน และจากนั้นไป
 บังจุดซึ่งมีพิกัดคือพิกัด ๒'๑๖.๓ เหนือ ดองจิก ๔๔'๑๘.๓ ตะวันออก และจากนั้นไปยัง
 จุดซึ่งมีพิกัดคือพิกัด ๒'๑๘.๐ เหนือ ดองจิก ๔๔'๐๖.๗ ตะวันออก

๓. พิกัดของจุดต่าง ๆ ที่ระบุในวรรณก • และ ๒ เป็นพิกัดทางภูมิศาสตร์ ซึ่งได้
 มาจากแผนที่ทหาร เรือรบวิธิ เลขที่ ๗๔๓ และเลขที่ ๘๐๐ และเส้นเขตแดนซึ่งเชื่อมจุด
 เหล่านั้น ได้แสดงไว้บนแผนที่ที่แนบเป็นภาคผนวก "A(1)" และ "A(2)" กับสนธิสัญญา
 ฉบับนี้

ข้อ ๒

๑. เขตทะเลอาณาเขตของไทยและมาเลเซียในอ่าวไทยจะประกอบด้วย เส้นตรง
 ซึ่งลากจากจุดหนึ่งที่มีพิกัดคือพิกัด ๒'๑๘.๔ เหนือ ดองจิก ๑๐๒'๐๘.๖ ตะวันออก
 ถึงจุดหนึ่งที่มีพิกัดคือพิกัด ๒'๒๗.๔ เหนือ ดองจิก ๑๐๒'๑๐.๐ ตะวันออก

๒. พิกัดของจุดต่าง ๆ ที่ระบุในวรรณก • เป็นพิกัดทางภูมิศาสตร์ ซึ่งได้มาจากแผนที่
 ทหาร เรือรบวิธิ เลขที่ ๓๘๖๐ และเส้นเขตแดนซึ่งเชื่อมจุดเหล่านั้น ได้แสดงไว้บนแผนที่
 ที่แนบเป็นภาคผนวก "B" กับสนธิสัญญาฉบับนี้

ข้อ ๓

๑. ที่ตั้งอันแท้จริงในทะเลของจุดคังถ่าวในข้อ • และ ๒ ช้างทัน จะถูกกำหนด
 โดยวิธีการซึ่งเจ้าหน้าที่ผู้มีอำนาจของภูมิกิจจะตกลงกัน

๒. เพื่อความมุ่งประสงค์ของวรรค ๑ "เจ้าหน้าที่ผู้มีอำนาจ" เท่าที่เกี่ยวกับราชอาณาจักรไทย หมายถึง เจ้ากรมอุทกศาสตร์ ประเทศไทย และรวมทั้งบุคคลใด ๆ ซึ่งได้รับมอบอำนาจจากบุคคลผู้นี้ และเท่าที่เกี่ยวกับมาเลเซีย เจ้ากรมแผนที่แห่งชาติ มาเลเซีย และรวมทั้งบุคคลใด ๆ ซึ่งได้รับมอบอำนาจจากบุคคลผู้นี้

ข้อ ๔

ภาคีแต่ละฝ่ายรับประกันว่า จะปฏิบัติตามขั้นตอนที่จำเป็นตามกฎหมายภายใน เพื่อให้สอดคล้องกับข้อกำหนดของสนธิสัญญาฉบับนี้

ข้อ ๕

ข้อพิพาทใด ๆ ระหว่างคู่ภาคี อันเกิดจากการตีความ หรือการดำเนินการให้เป็นไปตามสนธิสัญญาฉบับนี้ จะระงับโดยสันติ ด้วยการปรึกษาหารือกัน หรือการเจรจา

ข้อ ๖

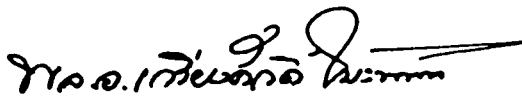
สนธิสัญญาฉบับนี้จะได้รับการสัตยาบันตามกฎหมายของประเทศทั้งสอง

ข้อ ๗

สนธิสัญญาฉบับนี้ จะเริ่มมีผลใช้บังคับในวันที่ออกเปลี่ยนสัตยาบันสาร

ทำเป็นคู่ฉบับ ณ กรุงกัวดาลมาเปอร เมื่อวันที่สิบสี่ เดือนตุลาคม ในปีคริสต
ศักราชหนึ่งพันเก้าร้อยเจ็ดสิบเก้า เป็นภาษาไทย ภาษาฮาลาย และภาษาอังกฤษ
ในกรณีที่ว่าบทเหล่านี้ขัดแย้งกัน ให้ถือตัวบทภาษาอังกฤษเป็นสำคัญ

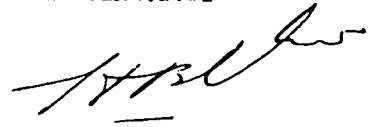
สำหรับราชอาณาจักรไทย



(พลเอก เกรียงศักดิ์ ชมะนันท์)

นายกรัฐมนตรี

สำหรับมาเลเซีย



(กาโต๊ะ อุตเซน ออนัน)

นายกรัฐมนตรี

[MALAY TEXT—TEXTE MALAIS]

TRITI ANTARA THAILAND DAN MALAYSIA BERHUBUNG
DENGAN PERSEMPADANAN LAUT WILAYAH BAGI
KEDUA-DUA NEGARA

Thailand dan Malaysia,

Dengan hasrat hendak mengukuhkan ikatan persahabatan bersejarah yang sedia ada antara kedua-dua negara,

Dengan mengambil perhatian bahawa pantai kedua-dua negara adalah bersempadanan antara satu sama lain di bahagian sebelah utara Selat Melaka dan juga di Teluk Thai,

Dan dengan hasrat hendak menetapkan sempadan-sempadan bersama mengenai laut wilayah bagi kedua-dua negara,

Telah bersetuju seperti berikut:

Perkara I. (1) Sempadan laut wilayah bagi Thai dan Malaysia di bahagian sebelah Selat Melaka antara pulau-pulau yang dikenali sebagai «Butang Group» dan Pulau Langkawi di mana bahagian berlapisan berlaku hendaklah dibentuk dengan menggaris garisangaris lurus dari poin yang terletak di tengah-tengah selat antara Pulau Terutau dan Pulau Langkawi yang disebutkan dalam Protokol Sempadan yang dilampirkan kepada Triti bertarikh 10hb. Mac, 1909 mengenai sempadan-sempadan Thailand dan Malaysia, yang mana kordinatnya adalah dengan ini dipersetujui sebagai Garisan Lintang 6°28'.5 U Garisan Bujur 99°39'.2 T, mengikut arah ke barat laut hingga ke suatu poin yang mana kordinatnya ialah Garisan Lintang 6°30'.2 U Garisan Bujur 99°33'.4 T dan dari sana ke arah baratdaya hingga ke suatu poin yang kordinatnya ialah Garisan Lintang 6°28'.9 U Garisan Bujur 99°30'.7 T dan dari sana lagi ke arah baratdaya hingga ke poin yang mana kordinatnya ialah Garisan Lintang 6°18'.4 U Garisan Bujur 99°27'.5 T.

(2) Batasan sebelah luar laut wilayah bagi pulau-pulau yang dikenali sebagai «Butang Group» ke sebelah selatan pulau-pulau tersebut adalah terbentuk oleh garis-garis sempadan yang mencantumkan poin-poin yang mana kordinatnya ialah Garisan Lintang 6°18'.4 U Garisan Bujur 99°27'.5 T yang disebutkan dalam perenggan (1) di atas dan dari sana hingga ke poin yang mana kordinatnya ialah Garisan Lintang 6°16'.3 U Garisan Bujur 99°19'.3 T dan dari sana hingga ke poin yang mana kordinatnya ialah Garisan Lintang 6°18'.0 U dan Garisan Bujur 99°06'.7 T.

(3) Kordinat bagi poin-poin yang dinyatakan dalam perenggan (1) dan (2) adalah kordinat dari segi geographi yang didapati dari British Admiralty Charts No. 793 dan No. 830 dan garisan-garis sempadan yang menghubunginya ada ditunjukkan dalam carta-carta yang dikembarkan sebagai Lampiran «A(1)» dan «A(2)» kepada Triti ini.

Perkara II. (1) Sempadan laut wilayah bagi Thai dan Malaysia di Teluk Thai adalah terbentuk dengan garis lurus yang digariskan dari suatu poin yang mana kordinatnya ialah Garisan Lintang 6°14'.5 U, Garisan Bujur 102°05'.6 T

hingga ke suatu poin yang mana kordinatnya ialah Garisan Lintang 6°27'.5 U Garisan Bujur 102°10'.0 T.

(2) Kordinat bagi poin-poin yang dinyatakan dalam perenggan (1) adalah kordinat dari segi geographi yang didapati dari British Admiralty Chart No. 3961 dan garis sempadan yang menghubunginya ada ditunjukkan dalam carta yang dikembarkan sebagai Lampiran «B» kepada Triti ini.

Perkara III. (1) Lokasi sebenarnya di laut akan poin-poin yang di sebutkan dalam Perkara I dan Perkara II di atas hendaklah ditentukan mengikut cara yang akan dipersetujui bersama oleh pihakberkuasa kompeten kedua-dua Pihak.

(2) Bagi maksud perenggan (1), «pihakberkuasa kompeten» berhubung dengan Thailand ertinya Pengarah Jabatan Ilmu Alam Air, Thailand dan termasuklah mana-mana orang yang diberikuasa olehnya dan berhubung dengan Malaysia ertinya Pengarah Pemetaan Neraga, Malaysia dan termasuklah mana-mana orang yang diberikuasa olehnya.

Perkara IV. Tiap-tiap satu Pihak dengan ini mengakujani untuk memastikan bahawa segala langkah yang perlu hendaklah diambil di peringkat dalam negeri supaya mematuhi syarat-syarat dalam Triti ini.

Perkara V. Apa-apa pertikaian antara kedua-dua Pihak yang berbangkit dari pentafsiran atau pelaksanaan Triti ini hendaklah diselesaikan dengan aman damai secara rundigcara atau rundingan.

Perkara VI. Triti ini hendaklah disahkan mengikut kehendak undang-undang bagi kedua-dua Negara.

Perkara VII. Triti ini hendaklah berkuatkuasa pada tarikh selesai penukaran Suratcara Pengesahan.

Diperbuat dalam dua salinan di Kuala Lumpur pada Dua Puluh Empat haribulan Oktober, Seribu Sembilan Ratus Tujuh Puluh Sembilan dalam Bahasa Thai, Malaysia dan Inggeris. Jika sekiranya ada percanggahan antara teks-teks itu, maka teks dalam Bahasa Inggeris hendaklah mengatasi.

Bagi Pihak Thailand:

[Signed— Signé]

General TUN KRIANGSAK

CHOMANAN

Perdana Menteri

Bagi Pihak Malaysia:

[Signed— Signé]

DATUK HUSSEIN ONN

Perdana Menteri

TREATY¹ BETWEEN THE KINGDOM OF THAILAND AND MALAYSIA RELATING TO THE DELIMITATION OF THE TERRITORIAL SEAS OF THE TWO COUNTRIES

The Kingdom of Thailand and Malaysia,

Desiring to strengthen the existing historical bonds of friendship between the two countries,

Noting that the coasts of the two countries are adjacent to each other in the northern part of the Straits of Malacca, as well as in the Gulf of Thailand,

And desiring to establish the common boundaries of the territorial seas of the two countries,

Have agreed as follows:

Article I. (1) The boundary of the Thai and the Malaysian territorial seas in that part of the Straits of Malacca between the islands known as the "Butang Group" and Pulau Langkawi where overlapping occurs shall be formed by the straight lines drawn from the point situated in midchannel between Pulau Terutau and Pulau Langkawi referred to in the Boundary Protocol annexed to the Treaty dated March 10th, 1909, respecting the boundaries of the Kingdom of Thailand and Malaysia, whose co-ordinates are hereby agreed to be latitude 6°28'.5 N longitude 99°39'.2 E, in a north-westerly direction to a point whose co-ordinates are latitude 6°30'.2 N longitude 99°33'.4 E and from there in a south-westerly direction to a point whose co-ordinates are latitude 6°28'.9 N longitude 99°30'.7 E and from there in a south-westerly direction again to the point whose co-ordinates are latitude 6°18'.4 N longitude 99°27'.5 E.

(2) The outer limit of the territorial seas of the islands known as the "Butang Group" to the south of the said islands shall be formed by the boundary lines joining the points whose co-ordinates are latitude 6°18'.4 N longitude 99°27'.5 E referred to in paragraph (1) above and from there to the point whose co-ordinates are latitude 6°16'.3 N longitude 99°19'.3 E and from there to the point whose co-ordinates are latitude 6°18'.0 N longitude 99°06'.7 E.

(3) The co-ordinates of the points specified in paragraphs (1) and (2) are geographical co-ordinates derived from the British Admiralty Charts No. 793 and No. 830 and the boundary lines connecting them are indicated on the charts attached as annexures "A(1)" and "A(2)" to this Treaty.²

Article II. (1) The boundary of the Thai and the Malaysian territorial seas in the Gulf of Thailand shall be formed by the straight line drawn from a point whose co-ordinates are latitude 6°14'.5 N longitude 102°05'.6 E to a point whose co-ordinates are latitude 6°27'.5 N longitude 102°10'.0 E.

(2) The co-ordinates of the points specified in paragraph (1) are geographical co-ordinates derived from the British Admiralty Chart No. 3961 and

¹ Came into force on 15 July 1982 by the exchange of the instruments of ratification, which took place at Bangkok, in accordance with article VII.

² See insert in a pocket at the end of this volume.

the boundary line connecting them is indicated on the chart attached as annexure "B" to this Treaty.¹

Article III. (1) The actual location at sea of the points mentioned in article I and article II above shall be determined by a method to be mutually agreed upon by the competent authorities of the two Parties.

(2) For the purposes of paragraph (1), "competent authorities" in relation to the Kingdom of Thailand means the Director of the Hydrographic Department, Thailand, and includes any person authorised by him and, in relation to Malaysia, the Director of National Mapping, Malaysia, and includes any person authorised by him.

Article IV. Each Party hereby undertakes to ensure that all the necessary steps shall be taken at the domestic level to comply with the terms of this Treaty.

Article V. Any dispute between the two Parties arising out of the interpretation or implementation of this Treaty shall be settled peacefully by consultation or negotiation.

Article VI. This Treaty shall be ratified in accordance with the legal requirements of the two countries.

Article VII. This Treaty shall enter into force on the date of the exchange of the instruments of ratification.

DONE in duplicate at Kuala Lumpur the twenty-fourth day of October, nineteen hundred and seventy-nine, in the Thai, Malaysian and English languages. In the event of any conflict between the texts, the English text shall prevail.

For the Kingdom of Thailand:

[Signed]

General KRIANGSAK CHOMANAN
Prime Minister

For Malaysia:

[Signed]

DATUK HUSSEIN ONN
Prime Minister

¹ See insert in a pocket at the end of this volume.

[TRADUCTION — TRANSLATION]

TRAITÉ¹ ENTRE LE ROYAUME DE THAÏLANDE ET LA
MALAISIE RELATIF À LA DÉLIMITATION DE LA MER
TERRITORIALE DES DEUX PAYS

Le Royaume de Thaïlande et la Malaisie,

Désireux de renforcer les liens d'amitié existant de longue date entre les deux pays,

Notant que les côtes des deux pays sont adjacentes l'une à l'autre dans la partie septentrionale du détroit de Malacca ainsi que dans le golfe de Thaïlande,

Et désireux de fixer la frontière commune des mers territoriales des deux pays,

Sont convenus de ce qui suit :

Article premier. 1. La limite de la mer territoriale de Thaïlande et de la mer territoriale de Malaisie dans la partie du détroit de Malacca située entre les îles connues sous le nom de « groupe des Butang » et Pulau Langkawi où il y a chevauchement est constituée par les lignes droites tracées à partir du point situé à égale distance de Pulau Terutau et Pulau Langkawi et visé dans le protocole frontalier annexé au Traité en date du 10 mars 1909 relatif aux frontières du Royaume de Thaïlande et de la Malaisie, dont les coordonnées sont en vertu du présent Accord 6° 28' 5" de latitude nord et 99° 39' 2" de longitude est, vers le nord-ouest jusqu'à un point dont les coordonnées sont 6° 30' 2" de latitude nord et 99° 33' 4" de longitude est et à partir de là vers le sud-ouest jusqu'à un point dont les coordonnées sont 6° 28' 9" de latitude nord et 99° 30' 7" de longitude est et, à partir de là, vers le sud-ouest à nouveau jusqu'au point dont les coordonnées sont 6° 18' 4" de latitude nord et 99° 27' 5" de longitude est.

2. La limite vers le large de la mer territoriale des îles connues sous le nom de « groupe des Butang » au sud desdites îles est constituée par les lignes de délimitation reliant le point dont les coordonnées sont 6° 18' 4" de latitude nord et 99° 27' 5" de longitude est visé au paragraphe 1 ci-dessus et le point dont les coordonnées sont 6° 16' 3" de latitude nord et 99° 19' 3" de longitude est et, à partir de là, le point dont les coordonnées sont 6° 18' 0" de latitude nord et 99° 06' 7" de longitude est.

3. Les coordonnées des points visés aux paragraphes 1 et 2 sont des coordonnées géographiques calculées à partir des cartes n^{os} 793 et 830 de l'Amirauté britannique, et les lignes de délimitation reliant lesdits points sont indiquées sur les cartes constituant les annexes A (1) et A (2) au présent Traité².

Article II. 1. La limite de la mer territoriale de la Thaïlande et de la mer territoriale de la Malaisie dans le golfe de Thaïlande est constituée par la ligne

¹ Entré en vigueur le 15 juillet 1982 par l'échange des instruments de ratification, qui a eu lieu à Bangkok, conformément à l'article VII.

² Voir hors-texte dans une pochette à la fin du présent volume.

droite tracée à partir d'un point dont les coordonnées sont 6° 14' 5" de latitude nord et 102° 05' 6" de longitude est jusqu'à un point dont les coordonnées sont 6° 27' 5" de latitude nord et 102° 10' 0" de longitude est.

2. Les coordonnées des points visés au paragraphe 1 ci-dessus sont des coordonnées géographiques calculées à partir de la carte n° 3961 de l'Amirauté britannique et la ligne de délimitation reliant lesdits points est indiquée sur la carte constituant l'annexe B au présent Traité¹.

Article III. 1. L'emplacement effectif en mer des points visés à l'article premier et à l'article II ci-dessus sera déterminé selon une méthode convenue d'un commun accord entre les autorités compétentes des deux Parties.

2. Aux fins du paragraphe 1 ci-dessus, l'expression «autorités compétentes» désigne, en ce qui concerne le Royaume de Thaïlande, le Directeur du service hydrographique ainsi que toute personne autorisée par lui et, en ce qui concerne la Malaisie, le Directeur de la Cartographie nationale de Malaisie ainsi que toute personne autorisée par lui.

Article IV. Chacune des deux Parties s'engage à veiller à ce que soient prises toutes les mesures voulues à l'échelon national aux fins de l'application du présent Traité.

Article V. Tout différend qui surgirait entre les deux Parties au sujet de l'interprétation ou de l'application du présent Traité sera réglé pacifiquement par voie de consultation ou de négociation.

Article VI. Le présent Traité sera ratifié conformément aux procédures constitutionnelles des deux pays.

Article VII. Le présent Traité entrera en vigueur à la date de l'échange des instruments de ratification.

FAIT en double exemplaire à Kuala Lumpur, le 24 octobre 1979, en thaï, en malais et en anglais. En cas de divergence entre les différents textes, le texte anglais fera foi.

Pour le Royaume de Thaïlande :
Le Premier Ministre,

[Signé]

Général KRIANGSAK CHOMANAN

Pour la Malaisie :
Le Premier Ministre,

[Signé]

DATUK HUSSEIN ONN

¹ Voir hors-texte dans une pochette à la fin du présent volume.

No. 21271

**THAILAND
and
MALAYSIA**

Memorandum of Understanding on the delimitation of the continental shelf boundary between the two countries in the Gulf of Thailand (with map). Signed at Kuala Lumpur on 24 October 1979

Authentic texts: Thai, Malay and English.

Registered by Thailand on 7 October 1982.

**THAÏLANDE
et
MALAISIE**

Mémorandum d'accord relatif à la délimitation du plateau continental entre les deux pays dans le golfe de Thaïlande (avec carte). Signé à Kuala Lumpur le 24 octobre 1979

Textes authentiques : thaï, malais et anglais.

Enregistré par la Thaïlande le 7 octobre 1982.

[THAI TEXT—TEXTE THAÏ]

บันทึกความเข้าใจระหว่างราชอาณาจักรไทยและมาเลเซีย
ว่าด้วยการแบ่งเขตโลหทวีประหว่างประเทศทั้งสองในอ่าวไทย

ราชอาณาจักรไทยและมาเลเซีย

มีความปรารถนาที่จะกระชับสัมพันธไมตรีภาพทวิภาคีระหว่างประเทศทั้งสอง

และมีความปรารถนาที่จะสถาปนาเขตโลหทวีปของประเทศทั้งสองในอ่าวไทย

ได้ตกลงกันดังต่อไปนี้

ข้อ ๑

๑. เขตของโลหทวีประหว่างราชอาณาจักรไทยและมาเลเซียในอ่าวไทย จะประกอบด้วยเส้นตรงซึ่งเชื่อมจุดต่าง ๆ ตามลำดับที่ระบุไว้ข้างล่างนี้ ซึ่งมีทิศทางดังนี้

- | | | |
|-----|----------|--------------------|
| (๑) | ละติจูด | ๖๒°๕๕' เหนือ |
| | ลองจิจูด | ๑๐๒°๑๐.๐' ตะวันออก |
| (๒) | ละติจูด | ๖๒°๕๘' เหนือ |
| | ลองจิจูด | ๑๐๒°๐๙.๖' ตะวันออก |
| (๓) | ละติจูด | ๖๓°๐๐' เหนือ |
| | ลองจิจูด | ๑๐๒°๒๑.๒' ตะวันออก |

๒. ทิศของจุด (๒) ข้างต้นนี้ ได้กำหนดขึ้นโดยอ้างอิงถึงจุด ซึ่งมีทิศกึ่งอยู่ที่ละติจูด ๖°๒๖.๒ เหนือ ลองจิจูด ๑๐๒°๑๓.๘ ตะวันออก อันเป็นตำแหน่งเดิมของ กัวดา ทามาร์ ทานทิสสาร เขตแคน ทอทายสนธิสัญญาระหว่างประเทศสยามและบริเตนใหญ่ ซึ่งลงนาม ณ กรุงเพท ๗ ในวันที่ ๑๐ มีนาคม คริสต์ศักราช ๑๘๐๘

ข้อ ๒

๑. ทิศที่ต่าง ๆ ที่ระบุในข้อ ๑ ข้างต้น เป็นทิศทางภูมิศาสตร์ ซึ่งได้มาจากแผนที่ทหารเรือบริติช เลขที่ ๓๘๖๑ และเส้นเขตแดนซึ่งเชื่อมจุดเหล่านั้น ได้แสดงไว้บนแผนที่ที่แนบเป็นภาคผนวกกับบันทึกฉบับนี้

๒. ที่ตั้งอันแท้จริงของจุดเหล่านี้ในทะเลและของเส้นต่าง ๆ ที่เชื่อมจุดดังกล่าว จะถูกกำหนดโดยวิธีการซึ่งเจ้าหน้าที่ผู้มีอำนาจของประเทศทั้งสองจะได้ตกลงกัน

๓. เพื่อความมุ่งประสงค์แห่งวรรค ๒ ของข้อนี้ คำว่า "เจ้าหน้าที่ผู้มีอำนาจ" เท่าที่เกี่ยวกับราชอาณาจักรไทย หมายถึง เจ้ากรมอุทกศาสตร์ และรชนทั้งบุคคลใด ๆ ซึ่งได้รั้มอบอำนาจจากบุคคลผู้นี้ และเท่าที่เกี่ยวกับมาเลเซีย เจ้ากรมแผนที่แห่งชาติ และรชนทั้งบุคคลใด ๆ ซึ่งได้รั้มอบอำนาจจากบุคคลผู้นี้

ข้อ ๓

รัฐบาลแห่งประเทศทั้งสองจะเจรจากันต่อไป เพื่อแบ่งเขตไหล่ทวีปของประเทศทั้งสองในอ่าวไทยให้ครบถ้วน

ข้อ ๔

หากโครงสร้างหรือบ่อเกิดทางธรณีวิทยาของปิโตรเลียมหรือก๊าซธรรมชาติ หรือแหล่งแร่ชนิดใด-ในลักษณะใด ๆ แหล่งเกิด ขยายข้ามเส้นเขตที่อ้างถึงในข้อ ๑

รัฐบาททั้งสองจะแจ้งให้แก่มันถึงข้อสนทนทั้งหมดเกี่ยวกับเรื่องนี้ และจะหาทางตกลงกัน
เกี่ยวกับวิธีที่จะแสวงประโยชน์จากโครงสร้าง บ่อ หรือแหล่งน้ำให้มีประสิทธิภาพที่สุด และ
ค่าใช้จ่ายซึ่งเกิดจากและผลประโยชน์ซึ่งได้มาจากการนี้ จะแบ่งกันอย่างเที่ยงธรรม

ข้อ ๕

ให้ระงับข้อแตกต่างหรือข้อพิพาทใด ๆ อันเกิดจากการตีความหรือการดำเนินการ
ให้เป็นไปตามบทที่หกฉบับนี้โดยสันติ โดยการหารือกัน หรือการเจรจาต่อรองระหว่างคู่ภาคี

ข้อ ๖

บทที่หกฉบับนี้จะได้รับการสัตยาบันตามกฎหมายของแต่ละรัฐธรรมนูญของแต่ละประเทศ
บทที่หกฉบับนี้จะเริ่มมีผลใช้บังคับในวันที่แลกเปลี่ยนสัตยาบันสารกัน

ทำเป็นคู่ฉบับ ๓ กรุงกัวดาลมาเปอร้ เมื่อวันที่ยี่สิบสี่ เดือนตุลาคม ในปี
คริสต์ทศวรรษหนึ่งพันเก้าร้อยเจ็ดสิบเก้า เป็นภาษาไทย ภาษาฮาลเบย์ และภาษา
อังกฤษ ในกรณีที่มีการชกกันใด ๆ ระหว่างตัวบท ในชื่อตัวบทภาษาอังกฤษเป็นสำคัญ

สำหรับราชอาณาจักรไทย

สำหรับมาเลเซีย




(ทอเอก เกரியงศักดิ์ ชมะนันท์)
นายกรัฐมนตรี

(คาโต๊ะ อุดเซน ออนัน)
นายกรัฐมนตรี

[MALAY TEXT — TEXTE MALAIS]

MEMORANDAM PERSEFAHAMAN ANTARA THAILAND
DAN MALAYSIA MENGENAI PERSEMPADANAN SEMP-
ADAN PELANTAR BENUA ANTARA KEDUA-DUA
NEGARA DI TELOK THAI

Thailand dan Malaysia,

Dengan hasrat hendak mengukuhkan ikatan persahabatan bersejarah yang sedia ada antara kedua-dua Negara,

Dan dengan hasrat hendak menetapkan sempadan pelantar benua bagi kedua-dua Negara di Telok Thai,

Telah bersetuju seperti berikut:

Perkara I. (1) Sempadan pelantar benua di Telok Thai diantara Thailand dan Malaysia hendaklah terdiri daripada garisan lurus yang dicantum mengikut susunan yang dinyatakan di bawah poin-poin yang kordinatnya adalah:

- (i) Garisan lintang $6^{\circ} 27'.5$ U
Garis bujur $102^{\circ} 10'.0$ T
- (ii) Garisan lintang $6^{\circ} 27'.8$ U
Garis bujur $102^{\circ} 09'.6$ T
- (iii) Garisan lintang $6^{\circ} 50'.0$ U
Garis bujur $102^{\circ} 21'.2$ T

(2) Kordinat poin (ii) di atas telah ditetapkan dengan merujuk kepada satu poin yang kordinatnya adalah Garisan lintang $6^{\circ} 16'.6$ U Garisan bujur $102^{\circ} 03'.8$ T, poin ini sebagai kedudukan Kuala Tabar yang dahulu di bawah Sempadan Protokol yang dikembarkan kepada Terti di antara Siam dan Great Britain yang ditandatangani di Bangkok pada 10hb. Mac, 1909.

Perkara II. (1) Kordinat poin yang dinyatakan dalam Perkara I di atas adalah kordinat dari segi geographi yang didapati daripada British Admiralty Chart No. 3961 dan garis sempadan yang menyambungkannya ada dinyatakan di dalam carta yang dilampirkan sebagai Kembaran kepada Memorandum ini.

(2) Lokasi poin yang sebenar di laut dan garisan yang menyambungkannya hendaklah ditentukan mengikut cara yang dipersetujui bersama oleh pihakberkuasa kompeten kedua-dua Negara.

(3) Bagi maksud perenggan (2) Perkara ini, perkataan "pihakberkuasa kompeten" berkenaan dengan Thailand ertinya Pengarah Jabatan Ilmu Alam Air, Thailand dan termasuklah mana-mana orang yang diberikuasa olehnya dan berkenaan dengan Malaysia ertinya Pengarah Pemetaan Negara, Malaysia dan termasuklah mana-mana orang yang diberikuasa olehnya.

Perkara III. Kerajaan kedua-dua Negara hendaklah teruskan rundingan untuk menyempurnakan persempadanan sempadan pelantar benua bagi kedua-dua Negara di Telok Thai.

Perkara IV. Jika sesuatu struktur atau kawasan petroleum kajibumi atau gas asli, atau sesuatu longgokan galian dari apa-apa jua jenis, melampaui garisan sempadan yang disebutkan dalam Perkara I, kedua-dua Kerajaan hendaklah di antara satu sama lain menyampaikan semua maklumat dalam hubungan ini dan hendaklah berusaha mencapai persetujuan tentang cara dalam mana struktur, kawasan atau longgokan akan dieksploitasikan dengan lebih berkesan dan segala belanja yang ditanggung dan faedah yang didapati daripada pengeksploitasianitu hendaklah dibahagi dengan saksama.

Perkara V. Apa-apa perselisihan atau pertikaian yang berbangkit dari pentafsiran atau pelaksanaan peruntukan Memorandum ini hendaklah diselesaikan secara aman damai melalui rundingcara atau rundingan antara Pihak-pihak itu.

Perkara VI. Memorandum ini hendaklah disahkan mengikut kehendak-kehendak perlembagaan tiaptiap Negara. Ia hendaklah mula berkuatkuasa pada tarikh selesai pertukaran Suratcara Pengesahan.

DIPERBUAT dalam dua salinan di Kuala Lumpur, pada Dua Puluh Empat haribulan Oktober, Seribu Sembilan Ratus Tujuh Puluh Sembilan, dalam bahasa Thai, Malaysia dan Inggeris. Jika sekiranya ada apa-apa percanggahan antara teks-teks itu, maka teks bahasa Inggeris hendaklah mengatasi.

Bagi Pihak Thailand:

[Signed— Signé]

General KRIANGSAK CHOMANAN
Perdana Menteri

Bagi Pihak Malaysia:

[Signed— Signé]

DATUK HUSSEIN ONN
Perdana Menteri

MEMORANDUM OF UNDERSTANDING¹ BETWEEN THE
KINGDOM OF THAILAND AND MALAYSIA ON THE
DELIMITATION OF THE CONTINENTAL SHELF
BOUNDARY BETWEEN THE TWO COUNTRIES IN THE
GULF OF THAILAND

The Kingdom of Thailand and Malaysia,

Desiring to strengthen the existing historical bonds of friendship between the two countries,

And desiring to establish the continental shelf boundary of the two countries in the Gulf of Thailand,

Have agreed as follows:

Article I. (1) The boundary of the continental shelf in the Gulf of Thailand between the Kingdom of Thailand and Malaysia shall consist of straight lines joining in the order specified below the points whose co-ordinates are:

- (i) Latitude 6°27'.5 N
Longitude 102°10'.0 E
- (ii) Latitude 6°27'.8 N
Longitude 102°09'.6 E
- (iii) Latitude 6°50'.0 N
Longitude 102°21'.2 E

(2) The co-ordinates of point (ii) above have been determined by reference to a point whose co-ordinates are latitude 6°16'.6 N longitude 102°03'.8 E, this point being the former position of Kuala Tabar under the Boundary Protocol annexed to the Treaty between Siam and Great Britain signed at Bangkok on the 10th March 1909.

Article II. (1) The co-ordinates of the points specified in article I above are geographical co-ordinates derived from the British Admiralty Chart No. 3961 and the boundary lines connecting them are indicated on the chart attached as an annexure to this Memorandum.²

(2) The actual location of these points at sea and of the lines connecting them shall be determined by a method to be mutually agreed upon by the competent authorities of the two countries.

(3) For the purpose of paragraph (2) of this article, the term "competent authorities" in relation to the Kingdom of Thailand shall mean the Director of the Hydrographic Department and include any person authorised by him, and in relation to Malaysia the Director of National Mapping and include any person authorised by him.

¹ Came into force on 15 July 1982 by the exchange of the instruments of ratification, which took place at Bangkok, in accordance with article VI.

² See insert in a pocket at the end of this volume.

Article III. The Governments of the two countries shall continue negotiations to complete the delimitation of the continental shelf boundary of the two countries in the Gulf of Thailand.

Article IV. If any single geological petroleum or natural gas structure or field, or any mineral deposit of whatever character, extends across the boundary lines referred to in article I, the two Governments shall communicate to each other all information in this regard and shall seek to reach agreement as to the manner in which the structure, field or deposit will be most effectively exploited; and all expenses incurred and benefits derived therefrom shall be equitably shared.

Article V. Any difference or dispute arising out of the interpretation or implementation of the provisions of this Memorandum shall be settled peacefully by consultation or negotiation between the Parties.

Article VI. This Memorandum shall be ratified in accordance with the constitutional requirements of each country. It shall enter into force on the date of the exchange of the instruments of ratification.

DONE in duplicate at Kuala Lumpur, the twenty-fourth day of October, one thousand nine hundred and seventy-nine, in the Thai, Malaysian and English languages. In the event of any conflict between the texts, the English text shall prevail.

For the Kingdom of Thailand:

[Signed]

General KRIANGSAK CHOMANAN
Prime Minister

For Malaysia:

[Signed]

DATUK HUSSEIN ONN
Prime Minister

[TRADUCTION — TRANSLATION]

MÉMORANDUM D'ACCORD¹ ENTRE LE ROYAUME DE THAÏLANDE ET LA MALAISIE RELATIF À LA DÉLIMITATION DU PLATEAU CONTINENTAL ENTRE LES DEUX PAYS DANS LE GOLFE DE THAÏLANDE

Le Royaume de Thaïlande et la Malaisie,

Désireux de renforcer les liens d'amitié existant de longue date entre les deux pays,

Et désireux de fixer la délimitation du plateau continental des deux pays dans le golfe de Thaïlande,

Sont convenus de ce qui suit :

Article premier. 1. La limite du plateau continental dans le golfe de Thaïlande entre le Royaume de Thaïlande et la Malaisie est constituée par les lignes droites reliant dans l'ordre indiqué ci-dessous les points dont les coordonnées sont les suivantes :

- i) 6°27'5" de latitude nord
102°10'0" de longitude est
- ii) 6°27'8" de latitude nord
102°09'6" de longitude est
- iii) 6°50'0" de latitude nord
102°21'2" de longitude est

2. Les coordonnées du point ii ci-dessus ont été déterminées par référence à un point dont les coordonnées sont 6°16'6" de latitude nord et 102°03'8" de longitude est, et qui est anciennement l'emplacement de Kuala Tabar en vertu du protocole frontalier annexé au Traité signé entre le Siam et la Grande-Bretagne à Bangkok le 10 mars 1909.

Article II. 1. Les coordonnées des points visés à l'article premier ci-dessus sont des coordonnées géographiques calculées à partir de la carte n° 3961 de l'Amirauté britannique, et les lignes de délimitation reliant lesdits points sont indiquées sur la carte annexée au présent Mémoire².

2. L'emplacement effectif de ces points en mer et des lignes les reliant sera déterminé selon une méthode convenue d'un commun accord entre les autorités compétentes des deux pays.

3. Aux fins du paragraphe 2 du présent article, l'expression « autorités compétentes » désigne, en ce qui concerne le Royaume de Thaïlande, le Directeur du service hydrographique, ainsi que toute personne autorisée par lui, et, en ce qui concerne la Malaisie, le Directeur de la Cartographie nationale, ainsi que toute personne autorisée par lui.

¹ Entré en vigueur le 15 juillet 1982 par l'échange des instruments de ratification, qui a eu lieu à Bangkok, conformément à l'article VI.

² Voir hors-texte dans une pochette à la fin du présent volume.

Article III. Les gouvernements des deux pays poursuivront leurs négociations en vue de fixer complètement la délimitation du plateau continental entre les deux pays dans le golfe de Thaïlande.

Article IV. Au cas où une poche ou un gisement d'hydrocarbures ou de gaz naturel ou n'importe quel dépôt minéral de quelque nature que ce soit s'étendrait de part et d'autre des lignes de délimitation visées à l'article premier ci-dessus, les deux gouvernements se communiqueront toutes informations à ce sujet et s'efforceront de s'entendre sur la façon la plus efficace d'exploiter ladite poche, ledit gisement ou dépôt; toutes les dépenses engagées aux fins de cette exploitation et tous les avantages qui en seront retirés seront équitablement partagés entre les deux pays.

Article V. Tout différend ou litige qui s'élèverait entre les deux gouvernements au sujet de l'interprétation ou de l'application des dispositions du présent Mémoire sera réglé pacifiquement par voie de consultation ou de négociation entre les Parties.

Article VI. Le présent Mémoire sera ratifié conformément aux procédures constitutionnelles de chacun des deux pays. Il entrera en vigueur à la date de l'échange des instruments de ratification.

FAIT en double exemplaire à Kuala Lumpur, le 24 octobre 1979, en thaï, en malais et en anglais. En cas de divergence entre les différents textes, le texte anglais fera foi.

Pour le Royaume de Thaïlande :

Le Premier Ministre,

[Signé]

Général KRIANGSAK CHOMANAN

Pour la Malaisie :

Le Premier Ministre,

[Signé]

DATUK HUSSEIN ONN

No. 21272

**UNITED NATIONS
and
PANAMA**

Agreement regarding the establishment of a United Nations Information Centre in Panama. Signed at New York on 7 October 1982

Authentic texts: English and Spanish.

Registered ex officio on 7 October 1982.

**ORGANISATION DES NATIONS UNIES
et
PANAMA**

Accord relatif à la création d'un Centre d'information des Nations Unies au Panama. Signé à New York le 7 octobre 1982

Textes authentiques: anglais et espagnol.

Enregistré d'office le 7 octobre 1982.

AGREEMENT¹ REGARDING THE ESTABLISHMENT OF A UNITED NATIONS INFORMATION CENTRE IN PANAMA

The Government of Panama and the Secretary-General of the United Nations,

Considering that the Government of Panama (hereinafter referred to as “the Government”) and the Secretary-General of the United Nations (hereinafter referred to as “the Secretary-General”) have agreed to establish an Information Centre in Panama (hereinafter referred to as “the Centre”) under the terms of preliminary understanding reached between the Minister of Foreign Affairs of Panama and the United Nations Under-Secretary-General for Public Information regarding the establishment of a United Nations Information Centre in Panama,

Considering that the Government undertakes to assist the United Nations in securing all the necessary facilities for its functioning under the terms of paragraph 3 of General Assembly resolution 1405 (XIV) of 1 December 1959,² by which the Secretary-General is requested to enlist the co-operation of the Member States concerned in providing all possible facilities for the establishment of such new centres and in assisting actively in efforts to promote wider public understanding of the aims and activities of the United Nations,

Considering that the Convention on the Privileges and Immunities of the United Nations adopted by the General Assembly of the United Nations on 13 February 1946 (hereinafter referred to as “the Convention”),³ applies to the field offices of the Department of Public Information, which are an integral part of the Secretariat of the United Nations,

Considering that it is desirable to conclude an agreement to regulate questions arising as a result of the establishment of the United Nations Information Centre in Panama,

Have agreed as follows:

Article I. ESTABLISHMENT OF THE CENTRE

Section 1. A United Nations Information Centre shall be established in Panama City, Panama, to carry out the functions assigned to it by the Secretary-General, within the framework of the Department of Public Information.

Article II. STATUS OF THE CENTRE

Section 2. The premises of the Centre and the residence of the Centre Director shall be inviolable.

Section 3. The appropriate Panamanian authorities shall exercise due diligence to ensure the security and protection of the premises of the Centre and its staff.

¹ Came into force on 7 October 1982 by signature, in accordance with section 14.

² United Nations, *Official Records of the General Assembly, Fourteenth Session, Supplement No. 16* (A/4354), p. 44.

³ United Nations, *Treaty Series*, vol. 1, p. 15, and vol. 90, p. 327 (corrigendum to vol. 1, p. 18).

Section 4. The appropriate Panamanian authorities shall exercise their respective powers to ensure that the Centre shall be supplied with the necessary public services on equitable terms. The Centre shall enjoy treatment for the use of telephone, radio-telegraph and mail communication facilities not less favourable than that normally accorded and extended to diplomatic missions.

Article III. FACILITIES AND SERVICES

Section 5. The Government shall make annual contributions toward the maintenance and operation of the Centre by providing (a) such non-recurrent expenditures as suitable, rent-free premises at a mutually agreeable location and suitable office furniture and other possible facilities necessary for the well-functioning of the Centre, and (b) such recurrent facilities as for current repairs and maintenance of Centre premises, telecommunications within Panama, as well as three (3) local staff members.

The United Nations shall provide one (1) professional and two (2) local level posts as well as the necessary operational funds from its regular budget.

Article IV. OFFICIALS OF THE CENTRE

Section 6. Officials of the Centre, except those who are locally recruited staff in the General Service or related categories shall enjoy, within and with respect to Panama, the following privileges and immunities:

- (a) Immunity from legal process of any kind in respect of words spoken or written, and of all acts performed by them in their official capacity; such immunity to continue notwithstanding that the persons concerned may have ceased to be officials of the United Nations;
- (b) Immunity from seizure of their official baggage;
- (c) Immunity from inspection of their official baggage;
- (d) Exemption from any form of taxation in respect of the salaries, emoluments, indemnities and pensions paid to them by the United Nations for services past or present;
- (e) Exemption from any form of taxation on income derived by them from sources outside Panama;
- (f) Exemption, with respect to themselves, their spouses, their relatives dependent on them and other members of their households from immigration restrictions and alien registration;
- (g) Immunity from national service obligations;
- (h) The same privileges in respect of exchange facilities as are accorded to officials of comparable rank forming part of diplomatic missions. In particular, United Nations officials shall have the right, at the termination of their assignment to Panama, to take out of Panama through authorized channels, without prohibition or restriction, their funds in the same amounts as they had brought them into Panama as well as any other funds for the lawful possession of which they can show good cause;
- (i) The same protection and repatriation facilities with respect to themselves, their spouses, their relatives dependent on them, and other members of

their households as are accorded in times of international crises to diplomatic envoys; and

- (j) The right to import for personal use, free of duty and other levies, prohibitions and restrictions on imports:
 - (i) Their furniture and effects in one or more separate shipments, and thereafter to import necessary additions to the same, including motor vehicles, according to the Panamanian legislation applicable to diplomatic representatives accredited in Panama;
 - (ii) Reasonable quantities of certain articles for personal use or consumption and not for gift or sale.

Section 7. In addition to the privileges and immunities specified in section 6, the Director of the Centre shall enjoy, in respect of himself, his spouse, his relatives dependent on him, the privileges and immunities, exemptions and facilities normally accorded to diplomatic envoys of comparable rank. He shall for this purpose be included in the Diplomatic list by the Panamanian Ministry of Foreign Affairs.

Section 8. Officials of the Centre who are locally recruited staff in the General Service or related categories shall enjoy only, within and with respect to Panama, the privileges and immunities referred to in sub-paragraphs (a), (b), (c), (d) and (g) of section 6 of this Agreement. These officials also shall enjoy such other privileges and immunities as they may be entitled to under article V, section 18, and article VII of the Convention.

Section 9. The privileges and immunities for which provision is made in this Agreement are granted solely for the purpose of carrying out effectively the aims and purposes of the United Nations. The Secretary-General may waive the immunity of any staff member whenever in his opinion such immunity would impede the course of justice and can be waived without prejudice to the interests of the United Nations.

Article V. GENERAL PROVISIONS

Section 10. The provisions of the Convention on the Privileges and Immunities of the United Nations to which Panama acceded on 27 May 1947 shall fully apply to the Centre, and the provisions of this Agreement shall be complementary to those of the Convention related to the same subject matter; the two provisions shall, where possible, be treated as complementary, so that both provisions shall be applicable and neither shall restrict the effect of the other.

Section 11. This Agreement shall be construed in the light of its primary purpose of enabling the United Nations Information Centre in Panama fully and efficiently to discharge its responsibilities and fulfill its purpose.

Section 12. Consultation with respect to modifications of this Agreement shall be entered into at the request of either party; and such modification shall be by mutual consent.

Section 13. This Agreement shall cease to be in force:

- (i) By mutual consent of both parties; or

- (ii) If the Centre is removed from the territory of Panama, except for such provisions as may be applicable in connexion with the termination of the operations of the United Nations Information Centre in Panama and the disposal of its property therein.

Section 14. This Agreement shall come into force upon signature by both parties.

IN WITNESS WHEREOF the undersigned, duly authorized representatives of the United Nations and the Government, respectively, have signed this Agreement in two copies, in English and Spanish.

DONE at New York, on 7 of October 1982.

For the United Nations:

[Signed]

YASUSHI AKASHI

For the Government of Panama:

[Signed— Signé]¹

¹ Signed by Juan José Amado— Signé par Juan José Amado.

[SPANISH TEXT — TEXTE ESPAGNOL]

ACUERDO RELATIVO AL ESTABLECIMIENTO DE UN CENTRO DE INFORMACIÓN DE LAS NACIONES UNIDAS EN PANAMÁ

El Gobierno de Panamá y el Secretario General de las Naciones Unidas,

Considerando que el Gobierno de Panamá (denominado en adelante “el Gobierno”) y el Secretario General de las Naciones Unidas (denominado en adelante “el Secretario General”) han acordado de establecer un Centro de Información de las Naciones Unidas en Panamá (denominado en adelante “el Centro”) en los términos de un entendimiento previo entre el Ministro de Relaciones Exteriores de Panamá y el Secretario General Adjunto de Información Pública de las Naciones Unidas respecto del establecimiento de un Centro de Información de las Naciones Unidas en Panamá,

Considerando que el Gobierno se compromete a ayudar a las Naciones Unidas a conseguir todos los medios necesarios para su funcionamiento en los términos del párrafo 3 de la resolución 1405 (XIV) de la Asamblea General del 1 de diciembre de 1959, en la que se pide al Secretario General que obtenga la cooperación de los Estados Miembros interesados a fin de que presten todas las facilidades posibles para el establecimiento de esos nuevos centros y cooperen activamente en los esfuerzos encaminados a lograr que el público comprenda mejor los objetivos y actividades de las Naciones Unidas,

Considerando que la Convención sobre Prerrogativas e Inmunidades de las Naciones Unidas, aprobada por la Asamblea General de las Naciones Unidas el 13 de febrero de 1946 (denominada en adelante “la Convención”), se aplica a las oficinas locales del Departamento de Información Pública, que forman parte integrante de la Secretaría de las Naciones Unidas,

Considerando que es conveniente concertar un acuerdo para regular las cuestiones resultantes del establecimiento del Centro de Información de las Naciones Unidas en Panamá,

Han acordado lo siguiente:

Artículo I. ESTABLECIMIENTO DEL CENTRO

Sección 1. En la Ciudad de Panamá, Panamá, se establecerá un Centro de Información de las Naciones Unidas para desempeñar las funciones que le asigne el Secretario General en el marco del Departamento de Información Pública.

Artículo II. ESTATUTO DEL CENTRO

Sección 2. Los locales del Centro y la residencia de su Director serán inviolables.

Sección 3. Las autoridades competentes de Panamá ejercerán la diligencia debida para garantizar la seguridad y la protección de los locales del Centro y de su personal.

Sección 4. Las autoridades competentes de Panamá ejercerán sus respectivos poderes para asegurar que se proporcionen al Centro en condiciones equitativas los servicios públicos necesarios. El Centro gozará, en la utilización de los servicios de comunicaciones telefónicas, radiotelegráficas y postales, de un trato no menos favorable que el que se conceda normalmente a las misiones diplomáticas.

Artículo III. INSTALACIONES Y SERVICIOS

Sección 5. El Gobierno contribuirá anualmente al mantenimiento y al funcionamiento del Centro costeadando: *a)* gastos no periódicos, tales como locales adecuados y gratuitos en un lugar mutuamente convenido y mobiliario de oficina adecuado y otro equipo necesario para el buen funcionamiento del Centro, y *b)* gastos periódicos, tales como el mantenimiento y las reparaciones normales de los locales del Centro, el correo y las facilidades de telecomunicaciones dentro de Panamá, así como tres (3) funcionarios contratados localmente.

Las Naciones Unidas proporcionarán un (1) funcionario del cuadro orgánico y dos (2) funcionarios de contratación local, así como el fondo de operaciones necesario, con cargo a su presupuesto ordinario.

Artículo IV. FUNCIONARIOS DEL CENTRO

Sección 6. Los funcionarios del Centro, excepto el personal de servicios generales o categorías similares contratado localmente, gozarán, dentro de y con respecto a Panamá, de las siguientes prerrogativas e inmunidades:

- a)* Inmunidad de cualquier jurisdicción con respecto a sus palabras, escritos o actos ejecutados por ellos en ejercicio de sus funciones oficiales, incluso después de que las personas interesadas dejen de ser funcionarios de las Naciones Unidas;
- b)* Inmunidad de decomiso de su equipaje oficial;
- c)* Inmunidad de inspección de su equipaje oficial;
- d)* Exención de todo tipo de impuestos sobre los sueldos, emolumentos, prestaciones y pensiones que perciban de las Naciones Unidas por servicios presentes o pasados;
- e)* Exención de todo tipo de impuestos sobre sus ingresos obtenidos fuera de Panamá;
- f)* Exención para ellos, sus cónyuges, sus familiares a cargo y su personal doméstico de restricciones inmigratorias y del registro de extranjería;
- g)* Inmunidad de las obligaciones del servicio nacional;
- h)* Prerrogativas en materia de cambio de divisas iguales a las que se concedan a funcionarios de rango similar de las misiones diplomáticas. En particular, los funcionarios de las Naciones Unidas tendrán derecho, al finalizar su destino en Panamá, a sacar de Panamá por los canales autorizados, sin prohibición o restricción, sus fondos en las mismas cantidades que trajeron a Panamá, así como cualesquiera otros fondos cuya posesión legítima puedan probar debidamente;
- i)* Protección y facilidades de repatriación para ellos, sus cónyuges, sus familiares a cargo y su personal doméstico iguales a las concedidas en época de crisis internacional a los enviados diplomáticos; y

- j) Derecho a importar para uso personal, libres de impuestos y otros gravámenes, prohibiciones y restricciones a la importación:
- i) Su mobiliario y efectos personales en uno o varios envíos separados, y más adelante las adiciones necesarias a los mismos, incluidos vehículos de motor, de conformidad con la legislación panameña aplicable a los representantes diplomáticos acreditados en Panamá;
 - ii) Cantidades razonables de ciertos artículos para uso o consumo personal y no para regalarlos o venderlos.

Sección 7. Además de las prerrogativas e inmunidades mencionadas en la sección 6, el Director del Centro gozará, para él, su cónyuge y sus familiares a cargo, de las prerrogativas e inmunidades, exenciones y facilidades concedidas normalmente a los enviados diplomáticos de rango similar. A este efecto, el Ministerio de Relaciones Exteriores de Panamá le incluirá en la lista de diplomáticos.

Sección 8. Los funcionarios del Centro del cuadro de servicios generales o categorías similares contratados localmente gozarán sólo, dentro de y con respecto a Panamá, de las prerrogativas e inmunidades mencionadas en los incisos a), b), c), d) y g) de la sección 6 del presente Acuerdo. Esos funcionarios gozarán también de las demás prerrogativas e inmunidades a que puedan tener derecho en virtud del artículo 6, sección 18, y del artículo VII de la Convención.

Sección 9. Las prerrogativas e inmunidades previstas en el presente Acuerdo se conceden únicamente con el fin de realizar eficazmente los objetivos y propósitos de las Naciones Unidas. El Secretario General podrá renunciar a la inmunidad de cualquier funcionario cuando, a su juicio, dicha inmunidad obstaculice el curso de la justicia y pueda renunciarse a ella sin perjuicio de los intereses de las Naciones Unidas.

Artículo V. DISPOSICIONES GENERALES

Sección 10. Se aplicarán plenamente al Centro las disposiciones de la Convención sobre Prerrogativas e Inmunidades de las Naciones Unidas, a la que Panamá se adhirió el 27 de mayo de 1947, y las disposiciones del presente Acuerdo complementarán las de la Convención referentes al mismo tema; siempre que sea posible las dos disposiciones serán consideradas complementarias, de manera que ambas sean aplicables y ninguna restrinja el alcance de la otra.

Sección 11. El presente Acuerdo será interpretado a la luz de su propósito principal de permitir que el Centro de Información de las Naciones Unidas en Panamá desempeñe sus funciones y cumpla su propósito cabal y eficazmente.

Sección 12. A solicitud de cualquiera de las partes, se iniciarán consultas referentes a la modificación del presente Acuerdo, que se hará siempre por mutuo acuerdo.

Sección 13. El presente Acuerdo cesará de estar en vigor:

- i) Si ambas partes convienen en ello; o

- ii) Si el Centro es trasladado fuera del territorio de Panamá, a excepción de las disposiciones aplicables en relación con la cesación de las operaciones del Centro de Información de las Naciones Unidas en Panamá y la liquidación de sus bienes en el país.

Sección 14. El presente Acuerdo entrará en vigor cuando lo hayan firmado ambas partes.

EN FE DE LO CUAL los abajo firmantes, representantes debidamente autorizados de las Naciones Unidas y del Gobierno, respectivamente, han firmado el presente Acuerdo en dos copias en inglés y en español.

HECHO en Nueva York el [7] de [octubre] de 1982.

Por las Naciones Unidas:

[Signed— Signé]

YASUSHI AKASHI

Por el Gobierno de Panamá:

[Signed— Signé]¹

¹ Signed by Juan José Amado— Signé par Juan José Amado.

[TRADUCTION — TRANSLATION]

ACCORD¹ RELATIF À LA CRÉATION D'UN CENTRE D'INFORMATION DES NATIONS UNIES AU PANAMA

Le Gouvernement panaméen et le Secrétaire général de l'Organisation des Nations Unies,

Considérant que le Gouvernement panaméen (ci-après dénommé le « Gouvernement ») et le Secrétaire général de l'Organisation des Nations Unies (ci-après dénommé le « Secrétaire général ») sont convenus d'établir au Panama un centre d'information (ci-après dénommé le « Centre ») aux termes d'un arrangement préliminaire intervenu entre le Ministre des affaires étrangères du Panama et le Secrétaire général adjoint à l'information de l'Organisation des Nations Unies concernant la création d'un Centre d'information des Nations Unies au Panama,

Considérant que le Gouvernement s'engage à aider l'Organisation des Nations Unies à obtenir toutes les facilités nécessaires au fonctionnement du Centre conformément au paragraphe 3 du dispositif de la résolution 1405 (XIV) de l'Assemblée générale en date du 1^{er} décembre 1959², par lequel l'Assemblée a prié le Secrétaire général de s'assurer la coopération des Etats membres intéressés afin qu'ils offrent toutes les facilités possibles en vue de la création de nouveaux centres et qu'ils appuient activement les efforts visant à permettre au public de mieux comprendre les buts et l'action de l'Organisation des Nations Unies,

Considérant que la Convention sur les privilèges et immunités des Nations Unies, que l'Assemblée générale des Nations Unies a adoptée le 13 février 1946³ (ci-après dénommée la « Convention »), s'applique aux bureaux extérieurs du Département de l'information, qui font partie intégrante du Secrétariat de l'Organisation des Nations Unies,

Considérant qu'il est souhaitable de conclure un accord pour régler les questions découlant de la création d'un Centre d'information des Nations Unies au Panama,

Sont convenus de ce qui suit :

Article premier. CRÉATION DU CENTRE

Section 1. Il est créé à Panama (Panama) un Centre d'information des Nations Unies qui s'acquittera des fonctions que le Secrétaire général lui assignera dans le cadre du Département de l'information.

Article II. STATUT DU CENTRE

Section 2. Les locaux du Centre et la résidence du Directeur du Centre sont inviolables.

¹ Entré en vigueur le 7 octobre 1982 par la signature, conformément à la section 14.

² Nations Unies, *Documents officiels de l'Assemblée générale, quatorzième session, Supplément n° 16* (A/4354), p. 44.

³ Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

Section 3. Les autorités panaméennes compétentes prendront toutes mesures appropriées pour assurer la sécurité et la protection des locaux du Centre et de son personnel.

Section 4. Les autorités panaméennes compétentes feront usage de leurs pouvoirs pour assurer à des conditions équitables la fourniture au Centre des services publics nécessaires. Le Centre jouira, pour l'utilisation des services téléphoniques, radiotélégraphiques et postaux, d'un traitement qui ne sera pas moins favorable que celui qui est normalement accordé et assuré aux missions diplomatiques.

Article III. INSTALLATIONS ET SERVICES

Section 5. Le Gouvernement contribuera chaque année à l'entretien et au fonctionnement du Centre en prenant à sa charge *a)* les dépenses non renouvelables découlant de la mise à la disposition du Centre de locaux appropriés gratuits en un lieu dont les deux Parties seront convenues, du mobilier de bureau convenable et des autres installations et services nécessaires au bon fonctionnement du Centre, et *b)* les dépenses renouvelables découlant des installations et services nécessaires à l'entretien courant des locaux du Centre et aux réparations courantes y relatives, des télécommunications à l'intérieur du Panama, ainsi que les services de trois (3) fonctionnaires recrutés sur le plan local.

L'Organisation des Nations Unies fournira, par prélèvement sur son budget ordinaire, les services d'un (1) administrateur et deux (2) agents recrutés sur le plan local, ainsi que les sommes nécessaires aux opérations du Centre.

Article IV. FONCTIONNAIRES DU CENTRE

Section 6. Les fonctionnaires du Centre, à l'exception des agents de la catégorie des services généraux et des catégories apparentées qui sont recrutés sur le plan local, jouissent, au Panama et à l'égard du Panama, des privilèges et immunités suivants :

- a)* Immunité de juridiction pour leurs paroles, leurs écrits et tous les actes accomplis par eux en leur qualité officielle; cette immunité subsistera même une fois que les intéressés auront cessé d'être fonctionnaires de l'Organisation des Nations Unies;
- b)* Immunité de saisie de leurs bagages officiels;
- c)* Immunité d'inspection de leurs bagages officiels;
- d)* Exemption de tout impôt sur les traitements, émoluments, indemnités et pensions qui leur sont versés par l'Organisation des Nations Unies au titre de services passés ou présents;
- e)* Exonération de tout impôt sur les revenus qu'ils tirent de sources situées hors du Panama;
- f)* Exemption pour eux-mêmes, leur conjoint, les membres de leur famille qui sont à leur charge et leur personnel domestique de toutes mesures restrictives frappant l'immigration et de toutes formalités d'immatriculation des étrangers;
- g)* Exemption de toutes obligations de service national;

- h) Les mêmes privilèges, en ce qui concerne les facilités de change, que ceux qui sont accordés aux fonctionnaires de rang comparable des missions diplomatiques. En particulier, les fonctionnaires de l'Organisation des Nations Unies ont le droit, à la cessation de leur affectation au Panama, de sortir du Panama, par les voies autorisées et sans aucune interdiction ni restriction, des fonds du même montant que ceux qu'ils ont introduits au Panama ainsi que tous autres fonds pour lesquels ils peuvent établir qu'ils les détiennent légalement;
- i) La même protection et les mêmes facilités de rapatriement pour eux-mêmes, leur conjoint, les membres de leur famille vivant à leur charge et leur personnel domestique que celles qui sont accordées aux envoyés diplomatiques en période de crise internationale;
- j) Le droit d'importer pour leur usage personnel, en franchise de droits et autres taxes et sans être assujettis aux interdictions et restrictions frappant l'importation :
- i) Leur mobilier et leurs effets personnels, en un ou plusieurs envois distincts, et, par la suite, les articles dont ils auront besoin pour compléter leur mobilier et leurs effets personnels, y compris les véhicules automobiles, conformément à la législation panaméenne applicable aux représentants diplomatiques accrédités au Panama;
 - ii) Des quantités raisonnables de certains articles destinés à leur usage personnel ou à leur consommation, qu'il leur est interdit de donner ou de vendre.

Section 7. Outre les privilèges et immunités prévus à la section 6, le Directeur du Centre, tant en ce qui le concerne qu'en ce qui concerne son conjoint et les membres de sa famille vivant à sa charge, bénéficie des privilèges, immunités, exemptions et facilités normalement accordés aux envoyés diplomatiques de rang comparable. A cette fin, son nom figure sur la liste diplomatique établie par le Ministère des affaires étrangères du Panama.

Section 8. Les fonctionnaires du Centre qui sont des agents de la catégorie des services généraux et des catégories apparentées recrutés sur le plan local jouissent uniquement, au Panama et à l'égard du Panama, des privilèges et immunités visés aux alinéas *a, b, c, d* et *g* de la section 6 du présent Accord. Ces fonctionnaires jouissent aussi des autres privilèges et immunités auxquels ils peuvent prétendre en vertu de la section 18 de l'article V et de l'article VII de la Convention.

Section 9. Les privilèges et immunités prévus par le présent Accord sont accordés uniquement en vue de l'accomplissement efficace des fins et objectifs de l'Organisation des Nations Unies. Le Secrétaire général peut lever l'immunité de tout fonctionnaire s'il estime que cette immunité entraverait le cours de la justice et qu'elle peut être levée sans porter préjudice aux intérêts de l'Organisation.

Article V. DISPOSITIONS GÉNÉRALES

Section 10. Les dispositions de la Convention sur les privilèges et immunités des Nations Unies, à laquelle le Panama a adhéré le 27 mai 1947, s'appliquent pleinement au Centre; les dispositions du présent Accord com-

plètent celles de la Convention et, dans la mesure où une disposition du présent Accord et une disposition de la Convention ont trait à la même question, ces deux dispositions sont, autant que possible, considérées comme complémentaires et s'appliquent toutes deux sans que l'une d'elles ne puisse limiter les effets de l'autre.

Section 11. Le présent Accord sera interprété compte tenu de son objectif principal, qui est de permettre au Centre d'information des Nations Unies au Panama d'assurer ses fonctions et d'atteindre ses objectifs pleinement et efficacement.

Section 12. Des consultations en vue de modifier le présent Accord seront engagées à la demande de l'une ou l'autre des Parties; toute modification du présent Accord sera faite de commun accord.

Section 13. Le présent Accord cessera d'être en vigueur :

- i) Si les deux Parties en conviennent ainsi, ou
- ii) Si le Centre est transféré hors du territoire panaméen, exception faite toutefois des clauses à appliquer pour mettre fin aux activités du Centre d'information des Nations Unies et liquider ses biens au Panama.

Section 14. Le présent Accord entre en vigueur à la date de sa signature par les deux Parties.

EN FOI DE QUOI les soussignés, représentants dûment habilités de l'Organisation des Nations Unies et du Gouvernement panaméen, respectivement, ont signé le présent Accord en deux exemplaires, en anglais et en espagnol.

FAIT à New York, le 7 octobre 1982.

Pour l'Organisation
des Nations Unies :

[Signé]

YASUSHI AKASHI

Pour le Gouvernement panaméen :

[Signé]

[JUAN JOSÉ AMADO]

II

Treaties and international agreements

filed and recorded

from 23 September 1982 to 14 October 1982

No. 908

Traités et accords internationaux

classés et inscrits au répertoire

du 23 septembre 1982 au 14 octobre 1982

N° 908

No. 908

**UNITED NATIONS
and
ORGANIZATION OF THE ISLAMIC
CONFERENCE**

Memorandum on co-operation and liaison between the United Nations, acting through the Department of Technical Co-operation for Development, and the Organization of the Islamic Conference. Signed at New York on 14 October 1982

Authentic text: English.

Filed and recorded by the Secretariat on 14 October 1982.

**ORGANISATION DES NATIONS UNIES
et
ORGANISATION DE LA CONFÉRENCE
ISLAMIQUE**

Mémoire sur la coopération et la liaison entre l'Organisation des Nations Unies, agissant par l'intermédiaire du Département de la coopération technique pour le développement, et l'Organisation de la Conférence islamique. Signé à New York le 14 octobre 1982

Texte authentique : anglais.

Classé et inscrit au répertoire par le Secrétariat le 14 octobre 1982.

MEMORANDUM¹ ON CO-OPERATION AND LIAISON BETWEEN THE UNITED NATIONS, ACTING THROUGH THE DEPARTMENT OF TECHNICAL CO-OPERATION FOR DEVELOPMENT, AND THE ORGANIZATION OF THE ISLAMIC CONFERENCE

1. This Memorandum contains an outline of principles of co-operation between the United Nations, acting through the Department of Technical Co-operation for Development (hereafter called UN/DTCD), in co-ordination with the Department of Political Affairs, Trusteeship and Decolonization and the Director-General for Development and International Economic Co-operation, and the Organization of the Islamic Conference (hereafter called O.I.C.) at the Secretariat level. It further indicates certain measures which may promote co-operation, such measures being a possible foundation for mutual assistance in matters of common interest, in keeping with the intent of General Assembly resolution 36/23, "Co-operation between the United Nations and the Organization of the Islamic Conference".²

2. The co-operation on questions which are of common interest to both organizations will take place within the scope of the constitutional instruments, mandates and activities of the two institutions. It is understood that any co-operation, mutual assistance or other arrangement involving UN/DTCD or O.I.C. as such, other than at the Secretariat level, must be based upon the consent of their respective governing organs.

3. The principal aim of UN/DTCD, as the main operational arm in the Secretariat for technical co-operation activities of the United Nations, is to assist developing countries in strengthening their physical and institutional infrastructure for economic and social development. Such efforts are mainly in the areas of natural resources and energy, development planning, statistics, development administration, population, social development and technological options for development. Within its various programmes, UN/DTCD is also involved in a number of cross-sectoral interests at the forefront of United Nations development concerns. These include work related to technical co-operation among developing countries; integrated rural development; assistance to the least developed countries; integration of women in development; promotion of investment for development; and other international priorities as they emerge. The modalities of action include technical co-operation programmes and projects; direct advisory services to governments; training of national, technical and managerial personnel; development of new ideas and possibilities for meeting the changing technical co-operation needs of countries; and research in support of technical co-operation activities and at the request of legislative bodies. UN/DTCD also undertakes preparation and dissemination of technical guidelines on various substantive issues, suitable to the circumstances of developing countries.

¹ Came into force on 14 October 1982 by signature.

² United Nations, *Official Records of the General Assembly, Thirty-sixth Session, Supplement No. 51 (A/36/51)*, p. 14.

4. The Charter of O.I.C.¹ prescribes for it, *inter alia*, the aims of strengthening the unity and solidarity of its member States, intensifying their co-operation and other efforts to provide better living conditions to their people as well as promoting international co-operation.

5. In their respective efforts towards the effective achievement of the above-mentioned aims, the co-operation envisaged in this Memorandum by UN/DTCD and the Secretariat of O.I.C. may, subject to the foregoing, take several forms, including mutual consultation; exchange of information, documentation and personnel; joint action; and arrangements for liaison.

MUTUAL CONSULTATION

6. Mutual consultation to promote co-operation may take place for such purposes as the co-ordination of activities in areas of common interest, the realization of shared objectives, and mutual assistance, as appropriate.

EXCHANGE OF INFORMATION AND DOCUMENTATION

7. The two organizations shall endeavour, within their policies and regulations, to exchange information and documentation to the fullest extent possible in matters of common interest, subject to arrangements which may be required to safeguard the confidential or restricted character of certain information and documents. Where appropriate, and subject to the agreement of the Government(s) concerned, information relating to specific projects may be exchanged between the two organizations at the request of either of them.

8. Each organization shall endeavour, within its policies and regulations, to comply with requests for examination of proposals which may be communicated to it by the other organization, with the consent of the Government(s) concerned, as regards economic and social development projects in countries which are members of the O.I.C.

JOINT ACTION

9. Whenever UN/DTCD and O.I.C. activities in fields of common interest make it desirable, either organization may request co-operation from the other. *Ad hoc* arrangements defining the terms of specific joint actions may be concluded in accordance with the needs of such endeavours, bearing in mind that UN/DTCD is primarily a technical organization which provides services and executes projects financed from sources external to itself. In this context UN/DTCD may, on request from the O.I.C. Secretariat, identify projects in member States and submit them to the O.I.C. Similarly, UN/DTCD may submit proposals for seminars on subjects of importance to O.I.C.; UN/DTCD may co-operate with O.I.C., upon request, in helping the execution of projects and the organization of seminars; and the O.I.C. Secretariat may request expert advice from UN/DTCD to assist in setting up procedures for undertaking technical co-operation activities. Additional areas for possible co-operation may come to light in the course of events, which could be accommodated within the framework of this Memorandum.

¹ United Nations, *Treaty Series*, vol. 914, p. 103.

10. Each organization will endeavour as far as possible under its constitutional instruments and decisions of its governing bodies to respond favourably to requests for co-operation.

LIAISON

11. The Under-Secretary-General of UN/DTCD and the Secretary-General of O.I.C. may designate certain officials to act as the channel of communication between UN/DTCD and O.I.C. and to ensure the implementation of agreed plans for co-operation.

12. The Under-Secretary-General and the Secretary-General of O.I.C. may make such other arrangements as appear desirable, in the light of experience, to ensure effective liaison between the two organizations.

PERIODIC JOINT REVIEW AND TERMINATION

13. The modalities and implementation of this Memorandum on co-operation and liaison will be the object of periodic joint review by the two organizations, also taking into account the evolving pattern of relationships between each organization and other international organizations. Each organization may terminate the arrangements foreseen by this Memorandum by notifying the other organization.

IN FAITH WHEREOF the parties have signed this Memorandum in the English language in two copies at New York this day of 14 October 1982.

For the United Nations Department
of Technical Co-operation for De-
velopment:

[Signed]

BI JILONG
Under-Secretary-General

For the Organization
of the Islamic Conference:

[Signed]

HABIB CHATTY
Secretary-General

[TRADUCTION — TRANSLATION]

MÉMORANDUM¹ SUR LA COOPÉRATION ET LA LIAISON
ENTRE L'ORGANISATION DES NATIONS UNIES, AGIS-
SANT PAR L'INTERMÉDIAIRE DU DÉPARTEMENT DE
LA COOPÉRATION TECHNIQUE POUR LE DÉVELOP-
PEMENT, ET L'ORGANISATION DE LA CONFÉRENCE
ISLAMIQUE

1. Le présent Mémorandum expose dans leurs grandes lignes les principes régissant la coopération entre l'Organisation des Nations Unies, agissant par l'intermédiaire du Département de la coopération technique pour le développement (ci-après dénommé : « DCTD/ONU ») et en coordination avec le Département des affaires politiques, de la tutelle et de la décolonisation et le Directeur général du développement et de la coopération économique internationale, d'une part, et l'Organisation de la Conférence islamique (ci-après dénommée « OCI »), d'autre part, au niveau des secrétariats. Il indique en outre certaines mesures propres à favoriser la coopération, mesures qui peuvent servir de base à une assistance mutuelle dans des domaines d'intérêt commun, dans l'esprit de la résolution 36/23 de l'Assemblée générale intitulée « Coopération entre l'Organisation des Nations Unies et l'Organisation de la Conférence islamique² ».

2. La coopération sur des questions d'intérêt commun aux deux organisations aura lieu dans le cadre de leurs statuts, de leurs mandats et de leurs activités respectifs. Il est entendu que toute coopération, assistance mutuelle ou autres arrangements faisant intervenir le DCTD/ONU et l'OCI en tant que tels autrement qu'au niveau des secrétariats doit reposer sur le consentement de leurs organes directeurs respectifs.

3. Le DCTD/ONU, principal agent opérationnel du Secrétariat pour ce qui est des activités de coopération technique de l'Organisation des Nations Unies, a essentiellement pour objectif d'aider les pays en développement à renforcer leur infrastructure matérielle et institutionnelle aux fins du développement économique et social. Il fait porter ses efforts principalement sur les domaines suivants : les ressources naturelles et l'énergie, la planification du développement, les statistiques, l'administration pour le développement, la population, le développement social et les options technologiques en matière de développement. Dans le cadre de ces divers programmes, le DCTD/ONU traite ainsi d'un grand nombre de questions intersectorielles qui sont au premier plan des préoccupations de l'Organisation des Nations Unies au regard du développement. Il s'agit par exemple des activités liées à la coopération technique entre pays en voie de développement, du développement rural intégré, de l'assistance aux pays les moins avancés, de l'intégration des femmes au développement, de la promotion des investissements pour le développement et d'autres priorités internationales éventuelles. Le DCTD/ONU

¹ Entré en vigueur le 14 octobre 1982 par la signature.

² Nations Unies, *Documents officiels de l'Assemblée générale, trente-sixième session, Supplément n° 51 (A/36/51)*, p. 17.

dispose de différents moyens d'action : programmes et projets de coopération technique ; services consultatifs directement fournis aux gouvernements ; formation de personnel technique et administratif national ; mise au point de concepts nouveaux et de nouvelles formules face à l'évolution des besoins des divers pays en matière de coopération technique ; enfin, études à l'appui d'activités de coopération technique à la demande des organes délibérants. Le DCTD/ONU se charge aussi de préparer et distribuer des directives techniques en divers domaines, directives adaptées au cas des pays en développement considérés.

4. La Charte de l'OCI¹ recommande notamment d'œuvrer pour le renforcement de l'unité et de la solidarité des Etats membres, d'intensifier la coopération entre ces Etats et les efforts qu'ils accomplissent pour améliorer les conditions de vie des populations et aussi de promouvoir la coopération internationale.

5. Pour ce qui est des rôles respectifs des deux organisations au regard des objectifs susmentionnés, la coopération entre le DCTD/ONU et le Secrétariat de l'OCI pourra, dans le contexte du présent Mémoire et sous réserve de ce qui est dit plus haut, prendre diverses formes : consultations mutuelles, échange d'informations, de documentation et de personnel, action conjointe et arrangements en matière de liaison.

CONSULTATIONS MUTUELLES

6. On pourra procéder aux consultations mutuelles souhaitables aux fins de coopération, par exemple en vue de coordonner les activités d'intérêt commun ; de réaliser un même objectif ou de se prêter mutuellement assistance.

ECHANGE D'INFORMATIONS ET DE DOCUMENTATION

7. Les deux organisations font leur possible, dans le cadre de leurs politiques et de leurs réglementations, pour échanger toutes informations et toute documentation concernant les sujets d'intérêt commun, sous réserve des dispositions à prendre pour protéger les informations et documents confidentiels ou à diffusion restreinte. Le cas échéant, et sous réserve de l'accord du ou des gouvernements intéressés, les deux organisations peuvent, sur demande de l'une ou de l'autre, échanger des informations concernant des projets spécifiques.

8. Chaque organisation fait son possible, dans le cadre de ses objectifs et de sa réglementation, pour examiner favorablement les propositions éventuellement soumises par l'autre organisation, avec le consentement du ou des gouvernements concernés, s'agissant de projets de développement économique et social dans des pays membres de l'OCI.

ACTION CONJOINTE

9. Chaque fois que les activités menées par le DCTD/ONU et l'OCI dans des domaines d'intérêt commun le rendent souhaitable, l'une quelconque des deux organisations peut solliciter la coopération de l'autre. Il pourra être

¹ Nations Unies, *Recueil des Traités*, vol. 914, p. 103.

conclu des accords spéciaux fixant les modalités d'opérations communes données en fonction des besoins, étant entendu que le DCTD/ONU est avant tout une organisation technique qui fournit des services et exécute des projets financés par recours à des sources extérieures. Cela étant, le DCTD/ONU peut, à la demande du Secrétariat de l'OCI, définir des projets à réaliser dans les États membres et les soumettre à l'OCI. De même, le DCTD/ONU peut présenter des propositions relatives à des séminaires traitant de sujets auxquels l'OCI attache de l'importance; le DCTD/ONU peut coopérer avec l'OCI, sur demande de cette dernière, à l'exécution de projets et à l'organisation de séminaires; le Secrétariat de l'OCI peut solliciter l'avis d'experts du DCTD/ONU pour mettre au point des procédures en matière d'activités de coopération technique. D'autres possibilités de coopération se manifesteront éventuellement à l'avenir, qui pourraient entrer dans le cadre du présent Mémoire.

10. Chaque organisation s'efforcera, dans toute la mesure permise par ses instruments constitutionnels et par les décisions de ses organes directeurs, de donner une suite favorable à ces demandes de coopération.

LIAISON

11. Le Secrétaire général adjoint du DCTD/ONU et le Secrétaire général de l'OCI peuvent charger des membres de leur personnel de servir d'intermédiaires entre le DCTD/ONU et l'OCI et d'assurer l'exécution des plans de coopération convenus.

12. Le Secrétaire général adjoint et le Secrétaire général de l'OCI peuvent conclure tels autres arrangements qui paraîtront souhaitables, à la lumière de l'expérience, pour assurer une bonne liaison entre les deux organisations.

RÉVISION PÉRIODIQUE CONJOINTE; ABROGATION

13. Les modalités d'application du présent Mémoire feront l'objet d'une révision périodique conjointe de la part des deux organisations, compte tenu entre autres choses de l'évolution des relations de chacune d'entre elles avec les autres organisations internationales. Chaque organisation peut mettre fin aux accords prévus par le présent Mémoire moyennant notification faite à l'autre.

EN FOI DE QUOI les Parties ont signé le présent Mémoire, en anglais, en deux originaux, à New York, le 14 octobre 1982.

Pour le Département de la coopération technique pour le développement de l'Organisation des Nations Unies:

Le Secrétaire général adjoint,

[Signé]

BI JILONG

Pour l'Organisation de la Conférence islamique:

Le Secrétaire général,

[Signé]

HABIB CHATTY

ANNEX A

***Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered.
with the Secretariat of the United Nations***

ANNEXE A

***Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies***

ANNEX A—ANNEXE A

No. 4789. AGREEMENT CONCERNING THE ADOPTION OF UNIFORM CONDITIONS OF APPROVAL AND RECIPROCAL RECOGNITION OF APPROVAL FOR MOTOR VEHICLE EQUIPMENT AND PARTS. DONE AT GENEVA ON 20 MARCH 1958¹

ENTRY INTO FORCE of amendments to Regulation No. 9² annexed to the above-mentioned Agreement

The amendments were proposed by the Government of Belgium and circulated by the Secretary-General on 15 February 1982. None of the Contracting Parties applying the regulations had expressed an objection within a period of three months following the circulation of the amendments. Therefore the amendments were deemed accepted in accordance with article 12 (1) and came into force on 1 October 1982 as proposed by the Government of Belgium.

Paragraph 1, amend to read:

“1. SCOPE

This Regulation contains provisions relating to the noise emitted by power-driven vehicles other than:

- Those with a cylinder capacity not exceeding 50 cm³;
- Two-wheeled motorcycles having a maximum design speed exceeding 50 km/h;
- Those belonging to categories * M₁ and M₂ having a maximum mass not exceeding 3.5 t;
- Those belonging to categories * N₁, N₂ and N₃;
- Agricultural tractors and self-propelled agricultural machines”;

and add the following footnote:

“* In conformity with Regulation No. 13 (E/ECE/324-E/ECE/TRANS/505/Rev. 1/Add. 12/Rev. 2, paragraph 5.2.)”.

Annex 3, paragraph 1.1

Replaces “179 (1965)” by “651 (1979)”.

Annex 4, table

Under “B. Motor vehicles with four or more wheels”, delete items (a), (b), (c), (e) and (g), and renumber items (d) and (f) (old) as (a) and (b) (new).

Registered ex officio on 1 October 1982.

¹ United Nations, *Treaty Series*, vol. 335, p. 211; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 14, as well as annex A in volumes 915, 917, 926, 932, 940, 943, 945, 950, 951, 955, 958, 960, 961, 963, 966, 973, 974, 978, 981, 982, 985, 986, 993, 995, 997, 1003, 1006, 1010, 1015, 1019 to 1021, 1024, 1026, 1031, 1035, 1037 to 1040, 1046, 1048, 1050, 1051, 1055, 1059, 1060, 1065, 1066, 1073, 1078, 1079, 1088, 1092, 1095, 1097, 1098, 1106, 1110 to 1112, 1122, 1126, 1130, 1135, 1136, 1138, 1139, 1143 to 1147, 1150, 1153, 1156, 1157, 1162, 1177, 1181, 1196 to 1199, 1205, 1211, 1213, 1214, 1216, 1218, 1222 to 1225, 1235, 1237, 1240, 1242, 1247 to 1249, 1252 to 1256, 1259, 1261, 1271, 1273, 1275 to 1277, 1279, 1284, 1286 and 1287.

² *Ibid.*, vol. 659, p. 342.

ENTRY INTO FORCE of amendments to Regulation No. 43¹ annexed to the above-mentioned Agreement

The amendments were proposed by the Government of Finland and circulated by the Secretary-General on 14 May 1982. None of the Contracting Parties applying the regulations had expressed an objection within a period of three months following the circulation of the amendments. Therefore the amendments were deemed accepted and came into force on 14 October 1982, in accordance with article 12 (1).

Title of the Regulation, amend to read:

“UNIFORM PROVISIONS CONCERNING THE APPROVAL OF SAFETY GLAZING AND GLAZING MATERIALS”

Paragraph 1.1. Add at the end:

“This Regulation does not apply to the installation of safety glazing and glazing materials on power-driven vehicles and their trailers.”

Registered ex officio on 14 October 1982.

¹ United Nations, *Treaty Series*, vol. 1214, p. 295.

N° 4789. ACCORD CONCERNANT L'ADOPTION DE CONDITIONS UNIFORMES D'HOMOLOGATION ET LA RECONNAISSANCE RÉCIPROQUE DE L'HOMOLOGATION DES ÉQUIPEMENTS ET PIÈCES DE VÉHICULES À MOTEUR. FAIT À GENÈVE LE 20 MARS 1958¹

ENTRÉE EN VIGUEUR d'amendements au Règlement n° 9² annexé à l'Accord susmentionné

Les amendements ont été proposés par le Gouvernement belge et diffusés par le Secrétaire général le 15 février 1982. Aucune des Parties contractantes appliquant le règlement n'ayant formulé d'objections dans le délai de trois mois à compter de la diffusion des amendements, lesdits amendements ont été réputés acceptés conformément au paragraphe 1 de l'article 12, et sont entrés en vigueur le 1^{er} octobre 1982, comme proposé par le Gouvernement belge.

Paragraphe 1, lire :

« 1. DOMAINE D'APPLICATION

Le présent Règlement s'applique au bruit émis par des véhicules à moteur, à l'exclusion :

- De ceux ayant une cylindrée ne dépassant pas 50 cm³ ;
- Des motocycles à deux roues dont la vitesse maximale dépasse, par construction, 50 km/h ;
- De ceux des catégories * M₁ et M₂ ayant une masse maximum ne dépassant pas 3,5 t ;
- De ceux des catégories * N₁, N₂ et N₃ ;
- Des tracteurs agricoles et machines agricoles automotrices »,

et ajouter la note de bas de page suivante :

«* Conformément au Règlement n° 13 (E/ECE/324-E/ECE/TRANS/505/Rev.1/Add. 12/Rev. 2, paragraphe 5.2.)».

Annexe 3, paragraphe 1.1

Remplacer « 179 (1965) » par « 651 (1979) ».

Annexe 4, tableau

Sous « B. Véhicules à moteur à quatre roues ou davantage », supprimer les points *a*, *b*, *c*, *e* et *g* et renuméroter les points *d* et *f* (anciens) en *a* et *b* (nouveaux).

Enregistré d'office le 1^{er} octobre 1982.

¹ Nations Unies, *Recueil des Traités*, vol. 335, p. 211; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n° 4 à 14, ainsi que l'annexe A des volumes 915, 917, 926, 932, 940, 943, 945, 950, 951, 955, 958, 960, 961, 963, 966, 973, 974, 978, 981, 982, 985, 986, 993, 995, 997, 1003, 1006, 1010, 1015, 1019 à 1021, 1024, 1026, 1031, 1035, 1037 à 1040, 1046, 1048, 1050, 1051, 1055, 1059, 1060, 1065, 1066, 1073, 1078, 1079, 1088, 1092, 1095, 1097, 1098, 1106, 1110 à 1112, 1122, 1126, 1130, 1135, 1136, 1138, 1139, 1143 à 1147, 1150, 1153, 1156, 1157, 1162, 1177, 1181, 1196 à 1199, 1205, 1211, 1213, 1214, 1216, 1218, 1222 à 1225, 1235, 1237, 1240, 1242, 1247 à 1249, 1252 à 1256, 1259, 1261, 1271, 1273, 1275 à 1277, 1279, 1284, 1286 et 1287.

² *Ibid.*, vol. 659, p. 343.

ENTRÉE EN VIGUEUR d'amendements au Règlement n° 43¹ annexé à l'Accord susmentionné

Les amendements ont été proposés par le Gouvernement finlandais et diffusés par le Secrétaire général le 14 mai 1982. Aucune des Parties contractantes appliquant le règlement n'ayant formulé d'objections dans le délai de trois mois à compter de la diffusion des amendements, lesdits amendements ont été réputés acceptés et sont entrés en vigueur le 14 octobre 1982, conformément au paragraphe 1 de l'article 12.

Titre du Règlement, modifier comme suit :

« **PRESCRIPTIONS UNIFORMES RELATIVES À L'HOMOLOGATION DU VITRAGE DE SÉCURITÉ ET DES MATÉRIAUX POUR VITRAGE** »

Paragraphe 1.1, ajouter à la fin :

« **Le présent Règlement ne concerne pas l'installation de vitrages de sécurité et de matériaux pour vitrage sur les véhicules à moteur et leurs remorques.** »

Enregistré d'office le 14 octobre 1982.

¹ Nations Unies, *Recueil des Traités*, vol. 1214, p. 369.

No. 12430. CONVENTION FOR THE PROTECTION OF PRODUCERS OF PHONOGRAMS AGAINST UNAUTHORIZED DUPLICATION OF THEIR PHONOGRAMS. DONE AT GENEVA ON 29 OCTOBER 1971¹

N° 12430. CONVENTION POUR LA PROTECTION DES PRODUCTEURS DE PHONOGRAMMES CONTRE LA REPRODUCTION NON AUTORISÉE DE LEURS PHONOGRAMMES. EN DATE À GENÈVE DU 29 OCTOBRE 1971¹

RATIFICATION

Instrument deposited on:

6 October 1982

URUGUAY

(With effect from 18 January 1983.)

Registered ex officio on 6 October 1982.

RATIFICATION

Instrument déposé le:

6 octobre 1982

URUGUAY

(Avec effet au 18 janvier 1983.)

Enregistré d'office le 6 octobre 1982.

¹ United Nations, *Treaty Series*, vol. 866, p. 67; for subsequent actions, see references in Cumulative Index No. 14, as well as annex A in volumes 904, 920, 926, 939, 941, 949, 954, 955, 962, 980, 991, 995, 1007, 1027, 1032, 1039, 1055, 1067, 1075, 1089, 1098, 1111, 1155, 1265, 1276 and 1286.

¹ Nations Unies, *Recueil des Traités*, vol. 866, p. 67; pour les faits ultérieurs, voir les références données dans l'Index cumulatif n° 14, ainsi que l'annexe A des volumes 904, 920, 926, 939, 941, 949, 954, 955, 962, 980, 991, 995, 1007, 1027, 1032, 1039, 1055, 1067, 1075, 1089, 1098, 1111, 1155, 1265, 1276 et 1286.

N° 13126. CONVENTION GÉNÉRALE DE SÉCURITÉ SOCIALE ENTRE LE ROYAUME DES PAYS-BAS ET LE ROYAUME DU MAROC. SIGNÉE À RABAT LE 14 FÉVRIER 1972¹

ACCORD² PORTANT MODIFICATION DE L'ARRANGEMENT ADMINISTRATIF DU 3 NOVEMBRE 1972³ RELATIF AUX MODALITÉS D'APPLICATION DE LA CONVENTION SUSMENTIONNÉE. SIGNÉ À LA HAYE ET À RABAT LE 9 AVRIL 1981

Texte authentique : français.

Enregistré par les Pays-Bas le 30 septembre 1982.

En application de l'article 28 de la Convention générale de sécurité sociale entre le Royaume des Pays-Bas et le Royaume du Maroc, signée à Rabat le 14 février 1972³, les autorités compétentes néerlandaise et marocaine, à savoir :

Le Ministre néerlandais des affaires sociales et

Le Ministre marocain du travail et de la formation professionnelle,

sont convenus d'un commun accord de ce qui suit :

Article 1. 1. Le texte du premier paragraphe de l'article 7 de l'Arrangement administratif du 3 novembre 1972³ relatif aux modalités d'application de la Convention générale de sécurité sociale entre le Royaume des Pays-Bas et le Royaume du Maroc signée à Rabat le 14 février 1972 est modifié comme suit :

« Pour bénéficier au Maroc des prestations en espèces en vertu de la législation néerlandaise, le travailleur qui se trouve dans ce pays est tenu de déposer ou — dans le cas de force majeure — d'adresser une requête à la délégation régionale de la Caisse nationale de sécurité sociale, compétente pour le lieu de sa résidence ou de son séjour, en ajoutant un certificat médical délivré par son médecin traitant. Dans sa requête le travailleur indique le nom et l'adresse de son employeur ou de son ancien employeur ainsi que, si possible, de l'association professionnelle compétente. »

2. Le texte de l'article 32 de l'Arrangement administratif ci-dessus visé est modifié comme suit :

« Les frais résultant du contrôle médical sont supportés par l'institution qui a demandé le contrôle.

« Le remboursement de ces frais s'effectue sur présentation d'une note détaillée majorée de 10% représentant les frais de gestion. »

Article 2. Le présent Accord entre en vigueur le jour de la dernière signature.

FAIT en double exemplaire en langue française à La Haye et à Rabat le 9 avril 1981.

L'autorité compétente néerlandaise :

Le Secrétaire d'Etat
des affaires sociales,

[Signé]

L. DE GRAAF

L'autorité compétente marocaine :

[Signé]

MOHAMED ARSALANE EL JADIDI

¹ Nations Unies, *Recueil des Traités*, vol. 919, p. 49, et annexe A du volume 1057.

² Entré en vigueur le 9 avril 1981 par la signature, conformément à l'article 2.

³ Nations Unies, *Recueil des Traités*, vol. 919, p. 49.

[TRANSLATION—TRADUCTION]

No. 13126. GENERAL CONVENTION ON SOCIAL SECURITY BETWEEN THE KINGDOM OF THE NETHERLANDS AND THE KINGDOM OF MOROCCO. SIGNED AT RABAT ON 14 FEBRUARY 1972¹

AGREEMENT² RELATING TO THE MODIFICATION OF THE ADMINISTRATIVE ARRANGEMENT OF 3 NOVEMBER 1972³ CONCERNING THE MANNER OF APPLICATION OF THE ABOVE-MENTIONED CONVENTION. SIGNED AT THE HAGUE AND AT RABAT ON 9 APRIL 1981

Authentic text: French.

Registered by the Netherlands on 30 September 1982.

Pursuant to article 28 of the General Convention on Social Security between the Kingdom of the Netherlands and the Kingdom of Morocco, signed at Rabat on 14 February 1972,³ the competent Netherlands and Moroccan authorities, namely:

The Netherlands Minister for Social Affairs, and
The Moroccan Minister of Labour and Professional Training,

have agreed as follows:

Article 1. 1. The text of the first paragraph of article 7 of the Administrative Agreement of 3 November 1972³ concerning the manner of application of the General Convention on Social Security between the Kingdom of the Netherlands and the Kingdom of Morocco, signed at Rabat on 14 February 1972, shall be amended to read as follows:

“In order to receive cash benefits in Morocco under Netherlands legislation, an employed person who is in Morocco must file an application or—in the case of *force majeure*—make application to the regional branch of the Caisse nationale de sécurité sociale competent for his place of permanent or temporary residence, attaching a medical certificate issued by the attending physician. In his application, the employed person shall indicate the name and address of his employer or former employer and, if possible, the name of the competent trade association.”

2. The text of article 32 of the above-mentioned Administrative Agreement shall be amended to read as follows:

“The costs of medical control shall be borne by the insurance authority which requested the control.

Such cost shall be repaid upon presentation of detailed accounts, the total being increased by 10 per cent to cover administrative expenses.”

Article 2. This Agreement shall enter into force on the date of the last signature thereto.

DONE in duplicate in the French language, at The Hague and Rabat, on 9 April 1981.

The Competent Netherlands Authority:

The Competent Moroccan Authority:

[Signed]

[Signed]

L. DE GRAAF
Secretary of State
for Social Affairs

MOHAMED ARSALANE EL JADIDI

¹ United Nations, *Treaty Series*, vol. 919, p. 49, and annex A in volume 1057.

² Came into force on 9 April 1981 by signature, in accordance with article 2.

³ United Nations, *Treaty Series*, vol. 919, p. 49.

No. 13561. INTERNATIONAL CONVENTION ON THE SIMPLIFICATION AND HARMONIZATION OF CUSTOMS PROCEDURES. CONCLUDED AT KYOTO ON 18 MAY 1973¹

N° 13561. CONVENTION INTERNATIONALE POUR LA SIMPLIFICATION ET L'HARMONISATION DES RÉGIMES DOUANIERS. CONCLUE À KYOTO LE 18 MAI 1973¹

ACCEPTANCE of annex B.3² to the above-mentioned Convention

ACCEPTATION de l'annexe B.3² à la Convention susmentionnée

Notification received by the Secretary-General of the Customs Co-operation Council on:

Notification reçue par le Secrétaire général du Conseil de coopération douanière le :

23 July 1982

23 juillet 1982

UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND

ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD

(With effect from 23 October 1982. In respect of the United Kingdom of Great Britain and Northern Ireland, the Channel Islands and the Isle of Man.)

(Avec effet au 23 octobre 1982. A l'égard du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, des îles Anglo-Normandes et de l'île de Man.)

With the following reservations in respect of standard 2 and recommended practices 8, 11, 12 and 24:

Avec les réserves suivantes à l'égard de la norme 2 et des pratiques recommandées 8, 11, 12 et 24:

[*The reservations entered into by the European Economic Community.*²]

[*Mêmes réserves que celles qui ont été formulées par la Communauté économique européenne.*²]

Certified statement was registered by the Secretary-General of the Customs Co-operation Council, acting on behalf of the Parties, on 1 October 1982.

La déclaration certifiée a été enregistrée par le Secrétaire général du Conseil de coopération douanière, agissant au nom des Parties, le 1^{er} octobre 1982.

¹ United Nations, *Treaty Series*, vol. 950, p. 269, and annex A in volumes 958, 981, 987, 989, 1019, 1023, 1025, 1029, 1031, 1041, 1043, 1049, 1055, 1057, 1059, 1066, 1078, 1081, 1088, 1094, 1102, 1122, 1128, 1130, 1135, 1137, 1146, 1151, 1153, 1156, 1157, 1162, 1166, 1172, 1181, 1197, 1198, 1212, 1215, 1224, 1225, 1235, 1237, 1247, 1253, 1256, 1257, 1262, 1271, 1276, 1279 and 1283.

² *Ibid.*, vol. 1215, p. 417.

¹ Nations Unies, *Recueil des Traités*, vol. 950, p. 269, et annexe A des volumes 958, 981, 987, 989, 1019, 1023, 1025, 1029, 1031, 1041, 1043, 1049, 1055, 1057, 1059, 1066, 1078, 1081, 1088, 1094, 1102, 1122, 1128, 1130, 1135, 1137, 1146, 1151, 1153, 1156, 1157, 1162, 1166, 1172, 1181, 1197, 1198, 1212, 1215, 1224, 1225, 1235, 1237, 1247, 1253, 1256, 1257, 1262, 1271, 1276, 1279 et 1283.

² *Ibid.*, vol. 1215, p. 434.

No. 14236. CONVENTION ON THE RECOGNITION OF DIVORCES AND LEGAL SEPARATIONS. CONCLUDED AT THE HAGUE ON 1 JUNE 1970¹

N° 14236. CONVENTION SUR LA RECONNAISSANCE DES DIVORCES ET DES SÉPARATIONS DE CORPS. CONCLUE À LA HAYE LE 1^{er} JUIN 1970¹

TERRITORIAL APPLICATION

Notification under article 31 (d) and (f) received by the Government of the Netherlands on:

20 August 1982

UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND

(In respect of Bermuda.)

With the following reservation made in accordance with articles 24 and 25:

“In accordance with the provisions of articles 24 and 25, the United Kingdom reserves the right not to apply the Convention, in relation to Bermuda, to a divorce or to a legal separation obtained before the date on which the Convention comes into force for Bermuda.

“Nevertheless the provisions of the Convention will in practice be applied in Bermuda to a divorce or legal separation obtained on or after the date on which the legislation implementing the provisions of the Convention came into force in Bermuda, namely 1st August 1977.”

Certified statement was registered by the Netherlands on 30 September 1982.

APPLICATION TERRITORIALE

Notification en vertu de l'article 31, paragraphes d et f, reçue par le Gouvernement néerlandais le :

20 août 1982

ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD

(A l'égard des Bermudes.)

Avec la réserve suivante, faite conformément aux articles 24 et 25 :

[TRADUCTION² — TRANSLATION³]

Conformément aux dispositions des articles 24 et 25, le Royaume-Uni se réserve le droit de ne pas appliquer la Convention, en ce qui concerne les Bermudes, à un divorce ou une séparation de corps acquis avant la date à laquelle la Convention entre en vigueur pour les Bermudes.

Néanmoins, dans la pratique, les dispositions de la Convention seront appliquées dans les Bermudes à un divorce ou une séparation de corps acquis à la date, ou après la date, à laquelle la législation rendant effectives les dispositions de la Convention est entrée en vigueur pour les Bermudes, c'est-à-dire le 1^{er} août 1977.

La déclaration certifiée a été enregistrée par les Pays-Bas le 30 septembre 1982.

¹ United Nations, *Treaty Series*, vol. 978, p. 393, and annex A in volumes 985, 1010, 1042, 1047, 1050, 1080, 1102, 1177, 1240, 1248 and 1284.

¹ Nations Unies, *Recueil des Traités*, vol. 978, p. 393, et annexe A des volumes 985, 1010, 1042, 1047, 1050, 1080, 1102, 1177, 1240, 1248 et 1284.

² Traduction fournie par le Gouvernement néerlandais.

³ Translation supplied by the Government of the Netherlands.

No. 14668. INTERNATIONAL COVENANT ON CIVIL AND POLITICAL RIGHTS. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 16 DECEMBER 1966¹

N° 14668. PACTE INTERNATIONAL RELATIF AUX DROITS CIVILS ET POLITIQUES. ADOPTÉ PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 16 DÉCEMBRE 1966¹

NOTIFICATION under article 4 (3)

NOTIFICATION en vertu du paragraphe 3 de l'article 4

Received on:

Reçue le :

11 October 1982

11 octobre 1982

COLOMBIA

COLOMBIE

[SPANISH TEXT — TEXTE ESPAGNOL]

“En nombre de mi Gobierno, y en cumplimiento de lo dispuesto en el artículo 4, parte II, del Pacto Internacional de Derechos Civiles y Políticos, tengo el honor de informarle que, el 20 de junio del presente año, fue levantado el Estado de Sitio en Colombia, mediante el Decreto No. 1674, con fecha 9 de junio de 1982.”

[TRANSLATION]

[TRADUCTION]

On behalf of my Government, and in accordance with the provisions of article 4, part II, of the International Covenant on Civil and Political Rights,² I have the honour to inform you that, by Decree No. 1674 dated 9 June 1982, the state of siege in Colombia was terminated on 20 June of this year.

Au nom de mon gouvernement, et conformément aux dispositions de l'article 4 de la deuxième partie du Pacte international relatif aux droits civils et politiques², j'ai l'honneur de vous informer que, par Décret n° 1674 en date du 9 juin 1982, l'état de siège en Colombie a été levé le 20 juin de cette année.

Registered ex officio on 11 October 1982.

Enregistré d'office le 11 octobre 1982.

¹ United Nations, *Treaty Series*, vol. 999, p. 171, and annex A in volumes 1007, 1008, 1022, 1026, 1031, 1035, 1037 to 1039, 1057, 1059, 1065, 1066, 1075, 1088, 1092, 1103, 1106, 1120, 1130 to 1132, 1136, 1138, 1141, 1144, 1147, 1150, 1151, 1161, 1181, 1195, 1197, 1199, 1202, 1203, 1205, 1207, 1211, 1213, 1214, 1216, 1218, 1222, 1225, 1249, 1256, 1259, 1261, 1272, 1275, 1276, 1279, 1286 and 1289.

² *Ibid.*, vol. 999, p. 171.

¹ Nations Unies, *Recueil des Traités*, vol. 999, p. 171, et annexe A des volumes 1007, 1008, 1022, 1026, 1031, 1035, 1037 à 1039, 1057, 1059, 1065, 1066, 1075, 1088, 1092, 1103, 1106, 1120, 1130 à 1132, 1136, 1138, 1141, 1144, 1147, 1150, 1151, 1161, 1181, 1195, 1197, 1199, 1202, 1203, 1205, 1207, 1211, 1213, 1214, 1216, 1218, 1222, 1225, 1249, 1256, 1259, 1261, 1272, 1275, 1276, 1279, 1286 et 1289.

² *Ibid.*, vol. 999, p. 171.

No. 14861. INTERNATIONAL CONVENTION ON THE SUPPRESSION AND PUNISHMENT OF THE CRIME OF *APARTHEID*. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 30 NOVEMBER 1973¹

N° 14861. CONVENTION INTERNATIONALE SUR L'ÉLIMINATION ET LA RÉPRESSION DU CRIME D'*APARTHEID*. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 30 NOVEMBRE 1973¹

ACCESSION

Instrument deposited on:

7 October 1982

ANTIGUA AND BARBUDA

(With effect from 6 November 1982.)

Registered ex officio on 7 October 1982.

ADHÉSION

Instrument déposé le :

7 octobre 1982

ANTIGUA-ET-BARBUDA

(Avec effet au 6 novembre 1982.)

Enregistré d'office le 7 octobre 1982.

¹ United Nations, *Treaty Series*, vol. 1015, p. 243, and annex A in volumes 1026, 1033, 1035, 1036, 1038, 1039, 1043, 1045, 1048, 1051, 1055, 1060, 1066, 1076, 1093, 1095, 1098, 1102, 1106, 1110, 1120, 1126, 1138, 1146, 1147, 1151, 1155, 1161, 1165, 1181, 1211, 1222, 1225, 1228, 1242, 1249, 1252, 1256, 1257, 1259, 1263 and 1276.

¹ Nations Unies, *Recueil des Traités*, vol. 1015, p. 243, et annexe A des volumes 1026, 1033, 1035, 1036, 1038, 1039, 1043, 1045, 1048, 1051, 1055, 1060, 1066, 1076, 1093, 1095, 1098, 1102, 1106, 1110, 1120, 1126, 1138, 1146, 1147, 1151, 1155, 1161, 1165, 1181, 1211, 1222, 1225, 1228, 1242, 1249, 1252, 1256, 1257, 1259, 1263 et 1276.

No. 15034. INTERNATIONAL COFFEE AGREEMENT, 1976. CONCLUDED AT LONDON ON 3 DECEMBER 1975¹

CESSATION OF TERRITORIAL APPLICATION

Notification received on:

30 September 1982

UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND

(In respect of Hong Kong. With effect from 30 September 1982.)

Registered ex officio on 30 September 1982.

EXTENSION of the above-mentioned Agreement²

By resolution No. 318, approved on 25 September 1981, the International Coffee Council decided, as contemplated in article 68 (3) of the International Coffee Agreement, 1976, to extend the Agreement, which was to expire on 30 September 1982, until 30 September 1983.

In accordance with the provisions of the said resolution, the International Coffee Agreement, 1976, remained in force for the following States which, by 30 September 1982, had notified to the Secretary-General of the United Nations their acceptance of the extension or their undertaking to apply provisionally the Agreement as extended, these States representing at least 20 exporting members holding a majority of the votes of the exporting members, and at least 10 importing members holding a majority of the votes of the importing members:

<i>States</i>	<i>Date of deposit of the notification of acceptance of the extension or of the notification of undertaking to apply provisionally the Agreement as extended (n)</i>	<i>States</i>	<i>Date of deposit of the notification of acceptance of the extension or of the notification of undertaking to apply provisionally the Agreement as extended (n)</i>
Angola	10 September 1982	Ethiopia	10 May 1982
Austria	13 September 1982	European Economic Community	30 September 1982 <i>n</i>
Belgium	30 September 1982 <i>n</i>	Finland	28 September 1982 <i>n</i>
Benin	13 September 1982	France	30 September 1982
Bolivia	29 September 1982	Gabon	3 September 1982
Brazil	22 April 1982	Germany, Federal Republic of	30 September 1982 <i>n</i>
Burundi	23 July 1982	Greece	30 September 1982 <i>n</i>
Canada	30 September 1982	Guatemala	28 April 1982
Central African Republic	17 September 1982 <i>n</i>	Guinea	14 September 1982
Colombia	14 June 1982	Haiti	30 September 1982
Costa Rica	16 September 1982 <i>n</i>	Honduras	30 September 1982
Cyprus	28 September 1982	India	7 September 1982
Denmark	30 September 1982 <i>n</i>	Indonesia	3 September 1982
Dominican Republic	7 September 1982	Ireland	30 September 1982 <i>n</i>
Ecuador	2 August 1982	Italy	30 September 1982
El Salvador	19 July 1982		

¹ United Nations, *Treaty Series*, vol. 1024, p. 3, and annex A in volumes 1025, 1028 to 1031, 1033, 1035, 1036, 1039, 1043, 1046, 1050 to 1052, 1055, 1092, 1102, 1103, 1106, 1129, 1130, 1138, 1140 to 1146, 1201, 1211, 1236, 1240, 1248, 1249, 1261 and 1263.

² United Nations, *Treaty Series*, vol. 1024, p. 3.

<i>States</i>	<i>Date of deposit of the notification of acceptance of the extension or of the notification of undertaking to apply provisionally the Agreement as extended (n)</i>	<i>States</i>	<i>Date of deposit of the notification of acceptance of the extension or of the notification of undertaking to apply provisionally the Agreement as extended (n)</i>
Ivory Coast	9 July 1982	Rwanda	13 May 1982
(As a member of the African and Malagasy Coffee Organization (OAMCAF).)		Sierra Leone	30 September 1982 <i>n</i>
Japan	27 September 1982	Singapore	30 September 1982 <i>n</i>
Kenya	21 June 1982	Spain	2 June 1982
Liberia	27 September 1982	Sri Lanka	16 September 1982
Luxembourg	30 September 1982 <i>n</i>	Sweden	21 September 1982
Madagascar	16 September 1982	Switzerland	24 September 1982
Malawi	30 September 1982	Thailand	30 September 1982
Mexico	2 February 1982	Togo	16 August 1982 <i>n</i>
Netherlands	30 August 1982	Trinidad and Tobago	20 September 1982
(For the Kingdom in Europe.)		Uganda	9 August 1982
New Zealand	30 September 1982	United Kingdom of Great Britain and Northern Ireland	30 September 1982 <i>n</i>
(The acceptance also applies to the Cook Islands and Niue.)		(The provisional acceptance also applies to the Bailiwick of Guernsey and the Bailiwick of Jersey.)	
Nicaragua	20 July 1982	United Republic of Cameroon	30 September 1982
Nigeria	13 September 1982 <i>n</i>	United Republic of Tanzania	8 September 1982
Norway	30 September 1982	United States of America	11 February 1982
Panama	16 July 1982	Venezuela	17 September 1982 <i>n</i>
Papua New Guinea	30 July 1982	Yugoslavia	30 September 1982
Paraguay	27 August 1982	Zaire	6 August 1982
Peru	28 September 1982	Zimbabwe	24 February 1982 <i>n</i>
Philippines	18 August 1982		
Portugal	27 September 1982		

RESOLUTION NUMBER 318

(Approved at the Fifth Plenary Meeting, 25 September 1981)

EXTENSION OF THE INTERNATIONAL COFFEE AGREEMENT 1976

Whereas:

Under the provisions of paragraph (1) of article 68 of the International Coffee Agreement 1976, the Agreement shall remain in force until 30 September 1982, unless extended under the provisions of paragraph (3) or terminated under the provisions of paragraph (4) of that article;

Under the provisions of paragraph (3) of article 68, the Council may, at any time after 30 September 1980, by a vote of 58 percent of the Members having not less than a distributed majority of 70 percent of the total votes, decide either that the Agreement be renegotiated or that it be extended, with or without modification, for such period as the Council shall determine;

In order to allow adequate time for the negotiation of a new Agreement it is considered desirable that the International Coffee Agreement 1976 should be extended;

The International Coffee Council resolves:

1. That the International Coffee Agreement 1976 shall be extended to 30 September 1983, provided that any proposals received from Members by 31 January 1982 for modifications to the Agreement to be applied under any extension of the Agreement beyond 1 October 1983 shall have been decided upon by the Council prior to 1 July 1982.
2. That the International Coffee Agreement 1976 as extended in accordance with the provisions of paragraph 1 of this Resolution shall remain in force among those Contracting Parties to the Agreement which have notified their acceptance of such extension to the Secretary-General of the United Nations by 30 September 1982, if on that date such Contracting Parties represent at least twenty exporting Members holding a majority of the votes of the exporting Members and at least ten importing Members holding a majority of the votes of the importing Members. The votes for this purpose shall be distributed as shown in the annex to this Resolution.
3. That a notification by a Contracting Party containing an undertaking to apply provisionally the Agreement as hereby extended which is received by the Secretary-General of the United Nations not later than 30 September 1982 shall be regarded as equal in effect to a notification of acceptance of the International Coffee Agreement 1976, as extended. Such Contracting Party shall enjoy all the rights and assume all the obligations of a Member. However, if formal notification of acceptance has not been received by the Secretary-General of the United Nations by 31 March 1983 or such later date as the Council may determine, such Contracting Party shall as of that date cease to participate in the Agreement.
4. That any decisions regarding the operation of the Agreement which may be required as a consequence of the extension of the International Coffee Agreement 1976 in accordance with the provisions of paragraph 1 of this Resolution shall be taken by the Council.
5. To instruct the Executive Director to convey this Resolution to the Secretary-General of the United Nations.

Authentic text: English.

Registered ex officio on 1 October 1982.

N° 15034. ACCORD INTERNATIONAL DE 1976 SUR LE CAFÉ. CONCLU
À LONDRES LE 3 DÉCEMBRE 1975¹

CESSATION D'APPLICATION TERRITORIALE

Notification reçue le :

30 septembre 1982

ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD

(En ce qui concerne Hong-Kong. Avec effet au 30 septembre 1982.)

Enregistrée d'office le 30 septembre 1982.

PROROGATION de l'Accord susmentionné²

Par résolution n° 318, approuvée le 25 septembre 1981, le Conseil international du café, en application du paragraphe 3 de l'article 68 de l'Accord international de 1976 sur le café, a décidé de proroger jusqu'au 30 septembre 1983 l'Accord susmentionné qui devait expirer le 30 septembre 1982.

Conformément aux dispositions de ladite résolution, l'Accord international de 1976 sur le café est demeuré en vigueur entre les Etats suivants qui, au 30 septembre 1982, avaient notifié au Secrétaire général de l'Organisation des Nations Unies leur acceptation de la prorogation ou leur engagement d'appliquer provisoirement l'Accord tel que prorogé, ces Etats représentant au moins 20 membres exportateurs ayant la majorité des voix des membres exportateurs, et au moins 10 membres importateurs ayant la majorité des voix des membres importateurs :

<i>Etats</i>	<i>Date du dépôt de la notification d'acceptation de la prorogation ou de la notification d'engagement d'application provisoire de l'Accord tel que prorogé (n)</i>	<i>Etats</i>	<i>Date du dépôt de la notification d'acceptation de la prorogation ou de la notification d'engagement d'application provisoire de l'Accord tel que prorogé (n)</i>
Allemagne, République fédérale d'	30 septembre 1982 <i>n</i>	Côte d'Ivoire . . .	9 juillet 1982
Angola	10 septembre 1982	(En tant que membre de l'Organisation africaine et malgache du café (OAMCAF).)	
Autriche	13 septembre 1982	Danemark	30 septembre 1982 <i>n</i>
Belgique	30 septembre 1982 <i>n</i>	El Salvador	19 juillet 1982
Bénin	13 septembre 1982	Equateur	2 août 1982
Bolivie	29 septembre 1982	Espagne	2 juin 1982
Brésil	22 avril 1982	Etats-Unis d'Amérique	11 février 1982
Burundi	23 juillet 1982	Ethiopie	10 mai 1982
Canada	30 septembre 1982	Finlande	28 septembre 1982 <i>n</i>
Chypre	28 septembre 1982	France	30 septembre 1982
Colombie	14 juin 1982		
Communauté économique européenne	30 septembre 1982 <i>n</i>		
Costa Rica	16 septembre 1982 <i>n</i>		

¹ Nations Unies, *Recueil des Traités*, vol. 1024, p. 3, et annexe A des volumes 1025, 1028 à 1031, 1033, 1035, 1036, 1039, 1043, 1046, 1050 à 1052, 1055, 1092, 1102, 1103, 1106, 1129, 1130, 1138, 1140 à 1146, 1201, 1211, 1236, 1240, 1248, 1249, 1261 et 1263.

² Nations Unies, *Recueil des Traités*, vol. 1024, p. 3.

<i>Etats</i>	<i>Date du dépôt de la notification d'acceptation de la prorogation ou de la notification d'engagement d'application provisoire de l'Accord tel que prorogé (n)</i>	<i>Etats</i>	<i>Date du dépôt de la notification d'acceptation de la prorogation ou de la notification d'engagement d'application provisoire de l'Accord tel que prorogé (n)</i>
Gabon	3 septembre 1982	Pérou	28 septembre 1982
Grèce	30 septembre 1982 <i>n</i>	Philippines	18 août 1982
Guatemala	28 avril 1982	Portugal	27 septembre 1982
Guinée	14 septembre 1982	République centrafricaine	17 septembre 1982 <i>n</i>
Haïti	30 septembre 1982	République dominicaine	7 septembre 1982
Honduras	30 septembre 1982	République-Unie du Cameroun	30 septembre 1982
Inde	7 septembre 1982	République-Unie de Tanzanie	8 septembre 1982
Indonésie	3 septembre 1982	Royaume-Uni de Grande-Bretagne et d'Irlande du Nord (L'acceptation provisoire est également applicable au Bailliage de Guernesey et au Bailliage de Jersey.)	30 septembre 1982 <i>n</i>
Irlande	30 septembre 1982 <i>n</i>	Rwanda	13 mai 1982
Italie	30 septembre 1982	Sierra Leone	30 septembre 1982 <i>n</i>
Japon	27 septembre 1982	Singapour	30 septembre 1982 <i>n</i>
Kenya	21 juin 1982	Sri Lanka	16 septembre 1982
Libéria	27 septembre 1982	Suède	21 septembre 1982
Luxembourg	30 septembre 1982 <i>n</i>	Suisse	24 septembre 1982
Madagascar	16 septembre 1982	Thaïlande	30 septembre 1982
Malawi	30 septembre 1982	Togo	16 août 1982 <i>n</i>
Mexique	2 février 1982	Trinité-et-Tobago	20 septembre 1982
Nicaragua	20 juillet 1982	Vénézuéla	17 septembre 1982 <i>n</i>
Nigéria	13 septembre 1982 <i>n</i>	Yougoslavie	30 septembre 1982
Norvège	30 septembre 1982	Zaïre	6 août 1982
Nouvelle-Zélande	30 septembre 1982	Zimbabwe	24 février 1982 <i>n</i>
(L'acceptation est également applicable aux îles Cook et à Nioué.)			
Ouganda	9 août 1982		
Panama	16 juillet 1982		
Papouasie-Nouvelle-Guinée	30 juillet 1982		
Paraguay	27 août 1982		
Pays-Bas	30 août 1982		
(Pour le Royaume en Europe.)			

[TRADUCTION—TRANSLATION]

RÉSOLUTION NUMÉRO 318

(Adoptée à la cinquième séance plénière, le 25 septembre 1981)

PROROGATION DE L'ACCORD INTERNATIONAL DE 1976 SUR LE CAFÉ

Considérant:

Que le paragraphe 1 de l'article 68 de l'Accord international de 1976 sur le café dispose que l'Accord reste en vigueur jusqu'au 30 septembre 1982, à moins qu'il ne soit prorogé en vertu du paragraphe 3, ou résilié en vertu du paragraphe 4 de cet article;

Qu'aux termes du paragraphe 3 de l'article 68, le Conseil peut, à tout moment après le 30 septembre 1980, par décision prise à la majorité de 58 p. 100 des membres détenant au moins une majorité répartie de 70 p. 100 des voix, décider que l'Accord fera l'objet de nouvelles négociations ou qu'il sera prorogé, avec ou sans modification, pour le temps que le Conseil détermine;

Qu'il est considéré souhaitable, afin de laisser le temps nécessaire pour la négociation d'un nouvel Accord, de proroger l'Accord international de 1976 sur le café,

Le Conseil international du café décide ce qui suit :

1. L'Accord international de 1976 sur le café sera prorogé jusqu'au 30 septembre 1983, à la condition que toute proposition reçue des membres à la date du 31 janvier 1982 au sujet de modifications de l'Accord à appliquer dans le cadre de toute prorogation de l'Accord qui irait au-delà du 1^{er} octobre 1983 aura fait l'objet d'une décision du Conseil avant le 1^{er} juillet 1982.
2. L'Accord international de 1976 sur le café, dûment prorogé conformément au paragraphe 1 de la présente Résolution, restera en vigueur entre les Parties contractantes à l'Accord qui auront notifié leur acceptation de cet Accord au Secrétaire général de l'Organisation des Nations Unies au 30 septembre 1982 si, à cette date, ces Parties contractantes représentent au moins 20 membres exportateurs ayant la majorité des voix des membres exportateurs, et au moins 10 membres importateurs ayant la majorité des voix des membres importateurs. Les voix à cette fin seront réparties de la manière indiquée à l'annexe à la présente Résolution.
3. Une notification par une Partie contractante, indiquant qu'elle s'engage à appliquer provisoirement les dispositions de l'Accord tel que prorogé par le présent acte, qui sera reçue par le Secrétaire général de l'Organisation des Nations Unies au plus tard le 30 septembre 1982 sera considérée comme de même effet qu'une notification d'acceptation de l'Accord international de 1976 sur le café tel que prorogé. En conséquence, la Partie contractante intéressée aura tous les droits et assumera toutes les obligations d'un membre. Toutefois, si le Secrétaire général de l'Organisation des Nations Unies n'a pas reçu une notification officielle d'acceptation avant le 31 mars 1983 ou à toute date ultérieure que le Conseil pourra fixer, ladite Partie contractante cessera d'être Partie à l'Accord à cette date.
4. Toutes les décisions concernant le fonctionnement de l'Accord qui pourraient être nécessaires à la suite de la prorogation de l'Accord international de 1976 sur le café, conformément aux dispositions du paragraphe 1 de la présente Résolution, seront prises par le Conseil.
5. Le Directeur exécutif est chargé de transmettre cette Résolution au Secrétaire général de l'Organisation des Nations Unies.

Texte authentique : anglais.

Enregistré d'office le 1^{er} octobre 1982.

No. 16510. CUSTOMS CONVENTION ON THE INTERNATIONAL TRANSPORT OF GOODS UNDER COVER OF TIR CARNETS (TIR CONVENTION). CONCLUDED AT GENEVA ON 14 NOVEMBER 1975¹

ENTRY INTO FORCE of amendments to annex 6 of the above-mentioned Convention

The amendments were proposed by the Government of France and circulated by the Secretary-General of the United Nations on 15 March 1982. None of the Contracting Parties having expressed an objection prior to the date set forth by the Administrative Committee, the amendments came into force on 1 October 1982, in accordance with article 60 (1) of the Convention.

The amendments read as follows:

AMENDMENTS TO THE TIR CONVENTION 1975

(Adopted on 23 October 1981 by the Administrative Committee for the TIR Convention 1975)

Annex 6

Renumber existing explanatory note No. 2.3.6 (a) to 2.3.6 (a)-1

Insert a new explanatory note after No. 2.3.6 (a)-1 to read as follows:

“2.3.6 (a)-2 *Subparagraph 6 (a), Vehicles with swivel rings*

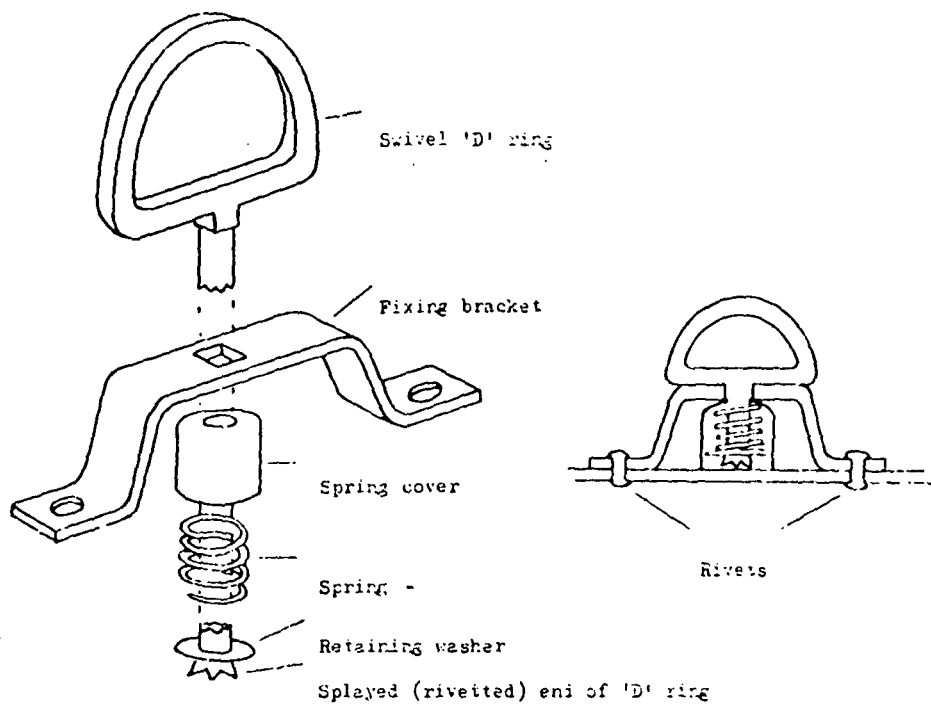
Metal swivel rings, each of which rotates in a metal bracket fixed to the vehicle, are acceptable for the purpose of this paragraph (see sketch No. 2a appended to this annex) provided that:

- (a) Each bracket is affixed to the vehicle in such a manner that it cannot be removed and replaced without leaving obvious traces;
- (b) The spring under each bracket is completely enclosed by a bell-shaped metal cover.”

Insert sketch No. 2a reproduced hereunder after sketch No. 2 appended to this annex.

¹ United Nations, *Treaty Series*, vol. 1079, p. 89, and annex A in volumes 1098, 1102, 1110, 1126, 1142, 1155, 1157, 1175, 1199, 1201, 1208, 1216, 1246, 1249, 1252, 1261, 1279, 1286 and 1289.

Sketch No. 2a. EXAMPLE OF A SWIVEL RING ("D" RING)



For the phrase "surrounded by six strands" in the existing text of explanatory note 2.3.9, substitute "surrounded by at least four strands".

Authentic texts: English, French and Russian.

Registered ex officio on 1 October 1982.

N° 16510. CONVENTION DOUANIÈRE RELATIVE AU TRANSPORT INTERNATIONAL DE MARCHANDISES SOUS LE COUVERT DE CARNETS TIR (CONVENTION TIR). CONCLUE À GENÈVE LE 14 NOVEMBRE 1975¹

ENTRÉE EN VIGUEUR d'amendements à l'annexe 6 à la Convention susmentionnée

Les amendements avaient été proposés par le Gouvernement français et communiqués par le Secrétaire général de l'Organisation des Nations Unies le 15 mars 1982. Aucune des Parties contractantes n'ayant formulé d'objection avant la date fixée par le Comité de gestion, les amendements sont entrés en vigueur le 1^{er} octobre 1982, conformément au paragraphe 1 de l'article 60 de la Convention.

Les amendements sont libellés comme suit :

AMENDEMENTS À LA CONVENTION TIR DE 1975

(Adoptés le 23 octobre 1981 par le Comité de gestion de la Convention TIR de 1975)

Annexe 6

Renommer n° 2.3.6, a-1 la note explicative actuelle 2.3.6, a.

Insérer après la note explicative 2.3.6, a-1 une note explicative nouvelle du texte ci-après :

« 2.3.6 a-2 Alinéa 6, a, *Véhicules munis de pontets-tourniquets*

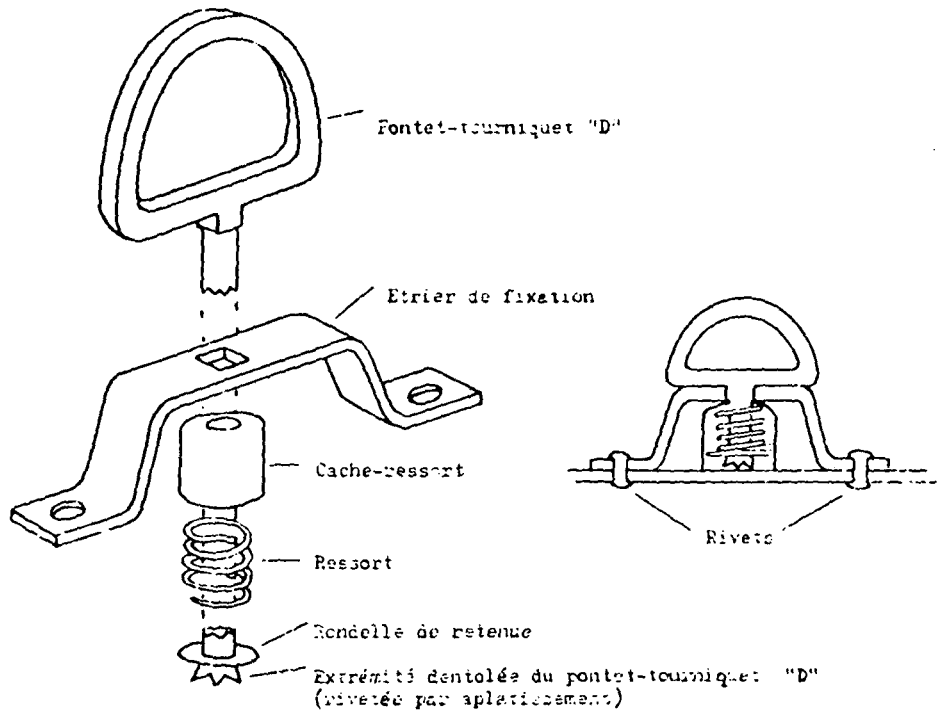
Des pontets-tourniquets métalliques, dont chacun pivote dans un étrier métallique fixé au véhicule, sont acceptables aux fins du présent paragraphe (voir le croquis n° 2a joint à la présente annexe), à condition :

- a) Que chaque étrier soit fixé au véhicule de telle manière qu'on ne puisse l'enlever et le remettre en place sans laisser de traces visibles;
- b) Que le ressort de chaque étrier soit complètement enfermé dans un couvercle métallique en forme de cloche. »

Insérer le croquis n° 2a reproduit ci-après à la suite du croquis n° 2 joint à cette annexe.

¹ Nations Unies, *Recueil des Traités*, vol. 1079, p. 89, et annexe A des volumes 1098, 1102, 1110, 1126, 1142, 1155, 1157, 1175, 1199, 1201, 1208, 1216, 1246, 1249, 1252, 1261, 1279, 1286 et 1289.

Croquis n° 2a. EXEMPLE DE PONTET-TOURNIQUET (MODÈLE «D»)



Remplacer les mots «entourée de six torons» du texte actuel de la note explicative 2.3.9 par les mots «entourée d'au moins quatre torons».

Textes authentiques : anglais, français et russe.

Enregistré d'office le 1^{er} octobre 1982.

[RUSSIAN TEXT—TEXTE RUSSE]

ПОПРАВКИ К КОНВЕНЦИИ МДП 1975 ГОДА
(Принятые 23 октября 1981 г. Административным комитетом
Конвенции МДП 1975 г.)

Приложение 6

Изменить нумерацию существующей пояснительной записки № 2.3.6 а) на 2.3.6 а)-1.

Включить после пояснительной записки № 2.3.6 а)-1 новую пояснительную записку следующего содержания:

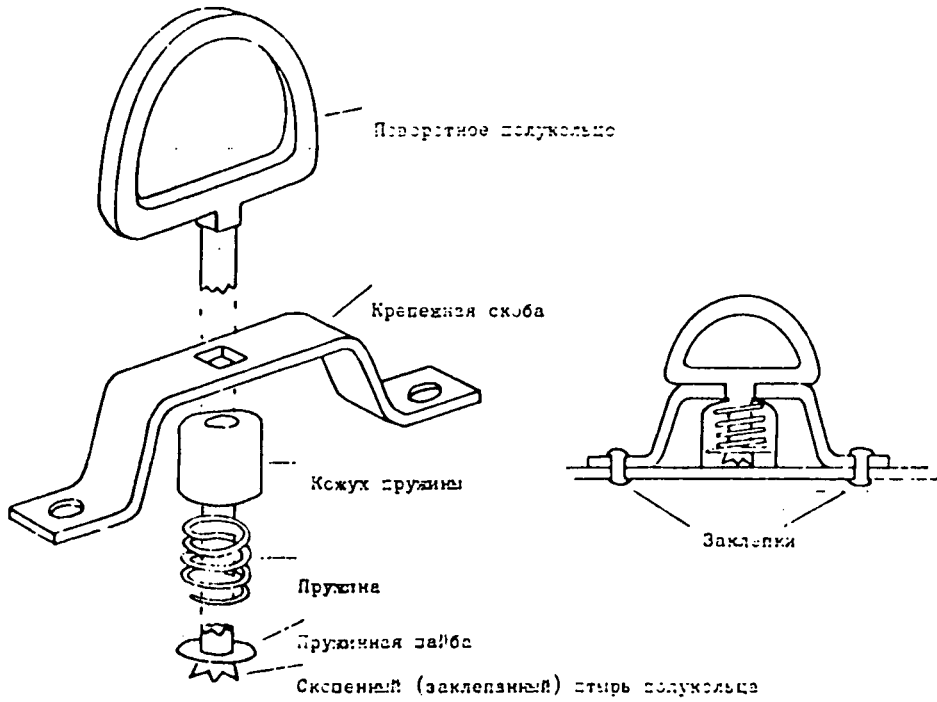
«2.3.6 а)-2 *Подпункт б а), Транспортные средства, оборудованные поворотными кольцами*

Металлические поворотные кольца, каждое из которых вращается в металлической крепежной скобе, прикрепленной к транспортному средству, допустимы в целях настоящего пункта (см. приложенный рисунок № 2а) при условии, что:

- а) каждая скоба крепится к транспортному средству таким образом, что ее нельзя снять и вновь поставить на место, не оставив очевидных следов; и
- б) пружина, находящаяся под каждой скобой, полностью закрыта металлическим кожухом в форме колокола».

Поместить приведенный ниже рисунок № 2а после рисунка № 2, приложенного к настоящему приложению.

Рисунок № 2а. ПРИМЕР ПОВОРОТНОГО КОЛЬЦА (ПОЛУКОЛЬЦА)



В имеющемся тексте пояснительной записки 2.3.9 слова «обвитый шестью стренгами» заменить словами «обвитый по крайней мере четырьмя стренгами».

RATIFICATION and ACCESSION (a)

Instruments deposited on:

6 October 1982 a

CHILE

(With effect from 6 April 1983.)

Registered ex officio on 6 October 1982.

8 October 1982

UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND(With effect from 8 April 1983. The
ratification also applies to the Bailiwicks
of Guernsey and Jersey, Gibraltar and the
Isle of Man.)*Registered ex officio on 8 October 1982.*

RATIFICATION et ADHÉSION (a)

Instruments déposés les:

6 octobre 1982 a

CHILI

(Avec effet au 6 avril 1983.)

Enregistrée d'office le 6 octobre 1982.

8 octobre 1982

ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD(Avec effet au 8 avril 1983. La rati-
fication s'applique également aux Bailliages
de Guernesey et de Jersey, à Gibraltar
et à l'île de Man.)*Enregistrée d'office le 8 octobre 1982.*

No. 17517. AGREEMENT BETWEEN THE UNITED NATIONS (UNITED NATIONS ENVIRONMENT PROGRAMME) AND THE GOVERNMENT OF THE KINGDOM OF NORWAY ON THE PROVISION OF JUNIOR PROFESSIONAL OFFICERS. SIGNED AT NAIROBI ON 29 JANUARY 1979¹

EXCHANGE OF LETTERS CONSTITUTING AN AMENDMENT² TO THE ABOVE-MENTIONED AGREEMENT. NAIROBI, 9 OCTOBER 1981 AND 13 OCTOBER 1982

Authentic text: English.

Registered ex officio on 13 October 1982.

I

9 October 1981

PRU/JPO

Sir,

I have the honour to refer to the Agreement between the United Nations Environment Programme and the Government of the Kingdom of Norway on the provision of Junior Professional Officers, signed in Nairobi on 29 January 1979¹ by Mr. Mostafa K. Tolba, Executive Director, on behalf of UNEP, and by Mr. R. K. Andresen, Ambassador of Norway, on behalf of the Government of Norway.

Pursuant to paragraph 5.1 of the said Agreement, which stipulates *inter alia* that the terms and conditions of the Agreement may be modified by exchange of letters between UNEP and Norway, and in accordance with paragraphs 48-50 of the United Nations Secretary-General's Bulletin ST/SGB/146/Rev. 2 of 1 October 1980 (a copy of which is attached),³ I wish to propose that paragraph 4.2 of the Agreement which reads: "Norway shall not be required to pay to UNEP any overhead charges in respect of the Junior Professional Officers", be deleted and that a sub-paragraph 3.3 (g) reading as follows be appended at the end of paragraph 3.3.:

"12 percent of the sum of the above for reimbursement of UNEP's administrative expenses."

This amendment is proposed in order to bring the Agreement between UNEP and Norway in conformity with JPO agreements throughout the United Nations system.

If the proposed amendment of the Agreement is acceptable to the Government of the Kingdom of Norway, your affirmative reply and this note will effect the amendment accordingly.

Accept, Sir, the assurances of my highest consideration.

S. M. TARBAH
Chief, Administrative Service

H. E. Rear-Admiral R. K. Andresen
Permanent Representative to UNEP
and Ambassador of Norway to Kenya
Royal Norwegian Embassy
Nairobi

¹ United Nations, *Treaty Series*, vol. 1126, p. 9.

² Came into force on 13 October 1982, by the exchange of the said letters.

³ Not published.

II

ROYAL NORWEGIAN EMBASSY

Nairobi, 13th October 1982

Dear Sir,

Reference is made to your letter of 9th October 1981 which reads as follows:

[See letter I]

I have the honour to confirm that the foregoing is acceptable to the Government of the Kingdom of Norway and that your letter and this letter in reply to that effect shall constitute an addendum to the aforesaid Agreement dated 29 January 1979.

Yours truly,

[Signed]
PAAL BOG
Ambassador

UNEP
Att. Mr. S. M. Tarbah
Chief, Administrative Service
Nairobi

N° 17517. ACCORD ENTRE L'ORGANISATION DES NATIONS UNIES (PROGRAMME DES NATIONS UNIES POUR L'ENVIRONNEMENT) ET LE GOUVERNEMENT DU ROYAUME DE NORVÈGE RELATIF À LA FOURNITURE D'ADMINISTRATEURS AUXILIAIRES. SIGNÉ À NAIROBI LE 29 JANVIER 1979¹

ECHANGE DE LETTRES CONSTITUANT UN AMENDEMENT² À L'ACCORD SUSMENTIONNÉ.
NAIROBI, 9 OCTOBRE 1981 ET 13 OCTOBRE 1982

Texte authentique : anglais.

Enregistré d'office le 13 octobre 1982.

I

[TRADUCTION—TRANSLATION]

Le 9 octobre 1981

PRU/JPO

Monsieur l'Ambassadeur,

J'ai l'honneur de me référer à l'Accord entre le Programme des Nations Unies pour l'environnement et le Gouvernement du Royaume de Norvège relatif à la fourniture de services d'administrateurs auxiliaires, signé à Nairobi le 29 janvier 1979 par M. Mostafa K. Tolba, Directeur exécutif, au nom du PNUE, et M. R. K. Andresen, Ambassadeur de Norvège, au nom du Gouvernement norvégien.

En application du paragraphe 5.1 dudit Accord, qui stipule notamment que les clauses et conditions de l'Accord peuvent être modifiées par échange de lettres entre le PNUE et la Norvège, et conformément aux paragraphes 48 à 50 du Bulletin du Secrétaire général de l'Organisation des Nations Unies distribué sous la cote ST/SGB/146/Rév. 2 et daté du 1^{er} octobre 1980 (dont vous trouverez ci-joint copie³), je voudrais proposer de supprimer le paragraphe 4.2 de l'Accord aux termes duquel: « La Norvège n'est pas redevable au PNUE des frais généraux occasionnés par les administrateurs auxiliaires » et d'ajouter à la fin du paragraphe 3.3 un alinéa g conçu comme suit :

« 12% du total des dépenses susmentionnées au titre du remboursement des dépenses d'administration du PNUE ».

Cette modification a pour objet d'aligner l'Accord entre le PNUE et la Norvège sur les accords relatifs aux services d'administrateurs auxiliaires dans tout le système des Nations Unies.

¹ Nations Unies, *Recueil des Traités*, vol. 1126, p. 9.

² Entré en vigueur le 13 octobre 1982, par l'échange desdites lettres.

³ Non publié.

Si la modification proposée à l'Accord rencontre l'agrément du Gouvernement du Royaume de Norvège, votre réponse affirmative et la présente note modifieront l'Accord en conséquence.

Veillez agréer, etc.

Le Chef du Service administratif,
S. M. TARBAH

Son Excellence

Monsieur le Contre-Amiral R. K. Andresen
Représentant permanent auprès du PNUE
Ambassadeur de Norvège au Kenya
Ambassade du Royaume de Norvège
Nairobi

II

AMBASSADE DU ROYAUME DE NORVÈGE

Nairobi, le 13 octobre 1982

Monsieur,

Je me réfère à votre lettre du 9 octobre 1981 qui se lit comme suit :

[Voir lettre I]

J'ai l'honneur de confirmer que la modification ci-dessus a l'agrément du Gouvernement du Royaume de Norvège et que votre lettre et la présente réponse dans ce sens constituent un additif audit Accord daté du 29 janvier 1979.

Veillez agréer, etc.

[Signé]
PAAL BOG
Ambassadeur

A l'attention de M. S. M. Tarbah
Chef du Service administratif
PNUE
Nairobi

No. 18818. AGREEMENT FOR THE ESTABLISHMENT OF A CENTRE ON INTEGRATED RURAL DEVELOPMENT FOR AFRICA. SIGNED AT ARUSHA ON 21 SEPTEMBER 1979¹

N° 18818. ACCORD PORTANT CRÉATION D'UN CENTRE DE DÉVELOPPEMENT RURAL INTÉGRÉ POUR L'AFRIQUE. SIGNÉ À ARUSHA LE 21 SEPTEMBRE 1979¹

RATIFICATION

Instrument deposited with the Director-General of the Food and Agricultural Organization of the United Nations on:

16 August 1982

UGANDA

(With effect from 16 August 1982.)

Certified statement was registered by the Food and Agricultural Organization of the United Nations on 4 October 1982.

RATIFICATION

Instrument déposé auprès du Directeur général de l'Organisation des Nations Unies pour l'alimentation et l'agriculture le :

16 août 1982

UGANDA

(Avec effet au 16 août 1982.)

La déclaration certifiée a été enregistrée par l'Organisation des Nations Unies pour l'alimentation et l'agriculture le 4 octobre 1982.

No. 19487. PROTOCOL TO THE CONVENTION ON THE CONTRACT FOR THE INTERNATIONAL CARRIAGE OF GOODS BY ROAD (CMR). CONCLUDED AT GENEVA ON 5 JULY 1978²

N° 19487. PROTOCOLE À LA CONVENTION RELATIVE AU CONTRAT DE TRANSPORT INTERNATIONAL DE MARCHANDISES PAR ROUTE (CMR). CONCLU À GENÈVE LE 5 JUILLET 1978²

ACCESSION

Instrument deposited on:

11 October 1982

SPAIN

(With effect from 9 January 1983.)

Registered ex officio on 11 October 1982.

ADHÉSION

Instrument déposé le :

11 octobre 1982

ESPAGNE

(Avec effet au 9 janvier 1983.)

Enregistrée d'office le 11 octobre 1982.

¹ United Nations, *Treaty Series*, vol. 1175, p. 369, and annex A in volumes 1208, 1211, 1218, 1224, 1240, 1257 and 1275.

² United Nations, *Treaty Series*, vol. 1208, p. 427, and annex A in volumes 1214, 1224, 1273, 1275 and 1288.

¹ Nations Unies, *Recueil des Traités*, vol. 1175, p. 369, et annexe A des volumes 1208, 1211, 1218, 1224, 1240, 1257 et 1275.

² Nations Unies, *Recueil des Traités*, vol. 1208, p. 427, et annexe A des volumes 1214, 1224, 1273, 1275 et 1288.

No. 20313. INTERNATIONAL COCOA AGREEMENT, 1980. CONCLUDED AT GENEVA ON 19 NOVEMBER 1980¹

ACCESSION

Instrument deposited on:

1 October 1982

JAPAN

(With provisional effect from 1 October 1982. As an importing member.)

Registered ex officio on 1 October 1982.

N° 20313. ACCORD INTERNATIONAL DE 1980 SUR LE CACAO. CONCLU À GENÈVE LE 19 NOVEMBRE 1980¹

ADHÉSION

Instrument déposé le :

1^{er} octobre 1982

JAPON

(Avec effet à titre provisoire à compter du 1^{er} octobre 1982. En tant que membre importateur.)

Enregistrée d'office le 1^{er} octobre 1982.

No. 20378. CONVENTION ON THE ELIMINATION OF ALL FORMS OF DISCRIMINATION AGAINST WOMEN. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 18 DECEMBER 1979²

ACCESSION

Instrument deposited on:

8 October 1982

SAINT LUCIA

(With effect from 7 November 1982.)

Registered ex officio on 8 October 1982.

N° 20378. CONVENTION SUR L'ÉLIMINATION DE TOUTES LES FORMES DE DISCRIMINATION À L'ÉGARD DES FEMMES. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 18 DÉCEMBRE 1979²

ADHÉSION

Instrument déposé le :

8 octobre 1982

SAINT-LUCIE

(Avec effet au 7 novembre 1982.)

Enregistrée d'office le 8 octobre 1982.

¹ United Nations, *Treaty Series*, vol. 1245, p. 221, and annex A in volumes 1249, 1252, 1255, 1258, 1261, 1263, 1270 to 1272, 1276, 1279 and 1288.

² United Nations, *Treaty Series*, vol. 1249, p. 13, and annex A in volumes 1252 to 1254, 1256, 1257, 1259, 1261, 1262, 1265, 1272, 1284 and 1286 to 1288.

¹ Nations Unies, *Recueil des Traités*, vol. 1245, p. 221, et annexe A des volumes 1249, 1252, 1255, 1258, 1261, 1263, 1270 à 1272, 1276, 1279 et 1288.

² Nations Unies, *Recueil des Traités*, vol. 1249, p. 13, et annexe A des volumes 1252 à 1254, 1256, 1257, 1259, 1261, 1262, 1265, 1272, 1284 et 1286 à 1288.

No. 20743. AGREEMENT ON COOPERATION BETWEEN THE UNITED NATIONS (ECONOMIC COMMISSION FOR LATIN AMERICA) AND THE GOVERNMENT OF SPAIN. SIGNED AT MADRID ON 12 FEBRUARY 1982¹

DEFINITIVE ENTRY INTO FORCE

The above-mentioned Agreement entered into force definitively on 6 October 1982, the date on which the Government of Spain notified the Economic Commission for Latin America of the completion of its constitutional procedures, in accordance with article 11 (no internal formality being required on the part of the United Nations.)

Registered ex officio on 6 October 1982.

N° 20743. ACCORD DE COOPÉRATION ENTRE L'ORGANISATION DES NATIONS UNIES (COMMISSION ÉCONOMIQUE POUR L'AMÉRIQUE LATINE) ET LE GOUVERNEMENT ESPAGNOL. SIGNÉ À MADRID LE 12 FÉVRIER 1982¹

ENTRÉE EN VIGUEUR DÉFINITIVE

L'Accord susmentionné est entré en vigueur à titre définitif le 6 octobre 1982, date à laquelle le Gouvernement espagnol a informé la Commission économique pour l'Amérique latine de l'accomplissement de ses procédures constitutionnelles, conformément à l'article 11 (aucune formalité interne n'étant requise de la part de l'Organisation des Nations Unies.)

Enregistrée d'office le 6 octobre 1982.

¹ United Nations, *Treaty Series*, vol. 1262, p. 59.

¹ Nations Unies, *Recueil des Traités*, vol. 1262, p. 59.

No. 21256. AGREEMENT BETWEEN THE REPUBLIC OF FINLAND AND THE GERMAN DEMOCRATIC REPUBLIC ON THE RECIPROCAL REMOVAL OF OBSTACLES TO TRADE. SIGNED AT HELSINKI ON 4 MARCH 1975¹

N° 21256. ACCORD ENTRE LA RÉPUBLIQUE DE FINLANDE ET LA RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE RELATIF À LA SUPPRESSION RÉCIPROQUE D'OBSTACLES AU COMMERCE. SIGNÉ À HELSINKI LE 4 MARS 1975¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING PROTOCOLS 2 AND 4 TO THE ABOVE-MENTIONED AGREEMENT. BERLIN, 21 JANUARY 1980

ECHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT LES PROTOCOLES 2 ET 4 À L'ACCORD SUSMENTIONNÉ. BERLIN, 21 JANVIER 1980

Authentic texts: Finnish and German.

Registered by Finland on 4 October 1982.

Textes authentiques: finnois et allemand.

Enregistré par la Finlande le 4 octobre 1982.

I

[FINNISH TEXT — TEXTE FINNOIS]

Berliini 21.1.1980

Teidän Ylhäisyytenne,

Sen johdosta, että Suomen tullinimikkeistön muutokset ovat tulleet voimaan 1 päivästä tammikuuta 1978 lukien on myös Saksan Demokraattisen Tasavallan ja Suomen Tasavallan välillä allekirjoitetun, kaupan esteiden poistamista etujen ja velvoitteiden vastavuoroisuuden pohjalta koskevan sopimuksen pöytäkirjoissa n:o 2 ja n:o 4 tarkistettava tiettyjä tavaramäärittelyjä.

Edellä tarkoitetut muutokset sisältyvät tämän kirjeen hitteeseen.

Minulla on kunnia vahvistaa kyseisten muutosten hyväksyminen Suomen Tasavallan hallituksen puolesta, ja ehdotan niiden tulevan voimaan 1 päivänä helmikuuta 1980 alkaen.

Olisin kiitollinen, jos voisitte vahvistaa edellä olevan hallituksenne puolesta.

Ottakaa vastaan, Teidän Ylhäisyytenne, syvin kunnioitukseni vakuutus.

PAULI OPAS
Osastopäällikkö

[GERMAN TEXT — TEXTE ALLEMAND]

Berlin, den 21. Januar 1980

Exzellenz!

Als Folge des Inkrafttretens, am 1. Januar 1978, der Änderungen der Nomenklatur des Finnischen Zolltarifs sollten Abänderungen an der Nomenklatur einiger Tarifspezifikationen im Protokoll Nr. 2 und Protokoll Nr. 4 des Abkommens zwischen der Republik Finnland und der Deutschen Demokratischen Republik über den Abbau von Handelshindernissen unter den Bedingungen der Gegenseitigkeit der Vorteile und Verpflichtungen vorgenommen werden.

Die obengenannten Abänderungen sind beigelegt.

Ich habe die Ehre, die Zustimmung der Regierung der Republik Finnland zu diesen Abänderungen zu bestätigen und möchte gleichzeitig vorschlagen, daß sie am 1. Februar 1980 in Kraft treten werden.

Ich wäre Ihnen sehr dankbar, wenn Sie die Zustimmung Ihrer Regierung zum obigen bestätigen möchten.

Genehmigen Sie, Exzellenz, die Versicherung meiner vorzüglichsten Hochachtung.

PAULI OPAS
Abteilungsleiter

¹ United Nations, *Treaty Series*, vol. 1290, p. 3.

² Came into force on 1 February 1980, in accordance with the provisions of the said notes.

¹ Nations Unies, *Recueil des Traités*, vol. 1290, p. 3.

² Entré en vigueur le 1^{er} février 1980, conformément aux dispositions desdites notes.

[TRANSLATION]

The Representative of the Republic of Finland to the Representative of the German Democratic Republic

Berlin, 21 January 1980

Sir,

As a result of the changes in the Finnish customs tariff nomenclature which came into effect on 1 January 1978, changes in nomenclature should also be made for some of the tariff headings in Protocol No. 2 and Protocol No. 4 to the Agreement between the Republic of Finland and the German Democratic Republic on the reciprocal removal of obstacles to trade.¹

The aforementioned changes are set out in the annex to this note.

I have the honour to confirm that these changes have the approval of the Government of the Republic of Finland, and I would propose that they should come into force on 1 February 1980.

I should be grateful if you would confirm your Government's approval of the foregoing.

Accept, Sir, etc.

PAULI OPAS
Chief of Department

[FINNISH TEXT — TEXTE FINNOIS]

Berliini 21.1.1980

Teidän Ylhäisyytenne,

Minulla on kunnia ilmoittaa vastanottaneeni tänään päiväämämme, seuraavan sisältöinen kirjeenne:

[See note I — Voir note I]

Vähvistan hallitukseni hyväksyneen edellä esitetyn.

¹ United Nations, *Treaty Series*, vol. 1290, p. 3.

[TRADUCTION]

Le Représentant de la République de Finlande au Représentant de la République démocratique allemande

Berlin, le 21 janvier 1980

Excellence,

En conséquence de l'application, avec effet au 1^{er} janvier 1978, des modifications de la Nomenclature pour la classification des marchandises dans les tarifs douaniers, des modifications doivent être apportées à la nomenclature de certaines spécifications tarifaires dans le Protocole n° 2 et le Protocole n° 4 de l'Accord entre la République de Finlande et la République démocratique allemande relatif à la suppression réciproque d'obstacles au commerce¹.

Les modifications visées ci-dessus sont annexées à la présente.

J'ai l'honneur de confirmer l'accord de la République de Finlande aux modifications en question et je propose qu'elles entrent en vigueur avec effet au 1^{er} février 1980.

Je vous serais obligé de bien vouloir confirmer l'accord de votre Gouvernement à ce qui précède.

Veillez agréer, etc.

PAULI OPAS
Chef de Département

[GERMAN TEXT — TEXTE ALLEMAND]

Berlin, den 21. Januar 1980

Exzellenz!

Ich beehre mich, den Empfang Ihres Schreibens von heutigem Datum und folgenden Inhalts zu bestätigen:

[See note I — Voir note I]

Ich habe die Ehre, die Zustimmung meiner Regierung zum obigen zu bestätigen.

¹ Nations Unies, *Recueil des Traités*, vol. 1290, p. 3.

Ottakaa vastaan, Teidän Ylhäisyytenne, syvin kunnioitukseni vakuutus.

SIEBOLD KIRSTEN
Pääjohtaja

Genehmigen Sie, Exzellenz, die Versicherung meiner vorzüglichsten Hochachtung.

SIEBOLD KIRSTEN
Generaldirektor

PÖYTÄKIRJA N:o 2

PROTOKOLL Nr. 2

LUETTELO 1

LISTE 1

<i>Suomen tullitariffin nimike</i>	<i>Tavara</i>	<i>Finnische Zolltarifnummer</i>	<i>Warenbezeichnung</i>
25.23	muuttumaton	25.23	unverändert
28.19:stä	muuttumaton	ex 28.19	unverändert
28.54	muuttumaton	28.54	unverändert
29.02:stä	muuttumaton	ex 29.02	unverändert
29.07:stä	muuttumaton	ex 29.07	unverändert
36.01	muuttumaton	36.01	unverändert
36.02	muuttumaton	36.02	unverändert
36.04	Tulilanka; räjähtävä tulilanka; sytytysnallit; sytyttimet; räjähdysnallit	36.04	Zündschnüre; Sprengzündschnüre; Zündhütchen; Sprengkapseln; Zünder; Sprengzünder
39.01:stä	muuttumaton	ex 39.01	unverändert
39.02:stä	muuttumaton	ex 39.02	unverändert
39.03	muuttumaton	39.03	unverändert
39.04:stä	muuttumaton	ex 39.04	unverändert
39.07	muuttumaton	39.07	unverändert
40.09	muuttumaton	40.09	unverändert
40.10	muuttumaton	40.10	unverändert
40.11	muuttumaton	40.11	unverändert
41.02:stä	Naudannahka (myös puhvelinnahka) ja hevoseläinten nahka, muokattu, nimikkeisiin 41.06 tai 41.08 kuulumaton, lukuun ottamatta ainoastaan esiparkittua, edelleen parkittavaksi tarkoitettua nahkaa	ex 41.02	Rind- und Kalbleder (einschliesslich Büffelleder), Rossleder und Leder von anderen Einhufern, ausser Leder der Tarifnr. 41.06 oder 41.08 ausgenommen vorgegerbtes Leder zum späteren Fertigerben
41.03:stä	Lampaan- ja karitsannahka, muokattu, nimikkeisiin 41.06 tai 41.08 kuulumaton, lukuun ottamatta ainoastaan esiparkittua, edelleen parkittavaksi tarkoitettua nahkaa	ex 41.03	Schaf- und Lammlleder, ausser Leder der Tarifnr. 41.06 oder 41.08 ausgenommen vorgegerbtes Leder zum späteren Fertigerben
42.02	muuttumaton	42.02	unverändert
42.03	muuttumaton	42.03	unverändert
43.02:stä	muuttumaton	ex 43.02	unverändert
43.03	muuttumaton	43.03	unverändert
51.01:stä	muuttumaton	ex 51.01	unverändert
51.04:stä	Kankaat katkomattomista tekokuiduista, myös nimik-	ex 51.04	Gewebe aus synthetischen und künstlichen Spinnfäden

<i>Suomen tullitariffin nimike</i>	<i>Tavara</i>	<i>Finnische Zolltarif- nummer</i>	<i>Waren- bezeichnung</i>
	keeseen 51.01 tai 51.02 kuuluvista yksikuitulangoista tai kaistaleista kudotut, lukuun ottamatta cordkankaita ja yli 10% painostaan silkkiä sisältäviä kaukaimuuttumaton	53.10	(einschliesslich Gewebe aus Monofilen oder Streifen der Tarifnr. 51.01 oder 51.02) ausgenommen Kordgewebe und Gewebe, die mehr als 10 GEW.-% Seide enthalten unverändert
53.10		53.10	
53.11:stä	Kankaat lampaanvillasta tai hienosta eläimenkarvasta, lukuun ottamatta yli 10% painostaan silkkiä sisältäviä kankaita	ex 53.11	Gewebe aus Wolle oder feinen Tierhaaren, ausgenommen Gewebe, die mehr als 10 GEW.-% Seide enthalten
54.05:stä	Pellava- ja ramikankaat, lukuun ottamatta yli 10% painostaan silkkiä sisältäviä kankaita	ex 54.05	Gewebe aus Flachs oder Ramie, ausgenommen Gewebe, die mehr als 10 GEW.-% Seide enthalten
55.08	muuttumaton	55.08	unverändert
55.09:stä	Muut puuvillakankaat, lukuun ottamatta cordkankaita ja yli 10% painostaan silkkiä sisältäviä kankaita	ex 55.09	Andere Gewebe aus Baumwolle ausgenommen Kordgewebe und Gewebe, die mehr als 10 GEW.-% Seide enthalten
56.06	muuttumaton	56.06	unverändert
56.07:stä	Tekokuitukankaat (katkoituista tekokuuduista tai tekokuitujen jätteistä), lukuun ottamatta cordkankaita ja yli 10% painostaan silkkiä sisältäviä kankaita	ex 56.07	Gewebe aus synthetischen oder künstlichen Spinnfasern, ausgenommen Kordgewebe und Gewebe, die mehr als 10 GEW.-% Seide enthalten
57.10	muuttumaton	57.10	unverändert
58.02	muuttumaton	58.02	unverändert
58.04	muuttumaton	58.04	unverändert
58.05	muuttumaton	58.05	unverändert
58.07:stä	muuttumaton	ex 58.07	unverändert
58.09	muuttumaton	58.09	unverändert
59.02:stä	muuttumaton	ex 59.02	unverändert
59.03:stä	muuttumaton	ex 59.03	unverändert
59.08:stä	muuttumaton	ex 59.08	unverändert
59.10:stä	muuttumaton	ex 59.10	unverändert
59.11:stä	muuttumaton	ex 59.11	unverändert
59.13	muuttumaton	59.13	unverändert
59.15	muuttumaton	59.15	unverändert
60.01	muuttumaton	60.01	unverändert
60.03	muuttumaton	60.03	unverändert
60.04	muuttumaton	60.04	unverändert
60.05	muuttumaton	60.05	unverändert
61.01	muuttumaton	61.01	unverändert
61.02	muuttumaton	61.02	unverändert
61.03	muuttumaton	61.03	unverändert
61.04	muuttumaton	61.04	unverändert
61.05	muuttumaton	61.05	unverändert
61.07	muuttumaton	61.07	unverändert
61.09	muuttumaton	61.09	unverändert

<i>Suomen tullitariffin nimike</i>	<i>Tavara</i>	<i>Finnische Zolltarif- nummer</i>	<i>Waren- bezeichnung</i>
61.11:sta	Kaulukset, röyhelöt, rintamukset, kalvosimet, paimureunusteet, olkanauhat ja niiden kaltaiset tarvikkeet ja koristeet naisten ja tyttöjen vaatteita varten	ex 61.11	Kragen, Hemdeinsätze, Bluseneinsätze, Jabots, Manschetten und ähnliche Putzwaren für Ober- und Unterkleidung für Frauen und Mädchen
62.01	muuttumaton	62.01	unverändert
62.02	muuttumaton	62.02	unverändert
62.04	muuttumaton	62.04	unverändert
62.05:stä	muuttumaton	ex 62.05	unverändert
64.01	muuttumaton	64.01	unverändert
64.02	muuttumaton	64.02	unverändert
65.05	muuttumaton	65.05	unverändert
65.06:sta	muuttumaton	ex 65.06	unverändert
68.12:sta	muuttumaton	ex 68.12	unverändert
69.07	muuttumaton	69.07	unverändert
69.08	muuttumaton	69.08	unverändert
69.10	muuttumaton	69.10	unverändert
69.11	muuttumaton	69.11	unverändert
69.12	muuttumaton	69.12	unverändert
70.05	muuttumaton	70.05	unverändert
70.07	muuttumaton	70.07	unverändert
70.10	muuttumaton	70.10	unverändert
70.13	muuttumaton	70.13	unverändert
70.20:stä	muuttumaton	ex 70.20	unverändert
73.10:stä	muuttumaton	ex 73.10	unverändert
73.11:sta	muuttumaton	ex 73.11	unverändert
73.13:sta	muuttumaton	ex 73.13	unverändert
73.14:sta	muuttumaton	ex 73.14	unverändert
73.15:sta	muuttumaton	ex 73.15	unverändert
73.16	muuttumaton	73.16	unverändert
73.17	muuttumaton	73.17	unverändert
73.18:sta	muuttumaton	ex 73.18	unverändert
73.29:stä	muuttumaton	ex 73.29	unverändert
73.30	muuttumaton	73.30	unverändert
73.31	muuttumaton	73.31	unverändert
73.32	muuttumaton	73.32	unverändert
73.35:stä	muuttumaton	ex 73.35	unverändert
73.38:sta	Esineet, jollaisia yleensä käytetään taloustarkoituksiin, sisätiloissa käytettävät saniteettiesineet sekä niiden osat, rautaa tai terästä	ex 73.38	Haushaltsartikel, Haushaltswirtschaftsartikel, sanitäre und hygienische Artikel, Teile davon, aus Eisen oder Stahl
73.40:stä	muuttumaton	ex 73.40	unverändert
76.12	muuttumaton	76.12	unverändert
76.15:sta	muuttumaton	ex 76.15	unverändert
82.01	muuttumaton	82.01	unverändert
82.02	muuttumaton	82.02	unverändert
82.03	muuttumaton	82.03	unverändert
82.04	muuttumaton	82.04	unverändert
82.05	muuttumaton	82.05	unverändert
82.06	muuttumaton	82.06	unverändert
82.07	muuttumaton	82.07	unverändert

<i>Suomen tullitariffin nimike</i>	<i>Tavara</i>	<i>Finnische Zolltarif- nummer</i>	<i>Waren- bezeichnung</i>
82.08	muuttumaton	82.08	unverändert
82.09	Veitset, leikkaavin, ham- mastetuinkin terin (myös oksastusveitset), nimik- keeseen 82.06 kuulumatto- mat, ja niiden terät	82.09	Messer (andere als die der Tarifnr. 82.06) mit schneidender oder ge- zahnter Klinge, einschliess- lich Klappmesser für den Gartenbau, und Klingen für diese
82.11	muuttumaton	82.11	unverändert
82.12	muuttumaton	82.12	unverändert
82.13	muuttumaton	82.13	unverändert
82.14	muuttumaton	82.14	unverändert
82.15	muuttumaton	82.15	unverändert
83.01	muuttumaton	83.01	unverändert
83.02	muuttumaton	83.02	unverändert
84.06:sta	muuttumaton	ex 84.06	unverändert
84.13:sta	muuttumaton	ex 84.13	unverändert
84.22:sta	muuttumaton	ex 84.22	unverändert
84.61:stä	muuttumaton	ex 84.61	unverändert
85.01	muuttumaton	85.01	unverändert
85.03:sta	muuttumaton	ex 85.03	unverändert
85.11:sta	Sähköllä tai laserjärjestel- mällä toimivat hitsaus-, ko- vajuotto-, pehmeäjuotto- ja leikkauskoneet ja -laitteet ja niiden osat, lukuun otta- matta uunien ja sähköin- duktio- ja dielektristen kuumennuslaitteiden osia	ex 85.11	Elektrische oder mit Laser arbeitende Maschinen, Apparate und Geräte zum Schweissen, Löten oder Schneiden und Teile davon ausgenommen Teile für Öfen und Vorrichtungen zum Warmbehandeln von Stoffen mittels Induk- tion oder dielektrischer Er- wärmung
85.12:sta	muuttumaton	ex 85.12	unverändert
85.18	muuttumaton	85.18	unverändert
85.19	muuttumaton	85.19	unverändert
85.20:stä	Sähköhehkulamput ja säh- köpurkauslamput (myös infrapuna- ja ultravioletti- lamput); kaarilamput, lu- kuun ottamatta hehku- lampun kantoja	ex 85.20	Elektrische Glühlampen und Entladungslampen, einschliesslich solche für Infrarot- oder Ultraviolet- strahlung, Bogenlampen mit elektrischer Zündung, ausgenommen Glühlam- pensockel
85.23	muuttumaton	85.23	unverändert
85.25	muuttumaton	85.25	unverändert
87.02:sta	muuttumaton	ex 87.02	unverändert
87.04:stä	muuttumaton	ex 87.04	unverändert
87.07	muuttumaton	87.07	unverändert
87.09:stä	muuttumaton	ex 87.09	unverändert
87.10	muuttumaton	87.10	unverändert
87.14	muuttumaton	87.14	unverändert
90.07:stä	Valokuvaussalamalamput,	ex 90.07	Photoblitzlichtlampen, aus-

<i>Suomen tullitariffin nimike</i>	<i>Tavara</i>	<i>Finnische Zolltarifnummer</i>	<i>Warenbezeichnung</i>
	muut kuin nimikkeen 85.20 sähköpurkauslamput		genommen Entladungslampen der Tarifnr. 85.20
90.24:stä	muuttumaton	ex 90.24	unverändert
90.25	muuttumaton	90.25	unverändert
90.26	muuttumaton	90.26	unverändert
90.27	muuttumaton	90.27	unverändert
90.28:sta	muuttumaton	ex 90.28	unverändert
90.29	muuttumaton	90.29	unverändert
93.04:stä	muuttumaton	ex 93.04	unverändert
93.07:stä	muuttumaton	ex 93.07	unverändert

PÖYTÄKIRJA N:o 4

PROTOKOLL Nr. 4

LUETTELO I

LISTE I

<i>Suomen tullitariffin nimike</i>	<i>Tavara</i>	<i>Finnische Zolltarifnummer</i>	<i>Warenbezeichnung</i>
25.10	muuttumaton	25.10	unverändert
27.01	muuttumaton	27.01	unverändert
27.04:stä	Koksi ja puolikoksi kivihiilestä, ruskohiilestä tai turpeesta, myös puristeena	ex 27.04	Koks und Schwelkoks, aus Steinkohle, Braunkohle oder Turf, auch agglomeriert
27.06	muuttumaton	27.06	unverändert
27.07	muuttumaton	27.07	unverändert
27.09	muuttumaton	27.09	unverändert
27.10	muuttumaton	27.10	unverändert
27.14	muuttumaton	27.14	unverändert
27.15	muuttumaton	27.15	unverändert
27.16	muuttumaton	27.16	unverändert
31.03:sta	muuttumaton	ex 31.03	unverändert
31.04	muuttumaton	31.04	unverändert

[TRANSLATION]

[TRADUCTION]

The Representative of the German Democratic Republic to the Representative of the Republic of Finland

Berlin, 21 January 1980

Sir,

I have the honour to acknowledge receipt of your note of today's date, reading as follows:

[See note I]

I have the honour to confirm my Government's approval of the foregoing.

Accept, Sir, etc.

SIEBOLD KIRSTEN
Director-General

Le Représentant de la République démocratique allemande au Représentant de la République de Finlande

Berlin, le 21 janvier 1980

Excellence,

J'ai l'honneur d'accuser réception de votre lettre en date de ce jour dont les termes sont les suivants:

[Voir note I]

Je suis en mesure de confirmer l'accord de mon Gouvernement à ce qui précède.

Veuillez agréer, etc.

Le Directeur général,
SIEBOLD KIRSTEN

PROTOCOL No. 2

PROTOCOLE N° 2

SCHEDULE I

LISTE N° 1

<i>Finnish customs tariff heading</i>	<i>Description of goods</i>	<i>Position dans la tarification douanière finlandaise</i>	<i>Désignation</i>
	25.23 Unchanged	25.23	Sans changement
ex 28.19	Unchanged	ex 28.19	Sans changement
	28.54 Unchanged	28.54	Sans changement
ex 29.02	Unchanged	ex 29.02	Sans changement
ex 29.07	Unchanged	ex 29.07	Sans changement
	36.01 Unchanged	36.01	Sans changement
	36.02 Unchanged	36.02	Sans changement
	36.04 Mining, blasting and safety fuses; percussion and detonating caps; igniters; detonators	36.04	Fusibles pour mines et explosifs, fusibles de sécurité; capsules fulminantes et détonantes; allumeurs; détoneurs
ex 39.01	Unchanged	ex 39.01	Sans changement
ex 39.02	Unchanged	ex 39.02	Sans changement
	39.03 Unchanged	39.03	Sans changement
ex 39.04	Unchanged	ex 39.04	Sans changement
	39.07 Unchanged	39.07	Sans changement
	40.09 Unchanged	40.09	Sans changement
	40.10 Unchanged	40.10	Sans changement
	40.11 Unchanged	40.11	Sans changement
ex 41.02	Calf leather and leather of other bovine cattle (including buffalo leather), equine leather and leather of other solipeds, except leather falling within heading No. 41.06 or 41.08 other than previously tanned leather for subsequent retanning	ex 41.02	Cuir et peaux de bovins (y compris les buffles) et peaux d'équidés, préparés, autres que ceux des n° 41.06 à 41.08, à l'exclusion des cuirs et peaux uniquement tannés pour être ultérieurement préparés
ex 41.03	Sheep and lamb skin leather, except leather falling within heading No. 41.06 or 41.08 other than previously tanned leather for subsequent retanning	ex 41.03	Peaux d'ovins, préparées, autres que celles des n° 41.00 à 41.08, à l'exclusion des cuirs et peaux uniquement tannés pour être ultérieurement préparés
	42.02 Unchanged	42.02	Sans changement
	42.03 Unchanged	42.03	Sans changement
ex 43.02	Unchanged	ex 43.02	Sans changement
	43.03 Unchanged	43.03	Sans changement
ex 51.01	Unchanged	ex 51.01	Sans changement
ex 51.04	Woven fabrics of man-made fibres, including woven fabrics of monofil or strip of heading No. 51.01 or 51.02, other than cord fabric or fabric containing	ex 51.04	Tissus de fibres textiles synthétiques et artificielles continus (y compris les tissus de monofil ou de lames des n° 51.01 ou 51.02), à l'exception des tissus côte-

<i>Finnish customs tariff heading</i>	<i>Description of goods</i>	<i>Position dans la tarification douanière finlandaise</i>	<i>Désignation</i>
	more than 10 per cent by weight of silk		lés et des tissus contenant plus de 10%, en poids, de soie
53.10	Unchanged	53.10	Sans changement
ex 53.11	Woven fabrics of wool or of fine animal hair, other than fabrics containing more than 10 per cent by weight of silk	ex 53.11	Tissus de laine ou de ramie, à l'exception des tissus contenant plus de 10%, en poids, de soie
ex 54.05	Woven fabrics of flax or of ramie, other than fabric containing more than 10 per cent by weight of silk	ex 54.05	Tissus de laines ou de poils fins, à l'exception des tissus contenant plus de 10%, en poids, de soie
55.08	Unchanged	55.08	Sans changement
ex 55.09	Other woven fabrics of cotton, except cord fabric and fabric containing more than 10 per cent by weight of silk	ex 55.09	Autres tissus de coton, à l'exception des tissus côtelés et des tissus contenant plus de 10%, en poids, de soie
56.06	Unchanged	56.06	Sans changement
ex 56.07	Woven fabrics of man-made fibres (discontinuous), other than cord fabric and fabric containing more than 10 per cent by weight of silk	ex 56.07	Tissus de fibres textiles synthétiques et artificielles discontinues, à l'exception des tissus côtelés et des tissus contenant plus de 10%, en poids, de soie
57.10	Unchanged	57.10	Sans changement
58.02	Unchanged	58.02	Sans changement
58.04	Unchanged	58.04	Sans changement
58.05	Unchanged	58.05	Sans changement
ex 58.07	Unchanged	ex 58.07	Sans changement
58.09	Unchanged	58.09	Sans changement
ex 59.02	Unchanged	ex 59.02	Sans changement
ex 59.03	Unchanged	ex 59.03	Sans changement
ex 59.08	Unchanged	ex 59.08	Sans changement
ex 59.10	Unchanged	ex 59.10	Sans changement
ex 59.11	Unchanged	ex 59.11	Sans changement
59.13	Unchanged	59.13	Sans changement
59.15	Unchanged	59.15	Sans changement
60.01	Unchanged	60.01	Sans changement
60.03	Unchanged	60.03	Sans changement
60.04	Unchanged	60.04	Sans changement
60.05	Unchanged	60.05	Sans changement
61.01	Unchanged	61.01	Sans changement
61.02	Unchanged	61.02	Sans changement
61.03	Unchanged	61.03	Sans changement
61.04	Unchanged	61.04	Sans changement
61.05	Unchanged	61.05	Sans changement
61.07	Unchanged	61.07	Sans changement
61.09	Unchanged	61.09	Sans changement
ex 61.11	Collars, tuckers, bodice-fronts, jabots, cuffs and	ex 61.11	Cols, fichus, colifichets, plastrons, jabots, manchets-

<i>Finnish customs tariff heading</i>	<i>Description of goods</i>	<i>Position dans la tarification douanière finlandaise</i>	<i>Désignation</i>
	similar accessories and trimmings for women's and girls' garments		tes, volants, empiècements et accessoires et garnitures analogues pour vêtements pour femmes et fillettes
62.01	Unchanged	62.01	Sans changement
62.02	Unchanged	62.02	Sans changement
62.04	Unchanged	62.04	Sans changement
ex 62.05	Unchanged	ex 62.05	Sans changement
64.01	Unchanged	64.01	Sans changement
64.02	Unchanged	64.02	Sans changement
65.05	Unchanged	65.05	Sans changement
ex 65.06	Unchanged	ex 65.06	Sans changement
ex 68.12	Unchanged	ex 68.12	Sans changement
69.07	Unchanged	69.07	Sans changement
69.08	Unchanged	69.08	Sans changement
69.10	Unchanged	69.10	Sans changement
69.11	Unchanged	69.11	Sans changement
69.12	Unchanged	69.12	Sans changement
70.05	Unchanged	70.05	Sans changement
70.07	Unchanged	70.07	Sans changement
70.10	Unchanged	70.10	Sans changement
70.13	Unchanged	70.13	Sans changement
ex 70.20	Unchanged	ex 70.20	Sans changement
ex 73.10	Unchanged	ex 73.10	Sans changement
ex 73.11	Unchanged	ex 73.11	Sans changement
ex 73.13	Unchanged	ex 73.13	Sans changement
ex 73.14	Unchanged	ex 73.14	Sans changement
ex 73.15	Unchanged	ex 73.15	Sans changement
73.16	Unchanged	73.16	Sans changement
73.17	Unchanged	73.17	Sans changement
ex 73.18	Unchanged	ex 73.18	Sans changement
ex 73.29	Unchanged	ex 73.29	Sans changement
73.30	Unchanged	73.30	Sans changement
73.31	Unchanged	73.31	Sans changement
73.32	Unchanged	73.32	Sans changement
ex 73.35	Unchanged	ex 73.35	Sans changement
ex 73.38	Articles for domestic use, sanitary ware, and parts thereof, of iron or steel	ex 73.38	Articles de ménage, d'hygiène et d'économie domestique et leurs parties, en fonte, fer ou acier
ex 73.40	Unchanged	ex 73.40	Sans changement
76.12	Unchanged	76.12	Sans changement
ex 76.15	Unchanged	ex 76.15	Sans changement
82.01	Unchanged	82.01	Sans changement
82.02	Unchanged	82.02	Sans changement
82.03	Unchanged	82.03	Sans changement
82.04	Unchanged	82.04	Sans changement
82.05	Unchanged	82.05	Sans changement
82.06	Unchanged	82.06	Sans changement
82.07	Unchanged	82.07	Sans changement
82.08	Unchanged	82.08	Sans changement

<i>Finnish customs tariff heading</i>	<i>Description of goods</i>	<i>Position dans la tarification douanière finlandaise</i>	<i>Désignation</i>
82.09	Knives with cutting blades, serrated or not (including pruning knives), other than knives falling within heading No. 82.06, and blades therefor	82.09	Couteaux à lames tranchantes ou dentelées (y compris les serpettes) autres que les couteaux du n° 82.06, et leurs lames
82.11	Unchanged	82.11	Sans changement
82.12	Unchanged	82.12	Sans changement
82.13	Unchanged	82.13	Sans changement
82.14	Unchanged	82.14	Sans changement
82.15	Unchanged	82.15	Sans changement
83.01	Unchanged	83.01	Sans changement
83.02	Unchanged	83.02	Sans changement
ex 84.06	Unchanged	ex 84.06	Sans changement
ex 84.13	Unchanged	ex 84.13	Sans changement
ex 84.22	Unchanged	ex 84.22	Sans changement
ex 84.61	Unchanged	ex 84.61	Sans changement
85.01	Unchanged	85.01	Sans changement
ex 85.03	Unchanged	ex 85.03	Sans changement
ex 85.11	Electric or laser-operated welding, soldering and cutting machines and apparatus, and parts thereof, other than parts for ovens and electric induction or dielectric heating equipment for the treatment of materials	ex 85.11	Machines et appareils, électriques ou à laser, à souder, à braser ou à découper et leurs pièces et composants, à l'exception des pièces et composants de fours, de matériel à induction électrique ou de matériel de chauffage diélectrique pour le traitement des matériaux
ex 85.12	Unchanged	ex 85.12	Sans changement
ex 85.18	Unchanged	ex 85.18	Sans changement
ex 85.19	Unchanged	ex 85.19	Sans changement
ex 85.20	Electric filament lamps and electric discharge lamps (including infra-red and ultra-violet lamps), electrically ignited arc-lamps, excluding lamp bases	ex 85.20	Lampes à incandescence ou à décharge (y compris celles à rayons ultraviolets ou infrarouges), lampes à arc, à l'exclusion des bases de lampes à filaments
85.23	Unchanged	85.23	Sans changement
85.25	Unchanged	85.25	Sans changement
ex 87.02	Unchanged	ex 87.02	Sans changement
ex 87.04	Unchanged	ex 87.04	Sans changement
87.07	Unchanged	87.07	Sans changement
ex 87.09	Unchanged	ex 87.09	Sans changement
87.10	Unchanged	87.10	Sans changement
87.14	Unchanged	87.14	Sans changement
ex 90.07	Photographic flashbulbs, excluding discharge lamps falling within heading No. 85.20	ex 90.07	Ampoules flash photographiques, à l'exclusion des lampes à décharges visées au n° 85.20
ex 90.24	Unchanged	ex 90.24	Sans changement

<i>Finnish customs tariff heading</i>	<i>Description of goods</i>	<i>Position dans la tarification douanière finlandaise</i>	<i>Désignation</i>
90.25	Unchanged	90.25	Sans changement
90.26	Unchanged	90.26	Sans changement
90.27	Unchanged	90.27	Sans changement
ex 90.28	Unchanged	ex 90.28	Sans changement
90.29	Unchanged	90.29	Sans changement
ex 93.04	Unchanged	ex 93.04	Sans changement
ex 93.07	Unchanged	ex 93.07	Sans changement

PROTOCOL No. 4

SCHEDULE I

PROTOCOLE N° 4

LISTE N° 1

<i>Finnish customs tariff heading</i>	<i>Description of goods</i>	<i>Position dans la tarification douanière finlandaise</i>	<i>Désignation</i>
25.10	Unchanged	25.10	Sans changement
27.01	Unchanged	27.01	Sans changement
ex 27.04	Coke and semi-coke of coal, of lignite or of peat, whether or not agglom- erated	ex 27.04	Cokes et semi-cokes de houille, de lignite et de tourbes, agglomérés ou non
27.06	Unchanged	27.06	Sans changement
27.07	Unchanged	27.07	Sans changement
27.09	Unchanged	27.09	Sans changement
27.10	Unchanged	27.10	Sans changement
27.14	Unchanged	27.14	Sans changement
27.15	Unchanged	27.15	Sans changement
27.16	Unchanged	27.16	Sans changement
ex 31.03	Unchanged	ex 31.03	Sans changement
31.04	Unchanged	31.04	Sans changement

*INTERNATIONAL LABOUR ORGANISATION*¹

No. 592. CONVENTION (No. 9) FOR ESTABLISHING FACILITIES FOR FINDING EMPLOYMENT FOR SEAMEN, ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS SECOND SESSION, GENOA, 10 JULY 1920, AS MODIFIED BY THE FINAL ARTICLES REVISION CONVENTION, 1946²

No. 605. CONVENTION (No. 22) CONCERNING SEAMEN'S ARTICLES OF AGREEMENT, ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS NINTH SESSION, GENEVA, 24 JUNE 1926, AS MODIFIED BY THE FINAL ARTICLES REVISION CONVENTION, 1946³

No. 606. CONVENTION (No. 23) CONCERNING THE REPATRIATION OF SEAMEN, ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS NINTH SESSION, GENEVA, 23 JUNE 1926, AS MODIFIED BY THE FINAL ARTICLES REVISION CONVENTION, 1946⁴

RATIFICATIONS

Instruments registered with the Director-General of the International Labour Office on:

4 August 1982

EGYPT

(With effect from 4 August 1982.)

¹ Ratification of any of the Convention adopted by the General Conference of the International Labour Organisation in the course of its first thirty-two sessions, i. e., up to and including Convention No. 98, is deemed to be the ratification of that Convention as modified by the Final Articles Revision Convention, 1961, in accordance with article 2 of the latter Convention (see United Nations, *Treaty Series*, vol. 423, p. 11.)

² United Nations, *Treaty Series*, vol. 38, p. 129, and annex A in volumes 276, 429, 682, 735, 738, 958 and 1106.

³ *Ibid.*, vol. 38, p. 295; for subsequent actions, see references in Cumulative Indexes Nos. 1, 3 to 8, 11, 13 and 14, as well as annex A in volumes 958, 974, 1010, 1046, 1050 and 1106.

⁴ *Ibid.*, vol. 38, p. 315; for subsequent actions, see references in Cumulative Indexes Nos. 1, 3 to 7 and 11, as well as annex A in volumes 917, 958, 974, 1026, 1050, 1106, 1159 and 1236.

*ORGANISATION INTERNATIONALE DU TRAVAIL*¹

N° 592. CONVENTION (N° 9) CONCERNANT LE PLACEMENT DES MARINS, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA DEUXIÈME SESSION, GÈNES, 10 JUILLET 1920, TELLE QU'ELLE A ÉTÉ MODIFIÉE PAR LA CONVENTION PORTANT RÉVISION DES ARTICLES FINALS, 1946²

N° 605. CONVENTION (N° 22) CONCERNANT LE CONTRAT D'ENGAGEMENT DES MARINS, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA NEUVIÈME SESSION, GENÈVE, 24 JUIN 1926, TELLE QU'ELLE A ÉTÉ MODIFIÉE PAR LA CONVENTION PORTANT RÉVISION DES ARTICLES FINALS, 1946³

N° 606. CONVENTION (N° 23) CONCERNANT LE RAPATRIEMENT DES MARINS, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA NEUVIÈME SESSION, GENÈVE, 23 JUIN 1926, TELLE QU'ELLE A ÉTÉ MODIFIÉE PAR LA CONVENTION PORTANT RÉVISION DES ARTICLES FINALS, 1946⁴

RATIFICATIONS

Instruments enregistrés auprès du Directeur général du Bureau international du Travail le :

4 août 1982

EGYPTE

(Avec effet au 4 août 1982.)

¹ La ratification de toute Convention adoptée par la Conférence générale de l'Organisation internationale du Travail au cours de ses trente-deux premières sessions, soit jusqu'à la Convention n° 98 inclusivement, est réputée valoir ratification de cette Convention sous sa forme modifiée par la Convention portant révision des articles finals, 1961, conformément à l'article 2 de cette dernière Convention (voir Nations Unies, *Recueil des Traités*, vol. 423, p. 11.)

² Nations Unies, *Recueil des Traités*, vol. 38, p. 129, et annexe A des volumes 276, 429, 682, 735, 738, 958 et 1106.

³ *Ibid.*, vol. 38, p. 295; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n° 1, 3 à 8, 11, 13 et 14, ainsi que l'annexe A des volumes 958, 974, 1010, 1046, 1050 et 1106.

⁴ *Ibid.*, vol. 38, p. 315; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n° 1, 3 à 7 et 11, ainsi que l'annexe A des volumes 917, 958, 974, 1026, 1050, 1106, 1159 et 1236.

No. 633. CONVENTION (No. 55) CONCERNING THE LIABILITY OF THE SHIPOWNER IN CASE OF SICKNESS, INJURY OR DEATH OF SEAMEN, ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS TWENTY-FIRST SESSION, GENEVA, 24 OCTOBER 1936, AS MODIFIED BY THE FINAL ARTICLES REVISION CONVENTION, 1946¹

No. 634. CONVENTION (No. 56) CONCERNING SICKNESS INSURANCE FOR SEAMEN, ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS TWENTY-FIRST SESSION, GENEVA, 24 OCTOBER 1936, AS MODIFIED BY THE FINAL ARTICLES REVISION CONVENTION, 1946²

RATIFICATIONS

Instruments registered with the Director-General of the International Labour Office on:

4 August 1982

EGYPT

(With effect from 4 August 1983.)

¹ United Nations, *Treaty Series*, vol. 40, p. 169; for subsequent actions, see references in Cumulative Indexes Nos. 1 to 5, 9, and 11 to 13, as well as annex A in volumes 958 and 1106.

² *Ibid.*, vol. 40, p. 187; for subsequent actions, see references in Cumulative Indexes Nos. 1, 3 to 6, 8, 12 and 13, as well as annex A in volumes 958 and 1106.

N° 633. CONVENTION (N° 55) CONCERNANT LES OBLIGATIONS DE L'ARMATEUR EN CAS DE MALADIE, D'ACCIDENT OU DE DÉCÈS DES GENS DE MER, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA VINGT ET UNIÈME SESSION, GENÈVE, 24 OCTOBRE 1936, TELLE QU'ELLE A ÉTÉ MODIFIÉE PAR LA CONVENTION PORTANT RÉVISION DES ARTICLES FINALS, 1946¹

N° 634. CONVENTION (N° 56) CONCERNANT L'ASSURANCE MALADIE DES GENS DE MER, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA VINGT ET UNIÈME SESSION, GENÈVE, 24 OCTOBRE 1936, TELLE QU'ELLE A ÉTÉ MODIFIÉE PAR LA CONVENTION PORTANT RÉVISION DES ARTICLES FINALS, 1946²

RATIFICATIONS

Instruments enregistrés auprès du Directeur général du Bureau international du Travail le :

4 août 1982

EGYPTE

(Avec effet au 4 août 1983.)

¹ Nations Unies, *Recueil des Traités*, vol. 40, p. 169; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n° 1 à 5, 9 et 11 à 13, ainsi que l'annexe A des volumes 958 et 1106.

² *Ibid.*, vol. 40, p. 187; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n° 1, 3 à 6, 8, 12 et 13, ainsi que l'annexe A des volumes 958 et 1106.

No. 1871. CONVENTION (No. 95) CONCERNING THE PROTECTION OF WAGES. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-SECOND SESSION, GENEVA, 1 JULY 1949¹

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

10 August 1982

VENEZUELA

(With effect from 10 August 1983.)

¹ United Nations, *Treaty Series*, vol. 138, p. 225; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 8, and 10 to 14, as well as annex A in volumes 972, 974, 986, 1003, 1010, 1015, 1035, 1050, 1090, 1106, 1111, 1120, 1143, 1147 and 1182.

N° 1871. CONVENTION (N° 95) CONCERNANT LA PROTECTION DU SALAIRE. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE-DEUXIÈME SESSION, GENÈVE, 1^{er} JUILLET 1949¹

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

10 août 1982

VENEZUELA

(Avec effet au 10 août 1983.)

¹ Nations Unies, *Recueil des Traités*, vol. 138, p. 225; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n° 2 à 8 et 10 à 14, ainsi que l'annexe A des volumes 972, 974, 986, 1003, 1010, 1015, 1035, 1050, 1090, 1106, 1111, 1120, 1143, 1147 et 1182.

No. 2109. CONVENTION (No. 92) CONCERNING CREW ACCOMMODATION ON BOARD SHIP (REVISED 1949). ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-SECOND SESSION, GENEVA, 18 JUNE 1949¹

No. 2157. CONVENTION (No. 69) CONCERNING THE CERTIFICATION OF SHIPS' COOKS, ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS TWENTY-EIGHTH SESSION, SEATTLE, 27 JUNE 1946, AS MODIFIED BY THE FINAL ARTICLES REVISION CONVENTION, 1946²

RATIFICATIONS

Instruments registered with the Director-General of the International Labour Office on:

4 August 1982

EGYPT

(With effect from 4 February 1983.)

¹ United Nations, *Treaty Series*, vol. 160, p. 223; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 5, 7, 8, 11 and 12, as well as annex A in volumes 949, 1015, 1038, 1046, 1050, 1066, 1198 and 1242.

² *Ibid.*, vol. 164, p. 37; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 7, 11 and 12, as well as annex A in volumes 958, 976, 1015, 1038, 1106 and 1159.

N° 2109. CONVENTION (N° 92) CONCERNANT LE LOGEMENT DE L'ÉQUIPAGE À BORD (RÉVISÉE EN 1949). ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE-DEUXIÈME SESSION, GENÈVE, 18 JUIN 1949¹

N° 2157. CONVENTION (N° 69) CONCERNANT LE DIPLÔME DE CAPACITÉ PROFESSIONNELLE DES CUISINIERS DE NAVIRES, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA VINGT-HUITIÈME SESSION, À SEATTLE, LE 27 JUIN 1946, TELLE QU'ELLE A ÉTÉ MODIFIÉE PAR LA CONVENTION PORTANT RÉVISION DES ARTICLES FINALS, 1946²

RATIFICATIONS

Instruments enregistrés auprès du Directeur général du Bureau international du Travail le :

4 août 1982

EGYPTE

(Avec effet au 4 février 1983.)

¹ Nations Unies, *Recueil des Traités*, vol. 160, p. 223; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n° 2 à 5, 7, 8, 11 et 12, ainsi que l'annexe A des volumes 949, 1015, 1038, 1046, 1050, 1066, 1198 et 1242.

² *Ibid.*, vol. 164, p. 37; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n° 2 à 7, 11 et 12, ainsi que l'annexe A des volumes 958, 976, 1015, 1038, 1106 et 1159.

No. 2181. CONVENTION (No. 100) CONCERNING EQUAL REMUNERATION FOR MEN AND WOMEN WORKERS FOR WORK OF EQUAL VALUE. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-FOURTH SESSION, GENEVA, 29 JUNE 1951¹

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

10 August 1982

VENEZUELA

(With effect from 10 August 1983.)

¹ United Nations, *Treaty Series*, vol. 165, p. 303; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 14, as well as annex A in volumes 903, 940, 951, 958, 960, 972, 974, 1015, 1020, 1038, 1041, 1050, 1092, 1098, 1106, 1111, 1126, 1138, 1147, 1211, 1242 and 1284.

N° 2181. CONVENTION (N° 100) CONCERNANT L'ÉGALITÉ DE RÉMUNÉRATION ENTRE LA MAIN-D'ŒUVRE MASCULINE ET LA MAIN-D'ŒUVRE FÉMININE POUR UN TRAVAIL DE VALEUR ÉGALE. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE-QUATRIÈME SESSION, GENÈVE, 29 JUIN 1951¹

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

10 août 1982

VENEZUELA

(Avec effet au 10 août 1983.)

¹ Nations Unies, *Recueil des Traités*, vol. 165, p. 303; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n° 2 à 14, ainsi que l'annexe A des volumes 903, 940, 951, 958, 960, 972, 974, 1015, 1020, 1038, 1041, 1050, 1092, 1098, 1106, 1111, 1126, 1138, 1147, 1211, 1242 et 1284.

No. 2901. CONVENTION (No. 73) CONCERNING THE MEDICAL EXAMINATION OF SEAFARERS, ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS TWENTY-EIGHTH SESSION, SEATTLE, 29 JUNE 1946, AS MODIFIED BY THE FINAL ARTICLES REVISION CONVENTION, 1946¹

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

10 August 1982

EGYPT

(With effect from 10 February 1983.)

No. 2907. CONVENTION (No. 103) CONCERNING MATERNITY PROTECTION (REVISED 1952). ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-FIFTH SESSION, GENEVA, 28 JUNE 1952²

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

10 August 1982

VENEZUELA

(With effect from 10 August 1983.)

¹ United Nations, *Treaty Series*, vol. 214, p. 233; for subsequent actions, see references in Cumulative Indexes Nos. 3 to 5, 7, 8, 11 and 12, as well as annex A in volumes 958, 1015, 1028, 1038, 1106, 1197 and 1236.

² *Ibid.*, vol. 214, p. 321; for subsequent actions, see references in Cumulative Indexes Nos. 3, 5, 7, and 10 to 12, as well as annex A in volumes 903, 974, 1003, 1141, 1147 and 1252.

N° 2901. CONVENTION (N° 73) CONCERNANT L'EXAMEN MÉDICAL DES GENS DE MER, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA VINGT-HUITIÈME SESSION, SEATTLE, 29 JUIN 1946, TELLE QU'ELLE A ÉTÉ MODIFIÉE PAR LA CONVENTION PORTANT RÉVISION DES ARTICLES FINALS, 1946¹

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

10 août 1982

EGYPTE

(Avec effet au 10 février 1983.)

N° 2907. CONVENTION (N° 103) CONCERNANT LA PROTECTION DE LA MATERNITÉ (RÉVISÉE EN 1952). ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE-CINQUIÈME SESSION, GENÈVE, 28 JUIN 1952²

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

10 août 1982

VENEZUELA

(Avec effet au 10 août 1983.)

¹ Nations Unies, *Recueil des Traités*, vol. 214, p. 233; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n° 3 à 5, 7, 8, 11 et 12, ainsi que l'annexe A des volumes 958, 1015, 1028, 1038, 1106, 1197 et 1236.

² *Ibid.*, vol. 214, p. 321; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n° 3, 5, 7 et 10 à 12, ainsi que l'annexe A des volumes 903, 974, 1003, 1141, 1147 et 1252.

No. 3792. CONVENTION (No. 68) CONCERNING FOOD AND CATERING FOR CREWS ON BOARD SHIP, ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS TWENTY-EIGHTH SESSION, SEATTLE, 27 JUNE 1946, AS MODIFIED BY THE FINAL ARTICLES REVISION CONVENTION, 1946¹

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

10 August 1982

EGYPT

(With effect from 10 February 1983.)

No. 3915. CONVENTION (No. 47) CONCERNING THE REDUCTION OF HOURS OF WORK TO FORTY A WEEK, ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS NINETEENTH SESSION, GENEVA, 22 JUNE 1935, AS MODIFIED BY THE FINAL ARTICLES REVISION CONVENTION, 1946²

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

11 August 1982

SWEDEN

(With effect from 11 August 1983.)

¹ United Nations, *Treaty Series*, vol. 264, p. 163; for subsequent actions, see references in Cumulative Indexes Nos. 4, 5 and 12, as well as annex A in volumes 1015, 1038, 1046 and 1252.

² *Ibid.*, vol. 271, p. 199, and annex A in volumes 754, 885, 1051 and 1133.

N° 3792. CONVENTION (N° 68) CONCERNANT L'ALIMENTATION ET LE SERVICE DE TABLE À BORD DES NAVIRES, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA VINGT-HUITIÈME SESSION, SEATTLE, 27 JUIN 1946, TELLE QU'ELLE A ÉTÉ MODIFIÉE PAR LA CONVENTION PORTANT RÉVISION DES ARTICLES FINALS, 1946¹

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

10 août 1982

EGYPTE

(Avec effet au 10 février 1983.)

N° 3915. CONVENTION (N° 47) CONCERNANT LA RÉDUCTION DE LA DURÉE DU TRAVAIL À QUARANTE HEURES PAR SEMAINE, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA DIX-NEUVIÈME SESSION, GENÈVE, 22 JUIN 1935, TELLE QU'ELLE A ÉTÉ MODIFIÉE PAR LA CONVENTION PORTANT RÉVISION DES ARTICLES FINALS, 1946²

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

11 août 1982

SUÈDE

(Avec effet au 11 août 1983.)

¹ Nations Unies, *Recueil des Traités*, vol. 264, p. 163; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n° 4, 5 et 12, ainsi que l'annexe A des volumes 1015, 1038, 1046 et 1252.

² *Ibid.*, vol. 271, p. 199, et annexe A des volumes 754, 885, 1051 et 1133.

No. 6352. CONVENTION (No. 71) CONCERNING SEAFARERS' PENSIONS, ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS TWENTY-EIGHTH SESSION, SEATTLE, 28 JUNE 1946, AS MODIFIED BY THE FINAL ARTICLES REVISION CONVENTION, 1946¹

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

4 August 1982

EGYPT

(With effect from 4 February 1983.)

¹ United Nations, *Treaty Series*, vol. 442, p. 235, and annex A in volumes 444, 789, 958 and 1106.

N° 6352. CONVENTION (N° 71) CONCERNANT LES PENSIONS DES GENS DE MER, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA VINGT-HUITIÈME SESSION, SEATTLE, 28 JUIN 1946, TELLE QU'ELLE A ÉTÉ MODIFIÉE PAR LA CONVENTION PORTANT RÉVISION DES ARTICLES FINALS, 1946¹

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

4 août 1982

EGYPTE

(Avec effet au 4 février 1983.)

¹ Nations Unies, *Recueil des Traités*, vol. 442, p. 235, et annexe A des volumes 444, 789, 958 et 1106.

No. 8279. CONVENTION (No. 122) CONCERNING EMPLOYMENT POLICY. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FORTY-EIGHTH SESSION, GENEVA, 9 JULY 1964¹

No. 8718. CONVENTION (No. 121) CONCERNING BENEFITS IN THE CASE OF EMPLOYMENT INJURY. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FORTY-EIGHTH SESSION, GENEVA, 8 JULY 1964²

No. 11829. CONVENTION (No. 130) CONCERNING MEDICAL CARE AND SICKNESS BENEFITS. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FIFTY-THIRD SESSION, GENEVA, 25 JUNE 1969³

RATIFICATIONS

Instruments registered with the Director-General of the International Labour Office on:

10 August 1982

VENEZUELA

(With effect from 10 August 1983.)

¹ United Nations, *Treaty Series*, vol. 569, p. 65; for subsequent actions, see references in Cumulative Indexes Nos. 8 to 14, as well as annex A in volumes 958, 960, 972, 976, 996, 1003, 1010, 1015, 1031, 1035, 1041, 1050, 1055, 1066, 1106, 1111, 1138, 1147, 1196, 1216, 1256 and 1275.

² *Ibid.*, vol. 602, p. 259; for subsequent actions, see references in Cumulative Indexes Nos. 9 to 11, 13 and 14, as well as annex A in volumes 943, 974, 1035, 1090, 1242 and 1275.

³ *Ibid.*, vol. 826, p. 3, and annex A in volumes 885, 949, 951, 974, 1035, 1090, 1098 and 1197.

N° 8279. CONVENTION (N° 122) CONCERNANT LA POLITIQUE DE L'EMPLOI. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA QUARANTE-HUITIÈME SESSION, GENÈVE, 9 JUILLET 1964¹

N° 8718. CONVENTION (N° 121) CONCERNANT LES PRESTATIONS EN CAS D'ACCIDENTS DU TRAVAIL ET DE MALADIES PROFESSIONNELLES. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA QUARANTE-HUITIÈME SESSION, GENÈVE, 8 JUILLET 1964²

N° 11829. CONVENTION (N° 130) CONCERNANT LES SOINS MÉDICAUX ET LES INDEMNITÉS DE MALADIE. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA CINQUANTE-TROISIÈME SESSION, GENÈVE, 25 JUIN 1969³

RATIFICATIONS

Instruments enregistrés auprès du Directeur général du Bureau international du Travail le :

10 août 1982

VENEZUELA

(Avec effet au 10 août 1983.)

¹ Nations Unies, *Recueil des Traités*, vol. 569, p. 65; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n° 8 à 14, ainsi que l'annexe A des volumes 958, 960, 972, 976, 996, 1003, 1010, 1015, 1031, 1035, 1041, 1050, 1055, 1066, 1106, 1111, 1138, 1147, 1196, 1216, 1256 et 1275.

² *Ibid.*, vol. 602, p. 259; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n° 9 à 11, 13 et 14, ainsi que l'annexe A des volumes 943, 974, 1035, 1090, 1242 et 1275.

³ *Ibid.*, vol. 826, p. 3, et annexe A des volumes 885, 949, 951, 974, 1035, 1090, 1098 et 1197.

No. 12320. CONVENTION (No. 134) CONCERNING THE PREVENTION OF OCCUPATIONAL ACCIDENTS TO SEAFARERS. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FIFTY-FIFTH SESSION, GENEVA, 30 OCTOBER 1970¹

No. 14156. CONVENTION (No. 137) CONCERNING THE SOCIAL REPERCUSSIONS OF NEW METHODS OF CARGO HANDLING IN DOCKS. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FIFTY-EIGHTH SESSION, GENEVA, 25 JUNE 1973²

RATIFICATIONS

Instruments registered with the Director-General of the International Labour Office on:

4 August 1982

EGYPT

(With effect from 4 August 1983.)

Certified statements were registered by the International Labour Organisation on 4 October 1982.

¹ United Nations, *Treaty Series*, vol. 859, p. 95; for subsequent actions, see references in Cumulative Index No. 14, as well as annex A in volumes 940, 949, 958, 986, 1003, 1046, 1050, 1078, 1102, 1141, 1196 to 1198, and 1242.

² *Ibid.*, vol. 976, p. 343, and annex A in volumes 986, 996, 1026, 1038, 1081, 1130, 1136, 1138, 1197, 1216, 1242 and 1256.

N° 12320. CONVENTION (N° 134) CONCERNANT LA PRÉVENTION DES ACCIDENTS DU TRAVAIL DES GENS DE MER. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA CINQUANTE-CINQUIÈME SESSION, GENÈVE, 30 OCTOBRE 1970¹

N° 14156. CONVENTION (N° 137) CONCERNANT LES RÉPERCUSSIONS SOCIALES DES NOUVELLES MÉTHODES DE MANUTENTION DANS LES PORTS. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA CINQUANTE-HUITIÈME SESSION, GENÈVE, 25 JUIN 1973²

RATIFICATIONS

Instruments enregistrés auprès du Directeur général du Bureau international du Travail le :

4 août 1982

EGYPTE

(Avec effet au 4 août 1983.)

Les déclarations certifiées ont été enregistrées par l'Organisation internationale du Travail le 4 octobre 1982.

¹ Nations Unies, *Recueil des Traités*, vol. 859, p. 95; pour les faits ultérieurs, voir les références données dans l'Index cumulatif n° 14, ainsi que l'annexe A des volumes 940, 949, 958, 986, 1003, 1046, 1050, 1078, 1102, 1141, 1196 à 1198 et 1242.

² *Ibid.*, vol. 976, p. 343, et annexe A des volumes 986, 996, 1026, 1038, 1081, 1130, 1136, 1138, 1197, 1216, 1242 et 1256.

ANNEX C

*Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the League of Nations*

ANNEXE C

*Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de la Société des Nations*

ANNEX C

No. 4319. INTERNATIONAL CONVENTION CONCERNING THE USE OF BROADCASTING IN THE CAUSE OF PEACE. SIGNED AT GENEVA, ON 23 SEPTEMBER 1936¹

DENUNCIATION

Notification received on:

11 October 1982

NETHERLANDS

(With effect from 11 October 1983.)

Registered by the Secretariat on 11 October 1982.

ANNEXE C

N° 4319. CONVENTION INTERNATIONALE CONCERNANT L'EMPLOI DE LA RADIODIFFUSION DANS L'INTÉRÊT DE LA PAIX. SIGNÉE À GENÈVE, LE 23 SEPTEMBRE 1936¹

DÉNONCIATION

Notification reçue le :

11 octobre 1982

PAYS-BAS

(Avec effet au 11 octobre 1983.)

Enregistrée par le Secrétariat le 11 octobre 1982.

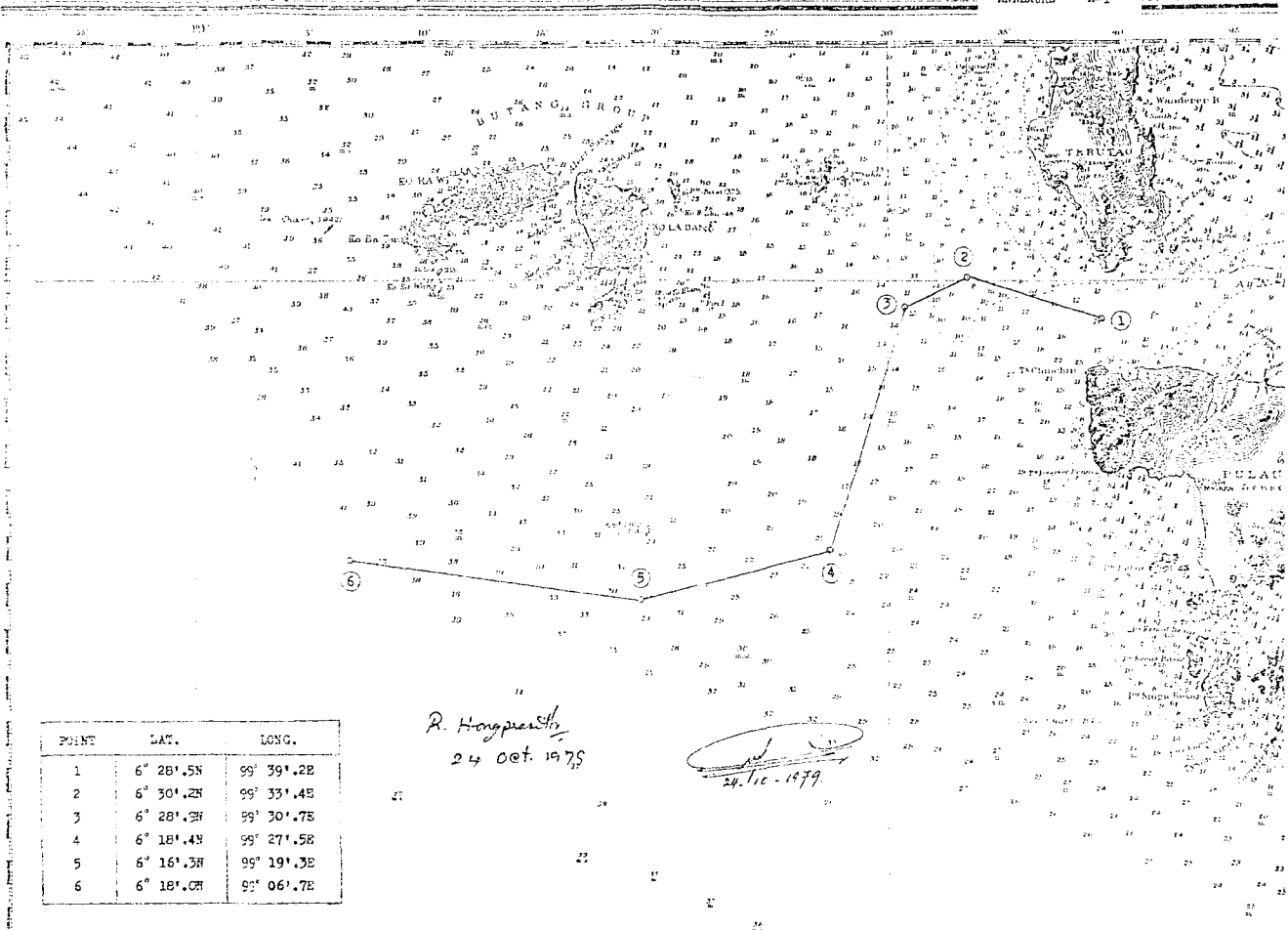
¹ League of Nations, *Treaty Series*, vol. CLXXXVI, p. 301; vol. CXCIII, p. 316; vol. CXCVI, p. 489; vol. CXCVII, p. 394, and vol. CC, p. 557; and United Nations, *Treaty Series*, volumes 560, 570, 587, 597, 683 and 825.

¹ Société des Nations, *Recueil des Traités*, vol. CLXXXVI, p. 301; vol. CXCIII, p. 316; vol. CXCVI, p. 489; vol. CXCVII, p. 394; et vol. CC, p. 557; et Nations Unies, *Recueil des Traités*, volumes 560, 570, 587, 597, 683 et 825.

TREATY BETWEEN THE KINGDOM OF THAILAND AND MALAYSIA RELATING TO THE DELIMITATION OF THE TERRITORIAL SEAS OF THE TWO COUNTRIES

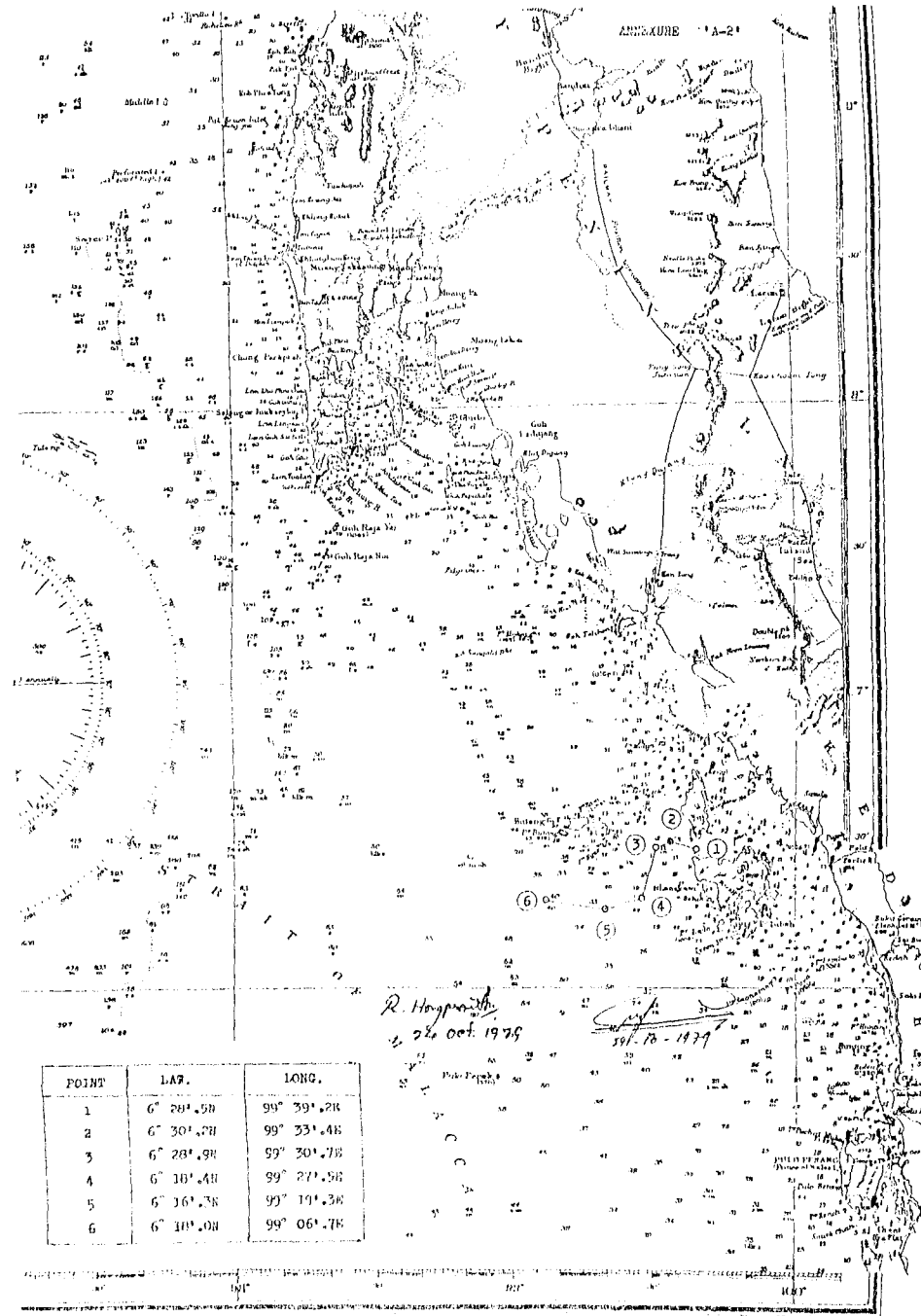
TRAITÉ ENTRE LE ROYAUME DE THAÏLANDE ET LA MALAISIE RELATIF À LA DÉLIMITATION DE LA MER TERRITORIALE DES DEUX PAYS

ANNEXURE 'A-1'



POINT	LAT.	LONG.
1	6° 28'.5N	99° 39'.2E
2	6° 30'.2N	99° 33'.4E
3	6° 28'.3N	99° 30'.7E
4	6° 18'.4N	99° 27'.5E
5	6° 16'.3N	99° 19'.3E
6	6° 18'.0N	99° 06'.7E

TREATY BETWEEN THE KINGDOM OF THAILAND AND MALAYSIA RELATING TO THE DELIMITATION OF THE TERRITORIAL SEAS OF THE TWO COUNTRIES
 TRAITÉ ENTRE LE ROYAUME DE THAÏLANDE ET LA MALAISIE RELATIF À LA DÉLIMITATION DE LA MER TERRITORIALE DES DEUX PAYS

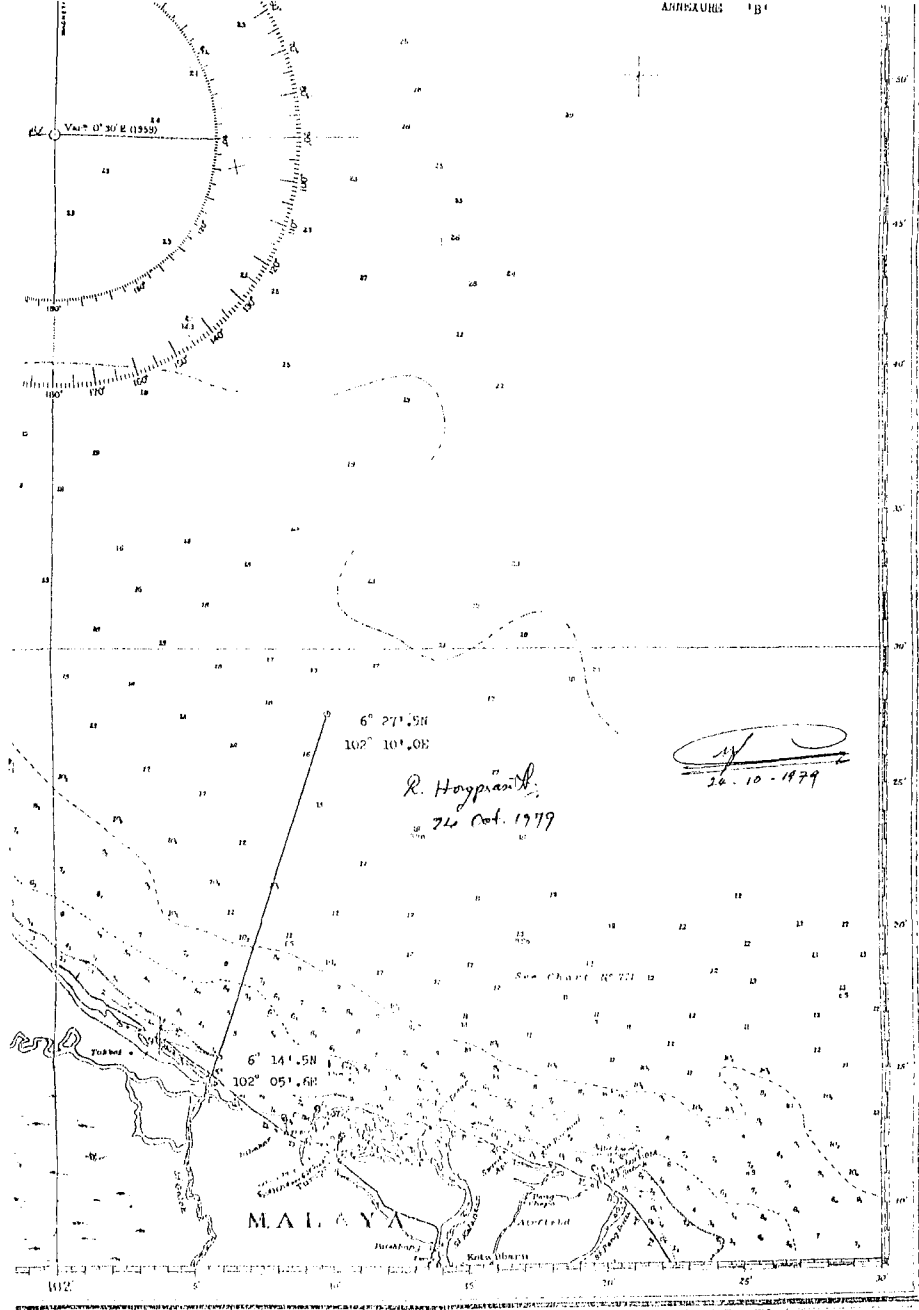


POINT	LAT.	LONG.
1	6° 28' 45N	99° 39' 20E
2	6° 30' 40N	99° 33' 48E
3	6° 28' 50N	99° 30' 7E
4	6° 10' 40N	99° 27' 50E
5	6° 16' 30N	99° 19' 30E
6	6° 10' 00N	99° 06' 7E

TREATY BETWEEN THE KINGDOM OF THAILAND AND MALAYSIA RELATING TO THE DELIMITATION OF THE TERRITORIAL SEAS OF THE TWO COUNTRIES

TRAITÉ ENTRE LE ROYAUME DE THAÏLANDE ET LA MALAISIE RELATIF À LA DÉLIMITATION DE LA MER TERRITORIALE DES DEUX PAYS

ANNEXE 1 B'



MEMORANDUM OF UNDERSTANDING BETWEEN THE KINGDOM OF THAILAND AND MALAYSIA ON THE DELIMITATION OF THE CONTINENTAL SHELF BOUNDARY BETWEEN THE TWO COUNTRIES IN THE GULF OF THAILAND

MÉMOIRANDUM D'ACCORD ENTRE LE ROYAUME DE THAÏLANDE ET LA MALAISIE RELATIF À LA DÉLIMITATION DU PLATEAU CONTINENTAL ENTRE LES DEUX PAYS DANS LE GOLFE DE THAÏLANDE

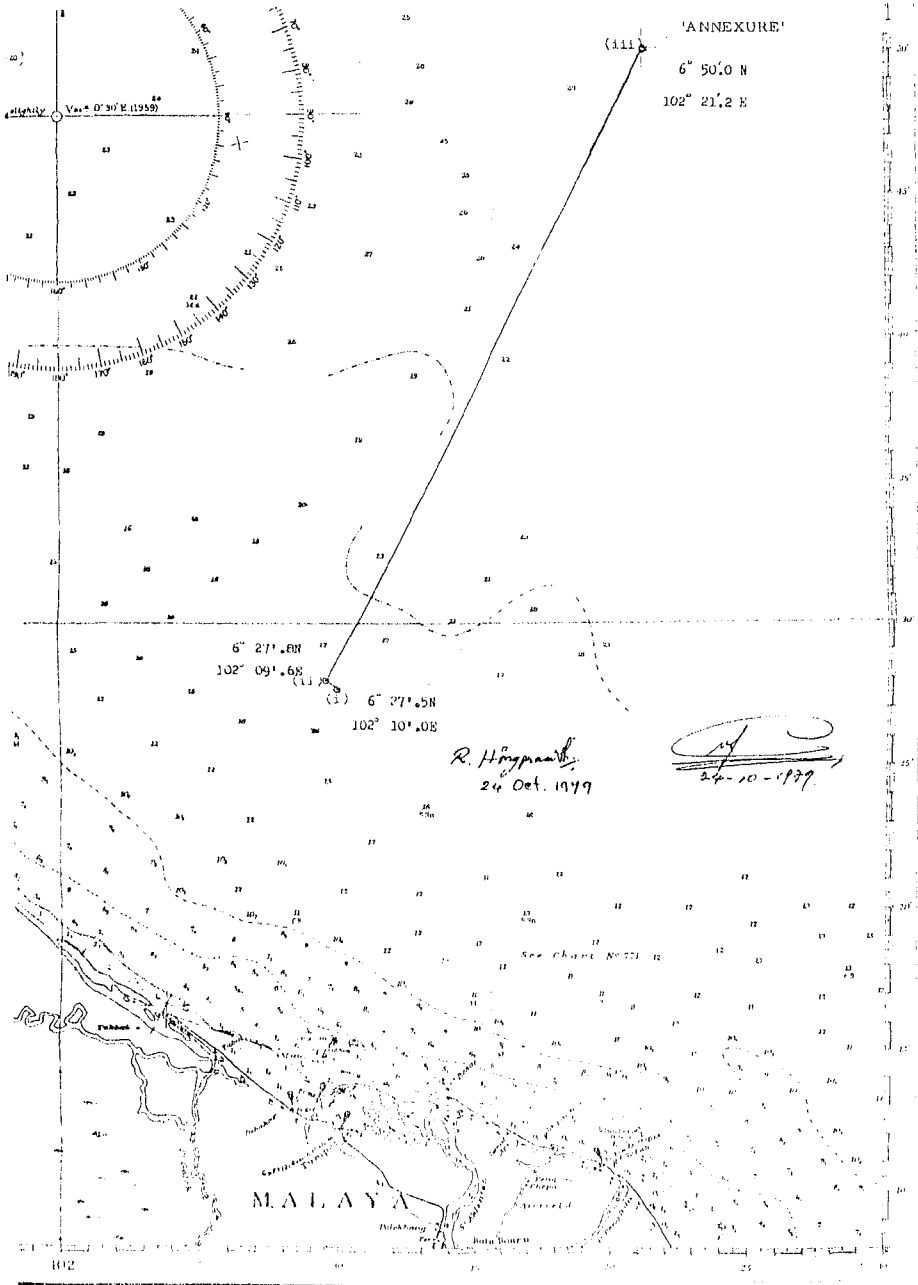


Figure 157

3961

